

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi

Original Application No. 804/2017

In the Matter of: -

Rajiv Narayan & Anr.

Applicant(s)

Vs.

Union of India & Ors.

Respondent(s)

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Place: Delhi
Date: 25.01.2021

**Action Taken Report on Compliance of the
orders dated 01.07.2020 (uploaded on
07.07.2020) of the Hon'ble Tribunal in the
matter of O.A. No. 804/2017: Rajiv Narayan
& Anr. Vs Union of India & Ors.**



January, 2021

CENTRAL POLLUTION CONTROL BOARD

**Ministry of Environment, Forest and Climate Change,
Govt. of India**

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1. BACKGROUND

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of Original Application No. 804/2017: Rajiv Narayan & Anr. Vs Union of India & Ors has passed various orders dated 30/07/2018 on compliances of aspects and provisions of the Hazardous and Other wastes (Management and Transboundary Movement) Rules, 2016. In this regard, the Monitoring Committee (constituted in compliance to the said orders) has submitted an Interim Report of the Monitoring Committee on Hazardous Waste Management to the Hon'ble Tribunal in February, 2019 and Final Report of the Monitoring Committee on Hazardous Waste Management before the Hon'ble NGT in July, 2019.

Based on the action taken report submitted in August, 2019 and final report submitted in July, 2019 by CPCB, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide orders dated 26/08/2019 directed CPCB to oversee the compliance of the directions and compile data from all quarters and furnish an interim compliance report before 15/04/2020.

Subsequent to the status report submitted by CPCB in compliance to the orders dated 26/08/2019 of the Hon'ble Tribunal, the Hon'ble Tribunal vide its orders dated (uploaded) 07/07/2020 gave various directions including to comply with observations and recommendations of CPCB report. A copy of the aforesaid Hon'ble Tribunal orders dated 07/07/2020 is appended as **Annexure-I**.

2. ACTION TAKEN ON COMPLIANCE OF THE DIRECTIONS DATED 07/07/2020 OF THE HON'BLE TRIBUNAL

The details on the action taken, status on compliance vis-a-vis directions issued by the Hon'ble Tribunal is as below:

- **Direction in Para 13** “...vide order dated 26.08.2019, this Tribunal had directed that States which do not set up TSDF by 31.03.2020 will be liable to pay compensation @ Rs. 10 lakh per month and in view of failure of the States of Assam and Chhattisgarh or any other State, CPCB may recover such compensation...”

Action Taken/ Status: In compliance of the aforesaid direction, CPCB vide its letter dated 06/08/2020 directed SPCBs of Assam and Chhattisgarh to deposit compensation and provide status of setting up of TSDF. However, Chhattisgarh Environment Conservation Board vide its letter dated 28/08/2020 has apprised that as per Rule 16(1) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the State Government, occupier, operator of a facility or any association of occupiers shall individually or jointly or severally is responsible for identification of sites for establishing the facility for treatment, storage and disposal of the hazardous and other waste in the State. Thus, CPCB vide its letter dated 09/09/2020 requested the Chief

Secretaries of the above states to direct the concerned department (responsible for setting up of TSDF in their State) for deposition of compensation.

In response, Environment and Forest Department, Government of Assam vide its letter dated 30/09/2020 requested CPCB to move application before Hon'ble NGT to condone the compensation, reporting that the delay in setting up was caused by CAB agitation followed by COVID-19 pandemic. In this regard, CPCB vide its letter dated 23/11/2020 requested the Environment and Forest Department to directly approach Hon'ble NGT for any relief in the matter. Whereas, in view of no response from State of Chhattisgarh, reminder letter to Chief Secretary of Chhattisgarh was issued on 23/11/2020. Details of the communication made and responses received are appended as **Annexure II**.

- **Direction in para 13** “...the State PCB should carryout inspection and conduct chemical analysis tests on all parameter of soil, surface, ground water, sedimentation etc. of the contaminated sites and submit said reports within 4 weeks to the CPCB, failing which they should be liable to pay compensation. PCBs may also provide information about the quantum of waste removed from 126 contaminated sites and the cost incurred which may be recovered from the generators of such waste. PCBs may also provide information about DPRs for 71 confirmed contaminated sites. Compensation may also be recovered from the States who failed to clear the hazardous waste sites in terms of directions of this tribunal...”

Action Taken/ Status:

The status on the above direction is provided at Section 4 of this report.

- **Direction in Para 13** “...CPCB and PCBs/PCCs may invoke their powers under the Rules to recover compensation for improper handling and management of waste, prosecute defaulters, document non-compliances and update their websites giving (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether unit is compliant or not, (d) if non-compliant then action taken including the date of notice if any sent to defaulter. CPCB may develop framework for enforcement of the Rules. Let these aspects be looked into by CPCB and response included in next report...”

Action Taken/ Status:

In this regard, CPCB has prepared “Enforcement Framework for Effective Implementation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” in July 2019. The said framework includes various enforcement tools, tracking of non-compliances, categorization of non-compliances and approach for application of the said enforcement tools

in cases of non-compliances of the HOWM Rules, 2016. The said framework is available on CPCB at https://cpcb.nic.in/uploads/hwmd/Guidelines_HW_1.pdf. The same has also been circulated to all SPCBs/ PCCs vide letter dated 18/07/2019. Subsequent to the above directions dated 07/07/2020, CPCB vide its letter dated 27/08/2020 again communicated the aforesaid framework to all SPCBs/PCCs.

The details on all the enforcement action taken by CPCB alongwith details of the industry and action initiated as directed above, is available on CPCB website and the same is updated on regular basis.

Further, based on the responses received from 34 SPCBs/PCCs the status on powers invoked on the non-compliance by SPCBs is given as below:

S.No	States/UTs	No. of defaulting units	No. of habitual defaulters	No. of units against which action has been generated				
				Rule 23(1) enforced	Rule 23(2) enforced	Refusal/Revocation	Prosecution under E(P)A, 1986	FIR Lodged
1.	Andman & Nicobar Islands	0	-	-	-	-	-	-
2.	Andhra Pradesh	Relevant details not provided in prescribed format						
3.	Arunachal Pradesh	01	01	01	0	0	0	0
4.	Assam	Relevant details not provided in prescribed format						
5.	Bihar*	05	0	0	0	0	0	0
6.	Chandigarh	Relevant details not provided in prescribed format						
7.	Chhattisgarh	04	0	0	04	0	0	0
8.	Delhi	-	-	-	-	-	-	-
9.	Goa	-	-	-	-	-	-	-
10.	Gujarat	Relevant details not provided in prescribed format						
11.	Himachal Pradesh	Relevant details not provided in prescribed format						
12.	Haryana	07	0	0	0	07	0	0
13.	Jammu & Kashmir	30 [#]	-	-	-	-	-	-
14.	Jharkhand	Relevant details not provided in prescribed format						
15.	Karnataka	Relevant details not provided in prescribed format						
16.	Kerala	Relevant details not provided in prescribed format						
17.	Lakshadweep	-	-	-	-	-	-	-
18.	Madhya Pradesh	-	-	-	-	-	-	-
19.	Maharashtra	-	-	-	-	-	-	-
20.	Manipur	Relevant details not provided in prescribed format						
21.	Meghalaya	2	0	0	0	2	0	0
22.	Mizoram	7 [^]	0	0	0	0	0	0
23.	Nagaland*	Relevant details not provided in prescribed format						
24.	Odisha	-	-	3	3	1	0	0
25.	Puducherry	8	2	0	0	2	0	0
26.	Punjab	36	0	0	0	0	0	0
27.	Rajasthan	18	0	0	0	18	0	0
28.	Sikkim	-	-	-	-	-	-	-

S.No	States/UTs	No. of defaulting units	No. of habitual defaulters	No. of units against which action has been generated				
				Rule 23(1) enforced	Rule 23(2) enforced	Refusal/Revocation	Prosecution under E(P)A, 1986	FIR Lodged
29.	Tamil Nadu	3	0	3	0	0	0	0
30.	Telangana	14 ^{\$}	-	-	-	-	-	-
31.	Tripura	Relevant details not provided in prescribed format						
32.	Uttar Pradesh	64	-	-	-	-	-	-
33.	Uttarakhand*	Relevant details not provided in prescribed format						
34.	West Bengal	Relevant details not provided in prescribed format						

* Compliance status not provided as per prescribed format.

\$ The Board issued closure orders to the 14 units for causing air and water pollution under Water and Air Act and not exclusively for violation of Hazardous Waste Rules.

Notices issued to all 30 units and closure issued to 03 units

^ 03 units were directed to apply for Authorization and 04 units were directed to apply for consent

- **Direction in Para 14** “...We direct CPCB to take further steps for compliance by issuing appropriate directions and also to enforce its directions for recovery of compensation for the continuing damage to the environment on ‘Polluter Pays’ principle. CPCB and PCBs/PCCs may not permit any new industry having potential to generate hazardous waste till facilities for disposal of such waste are ensured...”

Action Taken/ Status:

CPCB has been continuously following up with the implementing agencies to ensure compliance. CPCB also issues directions and imposes compensation on ‘Polluter Pays’ principle for violations of provisions of HOWM Rules and environmental damages noticed as and when required. As per Rule 6 of the HOWM Rules, 2016, SPCB/PCC is the prescribed authority to grant authorization for generation, handling, storage, treatment, utilisation, disposal, etc. of hazardous and other waste, therefore, CPCB vide its letter dated 27/08/2020 directed all the 17 SPCBs/PCCs (which are not having facility/arrangement for disposal of Hazardous waste) not to grant permit to any new hazardous waste generating unit till the facility for disposal of such waste is ensured and revoke the permission granted to any new unit after 08/07/2020, if any.

- **Direction in Para 14** “...CPCB may set up a system to cross verify the status of hazardous waste generating industries (at least 10% in each State) and also direct SPCBs/PCCs to impose environmental compensation against delinquent industries...”

Action Taken/ Status:

As directed, CPCB has developed Mechanism to cross verify the status of hazardous waste generating/handling industries in consultation with SPCBs/PCCs.

“The criterion for selection of units as laid down in the said monitoring mechanism is as below:

A) SPCBs/PCCs

S.No	Number of Units in State/UT	Criteria
1.	Less than 25	100%
2.	26-50	50% or atleast 20 units, whichever is more
3.	51 onwards	10% or atleast 30 units, whichever is more

Note: Percentage of the units to be verified in a year

B) CPCB

S.No	Number of Units in State/UT*	Criteria
1.	Less than 1000	10% or atleast 50 units, whichever is more
2.	1001-3000	5 %
3.	3001-5000	2.5 %
4.	5001- 8000	1.25 %
5.	8001-10000	1 %
6.	10001 onwards	0.75 %

*Note: * Represents total number of units falling in the jurisdiction of Regional Directorates of CPCB to be verified in a year (including few units already verified by the SPCBs/PCCs).*

The selection of the units for cross verification should be in such a manner that the units identified for the purpose covers sectors contributing to major hazardous or other waste generation or handling. Further, it may also include recyclers; utilisers; pre-processor; co-processors; collection facilities and disposal facilities covering large, medium and small-scale industries.”

The said mechanism alongwith methodology/approach to be adopted and format for reporting was circulated to all SPCBs/PCCs vide letter dated 15/10/2020 to adopt the said mechanism with effect from next financial year i.e. April, 2021 onwards and submit half-yearly status report on verification of the industries in the prescribed format specified therein. It was also directed to impose environmental compensation (EC) on defaulting units found during the cross verification. The copy of the said “Mechanism to cross verify the status of hazardous waste generating/handling industries” is enclosed at **Annexure-III**.

- **Direction in Para 15** “... all the States/UTs and PCBs/PCCs to comply with observations and recommendations in the report and furnish their compliance reports by 31.10.2020 to the CPCB. The Chief Secretaries of the States at the State level and the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the CPCB at the national level may monitor compliance. At the national level, coordination with Central Ministries may be involved which MoEF&CC may look into followed up by the CPCB. Further action taken report in the matter be furnished by CPCB after four months by 30.11.2020....”

Action Taken/ Status:

In accordance with the orders of the Hon’ble Tribunal, CPCB vide letter dated 20/07/2020 forwarded the orders dated (uploaded) 07/07/2020 of the Hon’ble Tribunal to all Chief Secretary and SPCBs/PCCs for taking necessary action and submit the compliance status to CPCB in the specified format within the prescribed timeline.

State-specific format has been prepared by CPCB for submission of compliance status on the recommendations made in the Interim and Final report of the Monitoring Committee (excluding recommendations pertaining to contaminated site).

Reminder letter dated 28/10/2020 was also issued to 25 SPCBs/PCCs namely A&N Inland, Arunachal Pradesh, Assam, Bihar, Chandigarh, Delhi, DDD&NH, Goa, Haryana, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Nagaland, Punjab, Puducherry, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal (who have not submitted compliance status report to CPCB).

CPCB vide its letter dated 15/07/2020 also communicated the orders of the Hon’ble Tribunal to the Ministry of Environment, Forest and Climate Change (MoEF&CC) followed by reminder on 25/11/2020 to ensure compliance in the matter. Also, vide letter dated 06/08/2020 and reminder letter dated 09/11/2020 various implementing Ministries/agencies i.e. Ministry of Shipping, Ministry of Commerce (CBIC), Ministry of Labour and Directorate General of Foreign Trade (DGFT) were requested to comply with directions of the Hon’ble Tribunal and submit compliance status.

In this regard, the status on the responses received from State/UT government; SPCB/PCC; MoEF&CC, Ministry of Shipping, CBIC, Ministry of Labour and DGFT is tabulated as below:

S. No.	Name of State/Agency	State/UT Government	SPCB/PCC
1	Andaman & Nicobar Island	x	✓
2	Andhra Pradesh	x	✓
3	Arunachal Pradesh	x	✓

S. No.	Name of State/Agency	State/UT Government	SPCB/PCC
4	Assam	✓	✓
5	Bihar*	x	✓
6	Chandigarh	x	✓
7	Chhattisgarh	x	✓
8	DDD&NH	x	x
9	Delhi	x	✓
10	Goa	✓	✓
11	Gujarat	x	✓
12	Haryana	x	✓
13	Himachal Pradesh	x	✓
14	Jammu and Kashmir	x	✓
15	Jharkhand	x	✓
16	Karnataka	x	✓
17	Kerala	x	✓
18	Lakshadweep	x	✓
19	Madhya Pradesh	x	✓
20	Maharashtra	x	✓
21	Manipur	✓	✓
22	Meghalaya	x	✓
23	Mizoram	✓	✓
24	Nagaland*	x	✓
25	Odisha	x	✓
26	Puducherry	✓	✓
27	Punjab	✓	✓
28	Rajasthan	x	✓
29	Sikkim	x	✓
30	Tamil Nadu	x	✓
31	Telangana	x	✓
32	Tripura	✓	✓
33	Uttar Pradesh	x	✓
34	Uttarakhand *	x	✓
35	West Bengal	✓	✓

* The information provided by Bihar, Nagaland, and Uttarakhand SPCBs is not as per the prescribed format/ does not includes the status on all the action points.

S. No.	Implementing Agency	Status on Submission
1.	DGFT	✓
2.	CBIC	✓
3.	MoEF&CC	x
4.	Ministry of Labour and Employment	✓
5.	Ministry of Shipping (a) DG(S) (b) Port Authorities	✓ x

In this regard, Government of Punjab, West Bengal and SPCBs/PPCs of 15 States/UTs namely Andaman & Nicobar Islands, Chandigarh, Haryana, Jammu & Kashmir, Karnataka, Lakshadweep, Maharashtra, Meghalaya, Odisha, Puducherry, Punjab, Telangana, Tripura, Uttar Pradesh and Uttarakhand have informed that the State level Monitoring/Advisory Committee has been constituted to oversee the implementation of the Hazardous & Other waste (Management and Transboundary Movement) Rules, 2016 alongwith recommendation of the Monitoring Committee. Further, Gujarat PCB has informed that Chief Secretary is regularly taking meeting in the matter of O.A No. 606/2018 wherein O.A no. 804/2017 is also a part and Madhya Pradesh PCB has also informed that the proposal has been submitted for constitution of committee.

The detail status on the compliance to the recommendations made in the Status report of CPCB (as submitted in June 2020) and in accordance with the orders (uploaded) dated 07/07/2020 of the Hon'ble Tribunal is deliberated in Section 3 and Section 4 respectively of this report.

3. STATUS ON COMPLIANCE OF OBSERVATIONS AND RECOMMENDATIONS IN THE CPCB REPORT VIS-À-VIS ORDERS DATED 07/07/2020 OF THE HON'BLE TRIBUNAL (EXCEPT PERTAINING TO CONTAMINATED SITES)

CPCB in its Status report submitted in June, 2020 (in compliance to the directions dated 26/ 08/ 2019 of the Hon'ble Tribunal) made various recommendations based on the compliance report submitted by various Ministries/ State Govt/ SPCBs/PCCs on the action points given in the Interim and Final Report of the Monitoring Committee vis-à-vis orders of the Hon'ble Tribunal in the said matter.

The Hon'ble Tribunal vide orders (uploaded) dated 07/07/2020 accepted the recommendations made in CPCB report (June 2020) and directed to comply with the observations and recommendations made therein. The status on compliance of the recommendations vis- a- vis orders dated 07/07/2020 of the Hon'ble Tribunal on the action points mentioned in the Interim and Final Report is deliberated in subsections 3.1 and 3.2 as below:

3.1 Compliance Status, Observations and Recommendations on the action points covered in the Interim Report of the Monitoring Committee vis- a- vis orders dated 12/04/2019 of the Hon'ble Tribunal

So far 34 State/UT Government/SPCBs/PCCs namely Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Chandigarh, Delhi, Gujarat, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Lakshadweep, Maharashtra, Madhya Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Punjab, Rajasthan, Odisha, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal have submitted status on the compliance to the

recommendation and directions of the Hon'ble Tribunal for the period i.e. April-September, 2020. However, the information provided by Bihar, Nagaland and Uttarakhand SPCBs is not as per the prescribed format. Status on the submission of compliance report is as given below:

S. No.	States submitted compliance status	States not submitted compliance status
1.	Andaman & Nicobar Islands	DD&DNH
2.	Andhra Pradesh	
3.	Arunachal Pradesh	
4.	Assam	
5.	Bihar*	
6.	Chhattisgarh	
7.	Chandigarh	
8.	Delhi	
9.	Goa	
10.	Gujarat	
11.	Haryana	
12.	Himachal Pradesh	
13.	Jammu & Kashmir	
14.	Jharkhand	
15.	Karnataka	
16.	Kerala	
17.	Lakshadweep	
18.	Madhya Pradesh	
19.	Maharashtra	
20.	Manipur	
21.	Meghalaya	
22.	Mizoram	
23.	Nagaland*	
24.	Odisha	
25.	Puducherry	
26.	Punjab	
27.	Rajasthan	
28.	Sikkim	
29.	Tamil Nadu	
30.	Telangana	
31.	Tripura	
32.	West Bengal	
33.	Uttar Pradesh	
34.	Uttarakhand *	

* The information provided by Bihar, Nagaland and Uttarakhand SPCBs is not as per the prescribed format/ does not includes the status on all the action points.

The status on the compliance visa- a- vis recommendations are as given below:

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
1.	<p>05 SPCBs/PCCs (Andaman & Nicobar Islands, Arunachal Pradesh, DD&DNH, Karnataka, and Meghalaya) be directed to submit the quarterly compliance status report on implementation of recommendations made by the Monitoring Committee in its Interim report, as CPCB has not received status report for the 2nd, 3rd and 4th quarters from these SPCBs/PCCs.</p> <p>Further, Uttar Pradesh may also be directed to submit the compliance status on the directions issued by CPCB vide dated 30/01/2019 in case of Spent Solvent Recovery Units.</p>	<p>Not Complied- Andaman & Nicobar Islands, Arunachal Pradesh, DD&DNH, Karnataka, and Meghalaya</p> <p>Complied - Uttar Pradesh</p>	<p>None of the 05 SPCBs/PCCs namely Arunachal Pradesh, DD&DNH, Karnataka, and Meghalaya have submitted quarterly compliance status report for the period of July, 2019 to March 2020. However, Andaman & Nicobar Islands, Arunachal Pradesh, Karnataka and Meghalaya have submitted status as on date.</p> <p>-</p>	<p>DD&DNH shall submit the quarterly compliance status to CPCB immediately.</p> <p>-</p>
2.	As per categorization made by CPCB, since SPCBs of Assam and Chhattisgarh	Not Complied - Chhattisgarh and Assam	Compensation not deposited by Assam and Chhattisgarh.	The Hon'ble Tribunal may pass appropriate orders based on submissions made

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
	<p>have not set-up TSDF within the timeline (i.e. upto 31/03/3020) stipulated by the Hon'ble Tribunal vide its order dated 26/08/2019, the Hon'ble Tribunal may direct accordingly for imposition of environmental compensation in accordance with the said order.</p>		<p>However, State Government of Assam vide its letter dated 30/09/2020 requested CPCB to move application before Hon'ble NGT to condone the compensation. In response CPCB vide its letter dated 23/11/2020 requested the Environment and Forest Department to directly approach Hon'ble NGT for any relief in this regard.</p>	<p>by Chhattisgarh and Assam, if any.</p>
3.	<p>SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e. for non-submission/after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.</p>	<p>Complied Bihar, Haryana, Puducherry, Sikkim</p> <p>Partially Complied- Arunachal Pradesh, Chandigarh, Gujarat, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, Punjab, Rajasthan, Telangana, Tripura, Uttar Pradesh Uttarakhand and West Bengal</p> <p>Not Complied - Andaman & Nicobar Islands, Andhra Pradesh, Chhattisgarh, Delhi, Goa, Jharkhand, Karnataka,</p>	<p>Lakshadweep PCC has not granted authorization to any unit</p> <p>Assam PCB has not reported the number of units who have submitted annual returns.</p>	<p>i. 10 SPCBs/PCC namely Andaman & Nicobar Islands, Andhra Pradesh, Chhattisgarh, Delhi, Goa, Jharkhand, Karnataka, Meghalaya, Nagaland and Tamil Nadu be directed to ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e. for non-submission/after lapse of timeline) action may be taken in</p>

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
		<p>Lakshadweep, Meghalaya, Nagaland and Tamil Nadu</p> <p>Information not provided- Assam</p>		<p>accordance with the provisions laid down under the HOWM Rules, 2016.</p> <p>ii. 18 SPCBs/PCC (i.e. Arunachal Pradesh, Chandigarh, Gujarat, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, Punjab, Rajasthan, Telangana, Tripura, Uttar Pradesh Uttarakhand and West Bengal) shall ensure to take action in accordance with the provisions laid down under the HOWM Rules, 2016, against the occupiers not submitting the annual returns within the stipulated timeline.</p>

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
				<p>iii. Assam PCB be directed to submit the status of submission of annual return by HW generating units in the State of Assam and action taken in case of defaulting units.</p> <p>Further, Lakshadweep PCC be directed to grant authorization to hazardous waste generating/handling units in accordance with HOWM Rules, 2016.</p>
4.	<p>SPCBs/PCCs shall prepare annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.</p>	<p>Complied- Bihar, Chandigarh, Delhi, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Kerala, Maharashtra, Manipur, Mizoram, Nagaland, Sikkim, Tamil Nadu, Uttar Pradesh and Uttarakhand</p> <p>Partially Complied - Andaman & Nicobar Islands, Assam, Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Meghalaya,</p>	<p>Due to the on-going pandemic and based on request received from SPCBs/PCCs, submission of annual inventory was extended by 20/10/2020. However, 09 SPCBs namely Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Odisha, Puducherry, Punjab, Telangana and West Bengal</p>	<p>i. 04 SPCBs/PCC namely Arunachal Pradesh, Karnataka, Lakshadweep and Tripura shall be directed to immediately submit the annual inventory to CPCB.</p> <p>ii. Assam PCB and Meghalaya shall</p>

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
		<p>Puducherry, Punjab, Odisha, Rajasthan, Telangana and West Bengal.</p> <p>Not Complied - Arunachal Pradesh, Karnataka, Lakshadweep and Tripura</p>	<p>have submitted annual inventory after 20/10/2020 Assam PCB and Meghalaya have not submitted the annual inventory as per the prescribed format.</p> <p>Rajasthan PCB has submitted inventory of 2019-20 vide letter dated 28/12/2020.</p>	<p>submit the annual inventory as per prescribed formats.</p> <p>iii. 11 SPCBs/PCCs namely Andaman & Nicobar Islands, Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Odisha, Puducherry, Punjab, Rajasthan, Telangana and West Bengal shall ensure timely submission of annual inventory.</p>
5.	SPCBs/PCCs to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling/generating units.	Partially Complied - Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and West Bengal	<p>It was observed that verification and reconciliation of closing of manifest document has been carried out in few cases by SPCBs/PCCs.</p> <p>Goa PCB has not provided details on the number however informed that partially complied.</p>	SPCBs/PCCs shall ensure verification and reconciliation of closing of manifest document for all the cases (i.e. within the state and interstate) in hazardous waste handling/generating units.

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
		<p>Not Complied – Andaman & Nicobar Islands, Bihar, Chhattisgarh, Delhi, Goa, Karnataka, Lakshadweep, Manipur, Mizoram and Nagaland</p> <p>Information not provided- Uttarakhand</p>	<p>Gujarat PCB has verified reconciliation of closing of manifest within the state, however, w.r.t inter-state informed that the same shall be complied through NHWS portal.</p> <p>Manipur PCB has informed that the quantity of hazardous wastes generated (i. e. used oil) are mostly reused. Therefore, reconciliation of manifest does not arise.</p> <p>Puducherry PCC has informed that all the units are disposing HW through neighbouring state. Hence closing of manifest is found difficult as the grey copies were not received.</p>	
6.	SPCBs/PCCs of 25 States/UTs shall initiate action on development of sectoral process based reasonable HW generation range/ environmental benchmarking/guidelines	<p>Complied -Gujarat, Haryana, Himachal Pradesh, Kerala, Madhya Pradesh, Mizoram, Tamil Nadu and West Bengal</p> <p>Not Complied (but timeline provided) – Arunachal Pradesh</p>	<p>Haryana and Kerala PCBs have initiated the process to get study conducted from NPC.</p> <p>Assam has initiated action for benchmarking of HW for recycling/utilization in case of petroleum refineries and oil</p>	SPCBs/PCCs shall expedite/initiate action on development of sectoral process based reasonable HW generation range/ environmental benchmarking/guidelines for

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
	for HW recycling/ utilization and approach for waste management hierarchy and submit the progress report on the same within 06 months to CPCB.	<p>(December, 2021), Bihar (31/12/2022), Chandigarh (March, 2021), Chhattisgarh (03 months) Jammu & Kashmir (March, 2021) and Punjab (March, 2021)</p> <p>Not Complied - Andaman & Nicobar Islands Andhra Pradesh, Assam, Delhi, Goa, Jharkhand, Karnataka, Lakshadweep, Manipur, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Telangana, Tripura and Uttar Pradesh.</p> <p>Information not Provided - Uttarakhand</p>	<p>and gas production sector in the State. The process shall require some time for its completion.</p> <p>Himachal Pradesh has constituted Committee in this regard.</p> <p>Goa, Jharkhand and Maharashtra PCBs have informed that it is under process.</p> <p>Manipur Only used oils generated from automobile workshops and garages sector, however details not provided.</p> <p>Tripura PCB requested CPCB to develop such benchmark/guidelines for HW recycling and approach for waste management hierarchy.</p>	<p>HW recycling/ utilization and approach for waste management hierarchy.</p> <p>Further, the details on the sector identified and progress made on development of the said documents be submitted within 01 months to CPCB.</p>
7.	SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.	Complied - Andhra Pradesh, Assam, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Jammu & Kashmir, Jharkhand, Maharashtra, Odisha,	Chandigarh has informed that security auditing under process.	SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
		<p>Puducherry, Tamil Nadu, Telangana, Tripura</p> <p>Not Complied – Andaman & Nicobar Islands, Arunachal Pradesh, Bihar, Chandigarh, Himachal Pradesh, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Mizoram, Meghalaya, Manipur, Nagaland, Rajasthan, Punjab, Uttar Pradesh and West Bengal</p> <p>Not applicable (<i>not observed any non-compliances</i>)- Sikkim</p> <p>Information not Provided - Uttarakhand</p>	<p>Karnataka has provided the web link of the Board despite of providing specific link.</p> <p>West Bengal PCB has informed that developing/ uploading work of their new website under progress.</p>	
8.	<p>SPCBs/PCCs (of States/UT having spent solvent recovery units) shall ensure implementation of the CPCB directions dated 30/01/2019 and submit the compliance report annually to CPCB.</p>	<p>Complied - Andhra Pradesh, Goa, Gujarat, Karnataka, Maharashtra, Madhya Pradesh, Odisha, Puducherry, Punjab, Tamil Nadu, Telangana and West Bengal</p> <p>Partially Complied – Rajasthan and Uttar Pradesh</p> <p>Not Applicable (<i>no spent solvent recovery unit</i>)- Andaman & Nicobar Islands, Arunachal Pradesh,</p>	<p>Rajasthan PCB has verified only 01 unit, out of 03 units, manifest system is being followed up by only 01 unit; no action has been taken against erring units and also no interaction programs has been conducted with stakeholders.</p> <p>Uttar Pradesh PCB has not provided web link w.r.t publishing of spent solvent</p>	<p>i. Rajasthan PCB shall ensure compliance of all points of the CPCB direction dated 30.01.2019.</p> <p>ii. Uttar Pradesh PCB shall ensure display of inventory on spent solvent recovery units on their website as per CPCB's directions.</p>

S.No.	GENERAL DIRECTIONS	STATUS OF COMPLINACE	REMARKS/OBSERVATIONS	RECOMMENDATIONS
		Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Himachal Pradesh, Haryana, Jammu & Kashmir, Jharkhand, Kerala, Lakshadweep, Manipur, Mizoram, Meghalaya, Nagaland, Sikkim, Tripura and Uttarakhand.	inventory on their website and also not carried interaction program to create awareness.	iii. UPPCB shall conduct industry interaction programs within a month to create awareness and sensitization on HOWM Rules, 2016 with all the stakeholder industries of Spent Solvent generation/utilization.

The state-wise status on compliance of the recommendations are given as below:

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
1.	Andaman & Nicobar	<p>i. Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee and</p> <p>ii. Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report.</p>	<p>i. Complied. <i>w.r.t stipulation of mode of management of HW in authorization document; Evaluation of authorization granted/renewed; Adoption of uniform inspection format;</i></p> <p>ii. Not Complied <i>w.r.t Scientific principal based identification and quantification of Hazardous waste; development of elaborate protocol for pre-processing; inspection and monitoring of waste collector/recycler/utilizer; Closing and reconciliation of manifest; Verification of inventory submitted by units; Development of waste generation range; website updation w.r.t enforcement actions; inclusion of fluorescent and other mercury containing lamps into the ambit of HW inventory; Capacity building; approach for recycling/utilization as per waste management</i></p>	<p>i. Shall carry out identification and quantification of Hazardous and Other Waste.</p> <p>ii. Board shall ensure verification of closing of the manifests received and reconcile the HW handling data.</p> <p>iii. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>iv. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while preparation of HW inventory report.</p> <p>v. Board shall prosecute habitual and serious defaulters under provisions of the Environment (Protection) Act, 1986. Other</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iii. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p><i>hierarchy; Development of benchmarking for HW generation and possibility of recycling/utilization.</i></p> <p>iii. Partially Complied <i>w.r.t inclusion of domestic Hazardous waste into the ambit of national hazardous waste inventory; setting up of TSDFs or sharing arrangement.</i></p> <p><i>(PCC has informed that as per CPCB document, A&N Island falls under the states/UT generating less than 500 MTA of landfillable HW be permitted to make sharing arrangement with neighboring states for disposal of Hazardous waste. In this regard, PCC has authorized unit for collection, storage and transportation of used oil, however, no information has been provided w.r.t arrangement made for disposal of hazardous waste.)</i></p> <p>i. Not applicable:</p>	<p>alternative regulatory actions including refusal and revocation of Authorisation can also be explored following the due process.</p> <p>vi. Shall develop elaborated protocols for pre-processing and recycling/utilization facilities for enhanced level and frequency of enforcement and environmental monitoring.</p> <p>vii. Board shall develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data.</p> <p>viii. Board shall update websites with respect to all enforcement actions along with details of industries and action taken.</p> <p>ix. Board shall develop an enforcement framework for effective enforcement of Rules</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
			<p><i>w.r.t. direction to common TSDF operator for not returning HW consignment, environmental audit of TSDFs, disclosure of escrow account)</i></p>	<p>based on principle of proportionality and also, precautionary principle.</p> <p>x. Board shall develop document in recycling and utilisation of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry.</p> <p>xi. Board shall also develop certain benchmarks/ guidelines for the possibilities of HW recycle/utilisation on case to case basis.</p> <p>xii. Board shall develop concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a key intervention for rationalizing the HW generation and reuse/utilisation.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				<p>xiii. In accordance with the orders dated 26/08/2019 of the Hon'ble Tribunal and CPCB report on categorization of States, Board shall submit the status on sharing arrangement made with authorized common TSDFs of neighboring states.</p> <p>xiv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>xv. Board shall initiate action for establishment of the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
2.	Andhra Pradesh	<p>i. Develop enforcement framework document for effective enforcement of Rules within one month.</p> <p>ii. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>iii. Develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers.</p>	<p>i. Complied. <i>Board is implementing the framework developed by CPCB.</i></p> <p>ii. Partially Complied <i>Andhra Pradesh PCB has informed that board has inspected both TSDFs at Visakhapatnam and Nellore on 23.07.2020 and 16.09.2020 respectively, however, not submitted any report and not provided response in respect of captive TSDF.</i></p> <p>iii. Not Complied. <i>APPCB is issuing Consent for Establish (CFE) after thorough verification of material balance and the EMP submitted by the industry and the hazardous waste generation and disposal quantities are being examined through a Technical Committee. Further, during the inspections, the APPCB officials are verifying the batch processing sheets and material balance submitted by the industry</i></p>	<p>i. Andhra Pradesh PCB shall immediately submit the environmental audit report of common TSDFs and shall also initiate audit of captive TSDFs operating in the state and submit the audit report to CPCB.</p> <p>ii. Develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers.</p> <p>iii. Andhra Pradesh PCB direct the operator of common TSDF, Nellore to deposit the mandatory in escrow account and display of same on website of operators.</p> <p>iv. Board shall immediately take necessary action in case of non-compliant spent solvent recovery units.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iv. Immediately open escrow account in the remaining TSDF also and ensure verification of same by board and display on website of operator.</p> <p>v. Andhra Pradesh PCB to ensure all the Spent solvent recovery units operating in the State have mandatory authorization, following manifest system and have been verified for compliance of CPCB's SoP. Further, Board to initiate action against the erring units.</p>	<p><i>along with the application for quantification of waste generation.</i></p> <p>iv. Partially complied</p> <p><i>Both TSDFs (i.e. Nellore and Visakhapatnam) have opened the Escrow Account. However, the mandatory amount has not been deposited by TSDF, Nellore and details w.r.t display on same has not been provided by the Board.</i></p> <p>v. Partially Complied</p> <p><i>There are 100 Spent solvent generating units and 84 spent solvent recovery units authorized to recover approx. 1 Million MT/annum of Spent Solvent. 35 units does not comply with requisite manifest document and 54 units are not complying with CPCBs SoPs for spent solvent recovery. Show-cause notice has been issued to 03 units found violating CPCB's SoP/manifest</i></p>	<p>v. Board shall immediately update inventory of Spent Solvent Recovery Units (available in their States) on Board's website and provide the link of same.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		vi. Board shall immediately update inventory of Spent Solvent Recovery Units available in their States on Board's website and provide the link of same.	<p><i>documents/other provision of the HOWM Rules, 2016.</i></p> <p>vi. Not-Complied <i>No information provided by Andhra Pradesh PCB in this regard.</i></p>	
3.	Arunachal Pradesh	<p>i. Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee.</p> <p>ii. Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report.</p> <p>iii. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>ii. Complied. <i>w.r.t. stipulation of mode of management of HW in authorization document, prosecution of habitual and serious defaulters under provisions of the Environment (Protection) Act, 1986, documentation of non-compliances</i></p> <p>iii. Partially Complied <i>w.r.t. verification of closing of the manifests; verification of annual returns.</i></p> <p>iv. Not-Complied <i>w.r.t. development of elaborated protocols for pre-processing and recycling/utilization facilities (timeline- December, 2021) ; identification and quantification</i></p>	<p>i. Board shall initiate action for inclusion of Other waste in the regulatory actions, including inventory.</p> <p>ii. Shall carry out identification and quantification of Hazardous and Other Waste.</p> <p>iii. Shall develop elaborated protocols for pre-processing and recycling/utilization facilities for enhanced level and frequency of enforcement and environmental monitoring.</p> <p>iv. Shall develop Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
			<p><i>of Hazardous and Other Waste ;development of Uniform format for visits and inspections ; updation of websites w.r.t. all enforcement actions ; development of sectoral process based reasonable HW generation range (timeline– December, 2021) ; development of framework for effective enforcement of Rules ; setting up of TSDF or sharing arrangements with TSDF of neighboring State ; setting of laboratory facility (timeline– December, 2022) ; cognizance of aspects while enforcing the relevant rules ; inclusion of Other Waste and Domestic HW into the ambit of annual inventory ; development of environmental benchmarking among similar industries (timeline– December, 2022)</i></p> <p>v. Not applicable: w.r.t. direction to common TSDF operator for not returning HW consignment, environmental</p>	<p>as per the provisions of the Rules.</p> <p>v. Board shall develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data.</p> <p>vi. Board shall update websites with respect to all enforcement actions along with details of industries and action taken.</p> <p>vii. Board shall develop an enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle.</p> <p>viii. Board shall develop document in recycling and utilisation of HW in terms waste management hierarchy mandated in the rules across all the States in order to</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
			<p><i>audit of TSDFs, disclosure of escrow account)</i></p>	<p>ensure the level playing field for the industry.</p> <p>ix. Board shall also develop certain benchmarks/ guidelines for the possibilities of HW recycle/utilisation on case to case basis.</p> <p>x. Board shall develop concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a key intervention for rationalizing the HW generation and reuse/utilisation.</p> <p>xi. In accordance with the orders dated 26/08/2019 of the Hon'ble Tribunal and CPCB report on categorization of States, Board shall submit the status on sharing arrangement made with authorized common TSDFs of neighboring states.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				<p>xii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>xiii. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p>
4.	Assam	<p>i. Immediately adopt the identification and quantification of HW based on scientific principal; inclusion of mode of management of each hazardous waste generated in the authorization document.</p> <p>ii. Develop elaborate protocol for environmental monitoring of recyclers/utilizers within one month.</p>	<p>i. Not Complied.</p> <p>ii. Complied <i>Frequency of inspection: All HW generating units- once a year; Category 17 and red</i></p>	<p>i. Board shall immediately adopt the identification and quantification of HW based on scientific principal; inclusion of mode of management of each hazardous waste generated in the authorization document.</p> <p>ii. Board shall ensure availability of laboratory facilities for</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iii. Take initiative for development of centralized laboratory for north-east region and commissioning of same within 06 months.</p> <p>iv. Develop enforcement framework document for effective enforcement of Rules within one month.</p> <p>v. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>vi. Expedite conducting of environmental audit of captive</p>	<p><i>category units and captive TSDFs- once in 06 months; Pre-processing, recycling & utilization units- once in 03 months.</i></p> <p>iii. Partially Complied <i>Laboratory facility available with Assam PCB has been provided.</i></p> <p>iv. Partially Complied <i>Draft framework prepared consisting of monitoring/tracking of non-compliances and frequency of inspection, inventorization of industries and identification and categorization of violations and action to be initiated thereof.</i></p> <p>v. Complied</p> <p>vi. Not Complied</p>	<p>analysis of all the parameters as specified in HOWM Rules.</p> <p>iii. Develop enforcement framework document for effective enforcement of Rules.</p> <p>iv. Expedite conducting of environmental audit of captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>v. Immediately set up TSDF in their State as the timeline (i.e 31/03/2020) stipulated by the Hon'ble Tribunal for compliance has already lapsed.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>TSDFs available in the State and submit the audit report to CPCB.</p> <p>vii. Immediately set up TSDF in their State as the timeline for compliance has already been lapsed.</p>	<p><i>Guidelines being sought from CPCB.</i></p> <p>vii. Not Complied <i>Process of selection of Developers for establishment of TSDF is under process.</i></p>	
5.	Bihar	<p>i. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>iii. Non-compliance to be documented while processing authorization for</p>	<p>Information not submitted as per the format circulated by CPCB vide letter dated 20/07/2020, however, quarterly report for July-September, 2020 has been submitted.</p> <p>i. Not complied</p> <p>ii. Not complied <i>(timeline provided 31/03/2021)</i></p> <p>iii. Not complied</p>	<p>i. Board shall immediately submit the compliance status report for the period April-September, 2020 to CPCB as per prescribed format.</p> <p>ii. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>iii. Board shall expedite the development of elaborate protocols to ensure enhanced</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>renewal or inspections in order to invoke powers of refusal or revocation of authorization as per Rules.</p> <p>iv. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>v. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>vi. Board shall immediately upgrade the existing laboratory where all HW parameters as required under the Rules can be analysed.</p> <p>vii. Board shall immediately update inventory of Spent Solvent Recovery Unit available in their States on</p>	<p>iv. Not complied</p> <p>v. Partially complied <i>(UDHD and ULBs have been sensitized for setting up of deposition centres, however not included in inventory report.)</i></p> <p>vi. Not complied</p> <p>vii. Information not provided <i>(w.r.t. inventory of Spent Solvent Recovery Unit).</i></p>	<p>level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>iv. Non-compliance to be documented while processing authorization for renewal or inspections in order to invoke powers of refusal or revocation of authorization as per Rules.</p> <p>v. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>vi. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>Board's website and provide the link of same.</p> <p>viii. Board shall expedite setting up the TSDF in the State and submit the status.</p>	<p>viii. Partially Complied <i>(CTE has been granted for setting up of TSDF, work in progress)</i></p>	<p>inventory and other interventions.</p> <p>vii. Board shall immediately upgrade the existing laboratory where all HW parameters as required under the Rules can be analysed.</p> <p>viii. Board shall immediately update inventory of Spent Solvent Recovery Unit available in their States on Board's website and provide the link of same.</p> <p>ix. Board shall expedite setting up the TSDF in the State and submit the status.</p>
6.	Chandigarh	<p>i. Chandigarh PCC to bring other waste in regulatory domain and also report the same in its inventory report.</p> <p>ii. Chandigarh PCC shall expedite the development of elaborate protocols to ensure enhanced level and</p>	<p>i. Partially Complied <i>Process has been initiated (March, 2021).</i></p> <p>ii. Partially Complied <i>Process has been initiated</i></p>	<p>Chandigarh PCC shall expedite the process:</p> <p>i. To bring other waste in regulatory domain and also report the same in its inventory report.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>iii. Chandigarh PCC shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p>	<p>iii. Partially Complied <i>Security auditing of website is under process (31/12/2020).</i></p>	<p>ii. Development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>iii. Updation of website with respect to all enforcement actions along with details of industries and action taken.</p>
7.	Chhattisgarh	<p>i. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/utilisation facilities</p> <p>ii. Board shall initiate action for conducting environmental audit of captive TSDFs and submit the audit report to CPCB.</p> <p>iii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like</p>	<p>i. Complied</p> <p>ii. Not Complied</p> <p>ii. Partially Complied <i>Methodology has been developed and domestic HW collects by ULBs and sent to disposal facilities.</i></p>	<p>i. Chhattisgarh shall initiate action for conducting environmental audit of captive TSDFs, as per CPCB's guidance document for conducting audit. The said guidance document is under finalization and shall be communicated to SPCBs/PCCs after finalization.</p> <p>ii. Board shall ensure inclusion of hazardous waste generated from enforcement of other regulations (w.r.t. domestic hazardous waste and hazardous waste generated</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>iv. Board shall develop laboratory where all HW parameters as required under the HOWM Rules can be analysed.</p> <p>v. Immediately set up TSDF in their State as the timeline for compliance has already been lapsed.</p>	<p><i>However, the same needs to be incorporated in the inventory.</i></p> <p>iv. Not Complied <i>Land procured for setting of central laboratory and will be developed by 31/12/2021.</i></p> <p>v. Not Complied <i>Land has been identified and notified. Willing letter submitted by M/s Ramky Enviro Engg. Ltd., Hyderabad. The formation of SPV as per RFP is under process.</i></p>	<p>from e-waste rules like fluorescent lamp other mercury containing lamp) in the hazardous waste inventory.</p> <p>iii. Chhattisgarh shall expedite the setting up of laboratory facility.</p> <p>iv. Immediately set up TSDF in their State as the timeline (i.e 31/03/2020) stipulated by the Hon'ble Tribunal for compliance has already lapsed.</p>
8.	Delhi	<p>i. DPCC shall expedite setting up the TSDF in the UT and shall strictly comply with the timeline provided for setting up of common TSDF in the UT.</p> <p>ii. DPCC shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed.</p>	<p>i. Partially Complied <i>Environmental Clearance has been granted by MoEF&CC.</i></p> <p>ii. Partially Complied <i>DPCC does not have a NABL accredited laboratory and limited parameter (such as Zn, Pb, Co, Cr, Ni, Fe) can be analyzed. However, instruments like Bomb Colorimeter, XRF spectrophotometer, Zero head</i></p>	<p>i. DPCC shall expedite setting up the TSDF in the UT and shall strictly comply with the timeline (i.e 31/12/2020) stipulated by the Hon'ble Tribunal for setting up of common TSDF in the UT.</p> <p>ii. Delhi PCC shall expedite the upgradation of laboratory facility to ensure analysis of all parameters specified in HOWM Rules, 2016.</p>

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		<p>iii. DPCC needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p>	<p><i>extractor, Flash point apparatus, Rotary evaporator, and Inducted coupled plasma are under procurement.</i></p> <p>iii. Partially Complied <i>DPCC has constituted a Sub-Committee to examine the issue in respect of Delhi and submit action plan for consideration of DPCC Board. The Sub-Committee consists of members from Toxic Links and Chinthan.</i></p>	<p>iv. Delhi PCC shall initiate action for inclusion of hazardous waste generated from enforcement of other regulations (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp).</p>
9.	DD&DNH	<p>i. The Committee shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. The committee shall prosecute habitual and serious defaulters</p>	Status report not submitted.	<p>i. The Committee shall immediately submit the compliance status report for the period April-September, 2020 to CPCB as per prescribed format.</p> <p>ii. The Committee shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of</p>

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		<p>under provisions of Environment (Protection) Act, 1986.</p> <p>iii. The Committee shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>iv. Initiate action for development of elaborate protocols for pre-processing and recycling/ utilization facilities for sound environmental management of HW.</p> <p>v. The committee shall develop laboratory where all HW parameters as required under the HOWM Rules can be analysed.</p> <p>vi. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p>		<p>the hazardous and other wastes, and non-compliance respectively.</p> <p>iii. The committee shall prosecute habitual and serious defaulters under provisions of Environment (Protection) Act, 1986.</p> <p>iv. The Committee shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>v. Initiate action for development of elaborate protocols for pre-processing and recycling/ utilization facilities for sound environmental management of HW.</p> <p>vi. The committee shall develop laboratory where all HW parameters as required under the HOWM Rules can be analysed.</p>

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				vii. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.
10.	Goa	<p>i. Board shall expedite the setting up of common TSDF and strictly comply with the timeline provided for setting up of common TSDF in the State.</p> <p>ii. Board shall ensure that non-compliance to be documented while processing authorisation for renewal or inspections in order to invoke powers of refusal or revocation of authorisation as per Rules.</p> <p>iii. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p>	<p>i. Partially Complied <i>Under construction and detailed on the work carried out has been provided.</i></p> <p>ii. Not-complied <i>No information provided in this regard.</i></p> <p>iii. Complied.</p> <p>iv. Partially Complied.</p>	<p>i. Board shall expedite setting up the TSDF in the UT and shall strictly comply with the timeline (i.e 31/12/2020) stipulated by the Hon'ble Tribunal for setting up of common TSDF in the State.</p> <p>ii. Board shall ensure that non-compliance to be documented while processing authorisation for renewal or inspections in order to invoke powers of refusal or revocation of authorisation as per Rules.</p> <p>iii. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while preparation of HW inventory report.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iv. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while preparation of HW inventory report.</p> <p>v. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>vi. Expedite conducting of environmental audit of captive TSDFs available in the State and submit the audit report to CPCB.</p>	<p>v. Complied</p> <p><i>The Goa waste management corporation has signed MoU for undertaking awareness creation and collection of E-waste across the State of Goa. Fluorescent lamp other mercury containing lamp are collected from various villages and stored at Solid Waste Management Units. Local bodies directed to make provisions for collection and storage of domestic HW.</i></p> <p>vi. Partially Complied</p> <p><i>Audit under progress.</i></p>	<p>iv. Expedite conducting of environmental audit of captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p>
11.	Gujarat	<p>i. Board shall submit the environmental audit of all common/captive TSDFs exist in the state to CPCB.</p>	<p>i. Partially Complied</p> <p><i>GPCB has an Environmental Audit Scheme wherein all TSDFs falls under Schedule-I of</i></p>	<p>i. Board shall submit the environmental audit report of all common and captive TSDFs existing in the state to CPCB.</p>

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			<p><i>the audit scheme and audit is being carried out through approved Schedule-I Auditors. To ensure the design and construction quality as per TSDF protocol, third party and RO verification is carried out.</i></p>	<p>ii. Board shall direct operator of TSDFs, (at Vadodara, Bhavnagar and Surendranagar) for opening of escrow account (as per MoEF&CC O. M. dated 16/04/2009).</p>
12.	Haryana	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Board shall immediately direct all the operator of common TSDFs that not to return the HW consignment and the consignment needs to be stored within the TSDF with information to the waste generator and also the SPCB.</p> <p>iii. Board shall initiate action for the identification and quantification of</p>	<p>i. Not Complied <i>No information provided in this regard.</i></p> <p>ii. Complied</p> <p>iii. Not-complied</p>	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Board shall initiate action for the identification and quantification of the hazardous waste generation at the authorisation stage itself and therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>the hazardous waste generation at the authorisation stage itself and therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p> <p>iv. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>v. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed.</p>	<p><i>No information provided in this regard.</i></p> <p>iv. Not complied <i>Audit not conducted yet. However, direction has been issued to Regional Officers for conducting the audit.</i></p> <p>v. Partially Complied <i>There are 04 laboratories available with HSPCB (i.e. Gurugram, Hissar, Faridabad and Panchkula). Of which, only Panchklula laboratory is accredited. Last external audit was conducted by NABL on 24-25 May, 2019 and internal audit was conducted on 27/08/202. The Board is in the process of purchasing laboratory equipment for analysis of remaining parameters i.e. ICP and Gas Chromatography.</i></p>	<p>iii. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>iv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p>

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13.	Himachal Pradesh	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes and non-compliance respectively.</p> <p>ii. Board shall ensure that non-compliance to be documented while processing authorization for renewal or inspections in order to invoke powers of refusal or revocation of authorization as per Rules.</p> <p>iii. Board shall submit the environmental audit of all common/captive TSDFs available in the state to CPCB.</p>	<p>i. Complied</p> <p><i>The desired actions would be initiated as & when the situation arises. Further, the State Board has also constituted the “Hazardous Waste Incident Response Team (HWIRT)” so that the provisions of the Rules/guidelines pertaining to liabilities and financial penalty are enforced.</i></p> <p>ii. Complied</p> <p><i>Renewal of authorization are being granted to the units after due validation of compliance parameters.</i></p> <p>iii. Partially Complied</p> <p><i>The State Board has conducted one audit of the TSDF on 29.10.2018. Further, the State Board is in process to carryout detailed third party audit of TSDF through IITs or other reputed agencies.</i></p>	<p>i. Board shall submit the environmental audit of all common and captive TSDFs available in the state to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p>

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14.	Jammu & Kashmir	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes and non-compliance respectively.</p> <p>ii. Develop framework for effective enforcement of Rules based on proportionality and precautionary principle. Also, ensure updation of website w.r.t. enforcement actions along with details of industries and action taken.</p> <p>iii. Board needs to take cognizance of</p>	<p>i. Complied <i>Notices issued to 30 defaulting units, of which, closure orders issued to 03 units.</i></p> <p>ii. Complied <i>CPCB framework is being used.</i></p> <p>iii. Partially Complied <i>Communicated the same to Municipal corporation, Jammu and directed local bodies vide letter dated 20/07/2020.</i></p> <p>iv. Not-complied</p>	<p>i. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>ii. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed</p> <p>iii. Board shall expedite setting up of TSDF in the state. However, till such time sharing arrangement with authorized TSDF of neighboring states for disposal of hazardous waste may be made.</p>

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		iv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed v. Board shall be expedite setting up of TSDF in the state.	<i>Laboratory establishment is under process and equipments are being procured.</i> v. Partial Compliance <i>TSDF is being set-up at IGC, Samba, Phase-II. Consent to Establish has been granted for one year vide letter dated 16/03/2020.</i>	
15.	Jharkhand	i. Jharkhand PCB shall bring other waste in regulatory domain and also report in its inventory report. ii. Adopt uniform inspection format for visits and inspection of HW handling facilities to ensure comprehensive inspection as per the provisions of the Rules. iii. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and	i. Not-complied <i>No other waste recycling/ utilization facilities available in the State.</i> ii. Complied iii. Information not provided	i. Jharkhand PCB shall bring other waste in regulatory domain and also report in its inventory report. ii. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.

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		<p>other wastes, and non-compliance respectively.</p> <p>iv. Board shall ensure that non-compliance to be documented while processing authorization for renewal or inspections in order to invoke powers of refusal or revocation of authorization as per Rules.</p> <p>v. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>vi. Develop enforcement framework for effective enforcement of Rules based on the principle of proportionality and also precautionary principle.</p> <p>vii. Board shall immediately upgrade the laboratory facility where all HW</p>	<p>iv. Information Not Provided.</p> <p>v. Not Complied</p> <p>vi. Complied <i>The Board is following CPCB's enforcement framework for effective enforcement of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.</i></p> <p>vii. Not Complied <i>Samples are being sent to laboratories recognized by the</i></p>	<p>iii. Board shall ensure that non-compliance to be documented while processing authorization for renewal or inspections in order to invoke powers of refusal or revocation of authorization as per Rules.</p> <p>iv. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>v. Board shall immediately upgrade the laboratory facility where all HW parameters as</p>

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		parameters as required under the Rules can be analysed.	<i>Board, having facility to analyze almost all HW parameters.</i>	required under the Rules can be analysed.
16.	Karnataka	<ul style="list-style-type: none"> i. Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee and ii. Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report. iii. Board shall ensure compliance of directions issued by CPCB vide dated 30/01/2019 in case of all spent solvent recovery units available in the State. 	<p>Not submitted the 2nd, 3rd and 4th quarter compliance report (July, 2019 to March, 2020).</p> <ul style="list-style-type: none"> i. Complied <i>(w.r.t. directed operator of common TSDFs for not returning HW consignment)</i> ii. Partially Complied <i>(escrow account opened by operator of common TSDFs and compliance to all the directions pertaining to spent solvent recovery units not been carried out)</i> iii. Not complied <i>(w.r.t. action taken for non-submission of annual returns by occupiers; verification of inventory; submission of annual inventory report to CPCB;</i> 	<ul style="list-style-type: none"> i. Board shall ensure verification of closing of the manifests received and reconcile the HW handling data. ii. Shall adopt Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections as per the provisions of the Rules. iii. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively. iv. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while

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			<p><i>verification of closing of the manifests; updation of website w.r.t. enforcement actions; development of uniform inspection format; verification of units before grant of authorization; invoke the powers conferred under clause 23 (1) and (2) of the HOWM Rules, 2016; refusal and revocation of authorization; effective enforcement of Rules; development of sectoral process based generation range/benchmarkings/guidelines for HW recycling/utilization, display of inventory of spent solvent recovery units on website)</i></p> <p><i>iv. Information not provided: (w.r.t adoption of Uniform format for visits and inspections; verification of amount deposited in escrow account by Board)</i></p>	<p>preparation of HW inventory report.</p> <p>v. Board shall prosecute habitual and serious defaulters under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorisation may also be considered in accordance with the provisions of HOWM Rules, 2016.</p> <p>vi. Board shall update websites with respect to all enforcement actions along with details of industries and action taken.</p> <p>vii. Board shall develop an enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability</p>

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				<p>and consistency in enforcement for actions.</p> <p>viii. Board shall develop document in recycling and utilisation of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry.</p> <p>ix. Board shall also develop certain benchmarks/ guidelines for the possibilities of HW recycle/utilisation on case to case basis.</p> <p>x. Board shall develop concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a key intervention for rationalizing the HW generation and reuse/utilisation.</p>

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				<p>xi. Board shall develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data.</p> <p>xii. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>xiii. Board shall direct operator of TSDF, Dobbaspeta Bangalore Rural for opening of escrow account (as per MoEF&CC O. M. dated 16/04/2009).</p>

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				xiv. Board shall ensure compliance to all the directions related to Spent Solvent recovery units issued vide dated 30/01/2019.
17.	Kerala	<p>i. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>ii. Initiate action for development laboratory where all HW parameters as required under the HOWM Rules can be analysed.</p> <p>iii. Expedite conducting of environmental audit of common/captive TSDFs available</p>	<p>i. Complied</p> <p>ii. Partially Complied</p> <p><i>The Board's Central Lab is accredited by NABL & being continuously upgraded for analysis of all HW parameters. In case of non- availability of the infrastructure for analysis of some HW parameters it is done through external laboratories.</i></p> <p>iii. Not Complied</p> <p><i>Audit not conducted yet.</i></p>	<p>i. Initiate action for development laboratory where all HW parameters as required under the HOWM Rules can be analysed.</p> <p>ii. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p>

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		in the State and submit the audit report to CPCB.		
18.	Lakshadweep	<ul style="list-style-type: none"> i. Shall initiate action for identifying hazardous waste generating unit and grant authorization to such units available in the UT. ii. Take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee. iii. Shall also ensure compliance to the action points suggested by Monitoring committee and submit report to CPCB in prescribed format. iv. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states. 	<ul style="list-style-type: none"> i. Not submitted the 2nd, 3rd and 4th quarter compliance report, however, quarterly report for July-September, 2020 has submitted. ii. Not complied <i>(w.r.t. bringing other waste into regulatory actions; development of uniform inspection format and enforcement framework; verification of units before grant of authorization; submission of annual returns; invoke the powers conferred under clause 23 (1) and (2) of the HOWM Rules, 2016; refusal and revocation of authorization; updation of website w.r.t. enforcement actions; development of benchmarking/guideline for HW recycling/utilization, environmental benchmarking</i> 	<ul style="list-style-type: none"> i. Board shall initiate action for inclusion of Other waste in the regulatory actions, including inventory. ii. Board shall ensure verification of closing of the manifests received and reconcile the HW handling data. iii. Shall immediately grant authorization to units identified by Lakshadweep PCC. iv. Shall develop Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections as per the provisions of the Rules. v. Board shall develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its

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			<p><i>among similar industries; and setting up of TSDF).</i></p> <p>iii. Partially Complied <i>(timeline i.e. 31.12.2020, provided for grant of authorization; development of sectoral process based generation range; to ensure effective enforcement of Rules, conditional consent and authorization has been issued; and laboratory is available)</i></p> <p>iv. Not Applicable <i>(w.r.t. development of elaborated protocol for pre-processing, recycling/ utilization as no such units available in Lakshadweep, however, administration has identified an authorized recycler for used/waste oil at Aluva, Kerala and transport the items to the mainland for final disposal.)</i></p>	<p>peers, rather than solely depending on industry data.</p> <p>vi. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>vii. Board shall prosecute habitual and serious defaulters under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorisation can also be explored following the due process.</p> <p>viii. Board shall update websites with respect to all enforcement actions along with details of industries and action taken.</p> <p>ix. Board shall develop an enforcement framework for effective enforcement of Rules</p>

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				<p>based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability and consistency in enforcement for actions.</p> <p>x. Board shall develop document in recycling and utilisation of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry.</p> <p>xi. Board shall also develop certain benchmarks/ guidelines for the possibilities of HW recycle/utilisation on case to case basis.</p> <p>xii. Board shall develop concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				<p>key intervention for rationalizing the HW generation and reuse/utilisation.</p> <p>xiii. In accordance with the orders dated 26/08/2019 of the Hon'ble Tribunal and CPCB report on categorization of States, Board shall submit the status on sharing arrangement made with authorized common TSDFs of neighboring states.</p> <p>xiv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>xv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p>

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19.	Manipur	<ul style="list-style-type: none"> i. Manipur PCB shall bring other waste in regulatory domain and also report in its inventory report. ii. Develop enforcement framework for effective enforcement of Rules based on the principle of proportionality and also precautionary principle. iii. The Board shall adopt uniform inspection format for visits and inspections of HW handling facilities. iv. The Board shall scientifically verify and validate the HW data and facilities before grant/ renewal of authorization. v. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while preparation of HW inventory report. 	<ul style="list-style-type: none"> i. Partially Complied ii. Not Complied <i>Under development for workshops and garages.</i> iii. Complied iv. Not complied v. Partially Complied <i>02 units verified (i.e. IOC LPG bottling plant and IOC Oil Depot).</i> 	<ul style="list-style-type: none"> i. Manipur PCB shall bring other waste in regulatory domain and also report in its inventory report. ii. The Board shall immediately develop enforcement framework for effective enforcement of Rules based on the principle of proportionality and also precautionary principle. iii. The Board shall scientifically verify and validate the HW data and facilities before grant/ renewal of authorization. iv. Initiate action for development of laboratory where all HW parameters as required under the HOWM Rules can be analyzed. v. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while

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		<p>vi. Initiate action for development laboratory where all HW parameters as required under the HOWM Rules can be analyzed.</p> <p>vii. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>vi. Not Complied <i>No laboratory available with the SPCB, however, proposal has been submitted for establishment of the same.</i></p> <p>vii. Not Complied <i>No action taken.</i></p>	<p>preparation of HW inventory report.</p> <p>vi. In accordance with the orders dated 26/08/2019 of the Hon'ble Tribunal and CPCB report on categorization of States, Board shall submit the status on sharing arrangement made with authorized common TSDFs of neighboring states.</p>
20.	Madhya Pradesh	<p>i. Board shall submit the environmental audit of all common/ captive TSDFs exist in the state to CPCB.</p>	<p>i. Partially Complied <i>MPPCB has developed a format for conducting the audit and requested CPCB for approval & providing guidelines for environmental audit vide letter No. 1691 dated 17.09.2020. Based on the format, audit is under process.</i></p>	<p>i. Board shall expedite the environmental audit of all common and captive TSDFs existing in the state and submit the report to CPCB. Based on the request from Madhya Pradesh PCB, CPCB has prepared guidance document in this regard and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p>

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21.	Maharashtra	<p>i. Board shall submit the environmental audit of all common/captive TSDFs exist in the state to CPCB.</p> <p>ii. Board shall verify the mandatory amount deposited by all TSDFs in Escrow Account.</p> <p>iii. Board shall provide specific link of inventory of spent solvent recovery units published on its website.</p>	<p>i. Partially Complied <i>Work order for audit of 4 CHWTSDFs in the State is given to NEERI and the work is in progress. Delays caused due to COVID-19 pandemic.</i></p> <p>ii. Partially Complied <i>All the 04 facilities have opened the Escrow Account, however, details on verification of same is not reported.</i></p> <p>iii. Complied</p>	<p>i. Board shall expedite the environmental audit of all common and captive TSDFs exist in the state and submit the report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>ii. Board shall immediately verify the mandatory amount deposited by all TSDFs in Escrow Account.</p>
22.	Mizoram	<p>i. Mizoram PCB shall bring other waste in regulatory domain and also report in its inventory report.</p> <p>ii. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities</p>	<p>i. Partially Complied <i>Not included in inventory however, Board initiated actions in this regard.</i></p> <p>ii. Not applicable <i>As there is no HW recyclers and utilization facilities in Mizoram.</i></p>	<p>i. Mizoram PCB shall bring other waste in regulatory domain and also report in its inventory report.</p> <p>ii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iii. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>iv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>v. Develop framework for effective enforcement of Rules based on proportionality and precautionary principle. Also, ensure updation of website w.r.t. enforcement actions along with details of industries and action taken.</p> <p>vi. Board shall immediately upgrade the laboratory facility where all HW</p>	<p>iii. Complied <i>The Board has its website on to which information w.r.t. hazardous wastes are updated.</i></p> <p>iv. Partially Complied <i>Action initiated, however, not reported in HW inventory report.</i></p> <p>v. Not complied <i>No framework has been prepared by the Board as hazardous wastes generating units are mostly small unit of Automobiles repairing workshop generating less amount of used oil.</i></p> <p>vi. Not complied <i>Proposal for upgradation of Laboratory was submitted to CPCB</i></p>	<p>generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>iii. Develop framework for effective enforcement of Rules based on proportionality and precautionary principle. Also, ensure updation of website w.r.t. enforcement actions along with details of industries and action taken.</p> <p>iv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p> <p>v. In accordance with the orders dated 26/08/2019 of the Hon'ble Tribunal and CPCB report on categorization of States, Board shall submit the status on sharing</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>parameters as required under the Rules can be analysed.</p> <p>vii. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>vii. Not complied <i>Requested Assam PCB for sharing arrangement once TSDF commissioned/ operational.</i></p>	<p>arrangement made with authorized common TSDFs of neighboring states.</p>
23.	Meghalaya	<p>i. Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee.</p> <p>ii. Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report.</p> <p>iii. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>i. Not submitted the 2nd, 3rd and 4th quarter compliance report, however, quarterly report for July-September, 2020 has submitted.</p> <p>ii. Complied <i>(identification and quantification of HW generation; development of uniform inspection format; verification of HW data before grant of authorization; and documentation of non-compliances)</i></p> <p>iii. Partially Complied <i>submission of annual report and verification of inventory data</i></p>	<p>i. Board shall initiate action for inclusion of Other waste in the regulatory actions, including inventory.</p> <p>ii. Board shall ensure verification of closing of the manifests received and reconcile the HW handling data.</p> <p>iii. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>iv. Board shall verify and validate the inventory data before accepting the same and adopt</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
			<p>iv. Not Complied <i>(w.r.t. bringing other waste into regulatory actions; invoke the powers conferred under clause 23 (1) and (2) of the HOWM Rules, 2016; refusal and revocation of authorization of violators and habitual defaulters; updation of website w.r.t. enforcement actions; Development of enforcement framework for effective enforcement of Rules; development of approaches w.r.t. waste management hierarchy, benchmarking/guideline for HW recycling/utilization, environmental benchmarking among similar industries; and setting up of TSDF).</i></p> <p>v. Partially Complied <i>(w.r.t. reconciliation of manifest; timeline i.e. 31.12.2020 provided for development of sectoral</i></p>	<p>the CPCB's guidelines while preparation of HW inventory report.</p> <p>v. Board shall prosecute habitual and serious defaulters under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorisation can also be explored following the due process.</p> <p>vi. Board shall update websites with respect to all enforcement actions along with details of industries and action taken.</p> <p>vii. Board shall develop an enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability and consistency in enforcement for actions.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
			<p><i>process based generation range; timeline i.e. 31.03.2023 provided for commissioning of laboratory facility)</i></p> <p>vi. Not Applicable (w.r.t. development of elaborated protocols for <i>pre-processing, recycling/ utilization units as no such units are available in Meghalaya</i>)</p>	<p>viii. Board shall develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data.</p> <p>ix. Board shall develop document in recycling and utilisation of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry.</p> <p>x. Board shall also develop certain benchmarks/guidelines for the possibilities of HW recycle/utilisation on case to case basis.</p> <p>xi. Board shall develop concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				<p>key intervention for rationalizing the HW generation and reuse/utilisation.</p> <p>xii. In accordance with the orders dated 26/08/2019 of the Hon'ble Tribunal and CPCB report on categorization of States, Board shall submit the status on sharing arrangement made with authorized common TSDFs of neighboring states.</p> <p>xiii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				xiv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed.
24.	Nagaland	<p>i. Develop framework for effective enforcement of Rules based on proportionality and precautionary principle. Also, ensure updation of website w.r.t. enforcement actions along with details of industries and action taken.</p> <p>ii. Nagaland PCB shall bring other waste in regulatory domain and also report in its inventory report.</p> <p>iii. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>iv. Board shall initiate action for the identification and quantification of the hazardous waste generation at the authorisation stage itself and</p>	<p>i. Not Complied</p> <p>ii. Not Complied</p> <p>iii. Not Complied</p> <p>iv. Not Complied</p>	<p>i. Board shall immediately submit the compliance status report for the period April-September, 2020 to CPCB as per prescribed format.</p> <p>ii. Develop framework for effective enforcement of Rules based on proportionality and precautionary principle. Also, ensure updation of website w.r.t. enforcement actions along with details of industries and action taken.</p> <p>iii. Nagaland PCB shall bring other waste in regulatory domain and also report in its inventory report.</p> <p>iv. Board shall expedite the development of elaborate protocols to ensure enhanced</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p> <p>v. The Board shall scientifically verify and validate the HW data and facilities before grant/ renewal of authorization.</p> <p>vi. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken</p> <p>vii. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p> <p>viii. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>v. Not Complied</p> <p>vi. Not complied</p> <p>vii. Not complied</p> <p>viii. Not complied</p>	<p>level and frequency of enforcement and environmental monitoring of recycling/ utilisation facilities.</p> <p>v. Board shall initiate action for the identification and quantification of the hazardous waste generation at the authorisation stage itself and therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p> <p>vi. The Board shall scientifically verify and validate the HW data and facilities before grant/ renewal of authorization.</p> <p>vii. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				<p>viii. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p> <p>ix. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>
25.	Odisha	<p>i. Board shall submit the environmental audit of all common/captive TSDFs exist in the state to CPCB.</p> <p>ii. Odisha PCB shall bring other waste in regulatory domain and also report in its inventory report.</p> <p>iii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like</p>	<p>i. Partial compliance <i>Board issued letter to operator/ occupier of TSDF to engage Board's approved organization for conducting audit and submitting report by 15th October,2020.</i></p> <p>ii. Partially Complied <i>One unit has been authorized, however not reported in HW inventory report.</i></p> <p>iii. Partially Complied</p>	<p>i. Board shall expedite the environmental audit of all common and captive TSDFs exist in the state and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>ii. Odisha PCB shall bring other waste in regulatory domain</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p>	<p><i>Material recovery facilities have been developed by 77 nos of ULBs, however, not reported in HW inventory report.</i></p>	<p>and also report in its inventory report.</p> <p>iii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p>
26.	Puducherry	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Initiate action for development laboratory where all HW parameters as required under the HOWM Rules can be analysed.</p>	<p>i. Not complied <i>No information provided in this regard.</i></p> <p>ii. Partial Compliance <i>Facility available with PPCC, accredited for ambient air, stack</i></p>	<p>i. PPCC shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Initiate action for development laboratory where all HW parameters as required under</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iii. Board shall be directed to expedite setting up of TSDF and submit the status.</p>	<p><i>emission, noise level, effluent, ground water, river & lake.</i></p> <p>iii. Complied <i>Sharing arrangement is made with TSDF facility M/s Mother Earth Enviro Tech Limited, Bangalore. The copy of agreement is provided.</i></p>	<p>the HOWM Rules can be analyzed.</p>
27.	Punjab	<p>i. The Board shall adopt uniform inspection format for visits and inspections of HW handling facilities.</p> <p>ii. Board shall submit the environmental audit report of all common/captive TSDFs exist in the state to CPCB.</p> <p>iii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p>	<p>i. Complied</p> <p>ii. Not Complied <i>The field offices have already been instructed to carry out Environmental Audit</i></p> <p>iii. Partially Complied <i>The Distt level committees instructed the EO's of the ULBs to inspect and make action plan to bring domestic hazardous waste and fluorescent and other mercury containing lamps into the ambit of annual inventory.</i></p>	<p>i. Board shall submit the environmental audit report of all common and captive TSDFs exist in the state to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>ii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed.</p> <p>v. Board shall ensure compliance of directions issued by CPCB vide dated 30/01/2019 in case of all spent solvent recovery units available in the State.</p>	<p>iv. Partially Complied <i>Board has facility for analysis of physico-chemical, heavy metals, pesticides and microbiology only</i></p> <p>v. Complied</p>	<p>mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>iii. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analysed.</p>
28.	Rajasthan	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Rajasthan PCB shall develop framework for effective enforcement of Rules based on proportionality and precautionary principle.</p> <p>iii. Board shall initiate action for the identification and quantification of</p>	<p>i. Partially Complied. <i>Board has not invoked powers conferred under 23(1) and (2), however, authorized of 18 defaulting units have been refused/revoked.</i></p> <p>ii. Not Complied</p> <p>iii. Partially Complied</p>	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Rajasthan PCB shall develop framework for effective enforcement of Rules based on proportionality and precautionary principle.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>the hazardous waste generation at the authorisation stage itself and therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p> <p>iv. Expedite conducting of environmental audit of the all common/captive TSDFs available in the State and submit to CPCB</p> <p>v. Board shall verify the mandatory amount deposited by all TSDFs in Escrow Account.</p> <p>vi. Board shall expedite development of laboratory where all HW parameters can be analyzed.</p> <p>vii. Rajasthan PCB shall initiate action to bring other waste in regulatory domain and also report in its inventory report.</p>	<p><i>Board has informed that scientific principle based identification and quantification is not being carried out. However, identification and quantification on the basis of records and forms filled is being carried out by Regional Offices.</i></p> <p>iv. Partially Complied <i>Work order has been placed for environmental audit by M/s Balotra Waste Management Ltd.</i></p> <p>v. Complied</p> <p>vi. Partially Complied</p> <p>vii. Partially Complied <i>Board has informed that it has issued office order dated</i></p>	<p>iii. Board shall ensure identification and quantification of the hazardous waste generation at the authorisation stage itself and therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p> <p>iv. Expedite conducting of environmental audit of the all common and captive TSDFs available in the State and submit to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>v. Board shall expedite development of laboratory</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		viii. Board shall submit the compliance status w.r.t. spent solvent recovery unit in the prescribed format as the details on action taken on erring units, inventory, interaction programme, etc. have not be submitted by Board.	25/08/2020 to identify units which are engaged in handling other waste and bring it into the regulatory ambit. viii. Partially Complied <i>Rajasthan PCB has verified only 01 unit, out of 03 units, manifest system is being followed up by only 01 unit, no action has been taken against erring units, and also no interaction programs has been conducted with stakeholders.</i>	where all HW parameters can be analyzed. vi. Rajasthan PCB shall ensure to bring other waste in regulatory domain and also report in its inventory report. vii. Board shall ensure compliance w.r.t. all points as per CPCB direction dated 30/01/2019 and submit updated compliance statuses.
29.	Sikkim	i. Board shall immediately update its website with respect to all enforcement actions along with details of industries and action taken. ii. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle.	i. Complied Till date no accidents or non-compliance to the HW has been reported. ii. Not complied <i>Under preparation.</i>	i. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. ii. Board shall take necessary action to bring other waste in regulatory domain, as envisaged in the rules and also report the same in the

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iii. Board shall take necessary action to bring other waste in regulatory domain, as envisaged in the rules and also report the same in the inventory report on hazardous and other waste management.</p> <p>iv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>v. Board shall immediately upgrade the laboratory facility where all HW</p>	<p>iii. Not complied <i>Not applicable as the import and export of waste falling under Schedule III Part B & D of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 is not reported. Also customs office and ports are not set up in the state. However, the other waste (indigenously generated) shall also be required to be included in the inventory report.</i></p> <p>iv. Partial Compliance <i>SPCB-Sikkim has conducted sensitization & capacity building programme for concerned departments, ULBs, BACs & GPUs. The UDD has also been apprised with regard to collection and channelization of Domestic HW during various departmental meetings of SLC and SLAB meetings.</i></p>	<p>inventory report on hazardous and other waste management.</p> <p>iii. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>iv. Board shall immediately upgrade the laboratory facility where all HW parameters as required under the Rules can be analyzed.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>parameters as required under the Rules can be analyzed.</p> <p>vi. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>v. Not Complied <i>Laboratory for hazardous waste is yet to be set up. HW is currently analyzed in NABL accredited laboratory of West Bengal Waste Management Ltd.</i></p> <p>vi. Complied <i>The HW generated in the state of Sikkim is transported to M/s West Bengal Waste Management Ltd., Haldia, West Bengal for disposal. The Sikkim SPCB has also initiated co-processing of Hazardous Waste in cement plants located in Assam and Meghalaya.</i></p>	
30.	Tamil Nadu	<p>i. Board shall initiate action for the identification and quantification of the hazardous waste generation at the authorisation stage itself and therefore shall adopt the scientific principles as enumerated for such identification and quantification of HW.</p> <p>ii. Board shall ensure documentation of non-compliance while processing authorisation for renewal or</p>	<p>i. Complied <i>TN PCB has been granted authorization under HOWM Rules, 2016 after checking material balance and quantification of the hazardous waste generation from process activity, etc.</i></p> <p>ii. Not complied <i>No information provided in this regard.</i></p>	<p>i. Board shall ensure documentation of non-compliance while processing authorisation for renewal or inspections in order to invoke powers of refusal or revocation of authorisation as per Rules.</p> <p>ii. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>inspections in order to invoke powers of refusal or revocation of authorisation as per Rules.</p> <p>iii. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle.</p> <p>iv. Board shall ensure adoption of Uniform format for visits and inspections of HW handling facilities.</p> <p>v. Expedite conducting of environmental audit of common/captive TSDFs available</p>	<p>iii. Not Complied <i>TN PCB has developed “monitoring protocol” for industries and “monitoring teams” have been formed for regular/ surprise inspections at zonal level. Hazardous waste incidents response team has also been formed for undertaking investigations of illegal disposal of HW, assessment of environmental damages and implementation of remedial work, etc.</i></p> <p>iv. Complied</p> <p>v. Not complied</p>	<p>and also, precautionary principle.</p> <p>iii. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>in the State and submit the audit report to CPCB.</p> <p>vi. Board shall provide specific link of inventory of spent solvent recovery units published on its website.</p>	<p><i>TNPCB is taking action in this regard, however, no such audit report has been submitted</i></p> <p>vi. Complied</p>	
31.	Telangana	<p>i. Board shall immediately invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>iii. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while preparation of HW inventory report.</p>	<p>i. Complied <i>Compensation and closure directions have been issued to defaulting units.</i></p> <p>ii. Not complied <i>Under process.</i></p> <p>iii. Partially Complied</p>	<p>i. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>ii. Board shall verify and validate the inventory data before accepting the same and adopt the CPCB's guidelines while preparation of HW inventory report.</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		iv. Board immediately update inventory of Spent Solvent Recovery Unit available in their States on Board's website and provide the link of same.	iv. Complied.	
32.	Tripura	<p>i. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle.</p> <p>ii. Board shall take necessary action to bring other waste in regulatory domain, as envisaged in the rules and also report the same in the inventory report on hazardous and other waste management.</p> <p>iii. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/utilisation facilities</p> <p>iv. Board shall verify and scientifically validate the HW data and facilities</p>	<p>i. Partially Complied <i>Initiative has been taken by TSPCB.</i></p> <p>ii. Not complied</p> <p>iii. Not complied <i>Initiative has been taken.</i></p> <p>iv. Complied</p>	<p>i. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle.</p> <p>ii. Board shall take necessary action to bring other waste in regulatory domain, as envisaged in the rules and also report the same in the inventory report on hazardous and other waste management.</p> <p>iii. Board shall expedite the development of elaborate protocols to ensure enhanced level and frequency of enforcement and environmental monitoring of recycling/utilisation facilities</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>before grant or renewal of authorization</p> <p>v. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions</p> <p>vi. Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.</p>	<p>v. Partially Complied <i>Initiative has been taken, however, not reported in HW inventory report.</i></p> <p>vi. Not Complied <i>The matter has been taken up with government of Assam to share the TSDF of Assam State. The State Government has not identified any site for setting up of common TSDF.</i></p>	<p>iv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions</p> <p>v. Board shall submit the status on sharing arrangement with authorized common TSDFs of neighboring states.</p>
33.	Uttar Pradesh	<p>i. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>ii. Board shall immediately direct all the operator of common TSDFs not</p>	<p>i. Not Complied <i>No action has been taken in this regard.</i></p> <p>ii. Not complied</p>	<p>i. Board shall immediately update website with respect to all enforcement actions along with details of industries and action taken.</p> <p>ii. Board shall immediately direct all the operator of common TSDFs</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>to return the HW consignment and the consignment needs to be stored within the TSDF with information to the waste generator and also the SPCB.</p> <p>iii. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>iv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>v. Board shall submit the compliance status on the directions issued by CPCB vide dated 30/01/2019 on Spent Solvent Recovery units, as the same has not received by CPCB.</p>	<p>iii. Not complied <i>Common TSDF operator has been directed to submit audit report.</i></p> <p>iv. Partially Complied <i>Action has been initiated in this regard, however, not reported in HW inventory report.</i></p> <p>v. Not complied <i>No information provided in this regard.</i></p>	<p>not to return the HW consignment and the consignment needs to be stored within the TSDF with information to the waste generator and also the SPCB.</p> <p>iii. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.</p> <p>iv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				<p>also, preparation of HW inventory and other interventions.</p> <p>v. Board shall submit the compliance status on the directions issued by CPCB vide dated 30/01/2019 on Spent Solvent Recovery units, as the same has not received by CPCB.</p>
34.	Uttarakhand	<p>i. Board shall immediately direct operator of common TSDF for not returning the hazardous waste consignment and the same shall be stored within the premises with information to generating unit and board.</p> <p>ii. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle.</p> <p>iii. Board shall also initiate action for upgradation of laboratory, where all parameters listed under rules, can be analysed.</p>	<p><i>The information provided by Uttarakhand SPCB is not as per the prescribed format and does not include the status on all the action points.</i></p>	<p>i. Board shall immediately submit the compliance status report for the period April-September, 2020 to CPCB as per prescribed format.</p> <p>ii. Board shall immediately direct operator of common TSDF for not returning the hazardous waste consignment and the same shall be stored within the premises with information to generating unit and board.</p> <p>iii. Board shall immediately prepare enforcement framework for effective enforcement of Rules based on principle of proportionality</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
		<p>iv. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>v. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p>		<p>and also, precautionary principle.</p> <p>iv. Board shall also initiate action for upgradation of laboratory, where all parameters listed under rules, can be analysed.</p> <p>v. Board needs to take cognizance of aspects while enforcing the relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, preparation of HW inventory and other interventions.</p> <p>vi. Expedite conducting of environmental audit of common and captive TSDFs available in the State and submit the audit report to CPCB. In this regard, CPCB has prepared guidance document and same is under</p>

S. NO.	STATE/UT	DIRECTIONS	STATUS	RECOMMENDATIONS
				finalization. Upon finalization, the same will be circulated to all SPCBs/PCCs for conducting audit in line with guidance document prepared by CPCB.
35.	West Bengal	<p>i. Expedite conducting of environmental audit of common/captive TSDFs available in the State and submit the audit report to CPCB.</p> <p>ii. Board shall provide specific link of inventory of spent solvent recovery units published on its website.</p>	<p>i. Partial Compliance <i>Environmental audit conducted to CHWTSDF by engaging Indian Institute of Social Welfare and Business Management (IISWBM), however report not submitted to CPCB.</i></p> <p>ii. Complied</p>	<p>i. West Bengal PCB shall immediately submit the environmental audit report of common TSDFs and shall also initiate audit of captive TSDFs operating in the state and submit the audit report to CPCB.</p>

Status on compliance of the recommendations pertaining to CPCB:

1. *Development of National Hazardous Waste Tracking System for effective enforcement of rules including verification and reconciliation of manifest system for movement of hazardous waste.*

Status: *The development of above tracking system is under process. Further, for the development of National Hazardous Waste Tracking System, CPCB requested Ministry of Environment, Forest and Climate Change for considering the National Hazardous*

Waste Tracking System under Central Sector Scheme of Hazardous Substance Management Division. The said project was also discussed in the meeting convened by MoEF&CC on 18/11/2020 and minutes of the said meeting is awaited.

Recommendation: CPCB shall expedite the process of developing National Hazardous Waste Tracking System. Till the development of above tracking system, SPCBs/PCCs shall ensure effective enforcement of rules including verification and reconciliation of manifest system for movement of hazardous waste.

2. *Evaluation and strengthening of laboratory facilities available with SPCBs/PCCs for analysis of all parameters specific under HOWM Rules.*

Status: CPCB prepared format for providing the details of the laboratory facilities available with SPCBs/PCCs. Out of 34 SPCBs/PCCs (who have submitted the status report) only 23 SPCBs/PCCs namely Andhra Pradesh, Assam, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and West Bengal have laboratory facilities available in their State/UT, however, not for all the parameters as specified in HOWM Rules, 2016. Whereas, 10 SPCBs/PCCs (namely Andaman & Nicobar Island (pH, DO and Noise meter only) Arunachal Pradesh, Bihar, Chandigarh, Chhattisgarh, Jharkhand, Lakshadweep, Manipur, Punjab and Sikkim) have no facility for analysis parameters specified under HOWM Rules, 2016. Further, no information has been provided by Uttarakhand PCB in this regard

Chhattisgarh ECB has informed that analysis is being carried out by third party lab however land has been procured for setting of central laboratory and will be developed by 31/12/2021.

DPCC has laboratory facility for limited parameter (such as Zn, Pb, Co, Cr, Ni, Fe) and instruments like Bomb Colorimeter, XRF spectrophotometer, Zero head extractor, Flash point apparatus, Rotary evaporator, and Inducted coupled plasma are under procurement.

Haryana SPCB have 04 laboratories at Gurugram, Hissar, Faridabad and Panchkula, of which, only Panchklula laboratory is accredited. Board is in the process of purchasing laboratory equipment for analysis of remaining parameters i.e. ICP and Gas Chromatography.

Mizoram PCB has provided list of instruments available with them and proposal submitted to CPCB regarding upgradation of laboratory facilities.

Kerala SPCB has informed that the Board's Central Lab is accredited by NABL & being continuously upgraded for analysis of all HW parameters. In case of non-availability of the infrastructure for analysis of some HW parameters it is done through external laboratories.

Further, CPCB is also conducting training courses for SPCBs/PCCs under Capacity Building Program.

Recommendations: All the SPCBs/PCCs shall submit the details of the laboratory facilities available with them to CPCB in the prescribed format for evaluation. Upon examination of the information provided by SPCBs/PCCs, CPCB shall communicate the gaps/shortcomings in the available facilities for analysis of all parameters specified in HOWM Rules, if any to SPCBs/PCCs.

- 3. Verification of inventory report submitted by SPCBs/PCCs by way of test checks to ensure that the same is credible, reliable and robust in terms of contents and scope.*

Status: In this regard, CPCB initiated project for verification of inventory report along with compliance to HOWM Rules through government institutes like IIT, NIT, NEERI, etc. CPCB has identified about 104 institutes for carrying out the said project. SPCBs/PCCs have also been requested to provide the list of hazardous waste generating/handling units available in their states. Shortlisting of state-wise institutes and award of project is under process. The project is expected to be completed within 06 months after award of work.

Recommendations: CPCB shall ensure the above verification being carried out in the presence/collaboration of SPCB/PCC and also ensure timely completion of verification of inventory report. Thereafter, based on above study and methodology illustrated during the above study, SPCBs/PCCs shall carry out the task of verification of inventory every year.

3.2 Compliance Status, Observations and Recommendations on the action points covered in the Final Report of the Monitoring Committee vis-a-vis orders dated 26/08/2019 of the Hon'ble Tribunal

The orders (uploaded) dated 07/07/2020 of the Hon'ble Tribunal was communicated to all implementing agencies for compliance. In this regard, status of implementation has been received from Ministry of Commerce(CBIC), Ministry of Labour & Employment, DGFT, DG (S) and SPCBs/PCCs of 31 States/UTs namely Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu &

Kashmir, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and West Bengal. SPCBs of Nagaland and Uttarakhand have also submitted information but not on the recommendations made in CPCB report (June2020) w.r.t actions points given in the Interim and Final Report of the Monitoring Committee.

However, status of implementation has not been provided by Ministry of Environment Forest & Climate Change, Port Authorities and 02 SPCB/PCC namely Bihar and DD&DNH on recommendations pertaining to implementation of the Final report of the Monitoring committee.

On the basis of status of implementation by various agencies/SPCBs, the compliance status on various recommendations (except on contaminated sites as the same has been provided separately at Section 4 of this report) vis-à-vis the responsible Ministries/Agencies is as below:

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
I. IMPORT AND EXPORT OF HAZARDOUS WASTES AND ISSUES				
5.	<p>Disposal of illegally imported consignments:</p> <p>(i) CBIC and Port authorities have to jointly devise a policy and mechanism for disposal of confiscated and unclaimed/uncleared cargo lying at various ports. The policy/mechanism has to cover the details of bearing cost for disposal of such consignments.</p> <p>(CBIC and Port Authorities : 05 months).</p>	<p>CBIC-Partially Complied</p> <p><i>CBIC has informed that Cost for disposal regarding unclaimed/uncleared cargo is to be borne by the custodian as per procedure laid down in Circular No. 49/2018-Customs dated 03.12.2018. Further, it has informed that cost for disposal regarding confiscated hazardous cargo would be borne by CBIC.</i></p> <p>Port Authorities- Not Complied</p>	<p>The circular dated 03/12/2018 states that the custodian has to arrange for destruction of goods at their own expenses, whereas CBIC has informed that cost for disposal regarding confiscated hazardous cargo would be borne by CBIC. The same needs to be clarified and communicated to concerned for implementation.</p> <p>The Monitoring Committee had noted that there had been considerable delay in</p>	<p>i. CBIC shall take necessary steps to strictly enforce its Circular No. 49/2018-Customs dated 03.12.2018 and incorporate mechanism/details of cost for disposal of confiscated hazardous waste.</p> <p>ii. CBIC shall inform MoEF&CC and DGFT w.r.t details of the confiscated and unclaimed/uncleared cargo disposed and</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
		<i>Port Authorities have not provided implementation status</i>	clearing the uncleared/unclaimed consignments. CBIC circular dated 03.12.2018 needs to be strictly implemented, CBIC shall regularly verify the same and apprise the DGFT and MoEF&CC w.r.t disposal of the consignments with details of the importer.	importers of the same on regular basis. iii. Port Authorities shall immediately submit compliance status on the Hon'ble NGT orders dated 07/07/2020 and ensure timely disposal of all the confiscated and uncleared/unclaimed cargos in consultation with Customs.
6.	<p>Laboratory Upgradation in Ports/Docks:</p> <p>(i) CBIC to further extend and enhance the laboratory infrastructure in all the major ports and other non-major ports to prevent entry of hazardous wastes. Otherwise, arrangements for analysis of relevant parameters with EPA/NABL accredited laboratories having minimum requisite laboratory infrastructure/equipment can</p>	<p>CBIC- Partially Complied</p> <p><i>CBIC has informed that Central Revenues Control Laboratories have been upgraded and have been equipped with new, state of art equipment's with recommendations made in WCO laboratory Guide 2017.</i></p>	Information regarding arrangements for analysis of relevant parameters have not been provided for non-major ports. Further, parameter (as per Schedule III of HOWM Rules, 2016) wise details on the availability of facility for analysis needs to be verified.	i. CBIC shall make arrangements for analysis of relevant parameters at non-major ports to prevent entry of illegal hazardous wastes either by setting up its own infrastructure or through EPA/NABL accredited lab. CBIC shall also provide parameter (as per Schedule III of HOWM Rules, 2016) wise details on the availability of facility for analysis.

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>be put in place in advance by CBIC.</p> <p>(CBIC: 05 months)</p>			
7.	<p>Bank Guarantee procedure</p> <p>(i) Procedure of executing bank guarantee by PSiAs and importer in case of import of restricted items (including hazardous wastes specified under Schedule III and VI) and other items as recommended by Monitoring committee be devised and mandated by DGFT.</p> <p>(DGFT: 05 months)</p>	<p>DGFT- Partially Complied</p> <p><i>DGFT vide its O.M dated 24/11/2020 has informed that Agencies which are seeking enlistment as PSiAs are required to submit Bank Guarantee of Rs. 10 lakhs. It was also informed that, inputs from MoEF&CC and DPIIT were sought by DGFT for mandating Bank Guarantee.</i></p>	<p>DGFT has not identified list and category of items on which BG is applicable and also not developed procedure for executing BG by PSIA/Importers in case of restricted items.</p>	<p>i. DGFT shall expedite the process for developing procedure of executing bank guarantee by importers and PSiAs in case of import of restricted items and identification of the list and category of items on which BG is applicable.</p>
8.	<p>Verification of documents for HW in Part D:</p> <p>(i) CBIC shall address the issue of strengthening of RMS for improved vigilance adequately, while verifying documents for import of other wastes (Part D of Schedule III of HOWM Rules, 2016), especially those that are</p>	<p>CBIC- Partially Complied</p> <p><i>CBIC has informed that RMS interdicts bills on potential risk on assessment and assessment & examination, further necessary verification by apprising officer. It was also informed that in case of facilitated bills of entry, documents relating</i></p>	<p>CBIC is verifying documents physically and placing interdiction on basis of RMS. Further, strengthening RMS by reviewing Custom Clearance Requirements. However, continuous steps need to be taken up to ensure to verify imports of regulated</p>	<p>i. CBIC shall place interdictions to improve vigilance in order to verify imports of regulated or banned/prohibited hazardous waste as per HOWM Rules, 2016 and continuously strengthen RMS through its experiences and in</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>similar to hazardous wastes (regulated or banned/prohibited for import). (CBIC: 05 months)</p>	<p><i>to various regulatory compliances are checked before granting out of charge.</i></p> <p><i>It has also been informed that RMS has been populated for Customs Compliance Requirements (CCR) for "Other waste" and focused review of CCR is being conducted for other waste having HS code and strengthen RMS for corresponding instructions.</i></p> <p><i>CBIC in meeting dated 06.11.2020 has requested MoEF&CC to provide list of hazardous items alongwith description and details for which further interdictions are required in RMS.</i></p>	<p>or banned/prohibited hazardous waste.</p>	<p>collaboration with MoEF&CC</p> <p>ii. MoEF&CC to verify the interdictions placed in verification of documents.</p>
9.	<p>RMS system: (i) Central Board of Indirect Taxes and Customs (CBIC) and DGFT shall jointly identify and classify HS code to cover all scheduled items as per HW rules and be</p>	<p>CBIC-Partially Complied</p> <p><i>CBIC has informed that it is reviewing Customs Compliance Regulations and identifying types of waste</i></p>	<p>CBIC has made steps for identifying waste which are not covered by HS code. However, HS codes have not been classified for any of the waste.</p>	<p>i. CBIC, DGFT and MoEF&CC shall jointly take immediate steps to identify and classify HS code to cover all scheduled items as per HW rules. Special efforts shall be made to identify mis-</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>brought under the ambit of RMS for stringent verification and testing procedure. Notification of HS code for the HW consignments (mis declared) and those similar to unrestricted items be expedited by CBIC and DGFT. (CBIC and DGFT: 05 months)</p> <p>(ii) Implementation of HS Codes and monitoring of compliance have to be reviewed jointly by MoEF&CC and Customs on a regular basis. (MoEF&CC: on a regular basis)</p>	<p><i>which are not covered by HS code.</i></p> <p>MoEF&CC- Not Complied <i>MoEF&CC has not provided implementation status.</i></p> <p>DGFT- Partially Complied <i>DGFT has informed that classification of HS code is under exclusive domain of Department of Revenue/CBIC. Matter has been taken up with MoEF&CC and CBIC.</i></p>	<p>Monitoring Committee in its Final report had noted that as per of the Foreign Trade Policy, 2015-2020, any changes or formulation or addition of new codes in ITC-HS Codes are carried out by DGFT.</p>	<p>declared /unrestricted items without HS code, such items shall be brought under the ambit of RMS by developing HS codes for the same and stringent verification/ testing procedure shall be adopted for the same.</p>
10.	<p>DGFT license in public domain:</p> <p>(i) DGFT license issued to hazardous and other wastes related items may be brought under a separate exclusive section of the minutes of the EFC meeting for special emphasis.</p>	<p>DGFT –Partially Complied</p> <p><i>DGFT has informed that starting November permissions granted for import of hazardous and other waste will be highlighted under separated sub-head of minutes of</i></p>		<p>i. DGFT shall ensure to continuously highlight the license issued for hazardous and other waste under EXIM policy in its minutes of meeting and place the same in public domain. DGFT shall</p>

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	(DGFT: immediate)	<i>meeting of EXIM facilitation committee.</i>		provide copy of the latest Minutes of meeting to CPCB.
11.	<p>Harmonization of ‘other’ category in line with HWM Rules, 2016:</p> <p>(i) To ensure harmonization of ‘other’ category in line with HWM Rules, 2016, CBIC and DGFT shall jointly notify HS code for all hazardous and other wastes listed in Part A, B and D of Schedule III of HOWM Rules including the items ‘oils’ under the ‘other’ class categorically.</p> <p>(CBIC and DGFT: 05 months)</p>	<p>CBIC- Partially Complied <i>CBIC has informed that it had requested MoEF&CC to identify specific tariff lines alongwith description of commodities so that the proposal can be sent for creation of new lines. It was further informed that, additional interdictions on the basis of WCO report dated 29.03.2017 on Harmonized Commodity Description and Coding system related to Basel convention with respect to Hazardous waste will be taken, if required.</i></p> <p>DGFT- Partially Complied <i>DGFT has informed that classification of HS code is under exclusive domain of Department of</i></p>	<p>CBIC has taken steps, however, categorically classification of ‘oils’ in ‘other’ class category and harmonization of the HS codes with Basel no. for the waste specified in HOWM Rules, 2016 is yet to be carried out.</p> <p>Monitoring Committee in its Final report had noted that as per of the Foreign Trade Policy, 2015-2020, any changes or formulation or addition of new codes in ITC-HS Codes are carried out by DGFT.</p>	<p>i. CBIC, DGFT and MoEF&CC shall jointly expedite the process to provide HS code for Oils under classification of ‘other’ class category and develop HS code for all the hazardous and other wastes as specified in HOWM Rules, 2016 w.r.t import/export.</p>

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		<i>Revenue/CBIC. Matter has been taken up with MoEF&CC and CBIC for classification of items under "other" category separately.</i>		
12.	<p>Pre-Shipment Inspection Agency (PSIAs) for certain category of oils as per Annexure 13 of the ASG Report:</p> <p>(i) Initiatives be taken similar to that of metallic scrap wastes by DGFT for notifying PSIAs for certain category of oils suggested for pre-shipment inspections certificate for imports in the Recommendations of the former ASG, Sh Gopal Subramaniam expeditiously.</p> <p>(DGFT: 05 months)</p>	<p>DGFT-Partially Complied</p> <p><i>DGFT has informed that MoEF&CC has to identify and recommend the names of items whose import would require PSIA certification and special capabilities required in a PSIA to certify such consignments. Matter has been referred to MoEF&CC and MoPNG for their inputs.</i></p>		<p>i. DGFT and MoEF&CC shall jointly identify list of items whose import would require PSIA certification and along with details of the special capabilities required in a PSIA and expedite the process of notification of PSIA for various categories of oils suggested for pre-shipment inspections certificate for imports as per the recommendations of the former ASG, Sh Gopal Subramaniam.</p>
13.	<p>Penal Action against the defaulters in case illegal import:</p> <p>(i) CBIC, DGFT and Port Authorities have to report the incidences of illegal import of</p>	<p>CBIC -Partially Complied</p> <p><i>CBIC has informed that compilation of annual inventory of incidences of illegal imports is a time-</i></p>	<p>CBIC is under process of compiling the annual inventory of illegal imports.</p>	<p>i. Port Authorities & MoEF&CC shall immediately provide compliance status.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>HW to Ministry of Environment, Forest and Climate Change (MoEF&CC) as per provisions of the HOWM Rules, . 2016 on a regular basis.</p> <p>(CBIC, Port Authorities and DGFT : on a regular basis)</p> <p>(ii) Ministry of Environment, Forest and Climate Change (MoEF&CC) have to expedite the process of delegation of power vested under Section 19 of the Environment (Protection) Act, 1986 to CBIC, to enable them to take credible action against such violators under the E(P) Act, 1986.</p> <p>(MoEF&CC : 03 months)</p>	<p><i>consuming process. Report is being compiled and furnished by 30/12/2020 and for the upcoming years by 30th September of the year.</i></p> <p>DGFT- Partially Complied <i>DGFT has informed that Customs authorities are competent authority to check imported consignments and as such reporting of the same.</i></p> <p>Port Authorities- not Complied <i>Status of implementation has not been provided by port authorities</i></p> <p>MoEF&CC- Not Complied <i>Status of implementation has not been provided by MoEF&CC.</i></p>		<p>ii. CBIC and Port Authorities to report the incidences of illegal import of HW to Ministry of Environment, Forest and Climate Change (MoEF&CC) and DGFT on a regular basis. As and when, any report of illegal imports received by DGFT, the same may also communicated to MoEF&CC.</p> <p>iii. MoEF&CC and DGFT shall take necessary actions against the illegal importers in accordance with the laws and update the same in public domain.</p>
14.	Re-export of illegal consignments after confiscation:	<p>DGFT -Not Complied <i>DGFT has informed that FT (D&R) Act does not provide</i></p>	The Monitoring Committee in its Final report had noted the direction of Hon'ble High Court of Kerala in the case	i. DGFT shall examine the Hon'ble High Court of Kerala, where in the case

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>(i) DGFT to expedite the process of notifying for delegating such powers to the Customs Authorities to take action against the erring importers.</p> <p>(DGFT: 03 months)</p>	<p><i>for re-export of illegal consignments, thus question of delegation of power to Customs does not arise.</i></p>	<p>pertaining to import of Multifunctional Devices (MFDs) without permission/license wherein the Hon'ble Court had directed that power to direct importers to re-export lies with DGFT.</p>	<p>pertaining to import of Multifunctional Devices (MFDs) without permission/license from DGFT, the Hon'ble High Court directed that the powers to direct importers to re-export lies with the DGFT under FT (D&R) Act, 1992 and not with the Customs Authorities. Thus, DGFT to expedite the process of notification for delegating powers to the Customs Authorities to take action against the erring importers.</p>
15.	<p>Clearance of Waste Oil/Sludge from Ships:</p> <p>(i) Concerned SPCBs/PCCs or Port Authorities of State/UT to grant/obtain necessary authorization to cover hazardous wastes generated from both normal port operations/activities and all</p>	<p>Port Authorities- Not Complied <i>Port Authorities have not submitted status report.</i></p> <p>Status of implementation provided by SPCBs/PCCs is given below:</p>	<p>Andhra Pradesh, Goa, Maharashtra have informed that port(s) has been authorised. However, details have not been provided.</p> <p>Assam and Kerala have informed the concerned agencies to obtain Consent and Authorization.</p>	<p>i. SPCBs/PCCs of Andaman & Nicobar Islands, Assam, Gujarat, Karnataka, Kerala, Madhya Pradesh and Tamil Nadu shall submit updated progress report in this regard.</p> <p>ii. SPCBs/PCCs of Andhra Pradesh, Goa, Maharashtra and West Bengal shall</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
(ii)	<p>ship generated wastes (MARPOL annexes) (e.g in case of used/waste Oil authorization for Cat. No. 5 and Cat. No. 3 of HOWM Rules, 2016). The same be also covered in the annual report submitted as per HOWM Rules, 2016.</p> <p>(SPCBs/PCCs and Port Authorities: 05 months)</p> <p>SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSs have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation.</p> <p>(SPCBs/PCCs: 05 months)</p>	<p>Complied: Odisha, Puducherry</p> <p>Partially Complied: Andaman & Nicobar Islands, Andhra Pradesh, Assam, Goa, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Tamil Nadu, West Bengal.</p> <p>Not Complied- Rajasthan</p> <p>Not Applicable: Arunachal Pradesh, Chandigarh, Chhattisgarh, Delhi, Himachal Pradesh, Haryana, Jammu & Kashmir, Jharkhand, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Telangana, Tripura, Uttar Pradesh</p> <p>Information Not Provided: Punjab & Uttarakhand</p>	<p>Gujarat has informed that Board carries out inspection of ports for compliance consent and authorization conditions issued to port for waste generation due to port activities. However, details have not been provided.</p> <p>Karnataka has informed that of 03 ports 02 are authorised.</p> <p>Lakshadweep has informed that there is no major/minor port in Lakshadweep islands and waste generated from administration run ships are cleared at Kochi and waste is disposed of through authorised recyclers.</p> <p>Madhya Pradesh informed that there are 07 ICDs out of which 05 are being operated by CONCOR without consent and authorization and have written to them to apply for the same. In this regard CONCOR has responded that it is not dealing with pollution prone bulk cargo and other</p>	<p>submit point wise information as per the format circulated.</p> <p>iii. Rajasthan shall take immediate action for authorization of reported 11 Ports/ICDs/CFCs in the state.</p> <p>iv. Port Authorities and SPCBs/PCCs of 04 States/UTs namely Bihar, Daman & Diu and Dadar & Nagar Haveli, Punjab and Uttarakhand shall submit compliance status.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>materials are not being dealt by them.</p> <p>Maharashtra has informed that it has granted consent and authorization to 05 industries for Ports and harbours, jetties and dredging operations</p> <p>Punjab PCB has informed that it has 03 dry ports. However, no details have been provided. Further, PPCB reported that implementation of HOWM Rules, 2016 will be carried out on quarterly basis.</p> <p>Rajasthan has informed that it has 11 Ports/ICDs/CFCs. However, no unit has been authorised.</p> <p>Tamil Nadu has informed that out of 04 ports, 03 have obtained authorization and application of 01 is under process.</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations				Recommendation
			<p>West Bengal PCB has not provided details of CFCs and their authorizations.</p> <p>17 SPCBs/PCCs have informed that as there are no sea ports therefore, recommendation is not applicable to them.</p>				
<p>Table B-1: State-wise status on availability and authorization of Ports/ICDs/CFCs and waste reception facilities is tabulated below:</p>							
S.No.	State/UT	No. of Ports/ICDs/CFCs available	No. of Ports/ICDs/CFCs authorised	No. of Waste Reception Facility available	No. of Waste Reception Facility authorised	Inventory provided by Ports/ICDs/CFCs	
1.	Andaman & Nicobar islands	Port-24	Port-01	03	03	No	
2.	Andhra Pradesh	Port-01	Port-01	5	05	INP	
3.	Arunachal Pradesh	Not Applicable					
4.	Assam	Port-01	0 (notice issued to IWAI, IWT for compliance)	INP	INP	INP	

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5.	Chandigarh	Not Applicable				
6.	Chhattisgarh	Not Applicable				
7.	Delhi	Nil	Nil	Nil	NA	
8.	Goa	Port-01	Port-01	0	0	Yes
9.	Gujarat	INP	Informed ports have been authorised	INP	INP	INP
10.	Haryana	Not Applicable				
11.	Himachal Pradesh	Nil	Nil	Nil	Nil	NA
12.	Jammu & Kashmir	Not Applicable				
13.	Jharkhand	Not Applicable				
14.	Karnataka	Port-03	02	01	01	Yes
15.	Kerala	INP	Under Process	INP	INP	INP
16.	Lakshadweep	No major/min or ports				
17.	Madhya Pradesh	ICDs-07	Directions issued	INP	INP	INP
18.	Maharashtra	INP	INP	08 (at 02 ports)	08 (at 02 ports)	INP
19.	Manipur	Not Applicable				
20.	Meghalaya	Not Applicable				
21.	Mizoram	Not Applicable				
22.	Nagaland	Not Applicable				

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance		Remarks/Observations			Recommendation		
		23.	Odisha	Port-03	03	03	03	Yes	
		24.	Puducherry	Port-01	01	01	01	Yes	
		25.	Punjab	Dry ports-03	INP	INP	INP	INP	
		26.	Rajasthan	11	0	0	0	No	
		27.	Sikkim	Not Applicable					
		28.	Tamil Nadu	Port-04	03	0	0	Yes	
		29.	Telangana	Not Applicable					
		30.	Tripura	Not Applicable					
		31.	Uttar Pradesh	Not Applicable					
		32.	Uttarakhand	Not Applicable					
		33.	West Bengal	02	02	06	06	No	
16.	Findings of CAG Report	CBIC-Partially Complied		CBIC has initiated action for preparing inventory of the illegal imports.			i. CBIC, DGFT and Port authorities shall immediately provide updated status of the findings of CAG and action taken against traceable illegal importers to CPCB and MoEF&CC.		
(i)	CBIC, DGFT and Port Authorities have to provide updated complete status of the findings of CAG Report to CPCB and MoEF&CC. Compliance status of action taken against those traceable illegal importers by not allowing import/export directly/indirectly until such consignments are safely disposed off as per HOWM Rules, 2016 be also provided.	<i>CBIC has informed that power of disallowing import/export is dealt by DGFT and compilation of annual inventory of incidences of illegal imports is being compiled and will be furnished by 30/12/2020 and for the upcoming years by 30th September of the year.</i>		No information has been provided by CBIC and DGFT regarding updated status of the findings of CAG and action against traceable illegal importers.			ii. MoEF&CC, DGFT, CBIC and Port Authorities shall take necessary action against the personnels/agencies involved in illegally		
		DGFT-Not Complied		DGFT has informed that CBIC is the competent					

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p align="center">(CBIC, DGFT and Port Authorities: 05 months)</p> <p>(ii) CBIC, shall prepare annual inventory of the illegally stored in ports/ICDs/CFSs for every financial year and submit to CPCB and MoEF&CC by 30th September every year.</p> <p align="center">(CBIC: 03 months)</p>	<p><i>authority to deal with illegal imports.</i></p> <p>Port Authorities -Not Complied</p> <p><i>Port Authorities have not submitted status report</i></p>		<p>importing hazardous & other waste including not allowing import/export directly/indirectly until such consignments are safely disposed of as per HOWM Rules, 2016.</p> <p>iii. CBIC and Port Authorities (Ministry of Shipping) shall regularly provide information of illegal imports along with details of the importers and license/NOC issued by DGFT and MoEF&CC to them for taking necessary action.</p> <p>iv. CBIC shall submit the annual inventory of the illegally imported/stored consignments in Ports/ICDs/CFSs within the timeline stipulated by them and thereafter shall ensure submission by 30th September every year to CPCB and MoEF&CC.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
				v. Port Authorities shall immediately submit compliance status.
17.	<p>Authorization under HWM Rules, 2016 from concerned SPCB/PCC:</p> <p>(i) CBIC to provide action taken w.r.t authorization for handling, storage, transportation, recycling, utilization, offering for sale, transfer or disposal, to deal with the hazardous wastes that are confiscated. Further, a Standard Operating Procedure for obtaining authorization for hazardous goods/wastes that are confiscated may be developed by CBIC in consultation with SPCBs/PCCs. (CBIC: 05 months)</p> <p>(ii) The Ports shall obtain authorization for ship generated wastes of MARPOL annexes, in addition to the one</p>	<p>CBIC- Not Complied <i>CBIC has informed that it is not a consumer of Hazardous waste, hence, recommendation to take authorization does not seem to be appropriate. It further informed that, NOC is obtained by CBIC from CPCB before disposal of waste. It also requested CPCB to specify and further procedure to be taken up in this matter.</i></p> <p>Port Authorities-Not Complied <i>Port Authorities have not submitted implementation Status</i></p>	<p>CBIC has informed that it take authorization from CPCB before disposal of waste. However, as per HOWM Rules, 2016, SPCBs/PCC have powers to grant authorisation under the Rules.</p> <p>Further, HOWM Rules stipulated requirement of authorization for various activities related to hazardous and other waste including storage, transportation, offering to sale, disposal etc. Thus, in order to perform such activity and duty as per Rule 15(3) of HOWM Rules, 2016. The CBIC needs to obtain authorization from SPCBs/PCCs.</p>	<p>i. CBIC to provide action taken w.r.t authorization for handling, storage, transportation, recycling, utilization, offering for sale, transfer or disposal, to deal with the hazardous wastes that are confiscated. Further, a Standard Operating Procedure for obtaining authorization for hazardous goods/wastes that are confiscated may be developed by CBIC in consultation with SPCBs/PCCs.</p> <p>ii. Port Authorities shall provide status of compliance.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>obtained for normal port operations/activities within the timeline prescribed.</p> <p>(Port Authorities: 05 months)</p>			
18.	<p>Collaboration between regulating authorities:</p> <p>(i) SPCBs/PCCs along with Customs and Port authorities to ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes.</p> <p>(MoEF&CC, CPCB, SPCBs/PCC, Customs and Ports Authorities: On a regular basis)</p>	<p>CPCB-Complied <i>CPCB regularly carries out interaction meeting with various regulatory agencies.</i></p> <p>CBIC-Complied <i>CBIC has informed that vide Circular No. 13/2015-Customs, it has setup Custom Clearance Facilitation Committees at every major customs seaports and airport in which Pollution Control Board is also a member which is carrying out regular meetings to resolve the issues regarding import/export.</i></p> <p>MoEF&CC and Port Authorities- Not Complied</p>	<p>CPCB, CBIC and 10 SPCBs/PCCs have been carrying out interaction sessions/workshops/meeting</p> <p>Assam PCB officials have attended the coordination meeting held in CPCB zonal office and jointly organised workshops for implementation of HOWM Rules.</p> <p>Andhra Pradesh, Goa, Maharashtra, has informed that it has planned to conduct interactive session/workshop.</p> <p>Gujarat has informed that it is actively coordinating and participating in order to avoid working in silos</p>	<p>i. MoEF&CC, Port Authorities, and SPCBs/PCCs of 06 States/UTs namely Andaman & Nicobar Islands, Bihar, Daman & Diu and Dadar & Nagar Haveli, Madhya Pradesh, Rajasthan and Uttarakhand shall submit compliance status.</p> <p>ii. Andaman & Nicobar Islands, Rajasthan and Karnataka PCBs/PCC shall take immediate action in this regard and SPCBs/PCCs Assam, Andhra Pradesh, Goa, Maharashtra shall submit progress report.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
		<p><i>MoEF&CC and Port Authorities have not submitted the status report.</i></p> <p>Status of implementation provided by SPCBs/PCCs is given below:</p> <p>Complied: Gujarat, Himachal Pradesh, Kerala Lakshadweep, Odisha, Puducherry, Punjab Tamil Nadu, Tripura, West Bengal</p> <p>Partially Complied: Assam, Andhra Pradesh, Goa, Maharashtra</p> <p>Not Complied: Andaman & Nicobar Islands, Rajasthan and Karnataka</p> <p>Not Applicable: Arunachal Pradesh, Chandigarh, Chhattisgarh, Delhi, Haryana, Jammu & Kashmir, Jharkhand, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Telangana, Uttar Pradesh</p>	<p>Kerala has informed that it has already communicated port authorities for applying for consent and Member Secretary has conducted meeting with them.</p> <p>Lakshadweep has informed that it has conducted training.</p> <p>Punjab, Tamil Nadu, Tripura conducted meeting with stakeholders.</p> <p>Andaman & Nicobar Islands, Rajasthan and Karnataka have neither conducted nor attended interactive sessions/ workshops in this regard.</p> <p>14 SPCBs/PCCs have informed that as there are no sea ports (land locked) therefore, recommendation of carrying of collaboration is not applicable to them.</p>	<p>iii. SPCBs/PCCs along with Customs and Port authorities ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes and provide biannually status.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
		Information not provided: <i>Madhya Pradesh,</i> <i>Uttarakhand</i>		
II. WASTE RECEPTION FACILITIES IN PORTS TO DEAL WITH WASTES GENERATED FROM SHIPS (MARPOL)				
19.	Availability of Waste Reception Facilities at ports: (i) DG(S) may expedite the process of notifying the draft 'Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes' and shall place it on its website for inviting comments from concerned stakeholders and ensure its implementation through port authorities. (ii) DG(S) may be given appropriate powers to implement the said notification on 'Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes' in all ports. Port authorities may be directed to provide the	Directorate General of Shipping- Partially Complied <i>DG (S) has informed that the draft "Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes" is being reviewed by law department before forwarding the same to Ministry of Shipping for notification.</i> Port Authorities- Not Complied <i>Port Authorities have not submitted the status report.</i> Status of implementation provided by SPCBs/PCCs is given below:	Details on the state-wise availability of waste reception facility and its authorization is tabulated in Table B-1 above. Assam has informed that process of verification is going on. Andhra Pradesh, Gujarat, Odisha, Puducherry have waste reception facility Goa has informed that no waste reception facility is available. Gujarat has informed that reception facilities of ports have already been authorized, there are 78 authorized recyclers for	i. Ministry of Shipping shall expedite the process of notification of "Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes" and ensure compliance by port authorities. ii. DG(S) may be given appropriate powers to implement the said notification on 'Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes' in all ports. Port authorities may be directed to provide the compliance status to

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>compliance status to DG(S) for enabling the Directorate in preparation of consolidated status on availability of Port Reception Facilities and submission to CPCB.</p> <p>(DG(S) and Port Authorities: 05 months)</p> <p>(iii) SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes.</p> <p>(SPCBs/PCCs: 05 months)</p>	<p>Partially Complied: <i>Andaman & Nicobar Islands, Assam, Andhra Pradesh, Gujarat, Karnataka, Kerala, Maharashtra, Odisha, Puducherry, Tamil Nadu and West Bengal</i></p> <p>Not Applicable: <i>Arunachal Pradesh, Chandigarh, Chhattisgarh, Delhi, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Telangana, Tripura, Uttar Pradesh</i></p> <p>Not Complied: <i>Goa and Rajasthan</i></p> <p>Information not provided: <i>Madhya Pradesh, Punjab, and Uttarakhand</i></p>	<p>recycling/refining of used/waste oil.</p> <p>Karnataka has only one waste reception facility at 01 port which has been authorized by the Board.</p> <p>Kerala has informed that orders have been communicated to port authorities. Authorization shall be granted by the SPCB after due scientific evaluation. Waste reception facility in the port shall than be authentically documented.</p> <p>Maharashtra, Kerala has informed that it has already communicated the recommendations to concerned authorities for compliance.</p> <p>Punjab will be enforcing HOWM Rules, 2016 on quarterly basis.</p> <p>Rajasthan has informed that there are 11</p>	<p>DG(S) for enabling the Directorate in preparation of consolidated status on availability of Port Reception Facilities and submission to CPCB.</p> <p>iii. SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes.</p> <p>iv. SPCBs of Andaman & Nicobar Islands, Assam, Andhra Pradesh, Gujarat, Karnataka, Kerala, Maharashtra, Odisha, Puducherry, Tamil Nadu and West Bengal shall ensure compliance and submit progress report.</p> <p>v. SPCBs of Goa and Rajasthan shall coordinate with DG(S) and Port Authorities for waste reception facility in</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>ports/ICDs/CFCs, however, there is no waste reception facility.</p> <p>Tamil Nadu has issued instruction for setting up separate waste reception facility within port premises.</p> <p>17 SPCBs/PCCs have informed that as there are no sea ports therefore, recommendation is not applicable to them.</p>	<p>order to ensure environmentally sound management and disposal of ship wastes.</p> <p>vi. SPCBs/PCCs of 05 States/UTs namely Bihar, Daman & Diu and Dadar & Nagar Haveli, Madhya Pradesh, Punjab and Uttarakhand shall submit compliance status.</p> <p>vii. Rajasthan shall ensure to provide waste reception facility, if any ports are available.</p>
20.	<p>Authorization for the waste reception facilities and ports:</p> <p>(i) SPCBs/PCCs may be directed to issue authorization to all port authorities on the basis of inventory of ship generated wastes in coordination with port authorities and preparation of annual report in accordance with HOWM Rules, 2016.</p>	<p>Status of implementation provided by SPCBs/PCCs is given below:</p> <p>Complied: <i>Odisha and Puducherry</i></p> <p>Partially Complied: <i>Andaman & Nicobar Islands, Assam, Andhra Pradesh, Gujarat, Karnataka, Kerala,</i></p>	<p>Details on the state-wise availability of waste reception facility and its authorization is tabulated in Table B-1 above.</p> <p>Andhra Pradesh, Gujarat, Odisha, Puducherry have waste reception facility which have been authorised.</p>	<p>i. SPCBs/PCCs of 05 States/UTs namely Bihar, Daman & Diu and Dadar & Nagar Haveli, Madhya Pradesh, Punjab and Uttarakhand shall submit compliance status.</p> <p>ii. SPCB of Andaman & Nicobar Islands, Assam, Andhra Pradesh, Gujarat, Karnataka, Kerala,</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>(ii) SPCBs/PCCs shall ensure authorization is granted to Ports and Waste reception facility available at all ports and all the provisions of HOWM Rules, 2016 (i.e. authorization, manifest system, inventorization etc.) are being followed by Ports and Waste Reception Facilities.</p> <p>(SPCBs/PCCs : 05 months)</p>	<p><i>Maharashtra, Tamil Nadu West Bengal</i></p> <p>Not Complied: <i>Goa and Rajasthan</i></p> <p>Not Applicable: <i>Arunachal Pradesh, Chandigarh, Chhattisgarh, Delhi, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Telangana, Tripura, Uttar Pradesh</i></p> <p>Information not provided: <i>Madhya Pradesh, Punjab and Uttarakhand</i></p>	<p>Assam has issued notice to IWAI, IWT for compliance.</p> <p>Goa and Rajasthan have informed that no waste reception facility is available.</p> <p>Tamil Nadu has issued instruction for setting up separate waste reception facility within port premises.</p> <p>Maharashtra, Kerala has informed that it has already communicated port authorities for applying for consent and conducted meeting with them.</p> <p>Karnataka has informed that 03 ports of which only one port has waste reception facility which has been authorised by the Board.</p> <p>Punjab will be enforcing HOWM Rules, 2016 on quarterly basis.</p>	<p>Maharashtra, Tamil Nadu and West Bengal shall submit progress report.</p> <p>iii. Goa and Rajasthan SPCB shall ensure establishment of waste reception facility at all ports and ensure authorization of the same.</p> <p>iv. SPCBs/PCCs shall ensure enforcement all the provisions of HOWM Rules, 2016 (i.e. authorization, manifest system, inventorization etc.) on Ports and Waste Reception Facilities and also incorporate the generation and management of hazardous waste from port/waste reception facility in their yearly annual inventory.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>West Bengal has informed that ports and waste reception facilities are authorized. However, ports do not provide information in Annual return.</p> <p>17 SPCBs/PCCs have informed that as there are no sea ports (land locked) therefore, recommendation is not applicable to them</p>	
21.	<p>Swachh sagar portal:</p> <p>(i) DG(S) shall expedite the process of enabling access by regulatory authorities to swachh sagar portal for enforcement purposes in consultation with CPCB. (DG(S): 05 months)</p>	<p>Directorate General of Shipping- Partially Complied</p> <p><i>DG(S) has informed the Ports are being assessed by Mercantile Marine Departments for compliance and enrolment to Swachh Sagar periodically. An assessment exercise is now in progress. DG(S) has also informed that regulatory agencies are enable to access Swachh Sagar Portal by using respective user id and passwords.</i></p>		<p>i. DG(S) shall expedite the process of enrollment of all the Ports on swachh sagar portal for enforcement purposes and also provide list of the Ports and SPCBs/PCCs registered on the said portal.</p> <p>ii. SPCBs/PCCs shall access the Swachh Sagar Portal and ensure verification of information/data for compliance of provisions of the HOWM Rules, 2016.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
III. IMPACT OF HW ON WORKERS' HEALTH				
22.	<p>Coverage of all workers under ESI Act, 1948</p> <p>(i) Appropriate directions may be issued to Ministry of Labour and Employment to expedite publication of the Draft Code on Social Security, 2019. (Ministry of Labour and Employment: 06 months)</p>	<p>Ministry of Labour and Employment- Complied</p> <p><i>MoLE has informed that the code on Social Security, 2020 was introduced in Lok Sabha on 19.09.2020. Subsequently, The Code on Social Security 2020 was considered and passed by Lok Sabha and Rajya Sabha. After the assent from the Hon'ble Present of India the same has been notified in the gazette of India for General information on 29/09/2020.</i></p>	<p>The Code on Social Security, 2020 has been notified. Its effective implementation and coverage of workers involved in handling and processing of hazardous and other waste under health and other social support schemes needs to be ensured.</p>	<p>i. Ministry of Labour and Employment shall ensure implementation of the Social Security code and provide status on the coverage of workers involved in handling and processing of hazardous and other waste under health and other social support schemes.</p>
23.	<p>Implementation of Rule 5(2) of HOWM Rules, 2016:</p> <p>(i) States/UTs who have not responded is required to provide compliance status within three months, otherwise Hon'ble NGT may consider imposing environmental compensation, appropriately,</p>	<p>Status of implementation of Rule 5(2) as received from State/UT</p> <p>Partially Complied: Andaman & Nicobar Islands, Chandigarh, Haryana, Pradesh, Jammu & Kashmir, Karnataka, Assam, Gujarat, Himachal Pradesh, Jammu & Kashmir, Madhya</p>	<p>Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Mizoram, Punjab and Tripura have taken action to sensitize concerned agencies w.r.t implementation of Rule 5 of HOWM Rules, 2016 and meeting has been conducted with concern departments/letters have</p>	<p>i. Chief Secretaries of Meghalaya and Uttarakhand shall immediately direct the concerned agencies for implementation of Rule 5(2) and monitor the same and provide compliance status.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>as per directions of the Orders dated 26.08.2019.</p> <p>(State Government /UT Administration: 03 months)</p> <p>(ii) States/UTs who have responded is required to ensure strengthening of institutional capacities for effective implementation of the Rule 5 followed by monitoring through Chief Secretaries of State Government /UT administration.</p> <p>(State Government / UT Administration: 05 months)</p>	<p><i>Pradesh, Mizoram, Maharashtra, Nagaland, Odisha, Punjab, Puducherry, Telangana, Tripura and Uttar Pradesh</i></p> <p>Not Complied: <i>Meghalaya and Uttarakhand</i></p> <p>Not Applicable: <i>Lakshadweep and Delhi</i></p> <p>Information not provided: <i>Arunachal Pradesh, Andhra Pradesh, Chhattisgarh, Goa, Kerala, Manipur, Sikkim, Rajasthan, Tamil Nadu, and West Bengal</i></p>	<p>been issued to concerned departments.</p> <p>Andaman & Nicobar Islands PCC have informed that labour and industries departments have been sensitized in SLAC meeting. Labour department has carried out registration under Trade union act and industries department have earmarked locations for industrial estates.</p> <p>Labour welfare department, Assam has informed that it has been authorized for duties under Rule 5(2)(d) and Department of Industry for duties under Rule 5(1) of the HOWM Rules, 2016. It has also been informed that labour department has not involved in recognition and registration of workers involved in recycling, pre-processing and utilization.</p>	<p>ii. Chief Secretaries of 12 States/UTs namely Arunachal Pradesh, Andhra Pradesh, Bihar, Chhattisgarh, Daman & Diu and Dadar Nagar Haveli, Goa, Kerala, Manipur, Rajasthan, Sikkim, Tamil Nadu, and West Bengal shall direct the concerned agency for submission of implementation status and monitor implementation of the Rules.</p> <p>ii. Chief secretaries of Lakshadweep and Delhi shall ensure allocation and earmarking of spaces as per Rule 5(1) and implementation of Rule 5(2) when units involved in recycling, pre-processing and other utilisation activities starts in their states and submission of action plan as per Rule 5(3).</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>Chandigarh PCC has informed that letters have been issued to stakeholders and PCC is in process of consultation with stakeholders. Estate officer and labour departments have been authorized under Rule 5.</p> <p>Delhi has informed that as there is no Hazardous waste recycling unit.</p> <p>Lakshadweep has informed that there is no existing and upcoming industrial park, estate and industrial clusters also there are no activities involved in recycling, pre-processing, and other utilization hence no workers in this field.</p> <p>Madhya Pradesh has informed that Department of Industry and Department of Labour have been authorised for implementation of Rule 5(1) and 5(2) respectively. Integrated plan has been</p>	<p>v. Chief Secretaries of Andaman & Nicobar Islands, Assam, Chandigarh, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Mizoram, Maharashtra, Nagaland, Odisha, Puducherry, Punjab, Telangana, Tripura and Uttar Pradesh shall ensure implementation of Rule 5 of HOWM Rules, 2016 and submit updated status report.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>prepared and submitted to MoEF&CC and CPCB in 2019.</p> <p>Maharashtra has informed that meetings have been carried out to sensitize concerned agencies, Department of labour has verified 224 hazardous waste recycling units and is compiling the report</p> <p>Meghalaya PCB has informed that matter is to be implemented by Department of Labour and Department of Industries. No details have been provided w.r.t action taken.</p> <p>Mizoram has informed that Department of Industries has carried out earmarking or allocation of site for TSDF and Department of labour has been recognised for Rule implementation of 5(2). However, recognition and registration of workers has not been carried out as there</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>is no recycling/pre-processing and other utilization activities in the State.</p> <p>Odisha has informed that Odisha Industrial Infrastructure Development Corporation (IDCO) and Department of labour and Employment have been authorised.</p> <p>Telangana has informed that TSIC has been authorized for allocation of industrial space and Directorate of factories, labour, employment, training and boiler department and National safety council have been authorised for recognition and registration of workers. Skill development training and annual health monitoring has been carried out. However, group of workers and integrated plan has not been developed.</p> <p>Nagaland PCB has informed that it has written to</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>Department for labour for taking necessary action.</p> <p>Uttrakhand has informed that no action has been taken w.r.t sensitization of agencies about duties under Rule 5 and action plan will be proposed in January 2021</p>	
24.	<p>Unauthorized industries be brought under the ambit of ESI Act, 1948:</p> <p>(i) Appropriate directions may be issued to Ministry of Labour and Employment to expedite publication of the Draft Code on Social Security, 2019. (Ministry of Labour and Employment: 06 months)</p>	<p>Ministry of Labour and Employment- Complied</p> <p><i>MoLE has informed that the code on Social Security, 2020 was introduced in Lok Sabha on 19.09.2020. Subsequently, The Code on Social Security 2020 was considered and passed by Lok Sabha and Rajya Sabha. After the assent from the Hon'ble Present of India the same has been notified in the gazette of India for General information on 29/09/2020.</i></p>	<p>The Code on Social Security, 2020 has been notified. Its effective implementation and coverage of workers involved in handling and processing of hazardous and other waste under health and other social support schemes needs to be ensured.</p>	<p>i. Ministry of Labour and Employment shall ensure implementation of the Social Security code and provide status on the coverage of workers involved in handling and processing of hazardous and other waste under health and other social support schemes.</p>
26.	<p>DISPLAY OF INFORMATION OUTSIDE THE FACTORY GATE:</p>	<p><i>CPCB had received clarification from various SPCBs/PCCs w.r.t applicability of Mandatory</i></p>	<p>Assam has informed that all units are directed to install display board, consent and authorization is not being</p>	<p>i. SPCBs/PCCs of Assam, Andhra Pradesh, Chandigarh, Chhattisgarh, Gujarat,</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>(i) SPCBs/PCCs shall ensure that verification of installation/updation of display boards at all the Hazardous waste generating units on a continuous basis. (SPCBs/PCCs : 05 months)</p>	<p><i>Online display board as per Hon'ble Apex court orders in the matter of W.P (C) 657/1995. In order to implement the orders in the spirit, CPCB had requested all SPCBs/PCCs to ensure strict implementation of online display board in large scale units and regulate installation of appropriate size of manual display board in medium and small units. CPCB has also sought information on the pattern of the display board and implementation which the High Powered Committee has refereed in its report and has been informed that the manual display boards had been adopted and the practice is continued. Online display Boards have only been installed in few categories of the units.</i></p> <p>Status of implementation provided by SPCBs/PCCs is given below:</p>	<p>grated unless compliance is ensured.</p> <p>Andhra Pradesh has informed that R.Os have issued notices and pursuing industrial units for installation of display boards.</p> <p>Goa has informed that major generator has installed display Boards. Due to COVID-19, verification has not been carried out. Board is in process of conducting inspections for verification of installation and updation of display board.</p> <p>Gujarat has informed that it has all the units having valid CCA have compiled with Hon'ble Supreme Court directions. Board has included specific condition of display board in consent and authorization and system of verification is already in place. However, details have not been provided.</p>	<p>Goa, Haryana, Himachal Pradesh, Jharkhand, Kerala, Meghalaya, Rajasthan, Punjab and Telangana shall submit progress report.</p> <p>ii. Lakshadweep shall take action for compliance of Hon'ble Apex court orders related to Display Board.</p> <p>iii. Arunachal Pradesh, Manipur, Mizoram and Nagaland PCBs shall ensure that display board is installed and regularly updated by all HW generating and handling units.</p> <p>iv. SPCBs/PCCs of 05 States/UTs namely Bihar, Daman & Diu and Dadar & Nagar Haveli, Delhi, Tamil Nadu and Uttarakhand shall</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
		<p>Complied: <i>Andaman & Nicobar Islands, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Puducherry, Sikkim, Tripura, Uttar Pradesh and West Bengal</i></p> <p>Partially Complied: <i>Assam, Andhra Pradesh, Chandigarh, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Kerala, Meghalaya, Rajasthan, Punjab and Telangana</i></p> <p>Not Complied: <i>Arunachal Pradesh, Lakshadweep, Manipur, Mizoram and Nagaland</i></p> <p>Information not provided: <i>Delhi, Tamil Nadu, Uttarakhand</i></p>	<p>Lakshadweep PCC has informed that no hazardous waste generating factories in Lakshadweep, however the DG sets in the power house and small automobile workshops only generating waste/used oils.</p> <p>Manipur has informed that LPG bottling plant and IOC oil depot has sign boards. Rest all are workshops and garages which are micro unit.</p> <p>Nagaland has informed that IOCL Dimapur Depot has installed display board and most of the HW generating units are small automobile repair/servicing shops.</p> <p>Mizoram has informed that out of 40 HW generating units, only 01 unit require display board. The remaining units are automobile repair units except one hot mix</p>	<p>submit compliance status.</p> <p>v. SPCBs/PCCs shall ensure that verification of installation/updation of display boards at all the Hazardous waste generating units on a continuous basis.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation	
			plants, which may not require display board. Punjab has informed that 106 units have not installed display Board, yet no action has been taken against them.		
Table B-2: Status of installation/verification of Display Board is tabulated below:					
S. No.	State/UT	No. of HW generating and handling units	No. of units installed display Board	No. of units verified	Action Taken
1.	Andaman & Nicobar Island	02	02	02	Nil
2.	Arunachal Pradesh	83	07	07	No action taken
3.	Assam	176	INP	57	Direction issued to all units
4.	Andhra Pradesh	2683	1756	1756	Notices issued and units are being pursued
5.	Chandigarh	679	29	25	SCNs issued
6.	Chhattisgarh	413	300	300	SCNs issued
7.	Delhi	Information not provided			
8.	Goa	Information not provided, Verification under process			

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation			
		9.	Gujarat	Details not provided			
		10.	Haryana	4830	1805	1901	Action has been taken against 25 non-complying units
		11.	Himachal Pradesh	2436	2319	1849	Action has been taken against 75 non-complying units
		12.	Jammu & Kashmir	238	238	227	Notices issued to 21 units
		13.	Jharkhand	628	127	81	Notices issued to 16 non-complying units.
		14.	Karnataka	3070	3070	3070	Nil
		15.	Kerala	1551	932	358	Notices issued to defaulters, follow-up action is being going on.
		16.	Lakshadweep	Informed no HW generating factories, however D.G sets in power house and small automobile workshops are there			
		17.	Madhya Pradesh	3192	3192	316	Notices issued and rectifications were done
		18.	Maharashtra	7257	7257	1484	Appropriate directions

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance		Remarks/Observations		Recommendation	
							issued in case of non-compliance
		19.	Manipur	Information not provided			
		20.	Meghalaya	19	16	16	Directions are being issued
		21.	Mizoram	40	01	-	Informed that remaining units may not require to install display Board.
		22.	Nagaland	Information not provided			
		23.	Odisha	360	360	360	NA
		24.	Puducherry	131	131	32	Notices issued
		25.	Punjab	3255	3149	191	Nil
		26.	Rajasthan	2090	2027	1162	Action has been taken against 108 non-complying units
		27.	Sikkim	49	49	49	0
		28.	Tamil Nadu	Information not provided			
		29.	Telangana	2377	1250	1250	Notices issued to non-complying units, 1127 are under process of installing display boards.
		30.	Tripura	172	172	172	Nil

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance		Remarks/Observations		Recommendation	
		31.	Uttar Pradesh	2597 (Operational 2173)	2210	2210	Nil
		32.	Uttarakhand	Information Not Provided			
		33.	West Bengal	809	809	29	Nil
27.	INSTITUTIONAL REFORMS (i) SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of hazardous waste.	Status of implementation provided by SPCBs/PCCs is given below: Complied: Gujarat, Lakshadweep Partially Complied: Andaman & Nicobar Islands, Arunachal Pradesh, Chhattisgarh, Delhi, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Manipur, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal		SPCBs/PCCs of Arunachal Pradesh, Chhattisgarh, Delhi, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Manipur, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand and West Bengal have informed that they are in process of recruiting the required manpower or has approached state government for providing adequate manpower. Andaman & Nicobar Islands have informed that it does not have adequate manpower. However, PCC has recruited recently 03 technical staff.		i. SPCBs/PCCs of Gujarat and Lakshadweep shall ensure regular training of manpower ii. SPCBs/PCCs of Assam, Chandigarh and Jharkhand shall immediately take steps to provide adequate manpower and shall regularly provide training with emphasis on scientific evaluation and management of hazardous waste. iii. SPCBs/PCCs of Andaman & Nicobar Islands, Arunachal Pradesh, Chhattisgarh, Delhi, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Manipur, Maharashtra,	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
		<p>Not Complied: Assam, Chandigarh, Jharkhand</p> <p>Information not provided: Andhra Pradesh</p>	<p>Assam has informed that adequate manpower is not provided and also no steps have been taken to increase manpower. However, training programmes are being attended by officials as and when entrusted.</p> <p>Andhra Pradesh has informed that it has 03 Zonal Offices and 13 Regional offices covering 13 Districts</p> <p>Chandigarh PCC has informed that no training programme has been carried out/attended by CPCC officials during 2019-20.</p> <p>Gujarat has informed that it has recruited 49 Assistant Environmental Engineers in September, 2019 and organizing training programmes on regular basis.</p> <p>Jharkhand has informed that it does not have adequate</p>	<p>Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal shall provide the progress report on providing adequate manpower and training.</p> <p>iv. SPCBs/PCCs of Assam, Andhra Pradesh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and West Bengal shall expedite the process of establishing full fledged laboratory and submit the progress report</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>manpower and no information has been provided w.r.t any steps taken in this regard. It has informed that 01 training programme has been attended by 02 officials of the Board.</p> <p>Lakshadweep PCC has informed that it has adequate manpower.</p> <p>Madhya Pradesh has informed that officials have participated in 26 training programmes. However, information related to adequate manpower has not been provided.</p> <p>Rajasthan has informed that it does not have adequate manpower. However, recruitment has been done in compliance of Hon'ble NGT orders.</p> <p>Telangana has informed that steps have been taken for recruitment.</p>	<p>for availability of analysis for all parameters as per HOWM Rules, 2016.</p> <p>v. SPCBs/PCCs of Andaman & Nicobar Islands, Arunachal Pradesh, Chandigarh, Chhattisgarh, Jharkhand, Lakshadweep, Manipur, Punjab, Sikkim shall take action for establishment full fledge laboratory and submit the progress report for availability of analysis for all parameters as per HOWM Rules, 2016.</p> <p>vi. SPCBs/PPCs of Chandigarh, Chhattisgarh, Gujarat, Haryana, Kerala, Odisha, Puducherry, Telangana, Tamil Nadu and West Bengal. shall submit the details/progress made w.r.t R&D work carried out.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>(ii) SPCBs/PCCs should have adequate laboratory infrastructure for analysis of HW parameters.</p>	<p>Partially Complied: Assam, Andhra Pradesh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and West Bengal</p> <p>Not Complied: Andaman & Nicobar Islands, Arunachal Pradesh, Chandigarh, Chhattisgarh, Jharkhand, Lakshadweep, Manipur, Punjab, Sikkim</p> <p>Information not provided- Uttarakhand</p>	<p>SPCBs/PCCs of Haryana, Jammu & Kashmir, Mizoram, Nagaland, Puducherry, Tripura, West Bengal have informed that they have initiated process for upgrading lab</p> <p>Andaman & Nicobar Islands has informed that it does not have facility for analysis, waste oil generated in the UT is being sent to mainland for further processing, so no analysis has been carried out.</p> <p>Assam has facility for analysis of various parameters. However, few instruments are out of order and also analysis facility for only few metals is available with PCB.</p> <p>Andhra Pradesh has informed that it has laboratory facility at Zonal office, Vishakhapatnam for analysis</p>	<p>vii. SPCBs of Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Delhi, Goa, Jammu & Kashmir, Jharkhand, Karnataka, Lakshadweep, Maharashtra, Manipur, Mizoram, Nagaland, Rajasthan, Sikkim, Tripura and Uttar Pradesh shall take action on R&D work and submit the status on compliance w.r.t R&D work carried out by them.</p> <p>viii. All SPCBs/PCCs shall regular carryout R&D work either on their own or through collaboration with technical institutes/regulatory agencies and submit the report to CPCB after completion of each project. Also, advocacy of the Cleaner technology and dissemination of</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>of Hazardous waste parameters.</p> <p>Chandigarh PCC has informed that it does not have adequate lab and Punjab Biotechnology Incubator has been authorised to analyse HW parameters.</p> <p>Chhattisgarh has informed that land has been acquired, technical specifications for procurement of instruments are under finalization and environmental laboratory will be developed by 31/12/2021.</p> <p>DPCC does not have a NABL accredited laboratory and limited parameter can be analysed. Further, informed that few instruments re under procurement.</p> <p>Gujarat has informed that it has state of art laboratory facility which can monitor micro pollutants.</p>	<p>information in public domain shall be carried out continuously.</p> <p>ix. SPCBs/PPCs of Bihar, DD&DNH and Uttarakhand shall submit information on institutional reforms as per format circulated.</p>

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>Himachal Pradesh has informed that it has constituted a committee for additional requirements of laboratory. Budget of 263.35 lakhs has been approved for procurement of instruments.</p> <p>Jharkhand has informed that it do not facility for analysis of HW parameters, also reported that steps to provide adequate lab infrastructure are under process. However, no details in this regard has been provided. Further, it has been reported that, samples are being sent to authorized lab.</p> <p>Kerala Board is continuously upgrading its laboratory and in case of non -availability of lab, analysis is being carried out through third party.</p> <p>Lakshadweep PCC has informed that it does not have lab and samples are sent to accredited lab in Kerala.</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>Madhya Pradesh has informed that procurements of instruments for lab at Bhopal is under process and work order has been given to PWD for establishment of lab.</p> <p>Arunachal Pradesh, Manipur and Sikkim have informed that they do not have lab facility for analysis of hazardous waste.</p> <p>Andhra Pradesh has informed that it has planned to conduct programs for promoting cleaner technology.</p> <p>Chandigarh PCC has started consultative process and further performance-oriented advocacy programme will be outlined</p> <p>Chhattisgarh has informed that R&D centre will be established with laboratory and advocacy/awareness programmes are being</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
	<p>(iii) R&D work shall be regularly carried out by the SPCBs/PCCs either individually, in collaboration with other SPCBs/PCCs and expert technical Institutes/agencies. Continuous dissemination of information and awareness programs shall be carried out by the SPCBs/PCCs.</p> <p>(SPCBs/PCCs : 05 months)</p>	<p>Complied: <i>Himachal Pradesh, Madhya Pradesh, Meghalaya and Punjab</i></p> <p>Partially Complied: <i>Chandigarh, Chhattisgarh, Gujarat, Haryana, Kerala, Odisha, Puducherry, Telangana, Tamil Nadu and West Bengal.</i></p> <p>Not Complied: <i>Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Delhi, Goa, Jammu & Kashmir, Jharkhand, Karnataka, Lakshadweep, Maharashtra, Manipur, Mizoram, Nagaland, Rajasthan, Sikkim, Tripura and Uttar Pradesh</i></p> <p>Information not provided- <i>Uttarakhand</i></p>	<p>conducted to promote adoption of cleaner technologies by stakeholders.</p> <p>Gujarat has informed that it is progressively engaged in R&D in consultation with GCPC. However, details of the R&D work have not been provided.</p> <p>Haryana has informed that Board has only conducted awareness programmes with stakeholders, no R&D work has been carried out.</p> <p>Himachal Pradesh has informed that Board has carried out research work related to recovery of Fluoride and Heavy metals from wastewater.</p> <p>J&K PCB has informed that once lab will start R&D work will be initiated.</p> <p>Karnataka has informed that it will; carryout R&D work</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>and will submit report. No details in this regard has been provided.</p> <p>Kerala informed that process for setting up R&D wing has been initiated also board promotes CT through awards and various establishments as part of Environment Day celebration.</p> <p>Madhya Pradesh have been informed that Board has carried out various research work</p> <p>Maharashtra has informed that it will plan to organize advocacy program. No information provided w.r.t R&D work.</p> <p>Meghalaya has informed that it has undertaken a research study on “Cleaner Production in Cement Industry for Environmental Sustainability”. However, Meghalaya PCB has informed</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>its financial inability to undertake regular R&D works.</p> <p>Odisha PCB has informed that it has constituted a R&D committee to identify areas for R&D and in Collaboration with EPIC (University of Chiacago) board has taken up project for clean air by adoption of cleaner technology.</p> <p>Puducherry has proposed to collaborate with Puducherry Engineering College for R&D activities</p> <p>Punjab has made R&D on recovery of zinc from APCD dust and promoted the same. Nagaland has noted for compliance w.r.t R&D</p> <p>Sikkim PCB has informed that there is no R&D facility and proposes to involve R&D facility.</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			<p>Tamil Nadu has informed that it has collaborated with IIT Chennai and formed Centre for Urbanization Buildings and Environment (CUBE)</p> <p>Telangana has proposed to identify the sector for carrying out R&D work</p> <p>Tripura has not carried out R&D work but during inspection officials are providing necessary inputs for effective management of Hazardous waste.</p> <p>Uttar Pradesh has informed that as soon as required manpower is provided, institutional reform will be carried out. It has directed oil refineries to shift to physical refinery.</p> <p>West Bengal has informed that a separate R&D wing exist in PCB. However, details of the R&D work carried out has not been provided.</p>	

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
			Andaman & Nicobar Islands, Arunachal Pradesh, Assam, Delhi, Goa, Jharkhand, Lakshadweep Manipur, Mizoram and Rajasthan have not carried out R&D activity and advocacy programmes. Manipur has submitted proposal for R&D work	
28.	<p>NATIONAL POLICY</p> <p>(i) National Hazardous Waste Management Policy as per Hon'ble NGT Orders dated 26.08.2019 shall be prepared and circulated to concerned stakeholders within four months.</p> <p>(MoEF&CC and CPCB: 04 months)</p>	<p>CPCB-Partially Complied</p> <p><i>The National Expert Committee (NEC) constituted by CPCB has carried out several meeting alongwith stakeholder consultation with few SPCBs/PCCs, Representatives of Recyclers associations, TSDF operators and field experts to devise National Policy on Hazardous Waste Management (NPHWM).</i></p> <p><i>The draft National Policy is under finalization, upon finalization, the same will be</i></p>	-	CPCB shall expedite the process of finalization of National Policy on Hazardous Waste Management and forward the same to MoEF&CC for publication and implementation of the same.

S. No.	Recommendations (Responsible Agency and timeline of action)	Status of Compliance	Remarks/Observations	Recommendation
		<i>forwarded to MoEF&CC for necessary action.</i>		

Apart from above state specific and agency wise recommendations on the various action points, the following are also recommended:

1. Chief Secretary of DD&DNH shall submit the compliance status report on the recommendations made in CPCB report (June2020) w.r.t actions points given in the Interim and Final Report of the Monitoring Committee and in accordance with order dated 07/07/2020 of the Hon'ble Tribunal.
Further, Chief Secretaries of 03 States namely Bihar, Nagaland and Uttarakhand shall submit compliance status report on all the action points as per format circulated vide CPCB letter dated 20/07/2020 w.r.t. Final Report of the Monitoring Committee, as CPCB has not received the same.
2. Chief Secretaries of all States/UTs shall monitor and ensure compliance of the recommendations pertaining to SPCBs/PCCs and State/UT Governments/ Departments (as given in Section 3) and also submit compliance status on annual basis to CPCB.
3. The action points given in the final report of the Monitoring Committee vis-à-vis the recommendations made in Section 3.2 be coordinated by Ministry of Environment, Forest and Climate Change with various central ministries and its agencies to ensure compliance of the same.

4.0 Action Taken Report on contaminated sites in compliance of the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 01.07.2020 in the matter of O. A. No. 804/2017: Rajiv Narayan & Anr. Vs Union of India & Ors

4.1 Background

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O. A. No. 804/2017: Rajiv Narayan & Anr. Vs Union of India & Ors has passed the following directions regarding contaminated sites vide its orders dated 01.07.2020, reproduced the same as below:

"...14. We direct CPCB to take further steps for compliance by issuing appropriate directions and also to enforce its directions for recovery of compensation for the continuing damage to the environment on 'Polluter Pays' principle.... Apart from this, following specific directions may be complied with:

(ii) Regarding remediation of contaminated sites, immediately 5 sites should be taken for remediation and executed within a period of six months. Environmental damages caused by such sites and loss in terms of monetary resources may also be estimated.

15. We direct all the States/UTs and PCBs/PCCs to comply with observations and recommendations in the report and furnish their compliance reports by 31.10.2020 to the CPCB. The Chief Secretaries of the States at the State level and the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the CPCB at the national level may monitor compliance. At the national level, coordination with Central Ministries may be involved which MoEF&CC may look into followed up by the CPCB. Further action taken report in the matter be furnished by CPCB after four months by 30.11.2020....."

*A copy of the Hon'ble NGT order dated 01.07.2020 (uploaded on 07.07.2020) is annexed at **Annexure-I**.*

4.2 Status on Assessment and Remediation of Contaminated Sites

- (i) Aforesaid directions of Hon'ble NGT, were communicated vide letter dated 22.07.2020, to 21 SPCBs/PCC where the sites were identified, for taking necessary actions and to submit a report on assessment and remediation of contaminated in respective sites.
- (ii) A meeting was held with 21 SPCBs/PCC through VC on 02.09.2020 to review the compliance status. The said meeting was attended by Senior officials of SPCBs/PCC including few Member Secretaries. A copy of the minutes of meeting is annexed at **Annexure-IV**.
- (iii) 18 out of 21 States/UT (except Odisha, West Bengal and Delhi) have submitted compliance status reports along with details of sites inspected,

testing of samples, etc. including details of assessment works carried out by them.

- (iv) 3 out of 21 States/UT namely Odisha, West Bengal and Delhi have requested more time for completion of site inspections, assessment and to submit compliance reports, due to on-going pandemic situation. State-wise number of sites as per the status reports submitted by SPCBs is given at **Table-1**.

Table-1: Details of action taken reports submitted by SPCBs/PCC

S. No.	Name of the States/UT	No. of sites	Action taken report submitted	Date of submission
1.	Andhra Pradesh	4	Yes	10.11.2020
2.	Assam	4	Yes	01.12.2020
3.	Chhattisgarh	5	Yes	17.07.2020
4.	Delhi	23	No*	25.01.2021
5.	Goa	2	Yes	10.12.2020
6.	Gujarat	23	Yes	27.10.2020 & 07.11.2020
7.	Haryana	14	Yes	27.11.2020
8.	Himachal Pradesh	4	Yes	19.08.2020
9.	Jharkhand	14	Yes	29.07.2020 & 03.12.2020
10.	Karnataka	25	Yes	02.11.2020
11.	Kerala	9	Yes	29.10.2020
12.	Madhya Pradesh	20	Yes	29.10.2020
13.	Maharashtra	6	Yes	18.11.2020
14.	Odisha	32	No*	03.11.2020
15.	Punjab	9	Yes	01.11.2020
16.	Rajasthan	10	Yes	11.09.2020
17.	Tamil Nadu	11	Yes	28.11.2020
18.	Telangana	9	Yes	24.11.2020
19.	Uttar Pradesh	43	Yes	27.11.2020
20.	Uttarakhand	6	Yes	25.11.2020
21.	West Bengal	7	No*	02.12.2020
	Total	280		

***Note:** Due to Covid-19 pandemic situation, requested for more time to submit compliance report

- (v) States have also indicated that some of the probable sites in the list provided by CPCB are not showing any signs of contamination, hence proposed for de-listing of such sites.

(vi) As per compliance reports submitted by SPCBs/PCC with supporting documents, such as details of site visits, sampling activity carried out etc., the list of sites has been revised as below:

- a) Total number of sites identified - 280
- b) Confirmed contaminated sites - 112
- c) Sites which are probable or not investigated yet - 168

(vii) As per status reports, States are in the process of assessing the remaining 168 out of 280 sites, therefore the actual scenario of contaminated sites will remain unknown till completion of the task.

(viii) As per the status reports submitted by SPCBs/PCC, site assessment, DPR preparation and remediation works are in different stages of completion. Accordingly, the status of sites has been compiled based on following criteria:

- a) Probable sites need to be investigated by site inspection and preliminary sampling,
- b) Confirmed sites where hazardous waste is still lying,
- c) Confirmed sites for which DPRs have been prepared by CPCB/MoEF&CC,
- d) Sites where remediation works are initiated or ongoing.

A clear picture on contaminated sites will be known only when SPCBs/PCC gets the sites investigated by responsible parties or investigate the sites by themselves. Revised list of probable and confirmed contaminated sites have been compiled and state-wise revised distribution is given at **Table-2**.

Table-2: Revised State wise distribution of contaminated sites

S. No.	States/UTs	Status submitted before Hon'ble NGT in June, 2020 Total Sites (PCS +CS)	De-listed sites	Updated status as December, 2020		
				Total Sites ¹	Probable Sites (PCS)	Contaminated Sites (CS)
1	Andhra Pradesh	3 (3+0)		4 ¹	4	0
2	Assam	4 (2+2)		4	2	2
3	Chhattisgarh	5 (3+2)		5	3	2
4	Delhi (NCR)	26 (14+12)	3	23	12	11
5	Goa	2 (1+1)		2	1	1
6	Gujarat	23 (15+8)		23	15	8
7	Haryana	17 (13+4)	3	14	10	4

¹ New sites.

S. No.	States/UTs	Status submitted before Hon'ble NGT in June, 2020 Total Sites (PCS +CS)	De-listed sites	Updated status as December, 2020		
				Total Sites ¹	Probable Sites (PCS)	Contaminated Sites (CS)
8	Himachal Pradesh	6 (5+1)	2	4	3	1
9	Jharkhand	14 (12+2)		14	12	2
10	Karnataka	25 (19+6)		25	19	6
11	Kerala	10 (6+4)	1	9	5	4
12	Madhya Pradesh	20 (14+6)		20	14	6
13	Maharashtra	6 (3+3)		6	3	3
14	Odisha	32 (9+23)		32	9	23
15	Punjab	9 (3+6)		9	3	6
16	Rajasthan	11 (9+2)	1	10	8	2
17	Tamil Nadu	11 (5+6)		11	5	6
18	Telangana	9 (7+2)		9	7	2
19	Uttar Pradesh	42 (17+25)	1	43 ¹	22	21
20	Uttarakhand	9 (8+1)	3	6	5	1
21	West Bengal	7 (6+1)		7	6	1
Total		291 (175+116)	14	280	168	112

Revised list of sites giving details of assessment and actions initiated by SPCBs/PCC is given at **Annexure-V**.

- (ix) State wise details of Action taken/initiated by SPCBs/PCC in compliance to directions of Hon'ble NGT are compiled and given at **Annexure-VI**.
- (x) Some progress has been observed in 112 confirmed sites in terms of preparation of DPRs, initiation and execution of remediation works. The details of the same are as below:
- Remediation works have been initiated in 8 sites, in States namely; Gujarat (2), Jharkhand (1), Maharashtra (1), Tamil Nadu (2) and Uttar Pradesh (2). These remediation works have been taken up primarily by the responsible party/industry as per the directions or monitoring of SPCBs. Details of these sites are given at **Table-3**.
 - CPCB/MEF&CC have carried out a project for detailed site assessment and preparation of Detailed Project Reports (DPRs) have been prepared for 20 sites with funding under NCEF/CBIPM Projects. The initiative was to carry out pilot studies to guide future assessment and preparation of DPRs for remediation works. It is expected that these DPRs would form basis for to execute remediation works by Responsible Parties if identified or the State Government in case of orphan sites. Details of the sites for which DPRs have been prepared is given at **Annexure-VII**.

In this context, orphan sites are those sites where polluter is not identified or the polluter is not in a position to bear remediation cost.

- c. In remaining identified contaminated sites, the SPCBs/PCC are required to direct the responsible party to carry out detailed investigation and remediate the sites scientifically as per the guidance document provided by CPCB/MoEF&CC. Funds for remediation may be borne by the responsible party. In case of orphan sites, SPCBs may approach State Government for assessment and remediation in larger public interest of protecting health of people living in impact zone.
- (xi) Maharashtra and Andhra Pradesh States have informed that environmental site assessment is in progress at 7 sites. These sites include Uranium Corporation of India, Kadapa, Andhra Pradesh and LG Polymers site in Vishakhapatnam, Andhra Pradesh. 5 Sites in Maharashtra are Mithi River, Industrial areas of Deonar, Tarapur and Nashik. Details of sites is given at **Annexure-VIII**.
- (xii) With regard to directions of Hon'ble NGT that 5 sites should be remediated within a period of 6 months, remediation works have been initiated in 3 sites in Odisha and 2 sites in UP where tendering process is underway. In addition, one more site in Kerala has also been initiated tendering process. Details of these sites are given at **Annexure-IX**.
- (xiii) It is observed that remediation works are under progress in 8 sites in 5 states. SPCBs/PCC are required to monitor these sites to check whether remediation works are carried as per DPRs and meet site specific target levels for clean-up. Details of these sites along with observations is given at **Table-3**.

Table-3: List of 8 sites for which remediation works initiated by Responsible Parties:

S. No.	Name of the Site	Action taken/Initiated by SPCB	Observations
Gujarat (02)			
1.	Effluent Channel Project Limited (ECPL), Baroda Effluent Canal, Vadodara District	<p>i) In groundwater samples Color, Phenolic compound, Sulphate, Chloride & TDS are reported higher than acceptable limit of BIS.</p> <p>ii) Remediation work is undertaken by Dye-manufacturing and</p>	<p>GPCB may monitor target levels periodically.</p> <p>Responsible party may be directed to submit monthly or quarterly progress reports.</p>

S. No.	Name of the Site	Action taken/Initiated by SPCB	Observations
		Pharmaceutical industries (Responsible Parties).	
2.	Swastik Organic, Sabar Dairy Road, Piplodi, Gujrat	<p>i) Hazardous waste lying at the site was already lifted and shifted to TSDF.</p> <p>ii) In the downstream at village Boriya Khurad, about 7 to 8 bore wells reported as contaminated with reddish brown coloured water.</p> <p>iii) In this regard, it is also reported that crops like wheat, cotton & castor are irrigated with this colored water.</p> <p>iv) GW samples collected and reported about 200 Pt Co yellowish color.</p> <p>The responsible party has awarded the remediation work to GITCO.</p>	<p>Subsequent to lifting, soil contamination may still remain at the site. GPCB may carry out GW, SW and sediment sampling.</p> <p>Responsible party may be directed to submit monthly or quarterly progress reports.</p> <p>Status report may be updated GSPCB at website and submit to CPCB.</p>
Jharkhand (01)			
3.	Roro hills, Jharkhand - 833201	<p>Detailed investigation report on "Rehabilitation of Roro abandoned asbestos mines" along with remediation status as per direction of Hon'ble NGT is submitted.</p> <p>It was informed that, remedial action has been taken by Dept. of Mining, Jharkhand.</p>	Jharkhand PCB may monitor progress or remediation works, and status report may be updated from time to time at website and submit to CPCB.
Maharashtra (01)			
4.	M/s Godavari Bio-Refineries, Ahmed Nagar District, Maharashtra	Contaminated groundwater is being remediated by applying Bioremediation technique since September, 2017 and the same is underway.	MPCB should monitor progress status report may be updated at website and submit to CPCB from time to time.
Tamil Nadu (02)			
5.	M/s HUL, Kodaikanal, Tamil Nadu	Trail remediation has been done by M/s HUL. TNPCB had approved Consent to Establish for	TNPCB may monitor remediation works being

S. No.	Name of the Site	Action taken/Initiated by SPCB	Observations
		execution of soil remediation activity. All requisite machineries have already been installed for soil remediation.	undertaken by Responsible party. Status report may be updated at SPCB's website and also submit to CPCB.
6.	Tondairpet, Chennai, Tamil Nadu	Remediation work is undertaken by M/s BPCL since 2016.	
Uttar Pradesh (02)			
7.	Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh	Cr(VI) in groundwater is remediated by applying: (i) Pump & Treat (P&T) technique,	UPPCB may monitor remediation work undertaken by Responsible Party and upload status report at its website and also submit to CPCB from time to time.
8.	Lohia Nagar C Block, Ghaziabad	(ii) Bioremediation technique, Remediation work is underway since 2012.	

4.3 Observations and Recommendations

1. In compliance to directions of Hon'ble NGT, SPCBs/PCC have reported that 14 sites in 7 States as non-contaminated and 168 sites are yet to be investigated. As per reports, site investigation were carried out with limited sampling in most cases 1 or 2 samples. Conclusion may not be drawn even if concentrations levels are within screening criteria as there may be scope of missing pocket of contaminated matrices in adjoining of areas. Therefore prior to declaring the site as non-contaminated, SPCBs/PCC may conduct systematic investigation as per Reference Document issued by CPCB. Findings of the report may be placed at SPCB/PCC website and also submit to CPCB from time to time.
2. As per directions of Hon'ble NGT dated 01.07.2020, 5 sites should be taken for remediation and executed within a period of six months. In compliance, 3 contaminated sites in Odisha have been initiated remediation works and for other 2 sites in UP tendering process is underway. In addition, 1 site in Kerala has also been initiated tendering process. In this regard, it is submitted that remediation projects are relatively new in the country where there is no standardization in tendering process and limited experience in execution, hence execution of remediation works may take more time than normal civil works. However, SPCBs/PCC should direct the concerned responsible agencies to expedite the process and realistic timeline should be monitored strictly.

3. 3 out of 21 States/UT namely Odisha, West Bengal and Delhi have requested more time for completion of preliminary site investigation of the sites and to submit compliance reports, due to on-going pandemic situation.
4. As per status report, hazardous waste is still lying at 8 sites in 5 States for which DPRs have already been prepared or under completion (for kind reference at **Annexure-V**). Action for shifting of hazardous waste initiated in 3 sites in Odisha. In this regard, it is submitted that open dumping of hazardous waste will result in continuous and active release of contaminants to soil and groundwater and thereby the contaminated plume may increase gradually, this may also impact cost of remediation adversely. Therefore, it is essential to lift hazardous waste immediately to contain further damage to environment. SPCBs/PCCs may therefore direct all responsible parties to immediately lift the waste and dump at common hazardous waste treatment, storage and disposal facilities (TSDFs). In case of orphan sites, this work may be carried out by respective State Governments to protect public health.
5. CPCB may continue to maintain a centralized list of contaminated sites for which SPCBs may update the list periodically supplementing with site specific data. The data may be uploaded on websites and SPCBs and CPCB.
6. As per the status reports, Empowered Monitoring Committees (EMC) has been constituted by Odisha State, rest of the States have not constituted EMC for monitoring of Remediation Plan.
7. SPCBs/PCC may recognize remediation of contaminated sites as a regular activity. Dedicated teams and infrastructure may be developed by SPCBs/PCC to identify the sites, monitor and regulate the remediation as per MoEF&CC and CPCB guidance documents.
8. In case of orphan sites, SPCBs may approach State Government to prepare DPRs and execute remediation works. In cases where polluter or the responsible party is identified, SPCBs may direct the party to bear the cost and execute remediation works with prior authorization from SPCBs/PCC. In case the responsible party fail to remediate, the cost of remediation may be recovered as per polluter pays principle.
9. SPCBs/PCC should direct the responsible parties to immediately lift the hazardous waste still lying at dumpsites.
10. SPCBs/PCC may take follow-up actions as per the State specific observation of CPCB given at **Annexure VI**.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 804/2017
(Earlier O.A. No. 36/2017)

Rajiv Narayan & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 01.07.2020

Date of uploading of order 07.07.2020

**CORAM:HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE Dr. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

ORDER

1. The matter has been put up for consideration of report filed by the Central Pollution Control Board ("CPCB") on 24.06.2020 in response to the directions of this Tribunal vide order dated 26.08.2019 on the subject of compliance of the Hazardous and Other Waste (Management and Transboundary Movement Rules, 2019 ("HOWM Rules").

2. Due to alarming situation created by generation and unscientific dumping of hazardous waste resulting in serious and irreversible damage to the environment and public health, the issue was considered by the Hon'ble Supreme Court *inter alia* in *Writ Petition No. 657/1995, The Research Foundation for Science, Technology and Natural Resource Policy Vs. Union of India & Ors.,(2005) 10 SCC 510*. Directions were issued for preparation of a comprehensive report on illegal hazardous waste dump

sites, inventory of generation of such waste, National Inventory for Rehabilitation of Hazardous Waste Dump Sites and Regulation of Import etc. The Hon'ble Supreme Court referred to Basel Convention and MARPOL Convention and also considered and accepted the recommendation of the High Powered Committee on the subject of handling of hazardous waste generated by the ship breaking process and also the waste oil or such other material. MoEF&CC was directed to consider making a provision for bank guarantee by the importers using used oil, furnace oil and zinc waste to regulate illegal transboundary movement of hazardous waste. Directions were also issued for publication of toxic inventory and community participation. Timelines were prescribed for twenty nine specified activities to be undertaken by MoEF&CC, CPCB, SPCBs/PCCs. The matter was disposed of vide judgment dated 06.07.2012 reported in (2012) 7 SCC 769 reiterating continued compliance of earlier directions with further directions for scientific handling of hazardous waste including ship breaking, banning import of hazardous waste and reviewing and revising Hazardous Waste (Management and Handling) Rules, 1989 to cover the aspects not satisfactorily dealt with and also to provide adequate protection to the workers and the public.

3. This Tribunal while considering the compliance of order dated 13.01.2015 in O.A. No. 36/2012 relating to pollution at Ghaziabad, vide order dated 29.08.2017 considered the issue of compliance of HOWM Rules seeking information with reference to the following questions:-

- “(a) As to what is the total generation of hazardous waste in their respective States.*
- (b) Which agencies have been authorized in terms of rules to collect, transport, disposed of and the process of the hazardous wastes.*

- (c) *What is the capacity of the plants which have been given due authorization for that purpose.*
- (d) *What happens and how the remnant hazardous waste is being dealt with.*
- (e) *The members who have been allotted any of the authorized plants and are not sending hazardous waste to those plants. What action the concerned authorities i.e. the State Government and the respective States and State Pollution Control Boards have taken so far, against such members. These details should be filed within one week from today.”*

4. The present Original Application was registered after considering the status of compliance. Vide order dated 30.07.2018, This Tribunal directed constitution of a Monitoring Committee by the CPCB to compile information about the status of compliance of the HOWM Rules. Further orders was passed on 05.12.2018 in the light of the order of the Hon’ble Supreme Court dated 18.07.2018 transferring consideration of prayers before the Hon’ble Supreme Court on the following issues:-

- “(a) Preparation of a National Inventory of Hazardous wastes;*
- (b) Complete identification and registration of Hazardous wastes generating units in the country;*
- (c) Construction of TSDF/Land fills;*
- (d) Hazardous Waste Dump Sites;*
- (e) Waste oil/used oil read with the order dated 23.10.2007;*
- (f) Setting up of laboratories at the dock/ports;*
- (g) Institutional Reforms in MoEF, CPCB, SPCB, PCC;*
- (h) National policy documents on Hazardous Wastes as well as cleaner technology;*
- (i) Regarding workers handling hazardous wastes.”*

5. CPCB constituted a Monitoring Committee on 09.08.2018 and issued following directions to all PCBs and PCCs:-

- “(a) Ensure that all the solvent recovery industries in the state have mandatory Authorisation for the same in compliance with the SOP and Checklist issued by CPCB for solvent recovery units, within one month. The said SOP and checklist have been circulated to all SPCBs/PCCs vide letter no. B29016/(SC)/1(55-IV)/17-18/WMII/18152-86 dated 08/3/2018 and is also available at CPCB website http://cpcb.nic.in/uploads/hwmd/utilizaionspent_solvent.pdf.*

(b) Ensure that these solvent recovery industries shall immediately follow the SOP, for safe and scientific spent solvent handling, processing and storage.

(c) Ensure that such solvent recovery units shall comply with the provisions of HOWM Rules, 2016, in terms of interstate transport of Hazardous waste and manifest document prescribed under Rule 18 and 19 of the HOWM Rules, 2016, with immediate effect. Stringent action be taken against the erring industries who are giving the spent solvent to such recycling industries without following the manifest systems.

(d) Conduct industry interaction programs within a month to create awareness and sensitization on HOWM Rules, 2016 with all the stakeholder industries of Spent Solvent generation/utilization.

(e) Prepare an inventory of such solvent recovery units and publish the same on their website for information of all, stakeholders within one month with copy to CPCB within one month.”

6. In the light of the interim report of the Monitoring Committee, the Tribunal passed order dated 12.04.2019 directing the Chief Secretaries of the States at the State level and Ministry of Environment, Forest and Climate Change (MoEF&CC) and CPCB at the national level to monitor the compliance of the recommendations. The Committee was directed to complete its remaining task within three months. The CPCB was to complete its report on the regime of compensation for violation of the HOWM Rules.

7. Thereafter, vide order dated 26.08.2019, the Tribunal considered the report of the Monitoring Committee dated 23.07.2019 and report of the CPCB dated 14.08.2019 under the following headings:-

- “(i) Contaminated Sites and Related Issues*
- (ii) Import and Export of Hazardous Wastes and Issues*
- (iii) Waste Reception Facilities for wastes generated from ships and issues*
- (iv) Impact of HW on Workers’ Health*
- (v) Status of compliance of issues with regard to orders of Hon’ble Supreme Court dated 14.10.2003.”*

8. The observation of the Monitoring Committee and action proposed have been extracted in the said order but to avoid long quotation, the table is separately appended to this Order as **Appendix - A**. The recommendations of CPCB in its report dated 14.08.2019 are appended to this Order as **Appendix - B**. The deficiencies in compliance noted by CPCB, recommendation by States/UTs Department, CPCB and response of the CPCB and further recommendations of CPCB are appended to this Order as **Appendix - B1**.

9. The Tribunal accepted the recommendations of the Committee and the CPCB and directed follow up action. The operative part of the directions is quoted below:-

“20. In the light of above, the States/UTs, CPCB/SPCBs/PCCs, the Central Board of Indirect Taxes and Customs (CBIC), the Port Authorities, the DGFT, the MoEF&CC, the Ministry of Shipping, Ministry of Labour and Employment and the Department of Labour of all the concerned States/UTs may take necessary steps in terms of the recommendations of the Committee within the timelines specified. If there is any default, the Tribunal may consider requiring environmental compensation to be paid by the defaulting parties. While doing so following specific steps may be ensured:

- i. Hazardous waste inventory be updated and verified by way of test checks to ensure that the same is credible, reliable and robust in terms of contents and scope, as already recommended in the interim report of the Monitoring Committee dated 29.01.2019 which was accepted by the Tribunal on 12.04.2019.***
- ii. Since it has been reported that State Boards/PCCs of Dadra & Nagar Haveli, Haryana, Daman & Diu, Manipur, Lakshadweep and Nagaland have not furnished the relevant data, the said States/UTs may furnish the data within one month to the CPCB, failing which they will be liable to pay a sum of Rs, 1 lakh per month with effect from 01.10.2019.***
- iii. As already directed, all the States which have not set up TSDF may do so and the States which fail to set up the same up to 31.03.2020, will be liable to pay environmental compensation of Rs. 10 lakh per month. However, with regard to States which may be categorized as small States, having regard to the quantum and nature of generation of hazardous***

waste, the liability to pay compensation will start from 01.01.2021. The categorization based on threshold limit of generation of hazardous waste be made by the CPCB within one month from today and placed on its website.

- iv. **126 sites which have already been identified as contaminated may be cleared of the hazardous waste within six months** so that remediation process may start. The remediation work may start at the 55 sites for which DPRs have been completed within the timelines specified in the DPRs. For the remaining 71 sites, DPRs may be completed expeditiously but not later than one year and thereafter remediation may be done as per the timelines in the DPRs.
- v. Failure to remove the waste from the 126 identified sites, will result in environmental compensation to be paid at the rate of Rs. 10 lakhs per site from 01.04.2020 by the concerned SPCBs/PCCs to the CPCB. Same rate will apply in respect of such of the 195 sites as are identified as contaminated with effect from 01.01.2021.
- vi. **With regard to 195 probable contaminated sites, the assessment may be completed within six months** and thereafter the waste may be removed within next six months from sites cleared by the CPCB to be contaminated.
- vii. **The clearance of site by way of disposal or transfer should be strictly as per the HOWM Rules, to be monitored by the CPCB.** The cost of removal of waste may be first paid out of the environment funds/consent funds available with the State PCBs/PCCs and thereafter recovered from the persons concerned.
- viii. Whenever any difficulty arises, the CPCB may, on being so satisfied, allocate funds from environment funds available with it, which may thereafter be recovered from the concerned defaulters.
- ix. The recommendations of the CPCB with regard to the compensation regime on the subject may be adopted, subject to further consideration of orders.
- x. The CPCB may oversee the compliance of these directions compile data from all quarters and furnish an interim compliance report before 15.04.2020 by email at judicial-ngt@gov.in.”

10. It is in the above background that the present report dated 24.06.2020 has been filed by the CPCB. In short, the report deals with the compliance status as to updating of Hazardous Waste (“HW”)

inventory, status of setting up of TSDFs, remediation of contaminated sites, completing the process of identification of remaining 'probably' contaminated sites and their remediation and recovery of compensation.

11. We have heard Shri Raj Panjwani, Senior Advocate for the Applicant and Shri Rajkumar, Advocate for the CPCB.

12. The stand of the States PCBs/PCCs and States/UTs is already reflected in the report. Summary of status of compliance with reference to the directions of this Tribunal has been provided by the CPCB as follows:-

“The point wise action taken and status on the directions dated 26/08/2019 of the Hon’ble NGT is as below:

S. No.	Direction of Hon’ble NGT	Status of Compliance
i.	<i>Hazardous waste inventory be updated and verified by way of test checks to ensure that the same is credible, reliable and robust in terms of contents and scope, as already recommended in the interim report of the Monitoring Committee dated 29/01/2019 which was accepted by the Tribunal on 12.04.2019.</i>	<ul style="list-style-type: none"> • <i>CPCB has prepared guidelines for “Preparation of Inventory on Hazardous and Other Waste Generation and their Management” and circulated to all SPCBs/PCCs for preparation and submission of annual inventory vide letter dated 25/06/2019. Same is placed on CPCB website.</i> • <i>The above guidelines outline the methodology for preparation of inventory; identification of hazardous and other waste generating facilities; collection and interpretation of data; criteria for selection of units for random verification of hazardous and other waste generation and their management; etc.</i> • <i>With regard to Annual Inventory for 2018-19:</i> <ul style="list-style-type: none"> ✓ <i>Out of 35 SPCBs/PCCs, 33 SPCBs/PCCs (except Arunachal Pradesh and DDD&NH) submitted the inventory report.</i>

		<ul style="list-style-type: none"> ✓ Various gaps (such as mismatch in hazardous waste generated/ managed/ received/sent/no. of recyclers/utilizers, authorized capacity and quantity recycled/utilized) have been identified by CPCB in the said annual inventory of SPCBs/PCCs and same were communicated to respective SPCBs/PCCs. ✓ <i>Of 33, only 25 SPCBs/PCCs have submitted the revised annual inventory report, however, few gaps have still not been clarified</i> ✓ <i>Based on the information provided by 33 SPCBs/PCCs, CPCB has prepared National Inventory Report on Hazardous and Other Waste Generation and its Management (2018-19).</i> <p><i>Findings of National inventory on Generation and Management of Hazardous waste is appended as Appendix A and State-wise inventory report on generation and management of hazardous and other wastes is appended at Annexure- 2 of CPCB report -June, 2020.</i></p> <ul style="list-style-type: none"> ✓ CPCB is in the process of verification (random test checks) of annual inventory submitted by SPCBs/PCCs through government institutes/organisations
ii.	<p><i>Since it has been reported that State Boards/PCCs of Dadra & Nagar Haveli, Haryana, Daman & Diu, Manipur, Lakshadweep and Nagaland have not furnished the relevant data, the said States/UTs may furnish the data within one month to the CPCB, failing which they will be liable to pay a sum of Rs, 1 lakh per month with effect from</i></p>	<ul style="list-style-type: none"> ➤ <i>Except Lakshadweep, all the 04 SPCBs/PCCs (Haryana, Manipur, Nagaland and DDN&NH) submitted their reports within the timeline.</i> ➤ <i>However, in view of no response from Lakshadweep, CPCB vide its letter dated 04/10/2019 followed by reminder letter dated 19/12/2019 directed for submission of report and deposition of penalty of Rs. 03 lakhs (i.e. Rs 01 lakh per month w.e.f. 01/10/2019).</i>

	01.10.2019.	<ul style="list-style-type: none"> ➤ Lakshadweep vide its letter dated 25/12/2019 submitted its report along with penalty of Rs. 03 lakhs to CPCB.
iii.	<p>As already directed, all the States which have not set up TSDF may do so and the States which fail to set up the same up to 31.03.2020, will be liable to pay environmental compensation of Rs. 10 lakhs per month. However, with regard to States which may be categorized as small States, having regard to the quantum and nature of generation of hazardous waste, the liability to pay compensation will start from 01.01.2021. The categorization based on threshold limit of generation of hazardous waste be made by the CPCB within one month from today and placed on its website.</p>	<ul style="list-style-type: none"> ➤ CPCB has prepared a document on Categorization of States as small states based on Threshold Limit of Generation of Hazardous Waste and placed on the CPCB website The same has also been submitted to Hon'ble NGT on 26/09/2019. <p>“Conclusion/Recommendations of the document:</p> <ul style="list-style-type: none"> ➤ The development of common TSDF is a must for treatment and disposal of atleast for landfillable hazardous waste regardless of where the TSDF is located or going to be located; ➤ States/UTs generating 5000 MTA or more of the landfillable hazardous waste need to take immediate action for commissioning of common TSDF ➤ States/UTs generating more than 500 MTA or less than 5000 MTA of landfillable hazardous waste may be categorized as Small States for the purpose of taking of action proposed in the order of the Hon'ble NGT and ➤ States/UT generating less than 500 MTA of landfillable hazardous waste may be permitted for the inter-state transport of hazardous waste for its treatment and disposal and making sharing arrangement with the authorized common TSDF of the neighboring States/UT.” <p>The aforesaid document is appended at Annexure- 3 of CPCB report -June, 2020.</p> <ul style="list-style-type: none"> ➤ On the basis of aforesaid categorization, of the 17 States/UTs

		<p>(not having Common TSDF), Chhattisgarh and Assam to setup TSDF by 31/03/2020 and Delhi & Goa by 01/01/2021.</p> <p>➤ Assam and Chhattisgarh, both the States have identified the land. Further, Assam has to finalize Expression of Interest for inviting bids and Chhattisgarh to finalize the Bidder for award of work w.r.t setting up of TSDF.</p> <p>Status on Setting up of TSDF is appended at Appendix B and details provided in Chapter 2 of the CPCB report- June 2020.</p>
iv-viii	<p>Status of compliance on Contaminated sites is given below: (details may refer at page 225 at Chapter-8 of status report of CPCB)</p>	

Hon'ble NGT orders dated 26.08.2019 pertains to "Contaminated Sites" as reproduced below:

"..... iv. **126 sites** which have already been identified as contaminated may be cleared of the hazardous waste within six months so that remediation process may start. The remediation work may start at the **55 sites** for which DPRs have been completed within the timelines specified in the DPRs. For the **remaining 71 sites**, DPRs may be completed expeditiously but not later than one year and thereafter remediation may be done as per the timelines in the DPRs.

v. Failure to remove the waste from the **126 identified sites** will result in environmental compensation to be paid at the **rate of Rs. 10 lakhs per site from 01.04.2020 by the concerned SPCBs/PCCs to the CPCB. Same rate will apply in respect of such of the 195 sites as are identified as contaminated with effect from 01.01.2021.**

vi. With regard to **195 probable contaminated sites**, the **assessment may be completed within six months** and thereafter the waste may be removed within next six months from sites cleared by the CPCB to be contaminated.

vii. The clearance of site by way of disposal or transfer should be strictly as per the HOWM Rules, to be monitored by the CPCB. The cost of removal of waste may be first paid out of the environment funds/consent funds available with the State PCBs/PCCs and thereafter recovered from the persons concerned....."

In compliance to order of Hon'ble NGT dated 26.08.2019, actions initiated by CPCB:

(i)	CPCB communicated aforesaid order of Hon'ble NGT to 21 SPCBs/PCCs for taking necessary action and submission of Action taken reports on 'Assessment of Contaminated Sites'	letter dated 06.09.2019
(ii)	CPCB reminder along Guidance document on "Assessment and remediation of contaminated sites" issued by MoEF&CC was communicated to 21 SPCBs/PCC	03 letters and 06 e-mails
(iii)	To review the compliance to aforesaid directions of Hon'ble NGT, interactive meeting was organized with the officials of SPCBs/PCCs at CPCB Delhi	3rd - 4th February, 2020

In response to CPCB letters and email communications, **19 out of 21 SPCBs/PCC** have submitted their information/Status Report on Action Taken/Initiated for "Assessment of contaminated sites" till 22.06.2020. However, no information received from **Chhattisgarh & Rajasthan SPCBs**.

State wise Compliance status on Action taken/initiated by SPCBs/PCCs is given at **Section-C & D of Chapter 8** (pls refer **page 228** of status report of CPCB).

Overall summary of contaminated sites in India

S. No.	Name of the States/UT	Total sites submitted before NGT in 2019	No. of active sites* till date	126 Contaminated Sites list submitted before Hon'ble NGT	
				55 sites (DPRs/ Remediation completed/on-going)	71 sites (DPR required)
1.	Andhra Pradesh (AP)	3	3*	1**	
2.	Assam (AS)	4	4		1
3.	Delhi (DL)	26	26		4
4.	Goa (GA)	2	2		1
5.	Gujarat (GJ)	23	23*	1***	7
6.	Haryana (HR)	17	17		3
7.	Himachal Pradesh	6	6		1
8.	Jharkhand (JH)	14	14		2
9.	Karnataka (KA)	25	25		5
10.	Kerala (KL)	13	10	4 (1## & 1###)	2
11.	Madhya Pradesh (MP)	20	20*	4 (1###)	2
12.	Maharashtra (MH)	5	6*	1***	1
13.	Odisha (OD)	31	32*	4(3##)	18
14.	Punjab (PB)	9	9		6
15.	Tamil Nadu (TN)	14	11	3 (2***)	3
16.	Telangana (TS)	9	9	1	1
17.	Uttar Pradesh (UP)	40	42*	8 (2*** & 2##)	10
18.	Uttarakhand (UK)	9	9		1
19.	West Bengal (WB)	35	7	27 (1**, 1## & 25###)	
20.	Chhattisgarh (CH)	5	5		2
21.	Rajasthan (RJ)	11	11	1	1
	Total	321	291	55	71

Note: (a) Contaminated sites – 126 (55+71) sites (b) Probable sites – 195 sites (c) New sites* - 7 sites (AP-1, GJ-1, MH-1, MP-1, OD-1, UP-2) (d) De-listed – 37 sites (AP-1, KL-3, GJ-1, MP-1, TN-3, WB-28)	Till June, 2020 Total sites: 291 sites (PCS-175 and CS-116)
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A. Summary of 55 sites:

** Remediation completed	2 sites: AP-1#& WB-1#
*** Remediation on-going	6 sites: GJ-1, MH-1, TN-2 & UP-2
## Remediation about to initiate	7 sites: KL-1, OD-3, UP-2 & WB-1
### Remediation not required	27 KL-1# , MP-1#& WB-25#
Assessment completed	1 site: RJ-1
DPR about to complete	3 sites: MP-3
Remediation work couldn't initiated due to court	1 site: TS-1
DPR prepared, remediation not yet initiated (#de-listed site)	8 sites: KL-2, OD-1, TN-1 & UP-4

Further, HW still lying at the sites (as per detailed investigation report/DPR prepared) **8 sites:** KL-1, MP-1, OD-4, TN-1 & UP 1

Wherein proposal for lifting and disposal of HW through TSDF/SLF by State/SPCBs/Responsible Party **5 sites:** MP-1, OD-3 & UP-1

B. Summary of 71 sites:

Preliminary Assessment done (#de-listed site)	41 sites: AS-1, GJ-7, HR-3, HP-1, KL-2 (1#), MP-2, OD-17, PB-3, TN-2 & UP-3
Preliminary Assessment on-going	1 site: JH-1
Only site inspection carried out, however sampling not done	15 sites: KA-5, MH-1, OD-1, TN-1 & UP-7
Remedial action initiated	1 site: JH-1
Remedial action proposed	1 site: TS-1
Information not received from SPCBs/PCC	12 sites: CH-2, DL-4, GA-1, PB-3 RJ-1 & UK-

Further as per preliminary assessment report, HW lifted/removed **2 sites:** GJ-01 & UP-1

HW not observed **11 sites:** HP-1, KA-1, TN-2 & UP-3

C. Summary of 195 Probable sites:

Preliminary Assessment done	95 sites: AP-1, AS-3, DL-9, GA-1, GJ-15, HR-14, HP-5, JH-3, KA-1, KL-4(1#), MP-14, OD-6, PB-1, TN-5 (3#), UP-8 & UK-5
Preliminary Assessment on-going	8 sites: JH-8

Only site inspection carried out, however sampling not done	66 sites: AP-1, DL-13, JH-1, KA-18, KL-3, TN-3, TS-7, UP-12 & WB-8 (2#)
Preliminary Assessment about to start	3 sites: MH-3
Remediation on-going	1 site: KA-1
Sampling not carried out as GPS location was not matched with the site	4 sites: OD-3 & UK-1
Information not received from SPCBs/PCC	18 sites: CH-3, PB-2, RJ-9, UP-2 & UK-2

Further as per preliminary assessment report, HW lifted/removed from the sites

4 sites: DL-1, GA-1, **GJ-1** & UP-1

HW not observed

33 sites: HR-8, HP-5, TN-1, TS-5 & UP-15

D. Status of 07 new sites (AP-1, GJ-1, MP-1, MH-1, OD-1 & UP-2):

<i>Preliminary Assessment done by CPCB</i>	1 site: UP-1
<i>Assessment on-going</i>	3 sites: AP-1, MP-1 & OD-1
<i>Only site inspection carried out, & HW lifted/ removed from the sites; however, sampling not done</i>	2 sites: MH-1 & UP-1
<i>No information from SPCB</i>	1 site: GJ-1

Observations:-

Action taken reports submitted by the SPCBs/PCC are examined by CPCB and following observations are made as below:

i. **SPCBs/PCC have carried out only few sampling of limited matrices for most of the sites. Therefore, conclusion may not be drawn whether the site is contaminated or not, even if the concentrations levels reported within the standards/levels.**

ii. **Few SPCBs/PCC have carried out only site inspection. However, no sampling was done.**

iii. **Majority of the SPCBs/PCC, except AP, Assam, Gujarat, Haryana, HP, Kerala, MP & Odisha have not submitted proper inspection reports along with analysis results and site visit photographs for most of the sites.**

iv. **Few sites were found at/nearby Temples, residential colonies and where construction of flyover activities were already done, etc.**

v. **None of the states/UT, except Odisha has constituted Empowered Monitoring Committee (EMP) for monitoring of Remediation Plans.**

Recommendations

S. No.	Activity	Target
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i.	<p>In case of Probable contaminated sites, SPCBs/PCC shall carry out.</p> <p>Preliminary site investigation as per “Reference document on Identification, Inspection and Assessment of Contaminated Sites” prepared by CPCB.</p> <p>Site investigation report as per prescribed format may be submitted to CPCB for further assessment.</p>	45 days
ii.	<p>In case of contaminated sites, SPCBs/PCC shall carry out detailed site investigation, as per “Reference document on Identification, Inspection and Assessment of Contaminated Sites” prepared by CPCB and “Guidance document on Assessment and Remediation of contaminated sites in India” issued by MoEF&CC.</p> <p>Detailed investigation report may be submitted to CPCB.</p>	3 months
	<p>If Remediation needed, SPCBs/PCC may take necessary and submit remediation plan to CPCB for further course of action.</p>	Within 45 days (after completion of investigation study)
iii.	<p>SPCBs shall ensure lifting of hazardous waste still accumulated at sites, wherein DPRs already prepared under NCEF Project.</p>	3 months
iv.	<p>SPCBs/PCCs to ensure that the hazardous waste accumulated/lying at all such identified sites/any new sites shall be disposed off either through TSDF or on-site SLF on priority to stop further contamination.</p> <p>Wherein, HW is lifted/removed from the site, SPCB/PCC shall carryout detailed investigation followed by remediation, if needed (as above ii)</p>	3 months
v.	<p>SPCBs/PCCs to ensure that the hazardous waste accumulated/lying at all such identified sites/any new sites shall be disposed off either through TSDF or on-site SLF on priority to stop further contamination.</p> <p>Wherein, HW is lifted/removed from the site, SPCB/PCC shall carryout detailed investigation followed by remediation, if needed (as above ii)</p>	1 month
vi.	<p>Financial supports for execution of project on remediation of the contaminated sites may be arranged to SPCBs/PCC so that the detailed investigation studies followed by remediation works can be undertaken on priority - By State/Central Govts.</p>	4 months

Note: Preliminary sites investigation/detailed investigation followed by Remediation may be carried out – By SPCBs/PCC by engaging reputed Remediation Consultants.

Way Forward:

- i) Need of National Policy on Management of contaminated sites.
- ii) Need to update Inventory of contaminated sites.
- iii) Immediate remedial actions for priority contaminated sites.
- iv) Remediation of orphan sites through funding from State/Central Govts.

v) Compliance status on Recommendations of the Monitoring Committee related to Contaminated sites are as below:

S. No.	Recommendations of the Committee	Compliance status
1.	Disposal of hazardous wastes accumulated at identified sites:	
	<p>(i) CPCB/SPCBs/PCCs to ensure that the hazardous waste accumulated at all such identified sites shall be disposed of either through Treatment, Storage and Disposal</p> <p>Facilities (TSDFs) or onsite secured landfilling (SLF) on priority to stop further contamination</p> <p>(CPCB/ SPCBs/PCCs: 06 months)</p>	<p>Detailed information is given at Section-C & D of Chapter 8 (page 228 to 308) for kind reference.</p>
2.	Guidelines for Identification and Assessment of Contaminated Sites:	
	<p>(i) For a consistent and uniform application and approach across the country, guidelines for identification and assessment of contaminated sites shall be published.</p> <p>(CPCB: 03 months)</p>	<p>Guidance document on Assessment and remediation of Contaminated Sites in India issued by MoEF&CC, communicated to 21 SPCBs/PCC. Based on this guidance document, a "Reference document on identification inspection and assessment of contaminated sites in India" has been prepared by CPCB is given at Annexure-XIII (page 421) for kind reference.</p>
3.	Assessment and remediation of Contaminated sites:	
	<p>(i) Capacity building program for officials of SPCBs/PCCs on the entire process of remediation,</p> <p>(CPCB: 06 months)</p> <p>(ii) Assessment of about 195 probable contaminated sites and any new additional sites recommended by CPCB/ SPCBs/PCCs shall be completed within period of 1 year after publication of such guidance document by CPCB.</p>	<p>(i) MoEF&CC sponsored "Five – Day International Seminar/workshop on Contaminated Sites; and Demonstration Sessions / Workshop on Environmental Subsurfa Investigations" was organized by IIT Delhi during 17-21 February, 2020 for the officials of MoEF&CC/CPCB/SPCBs, Academic, etc. is given at Annexure-XIV (page 458) for kind reference. CPCB has proposed a 3 separate training programs on identification and assessment of contaminated</p>
	Recommendations of the Committee	Compliance status

<p>(CPCB/SPCBs/PCCs: 1 year)</p> <p>(iii) For effective implementation of the remediation plan at State level, Empowered Monitoring Committee chaired by Principal Secretary Department of Environment having representatives from department of Industries, SPCB/PC, Groundwater development agency, etc. shall be constituted.</p> <p>(State Govt: 04 months)</p>	<p>Sites for the officials of SPCBs/PCCs for the financial year 2020-21.</p> <p>(i) Detailed progress on assessment of probable contaminated sites under taken by SPCBs/PCCs is given at Section-C of Chapter 8 for kind reference.</p> <p>(ii) Odisha SPCB has informed vide its letter dated 19.05.2020 that at State level Empowered Monitoring Committee (EMC) has been constituted.</p>
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<p>4. Financial Arrangements for remediation of contaminated sites:</p>	
<p>(i) Financial arrangements between Central-State Governments for the proposed remediation projects shall be resolved immediately so that the remediation works as proposed in DPRs can be undertaken on priority. These DPRs (2017-18 and 2018-19) may need to be revisited in no action is taken in a reasonable time for execution of remediation works.</p> <p>(ii) Govt. should take up on priority not only remediation projects at the sites where DPRs have been prepared but also the assessment of about 195 sites, besides any new addition of potentially contaminated site, if any.</p> <p>(MoEF&CC/State Govt.: 06 months)</p>	<p>It is humbly submitted that MoEF&CC has sanctioned central share under National Clean Energy Fund (NCEF) scheme of Rs. 15.5 crore for preparation of DPRs for 08 areas contaminated (containing 21 sites) for remediation.</p> <p>Further, it is humbly submitted that there is no funding for execution of remediation works, since NCEF scheme has been discontinued by Govt. of India. The DPRs along with templates of bidding have been forwarded to concerned State Govts and SPCBs with request to implement remediation works.</p>
<p>5. Networking of Academic and Research Institutes:</p>	
<p>(i) MoEF&CC/CPCB/ SPCBs/PCCs shall undertake action research and also promote academic courses on this subject in association with academic and research institutions.</p> <p>(MoEF&CC/CPCB/SPCBs/PCCs: 06 months)</p>	<p>(i) A project sponsored by MoEF&CC at IIT Delhi, a National Network of Experts and Resources for Subsurface Investigations and Remediation of Contaminated Sites (NERCS) has been formed. In this regard, Web page of NERCS is given at Annexure-XV (page 507) for kind reference.</p>

Table-8.1 Summary of state wise site distribution as per action taken report submitted by SPCBs/PCC (Ref: **page 227** of CPCB status report)

S. No.	States/UTs	Status submitted before the Hon'ble NGT	Updated status as on June, 2020			Proposed De-listed sites	DPRs and Remediation completed	On-going Assessment/ Remediation works	HW still lying at the site (as per DPR prepared by CPCB)	HW not observed (as per site inspection by SPCBs)	HW removed/ lifted from the sites
			Total Sites (PCS +CS)	Total Sites*	Probable Sites						
1	Andhra Pradesh	3 (2+1)	3*	3	0	1	1	1			
2	Assam	4 (3+1)	4	2	2						
3	Chhattisgarh	5 (3+2)	5	3	2						
4	Delhi (NCR)	26 (22+4)	26	14	12						
5	Goa	2 (1+1)	2		2						1
6	Gujarat	23 (15+8)	23*	15	8	1		1			2
7	Haryana	17 (14+3)	17	13	4					8	
8	Himachal Pradesh	6 (5+1)	6	5	1					6	
9	Jharkhand	14 (12+2)	14	12	2			10			
10	Karnataka	25 (20+5)	25	19	6			1			
11	Kerala	13 (7+6)	10	6	4	3	4		1		
12	Madhya Pradesh	20 (14+6)	20*	16	4	1	4		1		1
13	Maharashtra	5 (3+2)	6*	3	3			1			1
14	Odisha	31 (9+22)	32*	9	23		4		4		
15	Punjab	9 (3+6)	9	3	6						
16	Rajasthan	11 (9+2)	11	9	2						
17	Tamil Nadu	14 (8+6)	11	5	6	3	1	2	1	3	
18	Telangana	9 (7+2)	9	7	2		1			5	
19	Uttar Pradesh	40 (22+18)	42*	17	25		7	2	1	18	3
20	Uttarakhand	9 (8+1)	9	8	1						
21	West Bengal	35 (8+27)	7	6	1	28	27				
Total		321 (195+126)	291*	175	116	37	48	18	8	40	8

Note:* including new 07 sites

ix.	The recommendations of the CPCB with regard to the compensation regime on the subject may be adopted, subject to further consideration of orders.	----
x.	The CPCB may oversee the compliance of these directions compile data from all quarters (i.e. recommendations of Monitoring Committee) and furnish an interim compliance report...	<p>In compliance of the aforesaid orders, CPCB has submitted “<i>Status Report on Compliance of Recommendations of the Monitoring Committee on Management of Hazardous Waste and Directions of the Hon’ble Tribunal</i>” on 24/06/2020. dated 30/01/2019 incase of Spent solvent recovery units on the basis of responses received from units on the basis of responses received from SPCBs/PCCs, the status is given at Appendix C and details provided in Chapter 4 of CPCB report- June 2020.</p> <p>Compliance of Recommendations in Interim Report:-</p> <p>> CPCB formulated a format (incorporating key indicators) and forwarded the same to all SPCBs/PCCs for submission of quarterly implementation status on the recommendations made by Monitoring Committee in its interim report.</p> <p>> Further, CPCB continuously followed up with the SPCBs/PCCs for submission of the quarterly information. On the basis of the information Submitted by SPCBs/PCCs, CPCB has compiled quarterly compliance status and submitted the same before Hon’ble NGT on 24/06/2020. The overall status is appended at Appendix D and details are provided in Chapter 5 of CPCB report- June 2020.</p> <p>Compliance of Recommendations in Final Report:</p> <p>> CPCB conducted two interactive meetings with various organizations viz., CBIC, DGFT, DG(S), SPCBs/PCCs, MoEF&CC, followed by field visits to two Ports & one Waste Oil Recycler in Maharashtra, besides forwarding questionnaire to the concerned organizations/departments forensuring compliance with rigorous follow ups.</p>

		<p>> With regard to recommendations related to impact of hazardous wastes on workers' health and waste reception facility to deal with ship generated wastes progressive steps have been taken by the concerned organizations (viz., Ministry of Shipping Ministry of Environment, Forest and Climate Change and Ministry of Labour) to ensure compliance. Whereas, recommendations pertaining to SPCBs/PCCs, Port Authorities and Department of Labour of States/UT Government needs to be addressed on a continuous basis.</p> <p>With regard to import/export of hazardous wastes, further actions are required to be taken by Central Board of Indirect Taxes and Customs (CBIC), Directorate General of Foreign Trade (DGFT) and Port Authorities with review by Ministry of Environment, Forest and Climate Change on a regular basis to ensure compliance of the Hon'ble NGT dated 26.08.2019.</p> <p>>CPCB has constituted a National Expert Committee to devise National Hazardous Waste Management Policy covering the aspects related to strengthening of institutional framework of regulatory agencies and Research & Development initiatives including Clean Technology besides hazardous waste management issues.</p> <p>>On the basis of the information submitted by the concerned organizations, CPCB has prepared compliance status report and submitted the same before Hon'ble NGT on 24.06.2020. The overall compliance status of various organizations is appended at Appendix E and details are provided in Chapter 6 of CPCB report- June 2020.</p> <p>The way forward and recommendations based on the compliance status submitted by concerned stakeholders, have been given in Appendix F and also given in Chapter 7 of</p>
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13. Shri Panjwani has referred to certain parts of the report to show that timelines for remediation have not been given, information of land fill sites is not complete, ground water and soil testing have not been done and that there are huge gaps in compliance of the Rules but no adequate action has been taken against the violations in the form of

recovery and compensation or otherwise. He pointed out that, vide order dated 26.08.2019, this Tribunal had directed that States which do not set up TSDF by 31.03.2020 will be liable to pay compensation @ Rs. 10 lakh per month and in view of failure of the States of Assam and Chhattisgarh or any other State, CPCB may recover such compensation. He further submitted that the State PCB should carryout inspection and conduct chemical analysis tests on all parameter of soil, surface, ground water, sedimentation etc. of the contaminated sites and submit said reports within 4 weeks to the CPCB, failing which they should be liable to pay compensation. PCBs may also provide information about the quantum of waste removed from 126 contaminated sites and the cost incurred which may be recovered from the generators of such waste. PCBs may also provide information about DPRs for 71 confirmed contaminated sites. Compensation may also be recovered from the States who failed to clear the hazardous waste sites in terms of directions of this Tribunal. Further submission is that CPCB and PCBs/PCCs may invoke their powers under the Rules to recover compensation for improper handling and management of waste, prosecute defaulters, document non-compliances and update their websites giving (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether unit is compliant or not, (d) if non-compliant then action taken including the date of notice if any sent to defaulter. CPCB may develop framework for enforcement of the Rules. Let these aspects be looked into by CPCB and response included in next report.

14. We direct CPCB to take further steps for compliance by issuing appropriate directions and also to enforce its directions for recovery of compensation for the continuing damage to the environment on 'Polluter

Pays' principle. CPCB and PCBs/PCCs may not permit any new industry having potential to generate hazardous waste till facilities for disposal of such waste are ensured. Apart from this, following specific directions may be complied with:

- i. CPCB may set up a system to cross verify the status of hazardous waste generating industries (at least 10% in each State) and also direct SPCBs/PCCs to impose environmental compensation against delinquent industries.
- ii. Regarding remediation of contaminated sites, immediately 5 sites should be taken for remediation and executed within a period of six months. Environmental damages caused by such sites and loss in terms of monetary resources may also be estimated .

15. We direct all the States/UTs and PCBs/PCCs to comply with observations and recommendations in the report and furnish their compliance reports by 31.10.2020 to the CPCB. The Chief Secretaries of the States at the State level and the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the CPCB at the national level may monitor compliance. At the national level, coordination with Central Ministries may be involved which MoEF&CC may look into followed up by the CPCB. Further action taken report in the matter be furnished by CPCB after four months by 30.11.2020 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 08.12.2020.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Satyawan Singh Garbyal, EM

July 07, 2020
Original Application No. 804/2017
A

Appendix – A

Sl. No.	Observations	Proposed Actions (Responsible Agency and timeline of action)
I. CONTAMINATED SITES AND RELATED ISSUES		
1.	<p>Disposal of hazardous wastes accumulated at identified sites:</p> <p>(i) The Committee has observed that there are several contaminated dumpsites in various parts of country where hazardous and other wastes were dumped historically, which resulted in contamination of soil, groundwater and surface water thereby posing health and environmental risks.</p>	<p>(i) CPCB/SPCBs/PCCs to ensure that the hazardous waste accumulated at all such identified sites shall be disposed of either through Treatment, Storage and Disposal Facilities (TSDFs) or on-site secured land filling (SLF) on priority to stop further contamination</p> <p>(CPCB/ SPCBs/PCCs: 06 months)</p>
2.	<p>Guidelines for Identification and Assessment of Contaminated Sites:</p> <p>(i) The Committee notes that CPCB is working on standard uniform identification and assessment guidelines for the probable contaminated sites and any new additional sites, such guidelines will bring a consistency and uniformity in dealing with the contaminated sites issues.</p>	<p>(i) For a consistent and uniform application and approach across the country, guidelines for identification and assessment of contaminated sites shall be published.</p> <p>(CPCB: 03 months)</p>
3.	<p>Assessment and remediation of Contaminated sites:</p> <p>(i) The Committee has observed that there is a need of awareness and capacity building in SPCBs/PCCs on the entire remediation process including identification, detailed assessment, DPR preparation and execution of remediation.</p> <p>(ii) Further, the committee notes with regret that even today there are about 195 probable contaminated sites (329- 134) which needs a thorough assessment for its confirmation as contaminated site or otherwise. Though the DPRs of 17 sites out of 21 are prepared under NCEF Project and the same have</p>	<p>(i) Capacity building program for officials of SPCBs/PCCs on the entire process of remediation, which may include practical training on use of tools for soil and groundwater screening such as hand-held XRF instruments, Colorimeter, PID for VOCs/ SVOCs, hand operated augers, groundwater pumps, level meters, etc. shall be organized by CPCB.</p> <p>(CPCB: 06 months)</p> <p>(ii) Assessment of about 195 probable contaminated sites and any new additional sites recommended by CPCB/SPCBs/PCCs shall be completed within period of 1 year</p>

	<p>been forwarded to respective State Governments and State Boards. However, no remediation efforts have been initiated at such sites.</p>	<p>after publication of such guidance document by CPCB.</p> <p>(CPCB/SPCBs/PCCs: 1 year)</p> <p>(III) For effective implementation of the remediation plan at State level, Empowered Monitoring Committee chaired by Principal Secretary, Department of Environment having representatives from department of Industries, SPCB/PCC, Ground water development agency, etc. shall be constituted.</p> <p>(State Govt: 04 months)</p>
<p>4.</p>	<p>Financial Arrangements for remediation of contaminated sites:</p> <p>(i) The Committee while taking note of public trust doctrine read with provisions of section 9 of E (P) Act, it is the duty of the Govt. both Central and State to protect environment by taking remedial measures irrespective of the financial arrangements which seems to be a matter of ongoing deliberations.</p>	<p>(i) Financial arrangements between Central-State Governments for the proposed remediation projects shall be resolved immediately so that the remediation works as proposed in DPRs can be undertaken on priority. These DPRs (2017-18 and 2018-19) may need to be revisited if no action is taken in a reasonable time for execution of remediation works.</p> <p>(ii) Govt. should take up on priority not only remediation projects at the sites where DPRs have been prepared but also the assessment of about 195 sites, besides any new addition of potentially contaminated site, if any. (MoEF&CC/State Govt.: 06 months)</p>
<p>5.</p>	<p>Networking of Academic and Research Institutes:</p> <p>(i) Execution of remediation program would require necessary interdisciplinary expertise at the SPCBs/PCCs. The CPCB/SPCBs/PCCs may find it difficult to work on these aspects unilaterally and therefore there has to be coordination and information sharing among these agencies beside developing a network of academic and research institutes which can help in creating an “Expertise Pool”. (ii) The committee also notes that a part of such capacity building efforts</p>	<p>(i) MoEF&CC/CPCB/SPCBs/PCCs shall undertake action research and also promote academic courses on this subject in association with academic and research institutions. (MoEF&CC/CPCB/ SPCBs/PCCs: 06 months)</p>

	<p>specific action research programs can be initiated by these agencies and more particularly professional courses on remediation and restoration can be sponsored at academic/research institution which will help to create a critical mass of expertise in this subject.</p>	
II. IMPORT AND EXPORT OF HAZARDOUS WASTES AND ISSUES		
<p>5.</p>	<p>Disposal of illegally imported consignments:</p> <p>(i) In case of confiscated items, responsibility to dispose lies with Customs. CBIC vide Circular No.31/2004-Cus, dated 26-4-2004 has referred to the orders of the Hon'ble Supreme Court in the matter of WP(C) 657/1995 for disposal of hazardous waste. The committee observed that the above circular needs to be amended for disposal of hazardous waste including allocation of fund by the concerned agency for bearing the cost of disposal.</p> <p>(ii) The committee observed that in case of unclaimed/uncleared consignments (where the claimants of the goods/wastes are non traceable), disposal is to be carried out by port authorities/ ICDs (custodian of the unclaimed/uncleared consignments) in consultation with customs and considerable delay in clearing those consignments lying in ICDs/CFSs is a major concern as also referred in the CAG Report.</p>	<p>(i) The customs circular dated 26-4-2004 requires amendment by Central Board of Indirect Taxes and Customs (CBIC) and it is recommended that CBIC to also devise policy framework for speedy disposal and bearing the cost of disposal of confiscated consignments (illegal / banned and non-conformity to the specifications of the products as applicable / as per Schedule V of HOWM Rules, 2016).</p> <p style="text-align: center;">(CBIC: 03 months)</p> <p>(ii) Port authorities/ICDs may also devise a policy, if necessary, in consultation with customs, to ensure HW disposal and its cost so as to expedite the disposal all the unclaimed cargo lying at various ports (and CFSs)/ICDs in a time bound manner.</p> <p style="text-align: center;">(Port Authorities: 03 months)</p>
<p>6.</p>	<p>Laboratory Upgradation in Ports/Docks:</p> <p>(i) For upgradation and setting up of laboratories at various docks/ports to prevent entry of hazardous waste, Customs have informed that the revenue laboratories at 05 zones (Chennai, Delhi, Kandla, Kolkata and Mumbai) were identified for upgradation for testing of Hazardous waste as per the directions of the Hon'ble Supreme Court on</p>	<p>(i) The committee is of the opinion that list of equipments as provided by CBIC for upgradation shall also be provided at major ports, with import and export facilities by CBIC. However, at other ports, arrangements for analysis of relevant parameters with EPA/NABL accredited laboratories having minimum requisite laboratory infrastructure/equipment can be</p>

	11.06.2004. Process of replacing nonfunctional equipments required for testing of Hazardous Waste is being further undertaken with the latest configuration/specification and technology. Further details of the laboratory facilities available in customs for analysis of hazardous materials in those five locations were also provided by customs.	put in place in advance by CBIC. (CBIC: 03 months)
7.	Bank Guarantee procedure: (i) Para 2.35 of Foreign Trade Policy 2015-20 stipulates that wherever any duty free import is allowed or where otherwise specifically stated, importer shall execute, Legal undertaking (LUT) / Bank Guarantee (BG) / Bond with the customs authority, as prescribed, before clearance of goods. However, execution of the same has not been clarified by DGFT and Customs.	(i) Applicability of bank guarantee for the list or category of items and procedure of executing BG by importer/PSIAs, as applicable, need to be specified by DGFT. (DGFT: 03 months) (ii) Procedure of executing bank guarantee by PSIAs and importer in case of import of restricted items (including hazardous wastes specified under Schedule III and VIII) and other items respectively, be devised and mandated by DGFT. (DGFT: 03 months)
8.	Verification of documents for HW in Part D: (i) Schedule VIII of HOWM Rules, 2016 lays down list of documents for verification by customs for import of other wastes (specified in Part D of Schedule III of the said Rules). For instance, in the CAG report, it has been reported that 49 consignments of restricted goods viz., steel sheets, steel melting scrap etc. were cleared by Customs in four ICDs (viz., Chennai, Marmagoa, Ahmedabad and Shillong) for importation without proper documents such as clearance from MoEF, conditions as specified in Schedule 1 and 2 of ITC(HS) policy etc.	(i) CBIC shall strengthen their Risk Management System (RMS) for improved vigilance while verifying documents for import of other wastes (Part D of Schedule III of HOWM Rules, 2016) especially those goods/wastes that are similar to hazardous wastes (regulated or banned/prohibited for import), as there is a possibility that prohibited wastes are imported under the other wastes category. (CBIC: immediate)
9.	RMS system: (i) The customs authorities use the risk management system (RMS) to enable low risk consignments to be cleared based on the acceptance of	(i) There is need to synchronize Basel code and HS codes to cover all scheduled items as per HW rules in customs verification and control more effectively.

	<p>the importer's self-assessment and without examination. Roughly 30 percent of containers covered under risk management out of which 10 percent are physically verified. There are different types of waste streams which have not been integrated in the RMS. There is a need to review the import/export data of various waste streams and include them in RMS. Further, waste streams in Schedule III – Parts A, B and D and Schedule VI that are often mis-declared by importers need to be identified and added to the RMS.</p> <p>(ii) RMS has to be made robust so as to cover all the hazardous goods or consignments listed with HS code classification in accordance with ITC (HS) policy, 2017 for complete verification and testing of the consignments.</p>	<p>(MoEF&CC, Custom and Port Authorities: 06 months)</p> <p>(ii) In order to tackle illegal import of HW consignments (misdeclaration) and those similar to unrestricted items without HS code, such items need to be identified and classified with HS code and brought under the ambit of RMS for stringent verification and testing procedure (for example 'other' waste oil, 'other' oils, furnace oil, Rubber/Tyre oil, Lead / Zinc scrap etc. with hazardous characteristics beyond the limits specified in the HOWM Rules, 2016 be classified with HS Code).</p> <p>(CBIC and DGFT: 06 months)</p> <p>(iii) This process is a continuous process and the monitoring committee recommends that this compliance be reviewed jointly by MoEF&CC and Customs in their coordination meetings.</p> <p>(MoEF&CC, Custom authority: on a regular basis)</p>
10.	<p>DGFT license in public domain:</p> <p>(i) Details of licenses issued to import restricted items not placed on DGFT website, which may require to be communicated to the concerned agencies such as Customs and MoEF&CC.</p>	<p>(i) Details of licenses issued to import restricted items be placed on DGFT website so as to keep the concerned agencies such as Customs and MoEF&CC informed.</p> <p>(DGFT: 03 months)</p>
11.	<p>Harmonization of 'other' category in line with HWM Rules, 2016:</p> <p>(i) Harmonization of Basel codes with ITC (HS codes): The Ministry (MOEF) provides permission on the basis of Basel codes while DGFT uses HS codes. There is a need to synchronize the two codes to avoid confusion.</p> <p>(ii) Import of items under 'other' waste oil (ITC code: 2710 99 00) are restricted, however these items are not clearly specified. As the item 'other' (ITC code: 2710 19 90) along</p>	<p>(i) Items that require to be provided with HS code under the classification of oils be specified categorically under the 'other' class in consultation with MoEF&CC.</p> <p>(DGFT: 06 months)</p> <p>(ii) HS code for all the hazardous and other wastes listed in Part A, Part B and Part D of Schedule III of the Rules be specified by DGFT and Customs. The Committee recognizes that notifying HS code is an elaborate and time consuming procedure which requires</p>

	<p>with certain list of oils are allowed freely, so there is a possibility of import of used/waste oil under the garb of oil under the 'other' category.</p> <p>(iii) No HS code has been specified categorically for any of the hazardous and other wastes except for metal scrap and waste oil.</p>	<p>international deliberations and confirmation and therefore the committee recommends to strengthen the RMS which can provide an expeditious alternative safeguard mechanism.</p> <p>(DGFT and Customs: 03 months)</p>
12.	<p>Pre-Shipment Inspection Agency (PSIAs) for certain category of oils as per Annexure 13 of the ASG Report:</p> <p>(i) Pre-shipment Inspection Agencies (PSIA) notified by DGFT are available for metal scrap wastes only and there is a need for pre-shipment inspection for certain category of oils (i.e. list of oils suggested for pre-shipment inspections certificate for imports in the Recommendations of the former ASG, Sh Gopal Subramaniam.</p>	<p>(i) Initiatives similar to that of metallic scrap wastes be taken by DGFT for notifying PSIAs for certain category of oils suggested for pre-shipment inspections certificate for imports in the Recommendations of the former ASG, Sh Gopal Subramaniam.</p> <p>(ii) Once the PSIAs procedure are specified, the same must be shared with MoEF&CC, CPCB/SPCBs/PCCs and other regulatory authorities.</p> <p>(DGFT: 06 months)</p>
13.	<p>Penal Action against the defaulters in case illegal import:</p> <p>(i) Section 135 of Customs Act lays down provisions for prosecution of importer for the offences such as mis-declaration of value or fraudulent evasion or attempt at evasion of any duty or any prohibition, where the person is liable to be punished with imprisonment for a term exceeding up to seven years and with fine. Violations with regard to prohibited goods, namely, hazardous and other wastes are not categorically notified under section 135.</p>	<p>(i) As a means to improve traceability of importers, the Customs authorities could make the registration process of importers more stringent as there have been cases where importers have never been able to be traced when their illegal imports were intercepted. All incidences of illegal import of HW shall be immediately reported to MoEF& CC as per provisions of the Rules.</p> <p>(MoEF&CC, DGFT, Custom and Port authorities: 03 months)</p> <p>(ii) In case of illegal import of hazardous wastes, MoEF&CC may consider delegation of power vested under section 19 of the Environment (Protection) Act, 1986 to CBIC, to enable them to take credible action against such violators under the E(P) Act, 1986.</p> <p>(MoEF&CC: 06 months)</p>
14.	<p>Re-export of illegal consignments</p>	<p>(i) As of now, DGFT can take action against the erring importers as per</p>

	<p>after confiscation:</p> <p>(i) With regard to re-export of illegally imported items DGFT has referred to a recent order of Hon'ble High Court of Kerala, where in the case pertaining to import of Multifunctional Devices (MFDs) without permission/license from DGFT, the Hon'ble High Court had directed that the powers to direct importers to re-export lies with the DGFT under FT (D&R) Act, 1992 and not with the customs authorities.</p>	<p>the provisions of Foreign Trade (Development & Regulation) Act, 1992, since the feasibility of delegating such powers to the Customs Authorities is being examined in DGFT. The committee recommends to expedite the process in a time bound manner (preferably within 3 months) so as to ensure speedy disposal of consignments lying in ICDs/CFSs.</p> <p>(DGFT: within 03 months)</p>
15.	<p>Clearance of Waste Oil/Sludge from Ships:</p> <p>(i) Used/ Waste Oil generated from ships are collected by the reception facilities of various ports without authorization by concerned SPCBs/PCCs.</p> <p>(ii) Therefore, Waste oils may get disposed illegally in the garb of waste oil from ships under the obligation of MARPOL.</p>	<p>(i) Used/ Waste Oil generated from ships collected by the reception facilities of various ports shall be covered under Authorisation by SPCBs/PCCs for its designated disposal and facilitate tracking of waste under HOWM Rules, 2016.</p> <p>(Port Authorities/ SPCBs/PCCs: Immediate)</p>
16.	<p>Findings of CAG Report:</p> <p>(i) Findings and recommendations of Report No. 16 of 2018 of the Comptroller and Auditor General of India on 'Performance Audit of Inland Container Depots (ICDs) and Container Freight Stations (CFSs)' needs to addressed by concerned agencies such as port authorities and customs.</p>	<p>(i) CBIC shall prepare annual inventory of the illegally imported consignments stored in Ports/ICDs/CFSs and submit the same to CPCB and MoEF&CC by 30th September of every year and publish on its website.</p> <p>(ii) Wherever importer of illegally imported consignments is traceable, importer shall not be allowed to import/export, directly or indirectly any material until illegally imported consignments is safely disposed off scientifically as per HOWM Rules, 2016.</p> <p>(Customs, Port Authorities and DGFT: 03 months)</p>
17.	<p>Authorization under HWM Rules, 2016 from concerned SPCB/PCC:</p> <p>(i) Custom and Port authorities have not obtained requisite authorization for handling, storage, transportation, recycling, utilization, offering for</p>	<p>(i) Necessary authorization for handling, storage, transportation, recycling, utilization, offering for sale, transfer or disposal, as the case may be obtained by Customs and Port authorities to deal with the</p>

	sale, transfer or disposal, as the case may be, from the State Pollution Control Board.	hazardous wastes that are confiscated and waste from ships respectively. (Port authorities and Customs: Immediate)
18.	Collaboration between regulating authorities: (i) The committee observed that regulatory agencies such as Ministry of Environment, Forest and Climate Change, CPCB, SPCBs/PCCs, customs and ports authorities do not interact on a regular basis.	(i) Regular interaction between the Ministry of Environment, Forest and Climate Change, CPCB, SPCBs/PCCs, customs and ports authorities should take place with frequent consultative meetings and trainings in order to avoid working in silos. (MoEF&CC, CPCB, SPCBs/PCCs, customs and ports authorities: On a regular basis)
III. WASTE RECEPTION FACILITIES IN PORTS TO DEAL WITH WASTES GENERATED FROM SHIPS (MARPOL)		
19.	Availability of Waste Reception Facilities at ports: (i) In accordance with the orders of the Hon'ble SC, the Ministry of Shipping has to notify availability of reception facilities as per MARPOL Convention. No clear information could be received from DG(shipping) who represented Ministry of Shipping in the interactions with the committee. (ii) According to notification dated 07th Jan 2010 of Department of Shipping the Central Government is required to determine the types of facilities required for the purpose of provision of reception facilities at each cargo loading and unloading port, terminal and ship repair port and notify the organization thereof.	(i) Ministry of Shipping needs to urgently prescribe requirement of reception facilities at each cargo loading and unloading port, terminal and ship repair ports preferably within 06 months, if not done earlier, and such reception facilities shall be provided by such authorities within a period of one year thereafter. (Ministry of Shipping: 06 months and 01 year)
20.	Authorization for the waste reception facilities and ports: (i) The committee observed that Port authorities have not obtained authorization under HW rules for waste reception facilities in ports to deal with wastes generated from ships. The annual report of wastes generated and disposed are not	(i) State Pollution Control Boards shall enforce provisions of HW Rules, 2016 for grant of authorisation and manifest submissions at such waste reception facilities as well as port operations. SPCBs shall ensure that the HW handled at such facilities and ports should be covered in the

	reported to concerned SPCBs/PCCs. Concerned SPCBs/PCCs need to enforce provisions of HOWM Rules, 2016.	Annual report to be prepared as per HOWM Rules, 2016. (SPCBs/PCCs and Port Authority: with immediate effect)
21.	Swachhsagar portal: (i) DG(S) has developed Centralized port reception facility portal: Swachhsagar which is an online system to facilitate early information sharing of waste category and quantity by ships to the port authorities. The committee was informed that this online information management system is not widely and regularly used at several ports.	(i) The committee recommends Ministry of Shipping to ensure that all the major and non-major ports utilize the Swachhsagar online portal immediately which will ensure better HW management. The MoEF&CC/CPCB/SPCBs should also have an access to this portal for enforcement purpose. (Ministry of Shipping: 03 months)
IV. IMPACT OF HW ON WORKERS' HEALTH		
22.	Coverage of all workers under ESI act, 1948: (i) The Special Committee constituted by Apex Court has recommended all workers (covered under ESI Act, 1948 and not covered under ESI Act, 1948) to get medical benefits and compensation under ESI Act, 1948. However, the recommendations of the Report of the Special Committee, May 2004 has not been implemented.	(i) The committee recommends that all the workers engaged in HW handling, storage, transport, preprocessing, utilisation and disposal (covered under ESI Act, 1948 and not covered under ESI Act, 1948) need to get medical benefits and compensation under ESI Act, 1948 as per the recommendations of the Report of the Special Committee, May 2004 and the same be implemented on priority. (Ministry of Labour & Employment: 03 months)
23.	Implementation of Rule 5(2) of HOWM Rules, 2016: (i) The committee regrets to note that most of the State Labour Departments are not fully aware of the responsibility cast upon them under Rule 5(2) of HW Rules, 2016 and have not complied with.	(i) The committee recommends Hon'ble Tribunal to direct Chief Secretaries of States to ensure effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(2) of HOWM Rules, 2016 by Department of Labour. (Department of Labour, Respective State/UT Government: Immediate)
24.	Unauthorized industries be brought under the ambit of ESI Act, 1948: (i) It is a known fact that there are several unauthorized industries involved in hazardous waste	(i) Ministry of Labour need to devise a scheme similar to the provisions of ESI Act, 1948 to cover the workers employed in unorganized sector. (Ministry of Labour & Employment : 06 months)

	<p>handling like E-Waste processing, battery recycling, solvent reuse etc., which employ significant number of workers. It is necessary that all such industries need to be regulated by concerned SPCB/State labour department so that the workers employed therein are brought under the ambit of health and other social support scheme similar to the provisions of ESI Act, 1948.</p>	
25.	<p>Implementation of provisions of statute for safety and health of all workers handling HW:</p> <p>(i) The scope of Rule 5(2) of Hazardous Waste (Management and Transboundary Movement) Rules, 2016 is restricted to only workers involved in Recycling, Preprocessing and other utilization activities. As per recommendations of Expert Committee constituted by Apex court, the scope of such health related considerations need to be for all persons handling hazardous waste.</p>	<p>(i) The Monitoring committee is of the view that even at HW generating industry/activity, the workers involved in HW handling including storage and transportation and also in-plant reuse/ recycle/ reutilization will also be exposed to similar environmental health risks. Therefore, the committee recommends that MoEF&CC may examine the same and may consider amendment of the ambit of Rule 5(2) of HOWM Rules, 2016.</p> <p>(MoEF&CC: 06 months)</p>
26.	<p>DISPLAY OF INFORMATION OUTSIDE THE FACTORY GATE:</p> <p>(i) The committee notes with regret that many of the SPCBs/PCCs have not responded to the correspondence of CPCB in this regard.</p> <p>(ii) The committee has also observed non-compliances with regard to display of information outside the factory gate in most of the States/UTs inspected by CPCB.</p>	<p>(i) Considering the orders of the Hon'ble Apex court and also the need of information sharing with the local community the committee recommends that the SPCBs need to ensure the compliance of the directions of the Hon'ble Apex court on regular basis rather than a onetime compliance.</p> <p>(ii) The verification of the updation of display board should be an integral part of any inspection carried out by CPCB/SPCBs/PCCs without exception. In case of noncompliance the concerned officer should be subjected to departmental actions.</p> <p>(CPCB/SPCBs/PCCs: Immediate)</p>
27.	<p>INSTITUTIONAL REFORMS:</p> <p>(i) The committee is of the opinion that there is an urgent need to develop an appropriate and sound institutional framework at SPCBs</p>	<p>(i) Capacity building in CPCB and SPCBs/PCCs and other agencies (viz., trained adequate manpower, laboratory, budget etc.) shall be expedited as recommended in the</p>

	<p>consisting sound policies, trained and experienced manpower, necessary infrastructure including the laboratories besides having proper enforcement protocol at the State and Central Board level for the effective enforcement of the HW rules.</p> <p>(ii) The committee is of the opinion that there is a need of impetus for action research specifically in the areas of green chemistry, cleaner technology, waste minimization, circular economy and LCA by SPCB/CPCB. It is also necessary that findings of such research shall be shared among all the stakeholders so that there can be environmental benchmarking of the relevant processes across the country.</p>	<p>orders of Hon'ble NGT dated 12.04.2019.</p> <p>(CPCB, SPCBs/PCCs, MoEF&CC and State/UT Government: Immediate)</p> <p>(ii) The committee recommends that CPCB/SPCBs/PCCs shall take efforts similar to that of the State of Gujarat where a separate institution named Gujarat Cleaner Production Centre (GCPC) which conducts such action research supported by adequate information dissemination program and advocacy programs for promoting the cleaner technology.</p> <p>(iii)CPCB/SPCBs/PCCs shall proactively engage in research and development activities by supporting research in clean technology and cleaner production and also, awareness program for the purpose.</p> <p>(CPCB and SPCBs/PCCs: Immediate)</p>
28.	<p>NATIONAL POLICY:</p> <p>(i) HW management is a complex technical and scientific subject which require a multidisciplinary approach for the effective management and enforcement of HOWM Rules, 2016. There is a continuously improving understanding and knowledge about the impacts of Hazardous material at the national and international level. India is also an important stakeholder in many international treaties and conventions in the field of Hazardous chemicals and wastes besides other environmental issues. There is a need of further documentation as well as policy framework for promotion of Clean Technology, financial incentives and research.</p>	<p>(i) MoEF&CC can examine the need of having specialized HW policy which can be appropriately aligned with the National Environment Policy (NEP), 2006 which will promote use of Clean Technology and also ensure sufficient financial allocations for technology research and information sharing resulting into improved HW management.</p> <p>(MOEF&CC: 06 months)</p>

Appendix – B

Recommendations of CPCB of its report dated 14.08.2019

1. *It is recommended that SPCBs/PCCs (namely Assam, Bihar, Delhi, Haryana, Jammu & Kashmir, Lakshadweep, Manipur, Tripura, Uttar Pradesh, Uttarakhand and DDD&NH) may be directed to submit the compliance status on the directions issued by CPCB as the same has not received from these SPCBs/PCCs*
2. *SPCBs/PCCs of Goa, Karnataka, Maharashtra and Odisha, to ensure that that all the authorized solvent recovery units in States are verified for compliance to CPCB's SOP.*
3. *It is recommended that SPCBs of Andhra Pradesh, Goa, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Telangana and West Bengal to ensure enforcement of manifest system as per the provisions of HOWM Rules, 2016 and initiate action against the erring units.*
4. *SPCBs of Himachal Pradesh, Madhya Pradesh and Rajasthan to immediately prepare inventory of Spent Solvent Recovery Unit available in their States and publish the same on their website. Further, all the SPCBs/PCCs having Spent Solvent recovery units to ensure updation and publishing of the inventory at their website on regular basis.*
5. *It is recommended that SPCBs/PCCs of Rajasthan, Odisha, Goa and Punjab, shall immediately conduct interaction programs to create awareness and sensitization on HOWM Rules, 2016 with stakeholders of Spent Solvent generation/utilisation.*

Appendix – B1

Deficiencies in compliance noted by the CPCB

“4.1. BY STATE/UT DEPARTMENTS

- I. *Recommendation No. 6.4: It is necessary that the Hon’ble NGT orders dated 30/07/2018 with regard to setting up of TSDF and taking imitate actions against erring units be strictly complied with by the concerned State/UT Government and SPCBs/PCCs. (State/UT Governments and SPCBs/PCCs: immediate).*
- II. *Recommendation No. 7.5: In case of the contaminated sites where the polluter is not identified, the State/UT Government would be required to finance remediation of such sites to safeguard the people living in contaminated areas from adverse health effects, in terms of their constitutional responsibility to protect and improve the environment. (States/UTs Government and SPCBs/PCCs)*
- III. *Recommendation no. 10.3: SPCBs/PCCs and CPCB needs capacity building in terms of qualified and experienced manpower and also, tools and techniques for effective governance. Committee is informed about steps being taken by SPCBs and would review the same in detail. (MoEF&CC, State/UT Government, CPCB and SPCBs / PCCs: Immediate)*
- IV. *Recommendation no. 11.1: There is need to sensitize State/UT Govts. about duties required to be performed by the concerned department/agency as stipulated under Rule 5(1), 5(2), 5(3) and Schedule VII of the HOWM Rules, 2016. Hon’ble NGT may issue appropriate directions in this regard. (All State/UT Govts.: Immediate)*

4.2. BY CENTRAL POLLUTION CONTROL BOARD (CPCB)

- I. *Recommendation no. 1.1: There is a need to urgently prepare guidelines or protocol on how to decide the by-product on specific criteria. This can be done based on chemical process involved in order to bring consistency in approach. (MoEF&CC and CPCB: 06 months)*
- II. *Recommendation no. 1.4: Pan India IT based solution is suggested for tracking HW. Such integrated data handling and management solution is under implementation by CPCB which the committee would like to review in next phase.*
- III. *Recommendation no. 3.1: Standard guidelines and protocol based on scientific fundamentals for preparation of inventory should be prepared by CPCB and strictly followed by the SPCBs/PCCs to*

ensure reliable and credible inventory. (SPCBs/PCCs and CPCB/inventory of 2018-19 onwards).

- IV. Recommendation no. 3.5: The timelines for inventory preparation as envisaged in Rules be strictly complied with by SPCBs/PCCs. Preparation of country's inventory by CPCB is dependent on such timely submission by SPCBs/PCCS. (SPCBs/PCCs and CPCB).
 - V. Recommendation no. 4.1: SPCBs/PCCs shall invoke the powers conferred under clause 23(1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively. CPCB has already issued guidelines for Liability assessment, for invoking clause 23(1) and (2) of HW Rules. CPCB shall also take consequential actions under clause 23 (1) as per the said guidelines noticing environmental damages. (SPCBs/PCCs and CPCB: Immediate).
 - VI. Recommendation no. 4.4: Urgent updation of concerned websites of SPCBs/PCCs/CPCB with respect to all enforcement actions along with details of industries and action taken. (SPCBs/PCCs/ CPCB: Immediate).
 - VII. Recommendation no. 4.5: There is need to have an enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability and consistency in enforcement for actions. (SPCBs/PCCs/CPCB: within 06 months).
 - VIII. Recommendation no. 8: SPCBs/PCCs and CPCB need to take cognizance of these aspects (i.e. HW resulting from enforcement of other regulations) while enforcing the relevant rules and also, preparation of HW inventory and other interventions. (SPCBs/PCCs and CPCB).
 - IX. Recommendation no. 10.3: SPCBs/PCCs and CPCB needs capacity building in terms of qualified and experienced manpower and also, tools and techniques for effective governance. Committee is informed about steps being taken by SPCBs and would review the same in detail. (MoEF&CC, State/UT Government, CPCB and SPCBs / PCCs: Immediate)
- 1.3. BY STATE POLLUTION CONTROL BOARDS/ POLLUTION CONTROL COMMITTEES (SPCBS/PCCS)**
- I. Recommendation No. 1.2: Other waste is presently missing from all the regulatory actions, including inventory. It is necessary to bring

such waste in regulatory domain, as envisaged in the rules (SPCBs/PCCs: inventory of 2018-19 onwards)

- II. *Recommendation No. 1.3: SPCBs/PCCs need to take steps to ensure closing of the manifests received and reconcile the HW handling data. This work is humungous and need support in terms of software and online submissions. (SPCBs/PCCs)*
- III. *Recommendation No. 1.5: The pre-processing and recycling/utilisation facilities need to be treated as critical environmental infrastructure facilities for sound environmental management of hazardous waste so as to ensure enhanced level and frequency of enforcement and environmental monitoring. Elaborate protocols are needed to be developed. (SPCBs/PCCs: continuous activity)*
- IV. *Recommendation No. 1.6: According to Rules, the identification and quantification of the hazardous waste generation is to be done at the authorization stage itself and therefore, it is necessary that SPCBs shall adopt the scientific principles as enumerated for such identification and quantification of HW. (SPCB/PCCs: Immediate)*
- V. *Recommendation No. 2.1: Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections as per the provisions of the Rules. A format is proposed by the Committee.*
- VI. *Recommendation No. 2.2: The authorization document should clearly stipulate respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (SPCBs/PCCs: immediate)*
- VII. *Recommendation No. 3.2: SPCBs/PCCs shall verify and scientifically validate the HW data and facilities before grant or renewal of authorization. (SPCBs/PCCs: inventory of 2018-19 onwards)*
- VIII. *Recommendation No.3.3: There is an emergent need to develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data. (SPCBs/PCCs: continuous activity)*
- IX. *Recommendation No. 3.4: All occupiers who have authorizations shall submit the Annual report and in case of non-compliance, action needs to be taken by SPCB/PCC. (SPCBs/PCCs: inventory of 2018-19 onwards)*

- X. *Recommendation No. 4.1: SPCBs/PCCs shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively. CPCB has already issued guidelines for Liability assessment, for invoking clause 23(1) and (2) of HW Rules. CPCB shall also take consequential actions under clause 23 (1) as per the said guidelines wherever directions under section 5 of the E(P) Act have been issued by CPCB, noticing environmental damages. (SPCBs/PCCs and CPCB: Immediate)*
- XI. *Recommendation No. 4.2: The habitual and serious defaulters shall be prosecuted under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorization can also be explored following the due process. (SPCBs/PCCs: Immediate)*
- XII. *Recommendation No. 4.3: Non-compliance to be documented while processing authorization for renewal or inspections in order to invoke powers of refusal or revocation of Authorization as per Rules. (SPCBs/PCCs: Immediate)*
- XIII. *Recommendation No. 4.4: Urgent updation of concerned websites of SPCBs/PCCs/CPCB with respect to all enforcement actions along with details of industries and action taken. (SPCBs/PCCs/ CPCB: Immediate)*
- XIV. *Recommendation No. 4.5: There is need to have an enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability and consistency in enforcement for actions. (SPCBs/PCCs/CPCB: within 06 months)*
- XV. *Recommendation No. 5.1: The inventory data needs to be verified and validated before accepting the same. The states shall adopt the proposed guidelines immediately while preparation of HW inventory. (SPCBs/PCCs: Immediate)*
- XVI. *Recommendation No. 5.2: There is emergent need of consistent approach in recycle and utilisation of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry. This can be achieved by advocacy programme such as concept of waste exchange banks, know your waste programme, circular economy, documentation of the success stories along with regulatory interventions wherever required. (SPCBs/PCCs)*

- XVII. *Recommendation No. 5.3: It is also necessary to develop certain benchmarks/guidelines for the possibilities of HW recycle/utilisation on case to case basis. For example, for co-processing at Cement plants the Thermal Substitution Ratio (TSR) can be an objective criterion to decide the potential to use HW for utilization purpose. The range of TSR at different cement plants can be collated to develop a database for sound co-processing practices. (SPCBs/PCCs)*
- XVIII. *Recommendation No. 5.4: The concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a key intervention for rationalizing the HW generation and reuse/utilization. (SPCBs/PCCs: continuous activity)*
- XIX. *Recommendation No. 6.1: The practice of returning the HW consignment needs to be immediately stopped and the consignment needs to be stored within the TSDF with information to the waste generator and also the concerned SPCB. The TSDF shall take appropriate measures to dispose this waste at the risk and cost of the waste generator under due information to the SPCB immediately on priority. Though the present guidelines prescribed that the waste shall be sent back to the waste generators, this practice needs to be immediately discontinued in view of non-accounting of the waste once it is out of manifest protocol and the associated environmental risks. (SPCBs/PCCs/TSDFs: immediate)*
- XX. *Recommendation No. 6.2: SPCBs/PCCs shall conduct environmental audit including the site selection criteria, design and layout for the TSDFs in next one year. They can engage expert institutes for the purpose and seek CPCB's technical advice on the ToR of the study, if required. (SPCBs/PCCs: 01 year)*
- XXI. *Recommendation No. 6.3: All the Common SLF shall disclose the mandatory amount deposited in Escrow Account annually to SPCB/PCC, CPCB and display on their website. SPCB/PCC to take action in case of non-compliance (SPCBs/PCCs: immediate)*
- XXII. *Recommendation No. 6.4: It is necessary that the Hon'ble NGT orders dated 30/07/2018 with regard to setting up of TSDF and taking imitate actions against erring units be strictly complied with by the concerned State/UT Government and SPCBs/PCCs. (State/UT Governments and SPCBs/PCCs: immediate)*
- XXIII. *Recommendation No. 8.0: SPCBs/PCCs and CPCB need to take cognizance of these aspects while enforcing the relevant rules*

and also, preparation of HW inventory and other interventions. (SPCBs/PCCs and CPCB)

XXIV. Recommendation No. 10.1: Each of the SPCBs/PCCs/Custom/TSDf, as listed in report, need to have at least one laboratory where all HW parameters as required under the Rules can be analysed. (SPCBs/PCCs/Custom/TSDf: 06 months).

Recommendation No. 10.3: SPCBs/PCCs and CPCB needs capacity building in terms of qualified and experienced manpower and also, tools and techniques for effective governance. Committee is informed about steps being taken by SPCBs and would review the same in detail (MoEF&CC, State/UT Govt., CPCB and SPCBs/PCCs: Immediate).

Recommendations of the CPCB to rectify above deficiencies are:

“6.1. RECOMMENDATIONS:

- 1. It is recommended that 05 SPCBs/PCCs (namely Dadar Nagar Haveli& Daman & Diu; Haryana; Lakshadweep; Manipur and Nagaland) directed to submit the status on implementation of recommendations made by the Monitoring Committee in its interim report, as CPCB has not received any information from these SPCBs/PCCs.*
- 2. SPCBs/PCCs need to implement 25 action points, out of which 11 action points needs to be implemented immediately and other 14 in regular and non immediate manner. It is recommended that SPCBs/PCCs which are not complying with the recommendations made by Monitoring Committee should submit the status report to CPCB immediately.*
- 3. It is recommended that till National Hazardous Waste Tracking System (NHWTS) which is being developed by CPCB is made functional, SPCBs/PCCs may be directed to ensure and verify reconciliation of manifest.*
- 4. SPCBs/PCCs shall strictly follow the guidelines for inventorization of hazardous and other waste issued by CPCB and ensure verification and validation of the annual returns submitted by the occupiers/recycler/pre-processor/utilizer/coprocessor operator of disposal facilities including submission of the annual inventory to CPCB within the stipulated time period.*
- 5. It is recommended that SPCBs/PCCs (namely Himachal Pradesh, Sikkim, Punjab, Kerala and Jharkhand) which have reported non-compliance but not taken any action shall be directed to take action against such violators as per provisions of HOWM Rules, 2016.*

Further, it is also recommended that SPCBs/PCCs may be directed to initiate actions against all such units which are violating one or other provisions of HOWM Rule, 2016 including non-compliance to the documenting submission such annual returns, manifest document, etc.

6. *It is recommended that the timeline provided by the SPCBs/PCCs with regard to adopting waste management hierarchy (as stipulated in the HOWM Rules) to ensure the level playing for the industries shall be strictly adhere to.*

Further, SPCBs/PCCs shall also initiate development of certain benchmarks/guidelines for the possibility of hazardous waste recycling/ utilization on case to case to basis as most of the SPCBs/PCCs have not taken any initiative on the same.

7. *It is recommended that SPCBs/PCC may be directed to initiate development of sectoral process based HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same.*
8. *It is recommended that SPCBs/PCCs of (Karnataka, Maharashtra, Rajasthan, Kerala and Uttarakhand) having Common TSDF to immediately open the Escrow Account as per O.M of MoEF&CC including deposition of mandatory amount.*

Further, SPCBs/PCCs of Gujarat, Jharkhand, Karnataka, Odisha, Rajasthan, Tamil Nadu and West Bengal shall take action against the Common TSDF(s) for not displaying the details of mandatory amount deposited in the Escrow Account on their website.

9. *SPCBs/PCCs may be directed to expedite conducting of environment audit of the Common/Captive SLFs in the time bound manner as specified in the Interim Report of the Monitoring Committee Report.*
10. *SPCBs/PCCs have reported that out of 30 SPCBs/PCCs only 19 are having laboratory facilities for analysis of all hazardous waste parameters as required under HOWM Rules, 2016. Therefore, it is recommended that all the remaining 11 SPCBs/PCCs (Andaman and Nicobar Islands, Arunachal Pradesh, Delhi, Goa, Jammu & Kashmir, Jharkhand, Meghalaya, Odisha, Puducherry, Sikkim and Uttarakhand) should be equipped with all the facilities for analysis of all hazardous waste parameters as required under HOWM Rules, 2016.*
11. *It is recommended to direct States/UTs (namely Andaman and Nicobar Islands, Assam, Arunachal Pradesh, Bihar, Chhattisgarh, Chandigarh, Delhi, Goa, Jammu & Kashmir, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Tripura and*

Sikkim) where common TSDf is not available to immediately set up adequate number/capacity of Common TSDFs in such States/UT.

- 12. All the Chief Secretaries of the States/UTs may be directed to submit biannually compliance report to CPCB by collecting information from the State Government/ Departments like Labour/Industries/ Environment and SPCBs/PCCs.*

SPEED POSTNGT MATTER

F. No. B-29016-NGT/C-08/20/WM-II Div/DK

August 06, 2020

To

1. The Member Secretary
Assam Pollution Control Board
Bamunimaiden, Guwahati – 781021
2. The Member Secretary
Chhattisgarh Environment Conservation Board
Paryavas Bhawan, North Block Sector-19,
Naya Raipur (C.G.)- 490099

Sub: Environmental Compensation of Rs. 10 lakh/month in compliance of Hon'ble National Green Tribunal orders dated 07/07/2020 in O.A 804/2017 -reg.

Ref: (i) Orders of the Hon'ble NGT dated 07/07/2020 in O.A. No. 804/2017 in the matter of Rajiv Narayan & Anr vs. Union of India & Ors.
(ii) CPCB letter no. B-29016-NGT/C-08/20/WM-II Div./ dated 20/07/2020

Sir,

This has reference to above mentioned orders dated 07/07/2020 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A No 804/2017 and our subsequent letter dated 20/07/2020 for taking necessary action for compliance to the said orders.

The Hon'ble Tribunal vide its aforesaid orders has directed CPCB to recover compensation @ Rs. 10 lakhs per month from the States of Assam and Chhattisgarh (in view of failure to set-up TSDF by 31/03/2020 as directed vide earlier orders dated 26/08/2019 of the Hon'ble NGT). Also, directed that CPCB and PCBs/PCCs may not permit any new industry having potential to generate hazardous waste till facilities for disposal of such waste are ensured.

In view of above, compensation of Rs. 50 lakhs (for 05 months i.e. April, 2020-August, 2020 @ Rs. 10 lakh/month) be deposited in favour of CPCB-NGT-EC 75 A/c No. 532702010009078 (Bank Name: Union Bank of India, IP Extension Branch, Vikas Marg Extn, Delhi; IFSC: UBIN0553271) or through Demand Draft within 15 days (i.e.; by 18.08.2020). Thereafter, compensation of Rs. 10 lakh/month also be submitted till compliance to the directions of the Hon'ble Tribunal.

Further, as per the said directions of Hon'ble NGT, Assam PCB is also directed not to permit any new unit (having potential to generate hazardous waste) till the facility for disposal (i.e TSDF) of such waste is ensured and revoke the permission granted to any new unit after 08/07/2020.

Status of setting up of TSDF with expected date of completion of setting up of TSDF may also be submitted to CPCB.

Yours faithfully,

(Abhey Singh Soni)
Additional Director & Divisional Head
Waste Management-II Division

a/c



Chhattisgarh Environment Conservation Board
Paryavas Bhavan, North Block, Sector-19
Nava Raipur Atal Nagar, Raipur (C.G.) 492002
Email address-hocecb@gmail.com

4437
No. /H.O/HW/CECB/2020
To,

Nava Raipur Atal Nagar, Date 25/8/2020

Shri Abhey Singh Soni,
Additional Director & Head, Waste Management-II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110 003

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Subject: Environmental Compensation of Rs. 10 lakh/month in compliance of orders dated 07.07.2020 of the Hon'ble National Green Tribunal in the matter of O.A. no. 804/2017-reg.

Reference: Your letter no. F.No. B-29016-NGT/C-08/20/WM-II Div/DK dated 06.08.2020.

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With reference to the above subject, you have asked CECB deposit the sum of Rs. 50 lakhs (for 05 months i.e. April, 2020-August, 2020 @ Rs. 10 lakh/month) as compensation in compliance of the order dated 07/07/2020 of the Hon'ble NGT in the matter of O.A. no. 804/2017. Whereas, you are aware that as per rule 16(1) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 "The State Government, Occupier, Operator of facility or any association of occupiers shall individually or severally be responsible for identification of sites for establishing the facility for treatment, storage and disposal of the hazardous and other waste in the State." The responsibility of State Pollution Control Board has been categorically mentioned in the above rule under 16(2) and 16(3) which states that:-

"16(2) The operator of common facility or occupier of a captive facility, shall design and set up the treatment, storage and disposal facility as per technical guidelines issued by the Central Pollution Control Board in this regard from time to time and shall obtain approval from the State Pollution Control Board for design and layout in this regard."

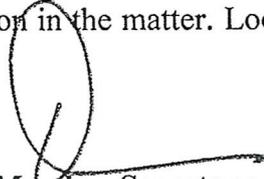
"16(3) The State Pollution Control Board shall monitor the setting up and operation of the common or captive treatment, storage and disposal facility, regularly."

From the above it is clear that the State Government is responsible for the establishment of TSDF. It has informed vide letter mentioned under reference that Hon'ble tribunal has directed CPCB to recover EC @10 lakhs per month from the state of Chhattisgarh. Accordingly,

CPCB should have directed the State Government for deposition of the sum of Rs. 50 lakhs (for 05 months i.e. April 2020-August 2020@ Rs. 10 lakh/month).

In-fact Chhattisgarh Environment Conservation Board has advised Chhattisgarh State Industrial Development Corporation (CSIDC) many times in compliance of Hon'ble Supreme Court order in the year 2003 to take necessary actions for setting up of TSDF in the state. Moreover, the Board has provided technical support and guidance to CSIDC in various stages for setting up of TSDF viz. preparing of RFP, identification and site suitability of land etc. Officials of the Board are also the member of committee for setting up of TSDF constituted by the State Government. After the persistent pursuance by CECB, CSIDC has finalized the bidder through tender process and issued letter of intent on 27/05/2020 for setting up of TSDF in the state. Simultaneously, the Board has engaged NIT, Raipur for vetting of design, drawing and layout of the proposed TSDF in order to expedite the implementation process of setting up of TSDF.

From the above it becomes evident that there are no lapses on behalf of CECB. Therefore, CECB may not be held responsible for payment of above mentioned compensation. In light of above facts, you are requested to take appropriate action in the matter. Looking forward for an early response from your end.


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atar Nagar, District-Raipur (C.G.)

Nava Raipur Atal Nagar, Date: / / 2020

Endt.No. /H.O/HW/CECB/2020

Copy to :-

1. The Principal Secretary, Department of Commerce and Industries, Govt. of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur (C.G.) for information please.
2. The Secretary, Department of Housing and Environment, Govt. of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur (C.G.) for information please.
3. Managing Director, CSIDC, Udyog Bhawan, Telibandha, Raipur (C.G.) for information and necessary action please.
4. Deputy Secretary, Office of the Chief Secretary, Govt. of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar, District-Raipur (C.G.) for information please.


Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, District-Raipur (C.G.)



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

NGT MATTER

SPEED POST

F. No. B-29016-NGT/C-08//20/WM-II Div/DK

September 09, 2020

To

The Chief Secretary,
Government of Chhattisgarh,
Mahanadi Bhawan, Mantralaya, Naya Raipur-492002

Sub: Imposing of compensation in compliance of Hon'ble NGT orders dated 07.07.2020 in the matter of O.A No 804/2017 -reg.

- Ref: (i) Orders dated 07/07/2020 of the Hon'ble NGT in O.A. No. 804/2017: Rajiv Narayan & Anr vs. Union of India & Ors.
(ii) CPCB letter F. No. B-29016-NGT/C-08//20/WM-II Div/DK dated 06/08/2020 (copy enclosed)
(iii) CECB letter No. 4437/H.O/HW/CECB/2020 dated 25/08/2020

Sir,

I am directed to refer the above mentioned orders dated 07/07/2020 of the Hon'ble NGT regarding compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The Hon'ble Tribunal at para 13 of the aforesaid orders directed that "...vide order dated 26.08.2019, this tribunal had directed that states which do not setup TSDF by 31.03.2020 will be liable to pay compensation @ Rs. 10 lakhs per month and in view of failure of the States of Assam and Chhattisgarh or any other State, CPCB may recover compensation...".

In this regard, CPCB vide its letter dated 06/08/2020 directed Chhattisgarh Environment Conservation Board (CECB) to deposit compensation. However, Chhattisgarh Environment Conservation Board vide its letter dated 28/08/2020 has apprised that as per Rule 16(1) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the State Government, occupier, operator of a facility or any association of occupiers shall individually or jointly or severally is responsible for identification of sites for establishing the facility for treatment, storage and disposal of the hazardous and other waste in the State. Copy of the Chhattisgarh Environment Conservation Board letter dated 25/08/2020 is enclosed herewith for ready reference.

In view of above, you may direct the concerned department (responsible for setting up of TSDF in Chhattisgarh) to deposit penalty of Rs. 60 lakhs (for 06 months i.e. April, 2020- September, 2020 @ Rs. 10 lakh/month) in favour of CPCB-NGT-EC 75 A/c No. 532702010009078 (Bank Name: Union Bank of India, IP Extension Branch, Vikas Marg Extn, Delhi; IFSC: UBIN0553271) or through Demand Draft within 15 days (i.e.; by 25.09.2020). Thereafter, compensation of Rs. 10 lakhs/month also be submitted till compliance to the directions of the Hon'ble Tribunal. Further, the status of setting up of TSDF with expected date of completion of the same may also be provided to this office.

Yours faithfully,

Encl: As Above

(Abhey Singh Soni)

Additional Director & Divisional Head
Waste Management-II Division

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel. : 2225792, 2222073, 2222856, 2226127, 2222978, 2221699, 2432717
फैक्स/Fax : 2225793, 2217079, 2411539, 2451932
टेलैक्स/Telex : 031-66440 PCON IN ; तार/Gram : "CLEENVIRON"
ई-मेल/e-mail : cpcb@alpha.nic.in; cpcb@sansad.nic.in

Copy to:

1. **Member Secretary,**
Chhattisgarh Environment Conservation Board,
Prayavas Bhawan, North Block, Sector-19, Nava
Raipur, Atal Nagar, Raipur -492002
2. **The Secretary,**
Department of Housing and Environment, Govt. of
Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava
Raipur, Atal Nagar, District-Raipur
3. **The Principal Secretary,**
Department of Commerce and Industries, Govt. of
Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava
Raipur, Atal Nagar, District-Raipur

:
With request to follow-up and
ensure to deposit
: compensation and compliance
of the aforesaid orders.

:

(Abhey Singh Soni)



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

NGT MATTER

SPEED POST

F. No. B-29016-NGT/C-08//20/WM-II Div/DK

September 09, 2020

To

The Chief Secretary,
Government of Assam,
Block- C, 3rd Floor, Assam Sachivalaya,
Dispur Guwahati -781006.

Sub: Imposing of Compensation in compliance of Hon'ble NGT orders dated 07.07.2020 in the matter of O.A No 8042017 -reg.

Ref: (i) Orders of the Hon'ble NGT dated 07/07/2020 in O.A. No. 804/2017 in the matter of Rajiv Narayan & Anr vs. Union of India & Ors.
(ii) CPCB letter F. No. B-29016-NGT/C-08//20/WM-II Div/DK dated 06.08.2020

Sir,

I am directed to refer the above mentioned orders dated 07/07/2020 of the Hon'ble NGT regarding compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The Hon'ble Tribunal at para 13 of the aforesaid orders directed that "...vide order dated 26.08.2019, this tribunal had directed that states which do not setup TSDF by 31.03.2020 will be liable to pay compensation @ Rs. 10 lakhs per month and in view of failure of the States of Assam and Chhattisgarh or any other State, CPCB may recover compensation...".

In this regard, CPCB vide its letter dated 06.08.2020 has directed Assam PCB, to deposit compensation (copy of the letter enclosed for ready reference), as above. However, no response has been received so far.

In view of above, you may direct the concerned department (responsible for setting up of TSDF in Assam) to deposit penalty of Rs. 60 lakhs (for 06 months i.e. April, 2020- September, 2020 @ Rs. 10 lakh/month) in favour of CPCB-NGT-EC 75 A/c No. 532702010009078 (Bank Name: Union Bank of India, IP Extension Branch, Vikas Marg Extn, Delhi; IFSC: UBIN0553271) or through Demand Draft within 15 days (i.e.; by 25.09.2020). Thereafter, compensation of Rs. 10 lakhs/month also be submitted till compliance to the directions of the Hon'ble Tribunal. Further, the status of setting up of TSDF with expected date of completion of setting up of TSDF may also be provided to this office.

Yours faithfully,

Encl: As Above


(Abhey Singh Soni)
Additional Director & Divisional Head
Waste Management-II Division

Copy to:

1. **Member Secretary,**
Pollution Control Board Assam,
Bamunimaidam, Guwahati - 21

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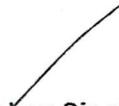
2. **The Secretary,**
Department of Environment and Forests, Government
of Assam, H-Block, 2nd Floor, Janata Bhawan, Dispur,
Guwahati 781006, Assam

:

With request to follow-up and
ensure to deposit
compensation and compliance
of the aforesaid orders.

3. **The Secretary,**
Industries & Commerce Department,
C-Block, 2nd Floor, Assam Secretariat, Dispur

:


(Abhey Singh Soni)

URGENT

GOVERNMENT OF ASSAM
ENVIRONMENT AND FORESTS DEPARTMENT
DISPUR, GUWAHATI-6

No. FRM.149/ 2018/316

Dated Dispur, the 30th September, 2020

From : Shri I. Kalita, ACS,
Addl. Secretary to the Government of Assam,
Environment and Forests Department

To : The Member Secretary,
Central Pollution Control Board,
Parevesh Bhawan, East Arjun Nagar,
New Delhi-110032.

Sub : Regarding compensation in compliance of Hon'ble NGT's order dtd.
07.07.2020 in the matter of OA No. 804/2017.

Ref : Letter F. No. B-29016-NGT/C-08//20/WM-II Div/DK dtd. 09.09.2020.

Sir,

In inviting a reference to your letter mentioned above, I am directed to request you kindly to move to Hon'ble NGT with a prayer to condone the penalty since the delay in setting up of TSDF in Assam was caused due to CAB agitation and subsequent COVID-19 pandemic.

Further, I am directed to inform you that "Expression of Interest" for setting up of TSDF has been received from 3 (three) agencies and request for Proposal (RFP) will be floated by PCBA shortly to complete the process of the allotment of the project.

Yours faithfully,

Addl. Secretary to the Government of Assam
Environment and Forests Department

Memo No. FRM.149/ 2018/316-A

Dated Dispur, the 30th September, 2020

Copy to:

1. Shri Shuvodeep Roy, Advocate-on-Record & Standing Counsel for State of Assam, Supreme Court of India, New Delhi 50, Todarmal Road, Bengali Market, New Delhi – 110001.
2. P.S. to the Principal Secretary to the Govt. of Assam, Environment and Forest Department, Dispur, Guwahati-6.
3. P.S. to the Secretary the Govt. of Assam, Environment and Forest Department, Dispur, Guwahati-6

By order etc.,

Addl. Secretary to the Government of Assam
Environment and Forests Department

NGT MATTER

SPEED POST

F.No. B-29016-NGT-C-08/20/MM-II Div/DK/

13403

November 23, 2020

To

Sh. I. Kalita, ACS,
Additional Secretary to the Government of Assam,
Environment and Forest Department,
Dispur, Guwahati-6

Sub: Waiver of Compensation imposed in compliance of Hon'ble NGT orders dated 07.07.2020 in the matter of O.A No. 804/2017

Ref: (i) Orders of the Hon'ble NGT dated 07/07/2020 in the matter of O.A No. 804/2017
(ii) CPCB letter F.No. B-29016-NGT-C-08/20/MM-II Div/DK dated 09/09/2020
(iii) E&F Department, Govt. of Assam letter No. FRM .149/2018/316 dated 30.09.2020

Sir,

I am directed to refer your above-mentioned letter dated 30/09/2020 requesting CPCB to move prayer before Hon'ble NGT to condone the penalty imposed due to delay in setting up of TSDF as delay is caused by CAB agitation and subsequent COVID-19 pandemic. In this regard, it is to inform that timeline for setting up of TSDF has been stipulated by the Hon'ble NGT vide its orders dated 26/08/2019. Further, Hon'ble NGT vide its orders dated 07/07/2020 directed CPCB to recover compensation of Rs. 10 lakhs/month from the states (in view of failure to setup TSDF by 31/03/2020 as directed vide earlier orders dated 26/08/2019 of the Hon'ble NGT).

In this connection, you may directly approach the Hon'ble NGT for any relief in the said matter and also be informed to CPCB.

Yours faithfully,

(Abhey S. Soni)

Additional Director & Head
Waste Management-II Division

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत
दिनांक 23/11/2020

REMINDER-I
MOST URGENT
NGT MATTER

SPEED POST

F.No. B-29016-NGT/C-08/20/WM-II Div./DK/ 13404

November 23, 2020

To

The Chief Secretary,
Government of Chhattisgarh,
Mahanadi Bhawan, Mantralaya,
Naya Raipur-492002, Chhattisgarh.

Sub: Compliance of Orders of the Hon'ble NGT regarding setting up of TSDF in the State.-reg.

Ref: (i) Orders of the Hon'ble NGT dated 07/07/2020 in O.A. No. 804/2017 in the matter of Rajiv Narayan and Anr. Vs Union of India and Ors.
(ii) CPCB letter no. B-29016-NGT/C-08/20/WM-II Div./DK dated 06/08/2020.
(iii) CPCB letter no. B-29016-NGT/C-08/20/WM-II Div./DK dated 09/09/2020.

Sir,

This is in continuation to our referred letter dated 09/09/2020 requesting to direct the concerned department (responsible for setting up of TSDF in Chhattisgarh) to deposit the compensation of Rs. 10 lakhs per month (in view of failure for setting up of TSDF by 31/03/2020) till compliance of directions of the Hon'ble NGT and as per the orders dated 07/07/2020 of the Hon'ble NGT in the matter of O.A No 804/2017. However, the said compensation has not been submitted so far.

In view of above, it is once again requested to direct the concerned department (responsible for setting up of TSDF in Chhattisgarh) to deposit penalty of Rs. 80 lakhs (for 08 months i.e. April, 2020- November, 2020 @ Rs. 10 lakh/month) in favour of CPCB-NGT-EC 75 A/c No. 532702010009078 (Bank Name: Union Bank of India, IP Extension Branch, Vikas Marg Extn, Delhi; IFSC: UBIN0553271) or through Demand Draft immediately. Thereafter, compensation of Rs. 10 lakhs/month also be submitted till compliance to the directions of the Hon'ble Tribunal. Further, the status of setting up of TSDF with expected date of completion of the same may also be provided to this office.

The status on compensation recovered and setting up of TSDF is required to be submitted before the Hon'ble Tribunal on or before 30/11/2020.

Yours faithfully,

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक.....
दिनांक.....

(Abhey S. Soni)
Additional Director and Head
Waste Management-II Division

o/c

Copy to:

1. **Member Secretary,**
Chhattisgarh Environment Conservation Board,
Prayavas Bhawan, North Block, Sector -19,
Nava Raipur, Atal Nagar, Raipur-492002
2. **The Secretary,**
Department of Housing and Environment,
Govt. of Chhattisgarh, Mantralaya, Mahanadi
Bhawan, Naya Raipur-492002, Chhattisgarh.
3. **The Principal Secretary,**
Department of Commerce and Industries,
Govt. of Chhattisgarh, Mantralaya, Mahanadi
Bhawan, Naya Raipur-492002, Chhattisgarh.

:

:

With request to follow-up and ensure to deposit and compliance of the aforesaid orders.

:


(Abhey S. Soni)

CC

**Mechanism to cross verify the status of hazardous waste
generating / handling industries**

1.0 BACKGROUND

The Hon'ble Tribunal vide its order dated 07/07/2020 in the matter of O. A No. 804/2017 directed that:

"...CPCB may set up a system to cross verify the status of hazardous waste generating industries (at least 10% in each State) and also direct SPCBs/PCCs to impose environmental compensation against delinquent industries..."

CPCB prepared guidelines for "Preparation of Inventories on Hazardous and Other Wastes Generation and their Management" in June, 2019, wherein at Section 3.5 - Criteria for selection of Industries for Random Verification and confirmation of the hazardous and other waste generation and management has been laid down. The same is reproduced as below:

- i. *In case, number of occupiers of hazardous or other waste handling/generating industries in the state are more than 50 Nos., then it is advisable to cross verify the annual reports of atleast 10 % of such occupiers in the respective State / UTs. For the cross verification, information pertaining to raw material consumption, production process, products manufactured, wastes generation, manifests documents, etc. shall be studied and verified to those declared in annual returns by the units. Waste Generation Range (WGR) developed by the SPCB/PCC would be very helpful in this regard.*
- ii. *If occupiers of hazardous or other waste in the State/UT are < 50 No, then cross verification may be carried out in at least 50% of such occupiers of the State/UT.*
- iii. *Selection for cross verification should be in such a manner that the units identified for the purpose covers sectors contributing to major hazardous or other waste generation or handling. Further, it may also include recyclers; utilisers; pre-processor; co-processors; collection facilities and disposal facilities covering large, medium and small-scale industries.*

The said guidelines were also circulated to all SPCBs/PCCs requesting to prepare annual inventory report in line with the above guidelines.

2.0 Methodology for Cross verification of hazardous waste generating/handling units

In accordance with the criteria specified in the aforesaid guidelines of CPCB and as per the orders of the Hon'ble NGT for verification of hazardous waste generating/handling units w.r.t compliance of HOWM Rules, 2016/ Guidelines/SoPs etc. and cross verification of annual returns submitted by

hazardous waste generating/handling units for taking appropriate action by CPCB and SPCBs/PCCs, following criteria for selection of units and methodology for verification be adopted:

A) SPCBs/PCCs

S.No	Number of Units in State/UT	Criteria
1.	Less than 25	100%
2.	26-50	50% or atleast 20 units , whichever is more
3.	51 onwards	10% or atleast 30 units , whichever is more

Note: Percentage of the units to be verified in a year

B) CPCB

S.No	Number of Units in State/UT*	Criteria
1.	Less than 1000	10% or atleast 50 units , whichever is more
2.	1001-3000	5 %
3.	3001-5000	2.5 %
4.	5001- 8000	1.25 %
5.	8001-10000	1 %
6.	10001 onwards	0.75 %

*Note: * Represents total number of units falling in the jurisdiction of Regional Directorates of CPCB to be verified in a year (including few units already verified by the SPCBs/PCCs).*

Note: Selection of the units for cross verification should be in such a manner that the units identified for the purpose covers sectors contributing to major hazardous or other waste generation or handling. Further, it may also include recyclers; utilisers; pre-processor; co-processors; collection facilities and disposal facilities covering large, medium and small-scale industries.

During the said verification following approach may be adopted by the inspecting team:

- i. Collection of document/information as per the inspection formats given at **Annexure-I**. The inspection team to dully fill the information in the said inspection format.
- ii. Verification of product/by-product capacity stipulated in the Consent to Operate issued under Water/Air Act including the conditions stipulated in Authorization issued under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, by the concerned SPCB/PCC alongwith information pertaining to raw material consumption, production process, products manufactured,

wastes generation, etc. shall be studied and verified to those declared by the units and with waste generation range (WGR) developed by the SPCB/PCC, if any.

- iii. Identification and reporting of category of hazardous waste generated other than the waste listed in authorization along with its quantity of generation, if any.
- iv. In case of import and export of hazardous and other waste, verification of permission granted by MoEF&CC; category and quantity permitted; actual quantity imported/exported and name of the importing/exporting country.
- v. Verification of updation of display board outside the factory gate.
- vi. Verification of conditions and minimum requisite facilities stipulated in SOPs/ guidelines pertaining to recycling/co-processing/utilization/ secured landfill/incinerators
- vii. Verification of Annual Returns submitted by industry in Form 4 of the HOWM Rules, 2016, to the respective SPCB/PCC through cross verification with the following documents:
 - a) Authorization granted by SPCB/PCC – verify the authorized quantity of each category of hazardous waste with actual quantity of hazardous and other waste generated as reported in the annual return and management of the same.
 - b) Form 3 of HOWM Rules, 2016- cross verify with records (w.r.t date wise details on quantity of hazardous waste generated/received and managed (for disposal /recycling/utilization/stored) maintained in Form 3.
 - c) Manifest Documents- cross verification on quantity of hazardous waste sent/received by the unit within and outside their State/UT with relevant copies of manifest documents (such as {Copy-1 (white), Copy-2 (yellow), Copy-3(pink), Copy-6 (blue) and Copy-7 (grey), etc.}
 - d) Passbook issued by SPCB/PCC- verification of entries made in the passbook w.r.t. procurement of hazardous /other waste for recycling/utilization of hazardous and other waste.
 - e) Verification of any specific permission granted by SPCB/PCC for storage and disposal of hazardous and other waste.
 - f) “No Objection Certificate” issued by SPCB/PCC of both the States/UTs (i.e. sender and receiver State/UT)- in case of

transportation of hazardous waste for final disposal to a facility existing in a state other than the state where the waste is generated.

- viii. Monitoring of the various environment parameters stipulated in Consent to Operate issued under Water/Air Act and Standard Operating Procedures/ guidelines issued by CPCB.
- ix. In case of gaps identified/non-compliance observed, action be initiated as per the Rules/ Acts.
- x. Further, impose Environmental Compensation (EC) on defaulting units in accordance with the orders dated 07/07/2020 of the Hon'ble tribunal in the matter of O.A. No. 804/2017.

3.0 Period of Reporting:

The information as per the format enclosed (**Annexure - II**) is required to be submitted by the SPCB/PCC to CPCB on half yearly basis (i.e. April-September and October – March). This information needs to be submitted to CPCB within thirty days of the end of the specified half yearly period.

***Note:** The above mechanism for Cross Verification of status of Hazardous Waste Generating / Handling Industries may be reviewed by CPCB after 02 years of its implementation.*

Format for verification of HW generating industries

S. no.	Particulars	Details																																																
1.	Name of industry																																																	
2.	Complete postal address																																																	
3.	Website																																																	
4.	Tel & FAX no.																																																	
5.	Contact person name, designation, mobile no. & e-mail id																																																	
6.	Month & year of establishment																																																	
7.	Status of consent under Water Act, 1974 & Air Act, 1981																																																	
8.	Status of authorization under HOWM Rules, 2016																																																	
9.	Process description in brief for each Product. Also attach Process Flow Diagram indicating raw materials and sources of hazardous waste generation alongwith mass balance and material balance																																																	
10.	Production details	<table border="1"> <thead> <tr> <th>S. no.</th> <th>Products</th> <th>Production during Financial Year, MT/month/day/annum</th> <th colspan="2">Consented capacity, MT/month</th> </tr> </thead> <tbody> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table>				S. no.	Products	Production during Financial Year, MT/month/day/annum	Consented capacity, MT/month																																									
S. no.	Products	Production during Financial Year, MT/month/day/annum	Consented capacity, MT/month																																															
11.	HW generation details as per CC&A	<table border="1"> <thead> <tr> <th>S. no.</th> <th>Name of HW</th> <th>Category</th> <th>Quantity, MT</th> <th>Mode of treatment & disposal/recycling/utilisation</th> </tr> </thead> <tbody> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table>				S. no.	Name of HW	Category	Quantity, MT	Mode of treatment & disposal/recycling/utilisation																																								
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12.	Quantity of HW reported as per annual returns in Form-4 of HOWMR, 2016 (mention Financial Year)																																																	
(a)	To CHWTSDF	S. no.	HW generation	Details of HW sent to authorized CHWTSDF																																														

		(category wise)		
			Name & address	Quantity
(b)	To recycler	S. no.	HW generation (category wise)	Details of HW sent to authorized recycler Name & address Quantity
(c)	To co-processor	S. no.	HW generation (category wise)	Details of HW sent to authorized co-processor Name & address Quantity
(d)	To pre-processor	S. no.	HW generation (category wise)	Details of HW sent to authorized pre-processor Name & address Quantity
(e)	To Utilizer	S. no.	HW generation (category wise)	Details of HW sent to authorized utilizer Name & address Quantity
(f)	To waste collection centers	S. no.	HW generation (category wise)	Details of HW sent to authorized waste collection center Name & address Quantity

(g)	Captive utilization	S. no.	HW generation (category wise)	Quantity of HW utilized	
(h)	Disposed at captive SLF	S. no.	HW generation (category wise)	Quantity of HW disposed in captive SLF	
(i)	Disposed at captive Incinerator	S. no.	HW generation (category wise)	Quantity of HW disposed through captive incinerator	
(j)	In storage at the year-end. (mention period)	S. no.	HW generation (category wise)	Quantity Stored in MT	
13.	Details of Captive Recycling/ Utilization facility <i>(please specify process and facilities details)</i>				
14.	Whether availability & maintenance of Form-3 as per HOWMR, 2016				
15.	Whether manifest documents are maintained for Financial Year. Include comments on category and quantity matching with CC&A, Form-4				
16.	HW generation details other				

	than mentioned in CC&A							
17.	HW management details (recycling/utilisation/disposal, etc.) other than mentioned in CC&A and reflected in manifest.							
18.	Details of HW storage	Sl. No.	Name & Category of HW	Actual HW generated in Tonne (as per Annual Returns)	Previous Stock (in Tonne) stored in Storage shed (at the end of previous financial year)	Actual quantity (in Tonne) found stored on the day of inspection	HW managed (i.e sent to recycler/utiliser /co-processor, etc.) (in Tonne)	Date and quantity of transfer of HW to authorised Recycler/ Co-processor/ TSDF/etc. as per Manifest document
		1						
		2						
		3						
19.	Whether HW quantity reported to SPCB for the year is matching with copies of manifest available. (Y/N) if no, remarks							
20.	Whether category of HW reported to SPCB for the year is matching with copies of manifest available. (Y/N) if no, remarks							
21.	Whether annual return has been submitted to SPCB within due date (i.e. by 30 th June of FY) (Y/N) if no, remarks.							
22.	Whether display board provided outside the factory gate. (Y/N) if yes, Please provide the details covered in the display board alongwith copy of the display board.							
23.	Specific observations							
24.	Date of inspection							
25.	Name & designation of inspecting official(s)							

Format for verification of HW recycler/utilizer/ co-processor/ pre-processor/ collection centers

S. No.	Particulars	Details																				
1.	Name of HW recycler/utilizer/co-processor/pre-processor/ waste collection center																					
2.	Complete postal address																					
3.	Website																					
4.	Tel & Fax No.																					
5.	Contact person name, designation, mobile no. & e-mail																					
6.	Month & year of establishment																					
7.	Status of consent under Water Act, 1974 & Air Act, 1981																					
8.	Status of authorization/passbook issued under HOWM Rules, 2016																					
9.	Details of facility <i>(Provide process description in brief for each Product alongwith process Flow Diagram indicating raw materials and sources of hazardous waste generation alongwith mass balance and material balance)</i>	<table border="1"> <thead> <tr> <th>S. no.</th> <th>Name of unit operations, processes</th> <th>Designed capacity</th> </tr> </thead> <tbody> <tr><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td></tr> </tbody> </table>	S. no.	Name of unit operations, processes	Designed capacity																	
S. no.	Name of unit operations, processes	Designed capacity																				
10.	Details on source of procurement of HW for recycling/utilization. If HW is imported, MoEF&CC permission & quantity permitted	<table border="1"> <thead> <tr> <th rowspan="2">S. no.</th> <th rowspan="2">Type of HW with category</th> <th colspan="2">Quantity Procured (in MT)</th> <th rowspan="2">Name and address of industry/country (from where the HW is procured)</th> <th rowspan="2">Activity for which HW is procured (recycling/ utilization /pre-processing/co-processing/ waste collection)</th> </tr> <tr> <th>Import</th> <th>Indigenous</th> </tr> </thead> <tbody> <tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>	S. no.	Type of HW with category	Quantity Procured (in MT)		Name and address of industry/country (from where the HW is procured)	Activity for which HW is procured (recycling/ utilization /pre-processing/co-processing/ waste collection)	Import	Indigenous												
S. no.	Type of HW with category	Quantity Procured (in MT)			Name and address of industry/country (from where the HW is procured)	Activity for which HW is procured (recycling/ utilization /pre-processing/co-processing/ waste collection)																
		Import	Indigenous																			
11.	Details on HW for which authorization																					

	granted as per CC&A		S. no.	Name and category/schedule of HW (used as raw material)	Product recovered/manufactured	Types of residue generation from the process and its mode of treatment & disposal/recycling/reuse etc.																																			
12.	<p>Details on HW reported as per annual return in Form-4 of HOWMR, 2016</p> <p><i>Also provide details (i.e list of the industries and its end use) on the product/ waste (in case of waste collection facility) dispatched</i></p>	<table border="1"> <thead> <tr> <th>S. no.</th> <th colspan="2">Quantity of HW procured (indigenous/import), MT</th> <th>Quantity in stock at the beginning of year</th> <th>HW recycled/utilized/pre-processed/co-processed), MT</th> <th>Product /Waste dispatched, MT (exclude export details, if any)</th> </tr> </thead> <tbody> <tr> <td></td> <td>Import</td> <td>Indigenous</td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table> <table border="1"> <thead> <tr> <th>S. no.</th> <th>Residue generation from the process, MT</th> <th>Mode of management of residue (i.e recycling/ utilisation/disposal, etc.)</th> <th>Quantity exported , MT</th> <th>Quantity in storage at the year end, MT</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. no.	Quantity of HW procured (indigenous/import), MT		Quantity in stock at the beginning of year	HW recycled/utilized/pre-processed/co-processed), MT	Product /Waste dispatched, MT (exclude export details, if any)		Import	Indigenous																S. no.	Residue generation from the process, MT	Mode of management of residue (i.e recycling/ utilisation/disposal, etc.)	Quantity exported , MT	Quantity in storage at the year end, MT										
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13.	Whether availability & maintenance of Form-3 as per HOWMR, 2016																																								
14.	Whether manifest documents are maintained for Financial Year. Include comments on category and quantity matching with CC&A, Form-4, passbook issued by SPCB																																								
15.	HW procurement, recycling and management details other than mentioned in CC&A																																								
16.	Whether annual return has been submitted to SPCB within due date (i.e by 30 th June of FY) (Y/N) if no, remarks																																								

17.	Details of HW and residue storage	Sl. No.	Name & Category of HW	Actual HW generated in Tonne (as per Annual Returns)	Previous Stock (in Tonne) stored in Storage shed (at the end of previous financial year)	Actual quantity (in Tonne) found stored on the day of inspection	HW managed (i.e sent to recycler/utiliser/co-processor, etc.) (in Tonne))	Date and quantity of HW/residue received/sent as per Manifest document
		1						
		2						
18.	Whether HW quantity reported to SPCB for the year is matching with copies of manifest available. (Y/N) if no, remarks							
19.	Whether category of HW reported to SPCB for the year is matching with copies of manifest available. (Y/N) if no, remarks							
20.	Whether HW generation and disposal details has been displayed outside the factory gate. (Y/N) If yes, Please provide the details covered in the display board alongwith copy of the display board.							
21.	Whether stack of incinerator attached with OCMS and connected with CPCB and SPCB (Y/N) If yes, please details of parameters							
22.	Specific observations							
23.	Date of inspection							
24.	Name & designation of inspecting official(s)							

Format for verification of Common HWTSDF

S. no.	Particulars	Details
1.	Name of Common HWTSDF	
2.	Complete postal address	
3.	Website	
4.	Tel & Fax No.	
5.	Contact person name, designation, mobile no and email.	
6.	Month & year of establishment	
7.	Status of consent under Water Act, 1974 & Air Act, 1981	
8.	Status of authorization issued under HOWM Rules, 2016	
9.	HW quantity as per CC&A (landfillable and incinerable, as applicable)	
10.	Facility available {integrated facility (i.e both landfill and incineration) or only Secured landfill facility or standalone incinerator or pre-processing }	
11.	Facilities available in respect of treatment, storage & disposal (total no. of cells, number of cells (operational/closed/capped) with capacity, incinerator details, storage and stabilization sheds details, pre-processing details etc.)	
12.	Total number of member units	

13.	Total quantity of HW received and disposed during Financial Year (.....) as per annual return in Form-4 of HOWMR, 2016	Type of HW waste	Quantity (MT)					
			Opening stock	Received	Treated & disposed	Closing stock	Cumulative HW received since commissioning	Cumulative HW disposed since commissioning
		Direct landfillable						
		HW requires solidification/stabilization before landfill						
		Incinerable						
		Domestic Hazardous Waste						
		Fluorescent and mercury containing lamps						
14.	Details on pre-processing facility, if any <i>(please specify details on opening stock, received, treated, closing stock and quantity sent to co-processors including name of cement plants)</i>							
15.	Whether availability & maintenance of Form-3 as per HOWMR, 2016							
16.	Whether manifest documents are maintained for Financial Year (....). Include comments on category and quantity matching with CC&A, Form-4							
17.	HW receipt & treatment, disposal other than mentioned in CC&A							
18.	Comments on random cross checks on pathways/disposal of various types of HW recorded in register, lab and manifest							
19.	Whether HW quantity reported to SPCB for the year is matching with copies of manifest available. (Y/N) if no, remarks							

20.	Whether type of HW reported to SPCB for the year is matching with copies of manifest available. (Y/N) if no, remarks	
21.	Whether annual return has been submitted to SPCB within due date (i.e 30 th June of FY) (Y/N) if no, remarks	
22.	Whether HW generation and disposal details has been displayed outside the factory gate. (Y/N) if yes, Please provide the details covered in the display board alongwith copy of the display board.	
23.	Whether stack of incinerator attached with OCEMS and connected with CPCB and SPCB (Y/N) If yes, please details of parameters	
24.	Specific observations	
25.	Date of inspection	
26.	Name & designation of inspecting official(s)	

Format for verification of Captive TSDF

S. no	Particulars	Details
1.	Name of Captive TSDF	
2.	Complete postal address	
3.	Website	
4.	Tel & Fax No.	
5.	Contact person name, designation, mobile no. and e-mail	
6.	Month & year of establishment	
7.	Status of consent under Water Act, 1974 & Air Act, 1981	
8.	Status of authorization issued under HOWM Rules, 2016	
9.	HW generation and management details as per CC&A	
10.	Facility available {only landfill facility/standalone incinerator/ integrated facility (having both landfill and incineration)}	
11.	Facilities available in respect of treatment, storage & disposal (total no. of cells, number of cells (operational/closed/capped), incinerator details, storage and stabilization sheds etc.)	

12.	Total quantity of HW received and disposed during FY (....) as per annual return in Form-4 of HOWMR, 2016	Name and Category of HW	Type of HW	Quantity (MT)				
				Opening stock	Generated during 20.....20	Treated & disposed	Cumulative HW received since commissioning	Cumulative HW disposed since commissioning
			Direct landfillable					
			HW requires solidification/ stabilization before landfill					
			Incinerable					
13.	Whether availability & maintenance of Form-3 as per HOWMR, 2016							
14.	HW generation & treatment/ disposal other than mentioned in CC&A							
15.	Comments on random cross checks on pathways/disposal of various types of HW recorded in register, lab and Form 3							
16.	Whether annual returns has been submitted to SPCB within due date (i.e 30 th June) (Y/N) if no, remarks							
17.	Whether HW generation and disposal details has been displayed outside the factory gate. (Y/N) if yes, Please provide the details covered in the display board alongwith copy of the display board.							
18.	Whether stack of incinerator attached with OCEMS and connected with CPCB and SPCB (Y/N) If yes, please details of parameters							

19.	Specific observations	
20.	Date of inspection	
21.	Name & designation of inspecting official(s)	

Format for reporting Status on Verification of Hazardous waste generating/handling units in State/UT

Name of SPCB/PCC:

Period of Reporting:

S. No.	Name and Address of the Unit	Details of facility (HW generating unit as per Schedule-I of HOWM Rules /Recycler/ utilizer/co-processor/importer/ exporter / TSDF	*Sector/ type of recycler/ utilizer	Scale of Operation (Large/ Medium/ Small)	Date of Inspection	Purpose of Inspection	Status of Compliance	Violations observed (w.r.t Provisions of HOWM Rules, 2016/SoP/ Guidelines / Display Board etc.)	Action Taken (Notice/ Direction /Closure, etc.)	Amount of EC imposed	Status of Compliance on the action taken as mentioned in column 10	Whether the action taken has been updated on the SPCB/P CCs website, if yes, provide the link of the same	Remarks, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
1.													
2.													
3.													
4.													

*Sector – includes industries given in Schedule 1 of HOWM Rules, 2016

Type of recyclers – includes category of HW recycled/utilised such Solvent, Spent acid, Lead Scrap, battery, brass dross, etc.



Annexure-IV
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

MOST URGENT
HON'BLE NGT MATTER

F. No. B-29016/CS(16)-NGT/2019/WM-I/

October 16, 2020

Sub: Minutes of the meeting with SPCBs/PCC, held on 02.09.2020 to review the compliance status of Hon'ble NGT in the matter of O.A. No. 804 of 2017 order dated 01.07.2020 (uploaded dated 07.07.2020); Rajiv Narayan & Anr. Vs. Uol & Ors w.r.t contaminated sites in India – reg

Sir/Madam,

This has reference to the meeting with SPCBs/PCC held through VC on 02.09.2020 to review the compliance of Hon'ble NGT order dated 01.07.2020 (uploaded on 07.07.2020) in the matter of the O.A. No. 804 of 2017, regarding contaminated sites. In this regard, please find enclosed minutes of the meeting containing observations and recommendations of CPCB for ready reference.

It is requested to kindly expedite the follow-up action for assessment and remediation of contaminated sites in the State/UT and furnish the compliance reports on or before 31.10.2020. List of contaminated sites pertaining to respective States/UT is also enclosed for information and reference.

Yours faithfully,


(B. Vinod Babu)

Addl. Director & Head,
Waste Management Division-I

Encl.: As above

To,

1. The Member Secretary
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street,
Kasturibaipet, Vijayawada – 520 010
2. The Member Secretary
Pollution Control Board Assam
Bamunimaiden, Guwahati – 781 021
3. The Member Secretary
Chhattisgarh Environment Conservation Board
Paryavas Bhawan, North Block Sector-19,
Naya Raipur (C.G.)- 490099
4. The Member Secretary
Delhi Pollution Control Committee
4th Floor, ISBT Building,
Kashmere Gate,
Delhi-110006

5. The Member Secretary
Goa Pollution Control Board
Near Pilerne Industrial Estate,
Oppo. Saligao Seminary, Saligaon-Bardez
Goa - 403511
6. The Member Secretary
Gujarat Pollution Control Board
Paryavaran Bhawan Sector 10-A,
Gandhi Nagar – 382 043
7. The Member Secretary
Himachal Pradesh Pollution Control Board
Him Parivesh Phase-III, Below BCS,
New Simla A-9 – 171 009
8. The Member Secretary
Haryana Pollution Control Board
C-11, Sector-6 Panchkula, Chandigarh
Haryana-134109
9. The Member Secretary
Jharkhand State Pollution Control Board
T.A. Building, HEC, P.O. Dhurwa,
Ranchi-834 004
10. The Member Secretary
Kerala Pollution Control Board
Pattom P.O. Thiruvananthapuram-695004
11. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhawan, 1st to 5th Floor,
49, Church Street,
Bengaluru-560001
12. The Member Secretary
Maharashtra Pollution Control Board
Kalptaru Point, 3rd & 4th floor,
Opp. Cine Planet, Sion Circle,
Mumbai-400 022.
13. The Member Secretary
Madhya Pradesh Pollution Control Board
Paryavaran Parisar, Sector E-5,
Arera Colony, Bhopal – 462 016
14. The Member Secretary
State Pollution Control Board Odisha
Paribesh Bhawan, A-118,
Nilakantha Nagar, Unit-VIII
Bhubaneswar – 751 012

15. The Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala – 147 001
16. The Member Secretary
Rajasthan State Pollution Control Board
4, Jalana Doongri Institutional Area
Jaipur Rajasthan – 302 004
17. The Member Secretary
Telangana Pollution Control Board
Paryavaran Bhawan, A-III
Institutional Estate, Sanathnagar
Hyderabad – 500018.
18. The Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy,
Chennai – 600 032
19. The Member Secretary
Uttar Pradesh Pollution Control Board
Building No. TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow – 226 010
20. The Member Secretary
Uttarakhand Pollution Control Board
6B, IT Park, Sahastradhara Road, Uttarakhand.
21. The Member Secretary
West Bengal Pollution Control Board
Paribesh Bhawan, 10A, Block- LA,
Sector III, Salt Lake City,
Calcutta – 700 106

Minutes of Interaction Meeting with SPCBs/PCC to review the compliance status of Hon'ble NGT in the matter of O.A. No. 804 of 2017 order dated 01.07.2020 (uploaded dated 07.07.2020); titled as Rajiv Narayan & Anr. Vs. UoI & Ors w.r.t contaminated sites in India

In compliance of Hon'ble NGT order dated 01.07.2020 (uploaded on 07.07.2020) in the matter of the O.A. No. 804 of 2017, regarding contaminated sites, a meeting with concerned officials of SPCBs/PCC was held through VC on 02.09.2020 to review the compliance status. The meeting was chaired by Head, Waste Management Division-I, CPCB. Meeting was attended by Member Secretaries/Senior officials of SPCBs/PCC namely; Andhra Pradesh, Assam, Chattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand & West Bengal and dealing officials of CPCB. List of participants is given at **Annexure-I**.

After briefing on agenda of the meeting, a presentation was made by CPCB on status of compliance to action points specified in orders passed by Hon'ble NGT with respect to identification, assessment and remediation of contaminated sites. Subsequently, State specific status was discussed as below:

1. **Andhra Pradesh:** There are 03 sites identified as Probable contaminated sites (PCS) in AP. APPCB has informed that re-sampling activity has been initiated. CPCB has requested APPCB to enlist the premises of M/s LG Polymer, Visakhapatnam, AP and its adjoining discharge streams as probable contaminated sites for styrene .
2. **Assam:** There are 04 sites in Assam; wherein, 02 sites identified as PCS and other 02 sites as contaminated sites (CS). APCB has informed that re-sampling activity has been initiated.
3. **Chattisgarh:** There are 05 sites in Chattisgarh; wherein, 03 sites identified as PCS and other 02 sites as CS. Chhattisgarh Environment Conservation Board (CECB) has communicated action taken reports for said 05 probable/contaminated sites vide its email dated 13.07.2020. It was suggested that CECB may carry out preliminary site investigation including sampling of all possible matrix and furnish Inspection reports with analysis reports of chemicals of concern (CoCs) along with general parameters and heavy metals.
4. **Delhi:** There are 26 sites in Delhi; wherein 14 sites identified as PCS and other 12 sites as CS. During the meeting, DPCC informed that the following:

- i) 02 probable sites were reported as repeat;

1.	Road side and in front of A-5, Lawrence road industrial area, New Delhi-110035
2.	Road side & in front of C-58/1, Essco Sanitations, National Capital Territory (Delhi) Wajirpur Industrial Area-110052

- ii) 01 contaminated site (at S. No. 1), namely: 'Mandoli & Seelampur E-Waste site' falls under UP state.

Hence, requested that aforesaid 03 sites may be considered for de-listing.

DPCC yet to complete inspection of remaining identified sites with adequate analysis of soil/sediment/groundwater. It was requested that DPCC may submit a report supported with analysis results and photographs as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.

5. **Goa:** There are 02 sites identified as CS in Goa. Goa PCB has informed that waste has been lifted from one of the said sites, i.e. Quarry located at Village Pilium of Dhar Bandora. However, it was suggested that investigation of said site is needed to ascertain the level of residual contamination in soil and groundwater. In case of other site, Goa PCB has informed that re-sampling activity has been initiated.
6. **Gujarat:** There are 23 sites; wherein 15 sites identified as PCS and other 08 sites as CS in Gujarat. Gujarat PCB has requested to consider their previous site reports supported with analysis results. However, GSPCB was informed that following gaps have been observed in said reports:
 - i) Sampling of groundwater/surface water/sediment is not carried out,
 - ii) Analysis report awaited for few sites,
 - iii) Heavy metals in soil were analysed by using TCLP extraction method, where as threshold values need to be reported.

Therefore, it was requested to revise site wise investigation report supported with information as per prescribed format given in CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.

7. **Himachal Pradesh:** There are 06 sites in HP; wherein 05 sites identified as PCS and other 01 site as CS. In this regard, HPPCB has informed that waste has been removed from all of the sites and disposed off to TSDF. Further, HPPCB requested to consider their latest site-wise inspection report along with analysis results.
8. **Haryana:** There are 17 sites in Haryana; wherein 13 sites identified as PCS and other 04 sites are as CS. Haryana SPCB has informed that re-sampling activity has been initiated as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.
9. **Jharkhand:** There are 14 sites in Jharkhand; wherein 12 sites identified as PCS and other 02 sites are as CS. In case of contaminated site at Roro hills; Jharkhand, SPCB has informed that detailed investigation report on "Rehabilitation of Roro abandoned asbestos mines" along with remediation status was submitted and informed that remedial action has been taken by Dept. of Mining, Jharkhand. In this regard, Jharkhand SPCB was requested to submit present status of remediation works carried out so far. For remaining sites, Jharkhand SPCB has informed that re-sampling activity has been initiated, as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.

10. **Karnataka:** There are 25 sites in Karnataka; wherein, 09 sites identified as PCS and other 06 sites are as CS. Karnataka SPCB has informed that re-sampling activity has been initiated as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.

11. **Kerala:** There are 10 sites in Kerala; wherein 06 sites identified as PCS and other 04 sites are as CS. As informed by Kerala SPCB, some GPS co-ordinates are mismatched with provided list of the sites. In this regard, it was suggested to follow the address and update GPS co-ordinates accordingly. In case of CS at Kuzikundam Thodu (Creek), Eloor, Kerala SPCB informed that tendering process is under progress to execute remediation work. In case of CS at Edyaar, Kerala SPCB was requested to issue direction to responsible to remediate the contaminated sites; else, environmental compensation may have to be paid at the rate of Rs. 10 lakh per site as per Hon'ble NGT order dated 26.08.2019.

12. **Madhya Pradesh:** There are 20 sites in MP; wherein 16 sites identified as PCS and other 04 sites are as CS. In this regard, MPPCB has informed that they had submitted site wise inspection report along with analysis results. However, it was informed that the reports have following gaps:

- i) Sampling of groundwater/surface water/sediment is not carried out,
- ii) Heavy metals in soil were analysed by using TCLP extraction method instead of total threshold values in mg/kg.

Therefore, MPPCB is requested to revise site wise investigation reports as per the format given in Reference document on 'Identification, Inspection and Assessment of Contaminated Sites' prepared by CPCB.

13. **Maharashtra:** There are 06 sites in Maharashtra; wherein 03 sites identified as PCS and other 03 sites are as CS. In this regard, Maharashtra PCB has informed that assessment work has been awarded to CSIR-NEERI, Nagpur. Therefore, MPCB was requested to revise site wise investigation reports as per the formats prescribed in CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.

14. **Odisha:** There are 32 sites in Odisha; wherein, 09 sites identified as PCS and other 23 sites are as CS. Odisha SPCB has informed the following:

- i) Preliminary assessment was completed for all sites.
- ii) For mercury contaminated site at Ganjam, remediation work is initiated.
- iii) For chromium contaminated site at Talcher, no progress report is obtained regarding disposal of wastes from the site. In this regard, CPCB requested to OSPCB to issue direction to polluter industry; else, environmental compensation may be levied at the rate of Rs. 10 lakh as per Hon'ble NGT order dated 26.08.2019.

- iv) For remaining sites, OSPCB has informed that re-sampling activity has been initiated, as per CPCB Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.
- 15. Punjab:** There are 09 sites in Punjab; wherein 03 sites identified as PCS and other 06 sites are as CS. Punjab PCB has informed that re-sampling activity has been initiated as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.
- 16. Rajasthan:** There are 11 sites in Rajasthan; wherein, 09 sites identified as PCS and other 02 sites are as CS. No information was received till date. In this regard, Rajasthan SPCB informed that RSPCB has been initiated the sampling activity as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.
- 17. Tamil Nadu:** There are 11 sites in TN; wherein 05 sites identified as PCS and other 06 sites are as CS. TNPCB has informed the following:
- i) TNPCB informed that assessment work was initiated as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.
 - ii) For mercury contaminated site at Kodaikanal, remediation work is about to start.
 - iii) For BPCL oil-contaminated site at Tondiarpet, remediation work is on-going.
- For chromium contaminated site at Ranipet, no information is received regarding lifting/disposal of wastes from the site. CPCB requested TNPCB to follow-up the matter with State governemen for execution of DPR prepared under NCEF Project.
- 18. Telangana:** There are 09 sites in Telengana; wherein 07 sites identified as PCS and other 02 sites are as CS. TSPCB has informed that re-sampling activity has been initiated as per CPCB Reference document on 'Identification, Inspection and Assessment of Contaminated Sites',.
- 19. Uttarakhand:** There are 09 sites in Uttarakhand; wherein 08 sites identified as PCS and other 01 sites is as CS. Uttarakhand SPCB has informed that re-sampling activity has been initiated as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites'.
- Further, 01 PCS (ref. S.No. 3), namely: 'Sansarpur Village, Chutmulpur Road, Saharanpur, Uttarakhand Pincode-247551' pertains to UP state. Hence, this site may transfer to UP-state. Therefore, the total no. of sites in UK is revised to 08.
- 20. Uttar Pradesh:** There are 42 sites in UP; wherein 17 sites identified as PCS and other 25 sites are as CS. Since 02 more sites are to be transferred from from Delhi (01 CS) & Uttarakhand (01 PCS), respectively and enlisted in UP state. Therefore, the total no. of sites is revised to 44. UPPCB has informed the following:

- i) For chromium contaminated sites at Lohianagar, remediation work is on-going and joint site-inspection regarding source identification may be done in association with RO-Ghaziabad.
- ii) For chromium contaminated sites at Rania, remediation work is awarded to UPSIDA and it will be start by this months.
- iii) For pesticides contaminated sites at Deva Road, no information is received regarding lifting/disposal of wastes from the site, for which CPCB requested UPPCB to consider appropriate direction to responsible industry; Further, environmental compensation may imposed at the rate of Rs. 10 lakh per site as per Hon'ble NGT order dated 26.08.2019.
- iv) As per CPCB Reference document on 'Identification, Inspection and Assessment of Contaminated Sites', UPPCB has informed that re-sampling activity has been initiated.

21. West Bengal: There are 07 sites in WB; wherein, 06 sites are identified as PCS and 01 site is as CS. For chromium contaminated site at Nibra, WBPCB informed that that remediation work is delayed due to COVID-19 pandemic. Further, WBPCB has informed that re-sampling activity at PCS is yet to be initiated.

Recommendations:

S. No.	Activity	Revised Target
i.	In case of Probable contaminated sites, SPCBs/PCC shall carry out Preliminary site investigation as per "Reference document on Identification, Inspection and Assessment of Contaminated Sites" prepared by CPCB. Site investigation report shall be submitted to CPCB for further examination [as word (.docx) form] as per format prescribed in aforesaid Reference Document.	On or before 30th October, 2020
ii.	In case of contaminated sites, Action Plan to carry out Detailed investigation study may be submitted to CPCB.	On or before 30th October, 2020.
iii.	SPCBs/PCC shall carry out detailed site investigation, as per aforesaid "Reference Document" prepared by CPCB and "Guidance document on Assessment and Remediation of contaminated sites in India" issued by MoEF&CC.	In 2 months after acceptance on Action Plan by CPCB
iv.	Sites where DPR is required, SPCBs/PCC shall initiate preparation of DPR by engaging reputed remediation consultant with intimation to CPCB.	In 6 months after completion of detailed investigation study

S. No.	Activity	Revised Target
v.	Sites where DPR prepared, SPCBs/PCC shall execute remediation works by engaging reputed contractor with inimation to CPCB.	On or before 25 th November, 2020
vi.	SPCBs/PCC shall ensure lifting of hazardous waste still accumulated at sites, wherein DPRs already prepared under NCEF Project.	On or before 25 th November, 2020.
vii.	SPCBs/PCCs to ensure that the hazardous waste accumulated/lying at all such identified sites/any new sites shall be disposed off either through TSDF or on-site SLF on priority to stop further contamination. Wherein, HW is lifted/removed from such sites, SPCB/PCC shall carryout detailed investigation study followed by remediation, if needed (<i>as specified above ii & iii</i>)	On or before 15 th November, 2020.
viii.	SPCBs/PCC are requested to enlist new site if found any due to anthropogenis activity. Chemcials of Concerns (CoCs) may be decided based on site inspection/historical activity.	Quaterly status may be submitted to CPCB
ix.	The Committee for effective implementation of remediation plan at state level, Empowered Monitoring Committee chaired by Secretary, Environment Dept. having representatives from Industries Dept., SPCB/ PCC, CGW/SGWA, relevant Experts, etc. shall be constituted.	On or before 15 th November, 2020.



List of officials participated (through VC)**CPCB Officials**

1. Sh. B. Vinod Babu, Additional Director & Head, WMD-I, Delhi - Chaired the meeting
2. Sh. G. Rambabu, Scientist-D, WM-I, CPCB, Delhi
3. Dr. Gargi Biswas, RA, WM-I, CPCB, Delhi

SPCB/PCC Officials

1. Dr. D. N. Das, Member Secretary, Assam PCB
2. Ms. Shailaja Deval, IFS, Member Secretary, RSPCB
3. Sh. Ashish Tewari, Member Secretary, UPPCB
4. Mr. S.P. Subudhi, Member Secretary, UKPCB
5. Sh. P.K. Dutta, Executive Engineer, Assam PCB
6. Sh. M. Jadav, AEE, Haryana PCB
7. Sh. Utsab Sharma, AEE, RO (Ghaziabad), UPPCB
8. Sh. Nandkumar Gurav, SO, Maharashtra PCB
9. Sh. Ravindra Babu, EE, APPCB
10. Sh. D. M. Thaker, SEE, Gujarat PCB
11. Sh. Sh. T. K. Gupta, CEE, WBPCB
12. Sh. H. S. Malviya, SE, MPPCB
13. Dr. Manoj Chauhan, Sr. Scientific Officer, HPPCB
14. Sh. R. Kannan, ACEE, TNPCB
15. Ms. Sumithra, Kerala SPCB
16. Sh. Surinder Singh & Sh. Rajesh Kumar, SSO, PPCB
17. Sh. P.S. Pankaj, EE, DPCC
18. Sh. D. Narendar, SEE, Telangana SPCB
19. Dr. A. K. Swar, CEE, OSPCCB
20. Sh. P. C. Rauta, SEE, OSPCCB
21. Dr. Ram Karan, RO (Unnao), UPPCB
22. Sh. Vivek Rai, RO (Muzaffarnagar), UPPCB
23. Sh. A. K. Anand, RO (Kanpur-Dehat), UPPCB
24. Ms. V. Kathikeyan, EO, Karnataka PCB

Annexure-V

Revised list of sites giving details of assessment and actions initiated by SPCBs/PCC

S. No.	States/UTs	Status submitted before Hon'ble NGT in June, 2020 Total Sites (PCS +CS)	De-listed sites	Updated status as Dec, 2020			HW lying at site	Preliminary Assessment	Identified site for remediation	
				Total Sites ¹	Probable Sites (PCS)	Contaminated Sites (CS)			Detailed Investigation and DPRs	Remediation Works
1	Andhra Pradesh	3 (3+0)		4 ¹	4	0		2		
2	Assam	4 (2+2)		4	2	2				
3	Chhattisgarh	5 (3+2)		5	3	2				
4	Delhi (NCR)	26 (14+12)	3	23	12	11				
5	Goa	2 (1+1)		2	1	1				
6	Gujarat	23 (15+8)		23	15	8				2
7	Haryana	17 (13+4)	3	14	10	4				
8	Himachal Pradesh	6 (5+1)	2	4	3	1				
9	Jharkhand	14 (12+2)		14	12	2				1
10	Karnataka	25 (19+6)		25	19	6				
11	Kerala	10 (6+4)	1	9	5	4	1		3	1 ²
12	Madhya Pradesh	20 (14+6)		20	14	6	1		3 ³	
13	Maharashtra	6 (3+3)		6	3	3		5		1
14	Odisha	32 (9+23)		32	9	23	4(3 ⁴)		1	3 ²
15	Punjab	9 (3+6)		9	3	6				
16	Rajasthan	11 (9+2)	1	10	8	2				
17	Tamil Nadu	11 (5+6)		11	5	6	1		1	2
18	Telangana	9 (7+2)		9	7	2			1	
19	Uttar Pradesh	42 (17+25)	1	43 ¹	22	21	1		7	4(2 ²)
20	Uttarakhand	9 (8+1)	3	6	5	1				
21	West Bengal	7 (6+1)		7	6	1			1	
Total		291 (175+116)	14	280	168	112	8	7	17	14

¹ New sites.

² As per directions of Hon'ble NGT direction dated 01.07.2020 that is immediately 5 sites should be taken for remediation and executed within a period of six months, 3 in Odisha have been initiated remediation works and other 2 sites in UP tendering process is underway. In addition, 1 site in Kerala has also been initiated tendering process.

³ DPR preparation is underway.

⁴ Remediation work initiated, however shifting of HW in a SLF is about to execute.

State wise compliance status on Action taken by SPCBs/PCCs is given below:

1. Andhra Pradesh

Andhra Pradesh Pollution Control Board (APPCB) has submitted action taken reports vide its email/letter dated 10.11.2020 as per the format of “Preliminary Investigation Report on contaminated sites (CS) / probable contaminated sites (PCS)” provided by CPCB for following 04 probable/contaminated sites in Andhra Pradesh. Accordingly, the reports were examined and made the following observations and suggestions are as below:

S. No.	Name of the Site	CS/ PCS	Action taken by APPCB	Observations/ Suggestions of CPCB
1	Madhurawada, Vishakhapatnam , Andhra Pradesh – 530048	PCS	<p>i. APPCB has inspected the site followed by sampling of groundwater (GW), leachate and soil in and around the MSW dumpsite located at Madhurawada, Vishakhapatnam.</p> <p>ii. Analysis result reveals that:</p> <ul style="list-style-type: none"> – Chemical of concerns (CoCs) and other heavy metals in GW samples are within the screening levels/standards. However, Mercury, TDS, chlorides and nitrites concentration levels are exceeded the prescribed limit of BIS drinking water standard. – In leachate samples, high TDS & COD is reported. 	<p>As it is observed that heavy metals in soil samples were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported.</p> <p>Leachate sample may be analysed for CoCs along with other heavy metals.</p> <p>Further, few more GW samples in downstream may be carried out nearby the dumpsite and submit analysis report as per the Reference document on Identification, Inspection and Assessment of Contaminated Sites.</p>
2	M/s Rithwik Energy Systems (biomass power plant), Rachagunneri, Chittoor district,	PCS	APPCB has inspected the site followed by sampling of soil and GW. Analysis result of GW samples reveals no contamination.	It is observed that analysis results of soil samples collected, is not submitted.

S. No.	Name of the Site	CS/ PCS	Action taken by APPCB	Observations/ Suggestions of CPCB
	Andhra Pradesh-517325			<p>Therefore, APPCB may submit analysis report of soil samples collected with CoCs, general parameters & heavy metals.</p> <p>If analysis results of soil samples collected exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.</p>
3	Uranium Tailings pond of M/s. UCIL, Tummalapalli, Kadapa District, AP	PCS	<p>“New site”, identified through Public complaint.</p> <p>Accordingly, APPCB informed that the study has been awarded to group of Institutions namely, IIT-Madras, Sri Venkateswara Institute of Medical Sciences, ICAR-Indian Agricultural Research Institute & National Research Centre for Banana, TN for identifying source of GW contamination, Environmental epidemiological & toxicology and fact finding survey.</p> <p>However, due to the current Covid-19 pandemic situation, they have been unable to collect additional samples for the past 6 months which has caused unexpected delays for completion of the project and pending work is expected to be completed between 6-8 months from now, if there is no further deterioration of pandemic situation.</p>	APPCB may submit progress report of the on-going site investigation study to CPCB.

S. No.	Name of the Site	CS/PCS	Action taken by APPCB	Observations/ Suggestions of CPCB
4.	M/s L. G. Polymers (I) Pvt. Ltd., R.R. Venkatapuram, Pendurthy Mandal, Vishakhapatnam, AP-530029	PCS	<p>“New site”, In reference to the Styrene Leak at M/s LG Polymers Pvt Ltd, Visakhapatnam, Andhra Pradesh, the Hon’ble NGT, Principal Bench, taken up the matter on suo-motu in O.A. No. 73/2020 vide orders dated 08.05.2020.</p> <p>APPCB has informed that in compliance to the Hon’ble NGT order dated 01.06.2020 in O.A No. 73 of 2020, a study on “Assessment of environmental damages and preparation of restoration plan for air, water & soil environment due to styrene gas leakage incident at Visakhapatnam” has been awarded to NEERI, Hyderabad on 09.09.2020 by CPCB.</p>	APPCB may submit progress report of the study to CPCB.

Assam

Assam PCB has submitted action taken reports vide its email dated 01.12.2020 as per the format of “Preliminary Investigation Report on contaminated sites (CS)/probable contaminated sites (PCS)” provided by CPCB for following 04 probable/contaminated sites in Assam. Accordingly, the reports were examined and made the following observations and suggestions are as below:

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Assam PCB	Observations/ Suggestions of CPCB
1.	Tulsibari, Rangia, District-Kamrup, Assam	CS	<p>Assam PCB has inspected the site followed by sampling of surface water (SW), GW and soil.</p> <p>i) Analysis result of GW samples reveals Copper, & Cadmium concentration is higher than the prescribed limit of BIS drinking water standard. COD is also reported.</p>	<p>Assam PCB may carry out:</p> <p>i) Preliminary site investigation as per the Reference document of CPCB to ascertain extent of contamination and submit the report to CPCB.</p> <p>ii) During preliminary investigation, sediment sampling</p>

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Assam PCB	Observations/ Suggestions of CPCB
			ii) Analysis results of soil and SW samples reveals no contamination.	may also be carried out (if available) and submit analysis results of CoCs, general parameters & heavy metals.
2.	Jeypore Coalfield, Namrup, Tinsukia, Assam-786614	CS	Assam PCB has inspected the site followed by sampling of soil and GW. i) Analysis result of GW samples reveals no contamination, except COD . ii) Analysis results of soil samples reveal no contamination.	Assam PCB may carry out few-more GW samples along with SW/sediment to ascertain the quality & extent of contamination and submit the report to CPCB.
3	Dhemaji district, Assam-787058	PCS	i) Assam PCB has inspected the site followed by sampling of soil and SW. ii) Analysis result of soil and SW samples reveals no contamination.	Assam PCB may carry out sampling of GW/sediment and submit analysis results of CoCs with general parameters & heavy metals.
4	Hindustan Paper Corporation Limited, Jagiroad, Morigaon district, Assam-782413	PCS	i) Assam PCB has inspected the site followed by sampling of SW, soil and GW. ii) Analysis result of GW samples reveals lead concentration is higher than the prescribed limit of BIS drinking water standard. iii) Analysis result of soil samples reveals no contamination.	Assam PCB may carry out: i) Preliminary site investigation as per the Reference document of CPCB to ascertain extent of contamination and submit the report to CPCB. ii) During preliminary investigation, sediment sampling may also be carried out (if available) and submit analysis results of CoCs, general parameters & heavy metals.

Chhattisgarh

Chhattisgarh Environment Conservation Board (CECB) has submitted action taken reports vide its email/letter dated 13.07.2020 for following 05 probable/contaminated sites in Chhattisgarh. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/PCS	Action taken by Chhattisgarh ECB	Observations/ Suggestions by CPCB
1.	Bhilai steel plant, Chhattisgarh	CS	CECB has inspected the site followed by sampling of waste and GW samples and observed that: <ol style="list-style-type: none"> i. The said location is at slag dump area of new open hearth furnace of Bhilai plant. Acid tar sludge is dumped after neutralize with lime. ii. Iron-scrape was found at the dump site. iii. Waste and GW samples collected, analysis result reveals no contamination. 	It is observed that soil/surface water/sediment sampling is not done. Therefore, CECB may: <ol style="list-style-type: none"> i) carry out soil/surface water/sediment sampling and submit report along with analysis results of CoCs, general parameters and heavy metals. ii) dispose of iron-scrap found at the site in a secure manner and collect few soil samples and analyze as above.
2.	BALCO, Korba	CS	CECB has inspected the site followed by sampling of GW. Analysis result of GW samples with limited parameters reveals no contamination.	It is observed that soil sampling is not done and also observed that limited parameters were analysed for GW samples. CECB may carry out soil /SW/sediment sampling and submit report comprises site visit photographs and analysis result of CoCs, general parameters and heavy metals.
3	Muckdum Side Bhilai-3 Bhilai steel plant-491000	PCS	CECB has inspected the site and it is observed that Sports Complex was constructed at the identified premises.	CECB may carry out few GW samples around the premises of Sports complex to ascertain the quality of GW and

S. No.	Name of the Site	CS/ PCS	Action taken by Chhattisgarh ECB	Observations/ Suggestions by CPCB
				submit analysis results of general parameters and heavy metals.
4	Nandini-Khundani Abandoned Mines, bhilai, Distt.-Durg; Near M/s Vishnu Chemicals, Industrial Area, Bhilai.491001	PCS	<p>CECB has inspected the site and, it is observed that:</p> <p>i) at the site, abandoned lime-stone mining activity was in operation. Thereafter, a SLF was developed to dispose off the leach mud generated during April, 2003 to April, 2008. Since 2008, it was closed.</p> <p>ii) no hazardous waste was found at the site, except a chemical tank.</p> <p>iii) sampling of SW, GW and soil were carried out, analysis result of limited parameters reveals no contamination.</p>	<p>It is observed that, analysis of CoCs along with general parameters is not done for SW, GW and soil samples. It is also observed that sediment sampling is not done.</p> <p>CECB may carry out few more samples of SW, GW, soil & sediment and submit analysis result of general parameters and heavy metals.</p>
5.	Lal Ghat Risdi Area, near M/s Balco Korba-495677	PCS	CECB has inspected the site followed by GW sampling. Analysis result of GW samples with limited parameters reveals no contamination.	<p>It is observed that soil sampling is not done and also observed that limited parameters were analysed for GW samples.</p> <p>CECB may carry out preliminary site investigation including sampling of all possible matrix and submit report comprises site visit color photographs and analysis result of CoCs, general parameters and heavy metals.</p>

Delhi

Delhi Pollution Control Committee (DPCC) has communicated regarding action initiation for 26 probable/contaminated sites vide its letter dated 31.08.2020; wherein 14 sites identified as PCS and other 12 sites as CS. During the interaction meeting held with SPCBs/PCC, wherein DPCC informed as below:

- I. The following 02 probable sites are repeated in the list of contaminated sites identified in Delhi;
 - i) Road side and in front of A-5, Lawrence road industrial area, New Delhi-110035
 - ii) Road side & in front of C-58/1, Essco Sanitations, National Capital Territory (Delhi) Wajirpur Industrial Area-110052
- II. 01 contaminated site (i.e. at S. No. 1), namely: 'Mandoli & Seelampur E-Waste site' is fall in the state of UP.

Therefore, it is submitted that the aforesaid 03 sites are to be de-listed from the list of probable/contaminated sites identified in Delhi and revised to 23. DPCC yet to complete the inspection and assessment of identified sites. DPCC may submit a reports supported with analysis results of CoCs, general parameters and heavy metals along with site visit photographs as per CPCB's Reference document on 'Identification, Inspection and Assessment of Contaminated Sites. Further, analysis results of the samples collected exceeds standards/levels, detailed site investigation may be carried out based on the Guidance document on assessment and remediation of contaminated sites published by MoEF&CC.

Goa

Goa PCB has submitted action taken report vide its email/letter dated 10.12.2020 as per the format of "Preliminary Investigation Report on contaminated sites (CS) / probable contaminated sites (PCS)" provided by CPCB for following 2 contaminated sites in Goa. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Goa PCB	Observations/ Suggestions of CPCB
1.	M/s Sunrise Zinc Ltd, Plot No. L-2 & M/S Nicomet Industries Ltd Plot no, L-15,19 & 20, Cunicolum Industrial Estate, Punjim, Goa	CS	Goa PCB has inspected the site followed by sampling of soil and groundwater. Analysis report is awaited.	Goa PCB shall submit analysis report of soil & GW samples. Further, it is observed that surface water and sediment sampling is not done. Therefore, Goa PCB may carry out SW and sediment samples and submit analysis report for CoCs, heavy metals

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Goa PCB	Observations/ Suggestions of CPCB
2.	Quarry located in Village Pilium of Dhar Bandora, Goa-403401	PCS	Goa PCB has inspected the site followed by sampling of soil and groundwater. Analysis report is awaited. *However, as per previous report, analysis results of soil samples revealed that soil was contaminated with Chromium & Arsenic .	and other relevant parameters, if any. If analysis results of the samples collected exceeds standards/levels, detailed investigation study may be carried out based on the Guidance document on assessment and remediation of contaminated sites published by MoEF&CC.

***Note:** Previous report is referred to CPCB summary report submitted before Hon'ble NGT on 24.06.2020.

Gujarat

Gujarat Pollution Control Board (GPCB) has submitted action taken report vide its email/letter dated 27.10.2020 as per the format of "Preliminary Investigation Report on contaminated sites (CS) / probable contaminated sites (PCS)" provided by CPCB for following 24 probable/contaminated sites in Gujarat. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Gujarat PCB	Observations/ Suggestions of CPCB
1.	Gorwa Pond, Behind Hema Chemicals, Near Samta Colony, Subhanpura Road, Vadodara	CS	GPCB has inspected the site followed by GW and SW sampling. Analysis result reveals as follows: - In SW samples color is reported. - In GW samples, TDS are found higher than acceptable limit of BIS. COD is also reported in the said samples.	It is submitted based on the *previous analysis result of soil samples reveals no contamination. GPCB may carry out sediment samples from the pond and submit analysis result of CoCs, general parameters and heavy metals. Further, may also collect few more samples of GW and SW to ascertain the quality of GW and SW.
2.	Aji GIDC Industries, Plot No. 121,	CS	GPCB has inspected the site followed by soil sampling.	It is observed that GW /SW/sediment sampling is not carried out.

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Gujarat PCB	Observations/ Suggestions of CPCB
	AB Corner Road, Aji GIDC Estate, Rajkot		Analysis result of soil sample reveals no contamination.	GPCB may carry out sampling of GW/SW/ sediment and submit analysis result of CoCs with general parameters and heavy metals.
3.	Larsen Chem, B/2, Ganeshpura, Opp. Janta Petrol Pump, Modasa Sabar Kantha, Gujarat	CS	<ul style="list-style-type: none"> i) Hazardous waste was not observed at the site. ii) Analysis result of soil samples collected reveals no contamination. iii) GW samples collected and analysis result reveals that Color, Lead, Cadmium, Sulphate & Chloride is reported higher than prescribed limit of BIS. 	GPCB may carry out detailed site investigation and submit report of the same to CPCB.
4.	Swastik Organic, Sabar Dairy Road, Piplodi, Gujrat	CS	<ul style="list-style-type: none"> i) Hazardous waste lying at the site was already lifted and shifted to TSDF. However, soil contamination may still remain at the site. ii) In the downstream at village Boriya Khurad, about 7 to 8 bore wells reported as contaminated with reddish brown colored water. iii) In this regard, it is also reported that crops like wheat, cotton & castor are irrigated with this colored water. iv) GW samples collected and reported about 200 Pt Co yellowish color; however, analysis result of the same was not submitted. v) The responsible party has awarded the remediation work to GITCO. 	<p>Subsequent to lifting, soil contamination may still remain at the site. GPCB may carry out GW, SW and sediment sampling.</p> <p>Responsible party may be directed to submit monthly or quarterly progress reports.</p> <p>Status report may be updated GSPCB at website and submit to CPCB.</p>

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Gujarat PCB	Observations/Suggestions of CPCB
5.	Effluent Channel Project Limited (M/s ECPL), Baroda Effluent Canal, Vadodara District	CS	Remediation of contaminated Groundwater is underway by (Responsible Party).	GPCB may monitor target levels periodically. Responsible party may be directed to submit monthly or quarterly progress reports.
6.	Hema Chemicals - Unit II (J-71, 72), Nandesari, Vadodara	CS	GPCB has inspected the site followed by soil sampling. During inspection of the site, it is found that industrial premise is presently void of any plant machineries. Scattered vegetation is observed within plant premises. The land is being used for storage of glass frits. Analysis result of soil samples collected & revealed that site is contaminated with hexavalent chromium .	GPCB may carry out detailed site investigation and submit the report to CPCB. If required, remediation may be initiated.
7.	Jambusar, District-Bharuch,	CS	As per the previous report* submitted by GPCB, analysis result of soil samples revealed that site was contaminated with hexavalent chromium .	It is observed that GW /SW/sediment sampling is not carried out. GPCB may carry out: (i) GW/SW/sediment samples and submit analysis reports of chemicals of concern (CoCs), general parameters and heavy metals. (ii) carry out detailed site investigation and submit the report to CPCB.
8.	Ankleshwar Industrial Estate, GIDC Industrial	CS	GPCB has inspected the site followed by GW & soil sampling. Analysis result reveals as follows:	GPCB may carry out few- more GW samples to ascertain the quality of GW and result of the

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Gujarat PCB	Observations/Suggestions of CPCB
	Estate, Tal: Ankleshwar, Dist: Bharuch,		<ul style="list-style-type: none"> - No contamination is reported in soil samples. - In GW samples, Sulphate, Chloride, & TDS are found higher than acceptable limit of BIS. COD is also reported in the samples. 	same may be furnished to CPCB at the earliest.
9.	Daman Ganga River, behind railway track near CETP, Vapi, Gujarat-396191	PCS	GPCB has inspected the site followed by soil, SW & GW sampling. Analysis result of soil, SW & GW samples reveals no contamination.	GPCB may carry out sediment sampling and submit analysis result of CoCs along with general parameters and heavy metals.
10.	Lord Seaside Society, Parsi Settlement at Tadgam, Valsad-396135	PCS	<ul style="list-style-type: none"> i. GPCB has inspected the site followed by GW & soil sampling. ii. Analysis result of soil sampling reveals no contamination. iii. In GW samples, TDS is found higher than acceptable limit of BIS. 	GPCB may carry out few more GW samples to ascertain the quality of GW and submit analysis report to CPCB.
11.	River Par, Atul, Valsad District, Gujarat - 396001	PCS	GPCB has inspected the site followed by SW & soil sampling. Analysis result of soil and SW reveals no contamination.	<p>It is observed that GW/sediment sampling is not carried out.</p> <p>GPCB may carry out GW & sediment and submit analysis result of CoCs along with general parameters and heavy metals.</p>
12.	Jamnagar Refinery (DTB Plant), Gujarat-361142	PCS	GPCB has inspected the site followed by soil sampling. Soil samples collected and analysis result reveals no contamination.	<p>It is observed that GW /SW/sediment sampling is not carried out.</p> <p>GPCB may carry out GW/SW /sediment sampling and submit analysis result of CoCs along with general</p>

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Gujarat PCB	Observations/Suggestions of CPCB
				parameters and heavy metals.
13.	Water body at Pariyej Community Reserve, Kheda district, Gujarat-387225	PCS	<ul style="list-style-type: none"> i) GPCB has inspected the site followed by soil & GW sampling. ii) Analysis result of soil samples reveals no contamination. iii) In GW, no contamination is reported except COD. 	<p>It is submitted based on the *previous analysis result with CoCs of SW samples reveals no contamination</p> <p>GPCB may carry out few-more GW samples to ascertain the quality of GW and report of the same may be furnished to CPCB.</p>
14.	Muthia Village, Naroda GIDC, Phase IV, Ahmedabad -380330	PCS	<ul style="list-style-type: none"> i) GPCB has inspected the site followed by soil & GW sampling. ii) Analysis result of soil reveals no contamination. iii) In GW, Color is reported above the standard. 	GPCB may carry out preliminary investigation of the site and submit report to CPCB.
15.	Bank of Bhil Khadi, Salvav, NH-No:8, Vapi-396191	PCS	<ul style="list-style-type: none"> i) GPCB has inspected the site followed by soil, GW & SW sampling. ii) Analysis result of soil and SW reveals no contamination. iii) In GW, no contamination is reported except Sulphate. 	<p>It is observed that analysis result of SW is not submitted and also that sediment sampling is not carried out.</p> <p>GPCB may:</p> <ul style="list-style-type: none"> i) carry out few-more GW samples to ascertain the quality of GW and report of the same may be furnished to CPCB. ii) carry out sediment samples and submit analysis result of CoCs, general parameters and heavy metals. iii) submit analysis result of surface water samples collected.

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Gujarat PCB	Observations/ Suggestions of CPCB
16.	Pandesara, Gujarat Industrial Development Corporation (GIDC), Surat, Gujarat-394230	PCS	<p>i) GPCB has inspected the site followed by GW sampling.</p> <p>ii) During inspection of the site, residential/ commercial area observed at the given location.</p> <p>iii) Analysis result of GW sample reveals that Sulphate, Chloride & TDS are found higher than acceptable limit of BIS. COD is also reported in the samples.</p>	<p>It is observed that soil/SW/sediment sampling is not carried out.</p> <p>GPCB may carry out:</p> <p>(i) few more groundwater sample to ascertain the quality of GW and submit report to CPCB.</p> <p>(ii) soil/SW/sediment samples and submit analysis report for CoCs, heavy metals and other general parameters.</p> <p>(iii) If analysis report exceeds standards/ levels, detailed site investigation may be carried out.</p>
17.	Hatorah Village, Mangrol Taluka, Surat, Near Vikas Texo Park, Gujarat-395003	PCS	<p>i) GPCB has inspected the site followed by GW, waste & soil sampling.</p> <p>ii) Old dumping of solid-semi solid HW was observed at the site.</p> <p>iii) Analysis result reveals as below:</p> <ul style="list-style-type: none"> - soil is contamination with Chromium, Zinc, Cadmium, Lead, Copper & pH. - In GW samples Sulphate, Chloride, & TDS are found higher than acceptable limit of BIS. COD is also reported in the samples. 	<p>It is observed that the waste samples collected, analysis result is not submitted.</p> <p>GPCB may:</p> <p>i) lift and dispose off of HW from the site.</p> <p>ii) carry out detailed site investigation and submit report/status to CPCB. If required, remediation may be initiated.</p>
18.	Dungrifalia Millat Nagar, Behind Hotel	PCS	<p>i) GPCB has inspected the site followed by SW, GW & soil sampling.</p>	<p>GPCB may carry out preliminary investigation of the site</p>

S. No.	Name of the Site	CS/PCS	Action taken/initiated by Gujarat PCB	Observations/Suggestions of CPCB
	Good Luck, Vapi, Gujarat-396191		ii) Analysis result reveals as below: <ul style="list-style-type: none"> - soil sample is slightly alkaline in nature & no contamination is reported. - No contamination in GW except Chloride. - In SW Color is exceeded with standard. 	and submit report to CPCB.
19.	Premises of Trans Global, P. No: A-1-4311, Phase 4, GIDC, Vapi-Gujarat-396195	PCS	GPCB has inspected the site followed by soil sampling. Soil collected and analysis result reveals no contamination.	GPCB may carry out GW/SW/sediment sampling and submit analysis result of CoCs, general parameters and heavy metals.
20.	Premises of Gamma Colors, P. No: 1302, Phase 3, GIDC, Vapi-396195	PCS	GPCB has inspected the site followed by soil sampling. Soil collected and analysis result reveals no contamination.	GPCB may carry out GW/SW/sediment sampling and submit analysis result of CoCs, general parameters and heavy metals.
21.	Bank of Bhil Khadi, Behind Hotel Safari, Near NH-No:8, Vapi-396191	PCS	i) GPCB has inspected the site followed by SW, GW & soil sampling. ii) Analysis result of soil sample reveals alkaline in nature & no contamination. iii) Analysis result of GW sample reveals no contamination except Sulphate . iv) Analysis result of SW reveals no contamination.	GPCB may: <ul style="list-style-type: none"> i) carry out few-more GW samples to ascertain the quality of GW and submit the report to CPCB. ii) carry out sediment samples and submit analysis results of CoCs, general parameters and heavy metals
22.	Salvav, NH-No:8, Vapi, Gujrat	PCS	i) GPCB has inspected the site followed by SW, GW & soil sampling.	GPCB may: <ul style="list-style-type: none"> i) Carry out few-more GW samples to ascertain the quality

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Gujarat PCB	Observations/ Suggestions of CPCB
			ii) Analysis result of soil sample reveals alkaline in nature & no contamination. iii) Analysis result of GW sample reveals no contamination except Sulphate . iv) Analysis result of SW reveals no contamination.	of GW and submit the report to CPCB. ii) carry out sediment samples and submit analysis results of CoCs, general parameters and heavy metals
23.	Umalla, Bharuch, Gujarat-393120	PCS	<p>“New site”, identified through Public complaint, wherein, it was informed by the complainant that <i>“M/s Hindusthan Chemical Co. Ltd at Vankhuta Ta. Umalla, Dist-Bharuch, illegally disposed cyanide contained hazardous waste in agriculture field and natural drain at Vankhuta village. The analysis result of soil sample collected by complainant showed 833 and 319 mg/kg Cyanide.”</i></p> <p>GPCB has inspected the site and submitted that no HW was found at the site.</p>	<p>Inspection report including sampling & analysis result along with photographs is not yet submitted.</p> <p>GPCB may carry out sampling of soil/sediment/GW /SW and submit report includes analysis result of CoCs, general parameters and heavy metals along with site visit photographs.</p>

***Note:** Previous report is referred to CPCB summary report submitted before Hon’ble NGT on 24.06.2020.

Haryana

Haryana Pollution Control Board (HPCB) has submitted action taken report vide its email/letter dated 27.11.2020 as per the format of “Preliminary Investigation Report on contaminated sites (CS) / probable contaminated sites (PCS)” provided by CPCB for following 17 probable/contaminated sites in Haryana. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
1.	Prem Colony, Kundli Sonapat	CS	Inspection was carried out by Haryana SPCB followed by GW and soil sampling.	Haryana PCB may carry out preliminary investigation of the

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
			<p>i) Analysis result of GW reveals that TDS, chloride & fluoride concentration is higher than prescribed limit of BIS drinking water standard.</p> <p>ii) Analysis result of soil samples reveals no contamination.</p>	<p>site based on "Reference document" and submit the report to CPCB.</p>
2.	Pace City-II, Sector 37, Gurgaon Haryana	CS	<p>Inspection was carried out by Haryana SPCB followed by GW, SW and soil sampling. Analysis results of SW, Soil and GW reveals no contamination.</p>	<p>It is observed that sediment sampling is not carried out.</p> <p>Therefore, Haryana SPCB may carry out sediment sampling (at the location of SW sampling) and submit analysis result of CoCs, other heavy metals and general parameters.</p>
3	Sectors 25 & 29, Dyeing Industry, Panipat, Haryana	CS	<p>Inspection was carried out by Haryana SPCB followed by GW, SW and soil sampling.</p> <p>i) Analysis result of GW reveals that concentration of TDS & Chloride is higher than prescribed limit of BIS drinking water standard.</p> <p>ii) Soil and SW samples reveal no contamination.</p>	<p>It is observed that sediment sampling is not carried out.</p> <p>Therefore, Haryana SPCB may carry out sediment sampling and submit analysis results of CoCs, other heavy metals and general parameters.</p> <p>Haryana SPCB may also carry out few more GW samples to ascertain GW quality and submit the report.</p>
4	Palla Village, Faridabad district, Haryana-121003	PCS	<p>Site was inspected by Haryana SPCB and submitted that the said site is located at residential area</p>	<p>Haryana PCB may carry out few samples of soil/ GW in and around the</p>

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
			and no dumping of hazardous waste is observed.	residential area and submit photographs and analysis result of CoCs with general parameters & heavy metals.
5.	Autopin Colony Sector-22 , Faridabad-121002	PCS	<p>i) Inspection was carried out by Haryana SPCB followed by GW and soil sampling.</p> <p>ii) It is submitted that no dumping of hazardous waste observed at the site and also no SW body is observed around the site.</p> <p>iii) Analysis result of GW samples reveal that concentration of Chloride & TDS is found higher than prescribed limit of BIS drinking water standard. However, no contamination is reported in soil samples.</p>	Haryana SPCB may carry out few-more GW samples to ascertain the quality of GW and report of the same may be furnished to CPCB.
6.	Bajghera Village, Palam Vihar, Gurgaon, Haryana-122017	PCS	<p>i) Inspection was carried out by Haryana SPCB followed by GW, SW and soil sampling.</p> <p>ii) It is submitted that the said site is located at residential area and no dumping of hazardous waste is observed.</p> <p>iii) Analysis result of SW samples reveal color.</p> <p>iv) No contamination is reported in soil and GW samples.</p>	Haryana PCB may carry out few more samples of SW along with sediments samples and submit analysis results of chemicals of concern (CoCs), general parameters and heavy metals along with Photographs.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
7.	Bandhwadi, landfill Site, Gurgaon-122001	PCS	<p>i) Inspection was carried out by Haryana SPCB followed by GW and soil sampling.</p> <p>ii) It is submitted that the said site is located at residential area and no dumping of hazardous waste is observed.</p> <p>iii) Analysis result of GW samples reveals that concentration of Chloride & TDS is reported higher than prescribed limit of BIS drinking water standard.</p> <p>iv) No contamination is reported in soil samples.</p>	Haryana PCB may carry out few more samples of GW along with SW and sediments samples, submit analysis results of chemicals of concern (CoCs), general parameters and heavy metals along with Photographs.
8.	Agra Canal - Near Sector 25, Faridabad, Haryana-121004	PCS	<p>i) Inspection was carried out by Haryana SPCB followed by GW and soil sampling.</p> <p>ii) Analysis result of GW samples collected, reveals that concentration of Chloride & TDS is found higher than standard limit.</p> <p>iii) No contamination is reported in soil samples.</p>	As it is a canal, Haryana PCB may carry out SW & sediment sampling, and submit analysis results of CoCs with general parameters & heavy metals. Further, few more GW samples may be collected to ascertain the GW quality.
9.	Sahraul village, Sector -18, Gurgaon, Haryana, India-122015	PCS	Inspection was carried out by Haryana SPCB followed by GW and soil sampling. Analysis result of GW and soil samples reveals no contamination.	It is proposed that the site may be de-listed.
10.	New Industrial Town (NIT), Faridabad, Haryana -121001	PCS	Inspection was carried out by Haryana SPCB followed by GW and soil sampling. Analysis result of GW and soil samples reveals no contamination.	It is proposed that the site may be de-listed.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
11.	Ganesh Colony, Mehrana Village, Panipat, Haryana: 132103	PCS	Inspection was carried out by Haryana SPCB followed by sampling of GW and soil samples. Analysis result of soil, GW and SW samples reveal that no contamination.	It is proposed that the site may be de-listed.
12.	Manakpura Industrial Estate Jagadhri to Yamuna River, Yamunanagar District-135001	PCS	Inspection was carried out by Haryana SPCB followed by soil sampling. Analysis result of soil samples reveal that no contamination.	Haryana PCB may carry out GW/ SW/ sediment samples and submit report along with analysis results of CoCs, general parameters & heavy metals and photographs.
13.	Open Space in front of 360E PACE City -2, Sector 37- B Gurgaon-122002	CS	<p>i) Inspection was carried out by Haryana SPCB followed by sampling of GW, SW and soil.</p> <p>ii) Analysis result of SW samples reveal that the concentration of Chromium, colour and O&G is higher than prescribed inland-surface water standard.</p> <p>iii) Analysis result of soil and GW samples reveal that no contamination.</p>	<p>It is observed that sediment sampling is not done.</p> <p>Haryana SPCB may carry out preliminary investigation of the site and submit the report to CPCB at the earliest.</p>
14.	Near Gayatri Automation, PACE City -2, Sector 37 Gurgaon-122002	PCS	Site was inspected by Haryana SPCB and submitted that the said site is located at residential area and no dumping of hazardous waste is observed.	<p>It is observed that sampling of soil/ GW/ SW/ sediment is not done.</p> <p>Therefore, Haryana SPCB may carry out sampling of soil/ GW/ SW/ sediment around the residential area and submit report along with analysis results of chemicals of</p>

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
				concern (CoCs), general parameters & heavy metals and photographs.
15.	Pinjore-Baddi Highway from Village Kona to Maranwala, Panchkula - 134102	PCS	Inspection was carried out by Haryana SPCB followed by SW and soil sampling. During inspection, MSW dumps as well as scrap dealer activities were observed.	It is observed that analysis result of GW and soil sample is not submitted. Therefore, Haryana PCB may submit analysis result of CoCs with general parameters and heavy metals of GW samples collected. If analysis report exceeds standards/ levels, detailed site investigation may be carried out.
16.	Nalla Near Sector 22, Faridabad, Haryana-121002	PCS	<ul style="list-style-type: none"> i) Inspection was carried out by Haryana SPCB followed by GW and soil sampling. ii) It is submitted that the said site is located at residential area and no dumping of hazardous waste is observed. iii) Analysis result of GW samples reveals that concentration of Chloride & TDS is reported higher than prescribed standard. iv) Analysis result of soil samples reveals that no contamination. 	As it is drain (Nalla), Haryana PCB may carry out SW and sediment sampling around the residential area and submit inspection report along with analysis results of CoCs with general parameters & heavy metals and photographs. Further, few more GW samples may be collected to ascertain the GW quality.
17.	Bhindwas Bird Sanctuary, Jhajjar, Haryana-124507	PCS	i) As per earlier report submitted by Haryana SPCB.	Haryana PCB may carry out GW and soil sampling around the premises

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Haryana PCB	Observations/ Suggestions by CPCB
			ii) Analysis result of SW samples reveals no contamination except coliform counts . iii) Analysis result of sediment samples reveals no contamination.	and submit report along with analysis results of CoCs with general parameters & heavy metals and photographs

Himachal Pradesh

Himachal Pradesh SPCB has submitted action taken report vide its letter dated 19.08.2020 for following 06 probable/contaminated sites in Himachal Pradesh. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by HPPCB	Observations/ Suggestions by CPCB
1.	Effluent Drain, Housing Board Phase-III, Baddi, Himachal Pradesh	CS	HPPCB had carried out site inspection and submitted the following findings: <ul style="list-style-type: none"> - No hazardous waste was found at the site. - Soil, SW and GW samples collected, and analysis result reveals no contamination. - However, in Sediment sample, Cadmium & Hexavalent-Chromium was reported higher than screening level w.r.t. Agricultural land use. 	HPPCB may carry out preliminary site investigation based on the reference document on 'Identification, Inspection and Assessment of Contaminated Sites' and submit report to CPCB.
2.	Parwanoo Block, Solan District, Himachal Pradesh-173212	PCS	HPPCB had carried out site inspection and submitted the following findings: <ul style="list-style-type: none"> - No hazardous waste was found at the site. - Soil, SW, Sediment and GW samples collected, analysis 	It is proposed that the said site may be de-listed .

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by HPPCB	Observations/ Suggestions by CPCB
			results reveal that no contamination.	
3	Kala Amb, Trilokpuri road, Himachal Pradesh-173030	PCS	HPPCB had carried out site inspection and submitted the following findings: <ul style="list-style-type: none"> - No hazardous waste was found at the site. - Soil, SW, and Sediment samples collected, analysis results reveal that no contamination. - No contamination is in GW sample. However, COD was reported. 	HPPCB may carry out few-more GW samples to ascertain the quality of GW and report of the same may be furnished to CPCB.
4	River Markanda, Kala Amb, Sirmour, Himachal Pradesh-173030	PCS	HPPCB had carried out site inspection and submitted the following findings: <ul style="list-style-type: none"> - No hazardous waste was found at the site. - Soil, SW, and sediment samples carried out, analysis results reveal that no contamination. - No contamination is in GW sample. However, COD was reported. 	HPPCB may carry out few-more GW samples to ascertain the quality of GW and report of the same may be furnished to CPCB.
5.	River Kaushalya, Village Khadeen, Parwaanoo Block, Solan District, Himachal Pradesh-173212	PCS	HPPCB had carried out site inspection and submitted the following findings: <ul style="list-style-type: none"> - No hazardous waste was found at the site. - Soil, SW, sediment and GW samples collected, analysis results reveal that no contamination. 	It is proposed that the said site may be de-listed .
6.	Open area along Sandholi Nala, Opposite Keshav Auto, Baddi Nalagarh	PCS	HPPCB had carried out site inspection and submitted the following findings: <ul style="list-style-type: none"> - No hazardous waste was found at the site. 	HPPCB may carry out preliminary site investigation based on the reference document on 'Identification,

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by HPPCB	Observations/ Suggestions by CPCB
	Highway NH-21A-173205		<ul style="list-style-type: none"> - Soil, GW, Sediment, and SW samples collected, analysis results of Soil & SW reveal that no contamination. - However, sediment samples reveals contamination with Nickel, Chromium & Cadmium. 	Inspection and Assessment of Contaminated Sites' and submit report to CPCB.

Jharkhand

Jharkhand PCB has communicated action taken reports for following 14 probable/contaminated sites vide its email communication dated 03.12.2020 and letter dated 29.07.2020 as per CPCB format. Accordingly, the reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Jharkhand PCB	Observations/ Suggestions by CPCB
1.	Roro hills, Jharkhand - 833201	CS	<ul style="list-style-type: none"> i. Detailed investigation report on "Rehabilitation of Roro abandoned asbestos mines" along with remediation status as per direction of Hon'ble NGT is submitted. ii. In was informed that, remedial action is taken by Dept. of Mining, Jharkhand. 	Jharkhand PCB may monitor progress or remediation works, and status report may be updated from time to time at website and submit to CPCB.
2	Manikui-Chandil Swarnarekha River Polluted Site, Seraikella-Kharswan, Jharkhand	CS	<ul style="list-style-type: none"> i. Jharkhand PCB has inspected the site followed by sampling of surface water. ii. Analysis result reveals no contamination. 	Jharkhand PCB may carry out sampling of soil/ sediment/ GW and submit analysis results of CoCs with general parameters and heavy metals.
3	Shib Ghat Jugsalai Kharkai River Contaminated Site,	PCS		

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Jharkhand PCB	Observations/ Suggestions by CPCB
	Jamshedpur, Jharkhand-831001			
4	Ratanpur Raghunathpur Kanki, Seraikella-Kharswan, Jharkhand-832401	PCS		
5.	Chasnala - Damodar River Polluted Site Dhanbad Jharkhand-826001	PCS	<p>i. Jharkhand PCB has inspected the site followed by sampling of surface water* and sediment.</p> <p>ii. Analysis result reveals no contamination.</p>	<p>Jharkhand PCB has not carried out sediment sampling.</p> <p>Therefore, Jharkhand PCB may carry out sediment sampling and submit analysis results of CoCs with general parameters and heavy metals.</p>
6.	Domohani Kharkai River Jamshedpur, Jharkhand-831001	PCS	<p>i. Jharkhand PCB has inspected the site followed by sampling of surface water.</p> <p>ii. Analysis result reveals no contamination.</p>	<p>Jharkhand PCB may carry out sampling of soil/ sediment/ GW and submit analysis results of CoCs with general parameters and heavy metals.</p>
7.	Lupungdih Subarnarekha River Polluted Site, East Singhbhum Jharkhand-831001	PCS	<p>As per earlier report*, it was submitted that assessment work is awarded to M/s SGS India Pvt. Ltd. Analysis results are awaited.</p>	<p>Jharkhand PCB may submit analysis results of CoCs with general parameters and heavy metals of collected soil/ sediment/ GW/ SW samples.</p>
8.	Sindri - Damodar Polluted Site Dhanbad-826001	PCS	<p>i. Jharkhand PCB has inspected the site followed by sampling of surface water* and sediment.</p> <p>ii. Analysis result reveals no contamination.</p>	<p>Jharkhand PCB has not carried out sediment sampling.</p> <p>Therefore, Jharkhand PCB may carry out sediment sampling and submit analysis results of CoCs with general parameters and heavy metals.</p>
9.	Kandra Polluted Site, Seraikella-Kharswan,	PCS	<p>i. Jharkhand PCB has inspected the site followed by sampling of</p>	<p>Jharkhand PCB may submit analysis results of CoCs with general parameters and</p>

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Jharkhand PCB	Observations/ Suggestions by CPCB
	Jharkhand-831001		<p>surface water and sediment.</p> <p>ii. Analysis result reveals no contamination.</p>	heavy metals of collected soil and GW samples.
10.	Ghatshila, Subarnarekha River, East Singhbhum, Jharkhand-831001	PCS	Jharkhand PCB has inspected the site followed by sampling of groundwater. However, analysis result is not submitted.	Jharkhand PCB may carry out sampling of soil/SW/GW/ sediment/ waste and submit analysis results of CoCs with general parameters & heavy metals along with site visit Photographs.
11.	Pataratu Thermal Power Plant, Jharkhand Electricity Board, Paratu Village Near Ranchi-834002	PCS	As per previous report*, site was inspected Jharkhand PCB and submitted that the said power plant is undertaken by M/s Pataratu Vidyut Utpadan Nigam, which is under construction. However, sampling was not done.	Jharkhand PCB may carry out sampling of soil/SW/GW/ sediment/ waste and submit analysis results of CoCs with general parameters & heavy metals along with site visit Photographs.
12.	Chandrapura Thermal Power Station DVC Bokaro Jharkhand - 827001	PCS	<p>i. Site was inspected by Jharkhand PCB followed by SW and sediment sampling.</p> <p>ii. It is also submitted that power-plant ash pond is near to the location and seepage flow from this pond to river may be occurred.</p> <p>iii. Analysis result of SW and sediment reveals no contamination.</p>	Jharkhand PCB may submit analysis results of CoCs with general parameters and heavy metals of collected soil and GW samples.
13.	Adityapur Ind. Area, Near Jamshedpur, Behind Pepsi Factory, Ranchi -834002	PCS	<p>i. Site was inspected by Jharkhand PCB followed by SW and GW sampling.</p> <p>ii. It is also submitted that factory of M/s PepsiCo is situated at the immediate of the site.</p>	Jharkhand PCB may carry out detailed site investigation and submit report to CPCB.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Jharkhand PCB	Observations/ Suggestions by CPCB
			iii. Analysis result of SW reveals no contamination. iv. Analysis result of groundwater reveal about contamination with TDS, Lead & Chloride.	
14.	Sonari Chatt Ghat Subarnarekha River Polluted, Jamshedpur, Jharkhand-831001	PCS	As per earlier report*, it was submitted that assessment work is awarded to M/s SGS India Pvt. Ltd. Analysis results are awaited.	Jharkhand PCB may submit analysis results of CoCs with general parameters and heavy metals of collected soil/ sediment/ GW/ SW samples.

***Note:** Previous report is referred to CPCB summary report submitted before Hon'ble NGT on 30.06.2020.

Karnataka

It is submitted that Karnataka PCB has communicated vide its letters dated 29.10.2020 & 01.09.2020 regarding action initiation for 25 probable/contaminated sites identified in Karnataka; wherein it is stated that Board has awarded the investigation work to a Consultant i.e. M/s Environmental Management & Policy Research Institute (EMPRI), Bangalore.

Kerala

Kerala State Pollution Control Board (KSPCB) has submitted action taken report for following 11 probable/contaminated sites vide its emails dated 16.09.2020 and 29.10.2020. Accordingly, the reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/ PCS	Action taken/Initiated by Kerala PCB	Observations/ Suggestions by CPCB
1.	Kuzhikandom Thodu (Creek), Kerala	CS	DPR is completed under NCEF project of MoEF&CC and CPCB. Tendering process is under progress for execution of remediation work by Kerala State/ Kerala SPCB.	Kerala SPCB may monitor remediation works, once initiated and submit monthly or quarterly progress reports.
2.	Edayar, Edayattuchal Kochi, Kerala (in & around the premises of	CS	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of	Since hazardous waste is still lying at the site and Remediation work is not yet initiated,

S. No.	Name of the Site	CS/PCS	Action taken/Initiated by Kerala PCB	Observations/Suggestions by CPCB
3.	M/s. Binani Zinc Ltd.) Edayar, Chakkarachal Kochi, Kerala (in & around the premises of M/s. Binani Zinc Ltd.)	CS	tender document to State of Kerala and Kerala SPCB for execution of Remediation work.	Kerala SPCB may direct responsible party to lift and disposed of waste from the said sites in an environmental sound manner followed by remediation as per the DPR prepared by CPCB. Further, Kerala SPCB may monitor the remediation works executed by responsible party and submit monthly or quarterly progress reports.
4.	Vadavathoor, Kottayam	CS	Site was inspected by Kerala SPCB and it is informed that the spot was earlier used as solid waste dumping yard of Kottayam municipality, and it is not operational since 2015. Sampling of soil & GW has carried out and analysis result reveals as below: i. In GW Mercury , and Total Coliform is reported higher than prescribed limit of BIS drinking water standard and also reported slightly acidic in nature. Soil is contaminated with Chromium & Nickel .	Kerala PCB may carry out detailed site investigation and submit the report to CPCB.
5.	Vembanad (Vembanad Kayal or Vembanad Kol), Kottayam, Kerala-686001	PCS	i. Site was inspected by Kerala SPCB and identified as wastewater drainage at Aroor, Alappuzha. However, no hazardous waste generating industries	Kerala SPCB may carry out few more sampling of sediment and SW and submit analysis results of CoCs,

S. No.	Name of the Site	CS/ PCS	Action taken/Initiated by Kerala PCB	Observations/ Suggestions by CPCB
			<p>are found near this point.</p> <p>ii. SW is collected. Analysis result reveals the contamination with Color and Total Coliform.</p>	<p>general parameters and heavy metals.</p>
6.	Meenachil River, Kottayam, Kerala	PCS	<p>Site is identified by Kerala SPCB as a spot in Arabian sea at 600 m from the shore at Alappuzha.</p> <p>Hence, no sampling of SW, sediment is carried out.</p>	<p>Kerala SPCB may inspect the downstream of the river followed by sediment & SW sampling and submit inspection reports containing site visit photographs and analysis results of CoCs, general parameters and heavy metals of sediment & SW samples.</p>
7.	Ashtamudi Lake, Kollam District, Kerala-691602	PCS	<p>i. Kerala SPCB has inspected the site followed by sampling of SW and sediment.</p> <p>ii. For Sediment, analysis was done for Cadmium only and it reveals no contamination.</p> <p>iii. Analysis results of SW samples reveal about contamination of TDS, sulphate & chloride, which may be due to marine environment. High coliform count is also reported.</p>	<p>Kerala SPCB may carry out few more SW samples and submit analysis results of CoCs, general parameters and heavy metals.</p> <p>Further, sediment sampling may be carried out for analysis of general parameters and heavy metals.</p>
8.	Parvathy Puthanar, Thiruvananthapuram, Kerala-695001	PCS	<p>i. Site is inspected by Kerala SPCB followed by SW sampling</p> <p>ii. A sewage drainage was identified beside railway tracks.</p>	<p>Kerala SPCB may carry out sediment, soil, GW and SW samples & submit analysis results of CoCs, general parameters and heavy metals.</p>

S. No.	Name of the Site	CS/ PCS	Action taken/Initiated by Kerala PCB	Observations/ Suggestions by CPCB
			iii. For SW, analysis was done for Cadmium only and it reveals no contamination.	
9.	Eloor Industrial area, Cochin, Kerala-683501	PCS	i. Site was inspected by Kerala SPCB followed by GW & soil sampling. ii. Analysis result of GW reveals no contamination. iii. For soil samples, analysis was done for CoCs only and result reveals no contamination.	Site may be de-listed.
10.	Bramhpuram, Kochi-682303	PCS	i. Site is inspected by Kerala SPCB followed by soil sampling. ii. Analysis was done for CoC only and result reveals no contamination.	Kerala SPCB may carry out sampling of sediment/ SW/ GW and submit analysis results of CoCs, general parameters and heavy metals. Further, soil sampling may be carried out for analysis of general parameters and heavy metals.

Madhya Pradesh

Madhya Pradesh Pollution Control Board (MPPCB) has submitted action taken report vide letter dated 29.10.2020 for following 20 probable/contaminated sites in Madhya Pradesh. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
1.	M/s Grasim Chemical, Grasim Nagar, Nagda, Madhya Pradesh	PCS	*Site is inspected by MPPCB and accordingly, carried out soil and GW samples. Analysis result of GW samples reveals no contamination. Soil samples collected, analysis results reveal that concentration	MPPCB may collect few more soil sample to ascertain the soil quality and extent of contamination and submit report to CPCB.

S. No.	Name of the Site	CS/PCS	Action taken/initiated by MPPCB	Observations/Suggestions by CPCB
			of Sulphate, Chloride and Iron is besides high. However, no screening/response level is available for the same.	
2.	Sajjan Chemicals -Plot No ; 54 E dosigoan Industrial area, Ratlam, Madhya Pradesh	CS	<p>i) Detailed site investigation completed under NCEF project, wherein CPCB is implementing agency. DPR is under progress.</p> <p>ii) As per detailed site investigation carried out, it is revealed that GW is contaminated with color, TDS Chloride and Sulphate.</p> <p>iii) Hazardous waste is still lying at the premises.</p>	<p>After finalization of DPR, MPPCB may direct responsible party to lift and disposed of the waste laying at pit through environmental safe manner followed by remediation works.</p> <p>Further, MPPCB may monitor the remediation works executed by responsible party and submit monthly or quarterly progress reports.</p>
3.	Sajjan chemical Pvt Ltd (Plot No -61 B, Dosigaon Industrial Area, Ratlam)	CS	<p>(i) Detailed site investigation completed under NCEF project, wherein CPCB is implementing agency. DPR is under progress.</p> <p>(ii) As per detailed site investigation carried out, it is revealed that GW is contaminated with color, TDS Chloride and Sulphate.</p> <p>i. Hazardous waste had been lifted and disposed through TSDF.</p>	<p>After finalization of DPR, MPPCB may direct responsible party to execute remediation works.</p> <p>Further, MPPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.</p>
4.	M/s Jayant Vitamin, Ratlam	CS	<p>(i) Detailed site investigation completed under NCEF project, wherein CPCB is implementing agency. DPR is under progress.</p> <p>(ii) As per detailed site investigation carried out, it is revealed that GW is contaminated with color,</p>	<p>After finalization of DPR, MPPCB may direct responsible party to dispose of through environmentally sound mechanism the old industrial equipment and chemical storage tanks from the said</p>

S. No.	Name of the Site	CS/PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
			<p>TDS Chloride and Sulphate.</p> <p>(iii) No historical waste dump was found, except old industrial equipments and chemical storage tanks as per detailed investigation report.</p>	<p>premises followed by remediation works.</p> <p>Further, MPPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.</p>
5.	Indo Zinc, Plot-79, Sector -3, Pithampur, Dist-Dhar, Madhya Pradesh	PCS	<p>MPPCB has inspected the site followed by soil and GW sampling.</p> <p>i. Analysis result reveals as below:</p> <ul style="list-style-type: none"> - soil is contamination with Zinc. - In GW samples TDS is reported higher than acceptable limit of BIS. COD is also reported in the samples. 	MPPCB may carry out detailed site investigation and submit report to CPCB.
6.	Atal Ayub Nagar, Near UCIL factory, Bhopal-462001	PCS	<p>MPPCB inspected the site followed by soil and GW sampling.</p> <p>i. Analysis result reveals as below:</p> <ul style="list-style-type: none"> - soil is contamination with Arsenic. - In GW samples Copper, Nitrate and TDS are reported higher than acceptable limit of BIS. COD is also reported in the samples. 	MPPCB may carry out detailed site investigation and submit report to CPCB.
7.	Kainchi Chhola colony, Bhopal-462001	PCS	<p>i. The said area falls under jurisdiction of residential zone.</p> <p>ii. Analysis of GW samples collected, TDS and Chloride is reported higher than acceptable limit of</p>	As it is observed that heavy metals in soil samples collected were analysed by using TCLP extraction method, whereas threshold values (w.r.t.

S. No.	Name of the Site	CS/PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
			<p>BIS. COD is also reported in the samples</p> <p>iii. Soil samples collected, analysis result of carbamate (pesticides) reveals no contamination.</p>	<p>total concentration) need to be reported.</p> <p>Therefore, soil sample may be re-analysed for heavy metals.</p> <p>Further, MPPCB may carry out few more GW samples to ascertain the quality of GW and submit report to CPCB.</p> <p>If analysis report exceeds standards/levels, detailed site investigation may be carried out.</p>
8.	Garib Nagar, Bhopal-462001	PCS	MPPCB inspected the site followed by soil and GW sampling.	As it is observed that heavy metals in soil samples were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported.
9.	Blue Moon & Nawab Colony, Bhopal-462001	PCS	<p>i. Analysis result reveals as below:</p> <ul style="list-style-type: none"> - soil is contamination with Trichloromethane (VOC). - In GW samples TDS is reported higher than acceptable limit of BIS. COD is also reported in the samples. 	<p>Soil sample may be analysed for heavy metals.</p> <p>Further, MPPCB may carry out few more GW samples to ascertain the quality of GW and submit report to CPCB.</p>
10.	New Arif Nagar, Bhopal-462001	PCS	<p>i. The said area falls under jurisdiction of residential zone.</p> <p>ii. Analysis of GW samples collected, TDS is reported higher than acceptable limit of BIS. COD is also reported in the samples</p> <p>iii. Soil samples collected, analysis result of</p>	As it is observed that heavy metals in soil samples collected were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported.

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
			carbamate (pesticides) reveals no contamination.	Therefore, soil sample may be re-analysed for heavy metals. Further, MPPCB may carry out few more GW samples to ascertain the quality of GW and submit report to CPCB.
11.	Shiv Nagar, near Hindustan Petroleum depot, Bhopal--462001 Shakti Nagar, Near Arif Nagar, Near Union Carbide factory, Bhopal	PCS	i. The said area falls under the jurisdiction of residential zone. ii. Analysis of GW samples collected, TDS is reported higher than acceptable limit of BIS. COD is also reported in the samples	As it is observed that heavy metals in soil samples collected were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported. Therefore, soil sample may be re-analysed for heavy metals. Further, MPPCB may carry out few more GW samples to ascertain the quality of GW and submit report to CPCB.
12.	Mandideep Industrial area, Mandideep, Raisen-462040	PCS	*Site is inspected by MPPCB and accordingly, carried out GW and SW samples from nearest Domestic Drain. However, analysis results is awaited. i. GW samples collected, analysis result reveals no contamination. ii. Soil samples collected, analysis results reveal that concentration of Sulphate, Chloride and Iron is besides high. However, no screening/response level is available for the same.	As it is observed that heavy metals in soil samples were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported. MPPCB may re-analysis of soil samples for heavy metals including CoCs. If analysis report of samples collected exceeds the limits/ standards, detailed site investigation may be carried out and report

S. No.	Name of the Site	CS/PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
				of the same be provided to CPCB.
13.	Ratlam Industrial Area-457001	PCS	MPPCB inspected the site followed by soil and GW sampling. i. Analysis result reveals as below: - soil is contamination with Arsenic . - In GW samples Arsenic, Color, Chloride, Sulphate, and TDS are reported higher than acceptable limit of BIS. COD is also reported in the samples.	MPPCB may carry out detailed site investigation and submit report to CPCB.
14.	Post Vindhyan Nagar, Dist. Sangruli, MP-486885	PCS	*MPPCB inspected the site followed by soil and GW sampling. Analysis result of GW samples reveals no contamination.	*As it is observed that heavy metals in soil samples were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported. MPPCB may re-analysis of soil samples for heavy metals including CoCs. If analysis report of samples collected exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
15.	M/s Union carbide (UCIL), J.P. Nagar, Bhopal, Madhya Pradesh 462001	CS	i. GW samples collected, analysis result reveals no contamination. ii. Soil samples collected, analysis result of	As it is observed that heavy metals in soil samples collected were analysed by using TCLP extraction method, whereas threshold values (w.r.t.

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
			carbamate (pesticides) reveals no contamination.	total concentration) need to be reported. Therefore, soil sample may be re-analysed for heavy metals.
16.	M/s Boardia Chemicals Pvt Ltd. Ratlam, Madhya Pradesh-457001	PCS	MPPCB inspected the site followed by soil and GW sampling. i. Analysis result reveals as below: - Soil is contamination with Arsenic and Zinc . - In GW samples Color, Chloride and TDS are reported higher than acceptable limit of BIS. COD is also reported in the GW samples.	MPPCB may carry out detailed site investigation and submit report to CPCB.
17.	M/S Beta Naphthol-village Maksi, Shajapur Dist, 465106	PCS	*MPPCB inspected the site followed by soil and GW sampling. Analysis result of GW samples reveals no contamination.	*As it is observed that heavy metals in soil samples were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported. MPPCB may re-analysis of soil samples for heavy metals including CoCs. If analysis results of samples collected exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
18.	Deoguradiya (Municipal landfill) Site,	PCS	i. The said area falls under the jurisdiction of residential zone.	MPPCB may carry out few more GW samples to ascertain the quality

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by MPPCB	Observations/ Suggestions by CPCB
	Near Devguradia, Indore -452001		ii. Samples of soil and GW collected, analysis result reveal: <ul style="list-style-type: none"> - In soil no contaminated is reported. - In GW samples, Chloride and TDS are reported higher than acceptable limit of BIS. COD is also reported in the GW samples. 	of GW and submit report to CPCB.
19.	Solar Evaporation Ponds outside UCIL premises, Bhopal	CS	i. GW and SW samples collected, analysis result reveals no contamination. ii. Soil samples collected, analysis result of carbamate (pesticides) and VOC reveals no contamination.	As it is observed that heavy metals in soil samples collected were analysed by using TCLP extraction method, whereas threshold values (w.r.t. total concentration) need to be reported. Therefore, soil sample may be re-analysed for heavy metals.
20.	Dabli, Mangliya, Indore, MP	CS	i. CPCB vide letter dated 10.01.2020 issued directions u/s 18(1) of Water Act, 1974 to MPPCB regarding oil contamination due to leaking of underlines pipe lines. As Oil & Grease conc. in GW sample was reported as 1 mg/L (BIS limit for Mineral oil in Drinking water is 0.5 mg/L). ii. MPPCB has inspected the site followed by soil and GW sampling. ii. Analysis result of GW samples reveals that odor of Mild-Petroleum products along with TDS.	As Petroleum products' smell is reported in GW samples; MPPCB may analysis few more parameters such as TPH, GRO, DRO & BTEX in GW and soil samples collected from same locations to ascertain the level and extent of contamination in GW & soil and submit the report to CPCB.

S. No.	Name of the Site	CS/PCS	Action taken/initiated by MPPCB	Observations/Suggestions by CPCB
			iv. Analysis result of heavy metals in soil samples reveals no contamination.	

Note: Previous report is referred to CPCB summary report submitted before Hon'ble NGT on 24.06.2020.

Maharashtra

Maharashtra Pollution Control Board (MPCB) has submitted action taken report on 06 probable/contaminated sites vide its email communications dated 01.07.2020 and 18.11.2020. Accordingly, the reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/PCS	Action taken/initiated by MPCB	Observations/Suggestions by CPCB
1.	Mithi River, Mumbai, Maharashtra	CS	MPCB issued direction u/s 5 of E(P)A 1986 to Municipal Corporation of Greater Mumbai (MCGM). The work of preliminary site assessment is awarded to CSIR-NEERI and proposal is submitted.	MPCB has not provided inspection report along with sampling and analysis details. Therefore, MPCB may submit the compliance status of directions issued to MCGM and status report on assessment works.
2.	M/s Godavari Bio-Refineries, Ahmed Nagar District, Maharashtra	CS	Contaminated groundwater is being remediated by applying Bioremediation technique since September, 2017 and the same is underway.	MPCB should monitor progress status report may be updated at website and submit to CPCB from time to time.
3	Deonar, Mumbai, Maharashtra 400088	PCS	MPCB has awarded the assessment work to CSIR-NEERI. The observation is given as below: (i) MSW was being dumped at the site. No processing unit, Leachate collection and treatment plant was observed. The said dumping site is surrounded by slums	MPCB may collect sediment samples from those points wherein SW sampling was carried out and submit analysis results of CoCs, general parameters & heavy metals along of Soil, SW, Sediment & GW samples. Site assessment report is awaited. MPCB may expedite site assessment work and

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by MPCB	Observations/ Suggestions by CPCB
			<p>towards the West and Thane Creek towards the East.</p> <p>(ii) Sampling of soil, GW and surface-water was carried out.</p> <p>(iii) Analysis results are awaited.</p>	submit the report to CPCB at the earliest.
4	Tarapur Industrial area, Tarapur, Thana dist.-401504, 401506	PCS	MPCB has awarded the site assessment work to CSIR-NEERI and work is under progress. Further, MPCB requested as below:	Site assessment report is awaited. MPCB may expedite site assessment work and submit the report to CPCB at the earliest.
5.	Nashik, MIDC (Industries located in MIDC Area)	PCS	<ul style="list-style-type: none"> - Visit to all sites for post monsoon reconnaissance, collection of surrounding details, especially for Kalyan, and Tarapur sites. 	
6.	Karavale village, Kalyan, Maharashtra	CS	<ul style="list-style-type: none"> - Post monsoon sampling at all four sites (December 2020-January 2021) - Pre monsoon sampling at all four sites (April-May 2021) - Submission of the final report with a clear and scientific conclusion on the status of contamination and further course of action needed. 	

Odisha

Odisha SPCB has informed vide email dated 03.11.2020 that the submission of the inspection reports of the probable/contaminated sites in Odisha will be delayed for 02 months due to prevailing Covid-19 pandemic situation. A copy of email communicated dated 03.11.2020 is annexed at **Annexure-X**.

The status of on-going remediation works are given below:

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by OSPCB	Observations/ Suggestions by CPCB
1.	Dumpsite JCL-I (Outside the Premises Of M/S Jayshree Chemicals Ltd Near Rushikulya River)	CS	DPR is prepared under NCEF project of MoEF&CC and CPCB. Remediation work has been initiated. Progress is as below:	Odisha SPCB may monitor the remediation works as per the DPR.
2.	Dumpsite JCL-III (Outside the Premises Of M/S Jayshree Chemicals Ltd Near Rushikulya River)	CS	<ul style="list-style-type: none"> - Unit had constructed new guard pond for storage of treated effluent. 	Responsible party may be directed to submit monthly or quarterly progress reports.
3.	Jayashree Chemicals, Ganjam	CS	<ul style="list-style-type: none"> - NOC obtained from CGWB for installation of abstraction wells to remediate groundwater as per DPR. - OSPCB has directed unit to set-up New secured landfill to dispose of hazardous waste as a part of remediation activity. 	
4.	Site OCL-I, ORICHEM abandoned site (inside the premises of M/s Orichem Ltd and also outside the boundary of wall), Talcher, Orissa	CS	DPR is prepared under NCEF project. Accordingly, CPCB communicated the final DPR along templates of tender document to State of Odisha and Odisha SPCB for execution of Remediation work.	

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by OSPCB	Observations/ Suggestions by CPCB
				the DPR prepared by CPCB at the earliest. Further, Odisha SPCB may monitor the remediation works executed by responsible party and submit monthly or quarterly progress reports.

Punjab

Punjab Pollution Control Board (PPCB) has submitted action taken report vide email/letter dated 01.11.2020 as per the format of "Preliminary Investigation Report on contaminated sites (CS) / probable contaminated sites (PCS)" provided by CPCB for following 9 probable/contaminated sites in Punjab. Accordingly, the reports were examined and made the following observations and suggestions is as below:

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Punjab PCB	Observations/ Suggestions by CPCB
1.	Basti Sheikh, Jalandhar	CS	PPCB had inspected the MSW dumpsite and carried out soil and GW sampling. Analysis result reveals that: (i) GW is contaminated with color, Manganese and TDS (ii) Soil is contaminated with Chromium.	Punjab PCB may initiate detailed site investigation and submit the progress report to CPCB.
2.	Hambran Road MSW Dump Site, Ludhiana	CS	PPCB had inspected the MSW dumpsite followed by soil and GW sampling. Analysis result reveals that GW is contaminated with color.	PPCB may carry out i. Few more GW samples to ascertain the GW quality of the site. ii. Sampling of soil/sediment/SW and submit report including analysis results of CoCs, general parameters

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Punjab PCB	Observations/ Suggestions by CPCB
				and heavy metals at the earliest.
3.	Buddha Nullah, Ludhiana, Punjab	CS	<p>PPCB had inspected the site and carried out soil, SW and GW sampling.</p> <p>Analysis result reveals that:</p> <p>a) In soil samples, Zn, Ni & Chromium are exceeded with the screening levels.</p> <p>b) In SW sample, higher color is reported.</p>	<p>It is observed that GW samples collected, analysis report of the same is not submitted.</p> <p>Therefore, Punjab PCB may carry out detailed site investigation and submit progress of the same to CPCB from time to time. Sampling of sediment component and analysis result of GW samples may also be included.</p>
4.	Mahaluxmi Orgo Chemical Industries, Nabha Road, Bhawanigarh, Sangrur	CS	<p>M/s Mahaluxmi Orgo Chemical industries was earlier in operation and was involved in the manufacturing of H-Acid. However, the Industry had closed down its operations and there are no industrial activities at this site. Further, PPCB had inspected and carried out soil and GW sampling.</p> <p>Analysis result reveals that:</p> <p>(i) No contamination is reported in soil samples.</p> <p>(ii) In GW samples, colour, Copper, fluoride, TDS, sulphate and nitrate are reported higher than acceptable limit of BIS.</p>	Punjab PCB may initiate detailed site investigation and submit the progress report to CPCB.
5.	Tajpur road MSW dump site, Ludhiana	CS	<p>PPCB had inspected the MSW site and carried out soil and GW sampling.</p> <p>Analysis result reveals that:</p>	Punjab PCB may initiate detailed site investigation and submit the report to CPCB.

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Punjab PCB	Observations/ Suggestions by CPCB
			(i) In GW samples, colour and TDS are reported higher than acceptable limit of BIS. (ii) Soil is contaminated with Cu and As .	
6.	PSIEC Leather Complex, Jalandhar, Punjab	CS	PPCB had inspected the site and carried out soil and GW sampling. Analysis result reveals that: (i) In GW samples, colour is reported higher than acceptable limit of BIS. (ii) No contamination is reported in soil samples.	Punjab PCB may carry out few more samples of GW and submit the report to CPCB.
7.	Kala Sanghia Drain, Jalandhar, Punjab144623	PCS	PPCB had inspected and carried out soil, SW, and GW sampling. Analysis result reveals that: (i) Colour is reported in GW samples. (ii) In soil samples, Chromium is exceeded with the screening levels (w.r.t. agriculture/ residential land-use). (iii) In SW samples, Color is exceeded with prescribed standards/ levels.	It is observed that sediment sampling not done wherein SW samples carried out. Therefore, Punjab PCB may carry out detailed site investigation and submit progress of the same to CPCB from time to time. Sampling of sediment component may also include.
8.	Nasrali Village, Mandi Gobindgarh-147301	PCS	PPCB had inspected the site and carried out soil, SW, and GW sampling. Analysis result reveals that:	It is observed that sediment sampling not done wherein SW samples carried out. Therefore, Punjab PCB may carry out detailed site investigation and submit

S. No.	Name of the Site	CS/ PCS	Action taken/initiated by Punjab PCB	Observations/ Suggestions by CPCB
			<ul style="list-style-type: none"> - In soil samples, Arsenic is exceeded with the screening levels. - In GW samples, Acidic pH, TDS and Nitrate are reported higher than acceptable limit of BIS. - In SW samples, slightly Acidic in nature is reported. 	progress of the same to CPCB from time to time. Sampling of sediment component may also include.
9.	Ajnali Village, Mandi Gobindgarh, Punjab.- 147301	PCS	<p>PPCB had inspected the site and carried out soil, SW, and GW sampling.</p> <p>Analysis result reveals that:</p> <ul style="list-style-type: none"> - In soil samples, Cadmium is exceeded with the screening levels. - In GW samples, TDS is reported higher than acceptable limit of BIS. - Nitrate in SW sample is found as exceeding than the prescribed limits. 	<p>It is observed that sediment sampling not done wherein SW samples carried out.</p> <p>Therefore, Punjab PCB may carry out detailed site investigation and submit progress of the same to CPCB from time to time. Sampling of sediment component may also include.</p>

Rajasthan

Rajasthan State Pollution Control Board (RSPCB) has submitted action taken report for following 11 probable/contaminated sites vide its letter dated 11.09.2020. Accordingly, the reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Rajasthan PCB	Observations/ Suggestions by CPCB
1.	Amanishah nalla, Sanganer Industrial Area, Jaipur	CS	<p>Site is inspected by RSPCB and informed that hazardous wastes is not observed at the site.</p> <p>SW sampling is carried out and analysis result reveals</p>	RSPCB may carry out few more SW samples to ascertain the quality and extent of contamination in SW.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Rajasthan PCB	Observations/ Suggestions by CPCB
			contamination with BOD & COD .	RSPCB may also carry out sampling of sediment and submit report including analysis results of CoCs, general parameters and heavy metals at the earliest.
2.	Village Bichhadi, Block Girva, Rajasthan	CS	Site is inspected by RSPCB and informed that the issue is Sub judge before the Hon'ble Supreme Court. GW Sampling is carried out and analysis result reveals that concentration of TDS, Chloride, Iron, Calcium, Magnesium are in exceeded than the prescribed limits of BIS. COD is also reported.	It is observed that soil/ SW/sediment sampling is not carried out. RSPCB may carry out preliminary investigation of the site along with sampling of all matrix based on the Reference document of CPCB and accordingly submit the report to CPCB.
3	Mewar Industrial area, University New Campus Road, Udaipur, Rajasthan- 313001	PCS	i) Site is inspected by RSPCB and informed that hazardous wastes is not observed at the site. ii) Sampling of GW is carried out and analysis result reveals that concentration of Nickel & TDS are in exceeded than the prescribed limits of BIS. COD is also reported.	RSPCB may carry out preliminary investigation of the site along with sampling of all matrix based on the Reference document of CPCB and accordingly submit the report to CPCB.
4	Jaitpur Village, Rohat Block, Pali, Rajasthan- 306421	PCS	RSPCB has inspected the site followed by soil & GW sampling and submitted that: - Dump of hazardous wastes is not found at the site - In GW, Lead, chloride, sulphate, and TDS is found higher than BIS limit. COD is also reported.	RSPCB may initiate detailed site investigation and submit the progress report to CPCB.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Rajasthan PCB	Observations/ Suggestions by CPCB
			<ul style="list-style-type: none"> Soil samples are analysed for CoCs and no contamination is found. 	
5.	Sokarna village, Balotra, Rajasthan-344022	PCS	<p>RSPCB has inspected the site followed by soil & GW sampling and submitted that:</p> <ul style="list-style-type: none"> Dump of hazardous wastes is not found at the site Analysis result reveal that no contamination in soil & GW. 	It is proposed that the site may be delisted .
6.	Bhilwara textile, Kothari river, Rajasthan-311001	PCS	<p>RSPCB has inspected the site followed by soil & GW sampling and submitted that:</p> <ul style="list-style-type: none"> Dump of hazardous wastes is not found at the site In GW, Chromium is found higher than BIS limit. COD is also reported. Soil samples are analysed for CoCs and no contamination is found. 	RSPCB may initiate detailed site investigation and submit the progress report to CPCB.
7.	Zawar Mines, Udaipur, Rajasthan 313901	PCS	RSPCB has informed that unit had done detailed study on GW contamination by engaging CSIR-NEERI.	RSPCB may submit the detailed study report to CPCB at the earliest.
8.	M/S Puransons, RIICO Industrial Area, Bhiwadi, Alwar District, Rajasthan-301019	PCS	RSPCB has inspected the site followed and submitted that hazardous waste was not found at the site	<p>It is observed that sampling of soil, sediment, SW & GW are not carried out.</p> <p>RSPCB may carry out preliminary investigation of the site along with sampling of all matrix based on the Reference document of</p>

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by Rajasthan PCB	Observations/ Suggestions by CPCB
				CPCB and accordingly submit the report to CPCB.
9.	Rajpur Dariba mines, District- Rajasmand, Rajasthan-313324	PCS	<p>RSPCB has inspected the site followed by soil & GW sampling and submitted that:</p> <ul style="list-style-type: none"> - Dump of hazardous wastes is not found at the site - In GW, chloride, sulphate, and TDS is found higher than BIS limit. COD is also reported. - Soil samples are analysed for CoCs and no contamination is found. 	RSPCB may carry out preliminary investigation of the site along with sampling of all matrix based on the Reference document of CPCB and accordingly submit the report to CPCB.
10.	Ramky waste management, Udaipur Rajasthan 313004	PCS	<p>RSPCB has inspected the site followed by soil & GW sampling and submitted that:</p> <ul style="list-style-type: none"> - Dump of hazardous wastes is not found at the site - In GW, TDS, Mg, Ca and Chloride is found higher than BIS limit. COD is also reported. - Soil samples are analysed for CoCs and no contamination is found. 	RSPCB may carry out preliminary investigation of the site along with sampling of all matrix based on the Reference document of CPCB and accordingly submit the report to CPCB.
11.	Malvia Nagar Industrial Area, Jaipur City, Rajasthan-302017	PCS	Information not submitted by RSPCB.	RSPCB may carry out preliminary investigation of the site along with sampling of all matrix based on the Reference document of CPCB and accordingly submit the report to CPCB.

Tamil Nadu

Tamil Nadu Pollution Control Board (TNPCB) has submitted vide its email / letter dated 28.11.2020 that the investigation work is completed and analysis results are awaited for respective 11 Probable/Contaminated sites. The status of on-going remediation works is given below:

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by TNPCB	Observations/ Suggestions by CPCB
1.	M/s HUL, Kodaikanal, Tamil Nadu	CS	Trail remediation has been done by M/s HUL. TNPCB had approved Consent to Establish for execution of soil remediation activity. All requisite machineries have already been installed for soil remediation.	TNPCB may monitor the remediation works undertaken by Responsible party and submit progress report to CPCB from time to time.
2.	Tondairpet, Chennai, Tamil Nadu	CS	Remediation work is undertaken by M/s BPCL.	
3.	TCCL, Ranipet, Tamil Nadu	CS	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of TN and TNPCB for execution of Remediation work.	Since hazardous waste is still lying at the site and Remediation work is not yet initiated, TNPCB may issue necessary directions to responsible party to lift and disposed of waste from the site in an environmental sound manner followed by remediation as per the DPR prepared by CPCB at the earliest. Further, TNPCB may monitor the remediation works executed by responsible party and submit progress report to CPCB from time to time.

Telangana

Telangana SPCB has communicated Action taken reports for following 09 probable/contaminated vide email communication dated 25.11.2020. Accordingly, the reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by TSPCB	Observations/ Suggestions by CPCB
1.	Noor Muhammad Kunta Lake, Katedan Industrial Estate Hyderabad	CS	Detailed Project Report (DPR) prepared for remediation of Noor Muhammad Kunta (NMK) Lake under the World Bank aided CBIPMP Project by MOEF&CC and TSPCB. However, the remediation works could not be taken-up due to the status quo orders issued by the Hon'ble High Court of Telangana & AP in WP No. 39864 of 2014.	As the DPR prepared, remediation of NMK Lake is required.
2.	Patancheru, Medak District , Telangana	CS	The site is inspected by TSPCB and submitted that; Hyderabad Metropolitan Development Authority (HMDA) proposed to construct STP of capacity of 30 MLD on the Naka Vagu. Sampling of soil, GW, sediment & SW had been carried out. Analysis result reveals as below: <ul style="list-style-type: none"> - In GW, TDS is found higher than BIS limit. COD was also reported. - No contamination is found in Soil, SW and Sediment samples. 	TSPCB may carry out few-more GW samples to ascertain the quality of GW and report of the same may be furnished to CPCB at the earliest.
3	Musi River, Hyderabad Telangana	PCS	The site is under consideration of the matter of the Hon'ble NGT in OA No.673 of 2018, wherein directed to prepare an action plan to restore the water quality by constituting river rejuvenation Committee. In this regard, monitoring committee has been constituted in compliance of	TSPCB may submit status on action plan to restore the water quality to CPCB.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by TSPCB	Observations/ Suggestions by CPCB
			Hon'ble NGT order dated 21.09.2020.	
4	Asani kunta Lake, Medak district, Telangana	PCS	The site is inspected by TSPCB and relevant photographs are submitted. Analysis result reveals as below: (i) Soil, SW, Sediment & GW samples are collected. (ii) No contamination is found in SW, Sediment and soil samples. (iii) In GW, Chromium, Lead, Nickel, Ca, Mg, Chloride & TDS is found higher than BIS limit.	TSPCB may initiate detailed site investigation and submit status report to CPCB from time to time.
5.	Maheshwaram, Hyderabad-Telangana	PCS	Site is investigated/inspected by TSPCB followed by soil sampling. Analysis result reveals that soil is contaminated with Cadmium and Nickel .	It is observed that TSPCB has not carried out GW, SW and sediment samples. Since, the site is contaminated with Cadmium and Nickel in soil, TSPCB may initiate detailed site investigation and submit the report to CPCB.
6.	Chevella Industrial Area Rangareddy District- Telangana	PCS	Site is investigated/inspected by TSPCB. However, sampling of Soil, GW, SW and sediment was not carried out.	TSPCB may carry out preliminary site investigation and submit the report to CPCB at the earliest.
7.	LB Nagar Industrial Area, Rangareddy District- Telangana	PCS		
8.	Moula Ali Industrial Area Rangareddy District- Telangana	PCS	Site is investigated/inspected by TSPCB followed by soil sampling Submitted the following: - Dump of MSW is observed at the site. - Analysis result reveals that soil is highly contaminated	It is observed that TSPCB has not carried out GW, SW and sediment samples. Since, the site is highly contaminated with heavy metals in soil, TSPCB may carry out detailed site investigation and

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by TSPCB	Observations/ Suggestions by CPCB
			with Cr, Pb, Mn, Ni and Zn .	submit the progress report to CPCB.
9.	Gundlapochampally Industrial Area Rangareddy District- Telangana	PCS	Site is investigated/inspected by TSPCB followed by GW sampling Submitted the following: <ul style="list-style-type: none"> - Dump of MSW is observed at the site. - Analysis result reveals that GW is highly contaminated with TDS and Lead. 	It is observed that TSPCB has not carried out soil, SW and sediment samples. Since, the site is contaminated with Lead and TDS in GW, TSPCB may initiate detailed site investigation and submit the report to CPCB.

Uttar Pradesh

In UP, there were 42 sites; wherein 17 sites identified as PCS and other 25 sites are as CS. Since 02 more sites are to be transferred from Delhi (01 CS) & Uttarakhand (01 PCS), and enlisted in UP state. Therefore, the total no. of sites is revised to 44. UPPCB has submitted action taken reports for following sites vide its letter dated 02.09.2020 and email communication dated 27.11.2020. The reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
1.	Khanchandrapuri, Rania Kanpur Dehat	CS	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of UP and UPPCB for execution of Remediation work.	It is submitted that Remediation work is not yet initiated and also hazardous waste is still lying at the site.
2.	Shivnathpura, Rania, (Kanpur Dehat) Ramabai Nagar, Kanpur, Uttar Pradesh	CS	It was submitted by UPPCB that Tendering process is under progress for execution of remediation works by UPSIDA and UPPCB.	Further, UPPCB may monitor remediation works once executed and submit monthly or quarterly progress reports.
3	Deva Road, Lucknow (Palhauri Village, Deva Road, Chinhat, Lucknow)	CS	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR	Remediation work is not yet initiated.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
4	India Pesticide Limited, Lucknow	CS	along templates of tender document to State of UP and UPPCB for execution of Remediation work.	UPPCB may direct responsible party to initiate remediation works as per the DPR prepared by CPCB at the earliest. Further, UPPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.
5.	Uttardhauna, Chinhata Block, Lucknow	CS		
6.	Chakar Village Chinhata, Lucknow	CS		
7.	Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhata, Lucknow)	CS		
8.	Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh	CS	Cr(VI) in groundwater is remediated by applying: (i) Pump & Treat (P&T) technique, (ii) Bioremediation technique, Remediation work is underway since 2012.	UPPCB may monitor remediation work undertaken by Responsible Party and upload status report at its website and also submit to CPCB from time to time.
9.	Lohia Nagar C Block, Ghaziabad	CS		
10.	Juhi Baburaiya (Rakhi Mandi), Kanpur	CS	Site inspected by UPPCB and submitted that hazardous waste is not present at the site.	It is observed that sampling is not carried out by UPPCB. Therefore, UPPCB may carry out detailed sampling of soil/ GW/ SW/sediment/waste and submit report with analysis results of CoCs, general parameters & heavy metals along with site visit Photographs at the earliest.
11.	Shivnagar Colony, Unnao	PCS	UPPCB has inspected the site followed by GW sampling and submitted that: (i) No dumps of hazardous waste are observed. (ii) Analysis result GW samples reveals that Magnesium, & TDS is found higher than BIS	UPPCB may carry out: (i) sampling of soil/SW/sediment and submit report with analysis results of CoCs, general parameters & heavy metals (ii) few more GW samples to ascertain GW quality.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			drinking water acceptable limit.	
12.	Nauriaya Kheda Kanpur	CS	*Site was inspected by UPPCB and submitted that scattered dumping of MSW is observed at the site.	It is observed that sampling is not carried out by UPPCB. Therefore, UPPCB may carry out detailed sampling of soil/GW/SW/sediment/waste and submit report with analysis results of CoCs, general parameters & heavy metals along with site visit Photographs at the earliest.
13.	Motipur Village, Chakeri Ward, Near Jajmau Industrial Area, Kanpur	PCS	*Site is inspected by UPPCB and submitted that no dumping of hazardous waste is observed at the site.	*It is observed that sampling is not carried out by UPPCB. Therefore, UPPCB may carry out detailed sampling of soil/GW/SW/sediment/waste and submit report with analysis results of CoCs, general parameters & heavy metals along with site visit Photographs at the earliest.
14.	Wajidpur, Kanpur	PCS		
15.	Devri Village, Moradabad	PCS	UPPCB has inspected the site followed by GW sampling. Analysis result of GW samples is not submitted.	UPPCB may submit analysis report of GW samples carried out. Further, UPPCB may carry out sampling of soil/SW/sediment and submit the report with analysis results of CoCs, general parameters & heavy metals along with site visit Photographs. If analysis results exceeds standards/levels, detailed site investigation may be

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				carried out and submit the report to CPCB.
16.	Bhuapur Village, Kaushambhi, Gaziabad, Uttar Pradesh	PCS	<p>i. UPPCB has inspected the site followed by GW and soil sampling.</p> <p>ii. Analysis result of GW samples reveals that TDS, Chloride and Sulphate is found higher than BIS drinking water acceptable limit.</p> <p>iii. In soil samples, Copper, Chromium and Nickel reported higher than screening level.</p>	UPPCB may initiate detailed site investigation and submit report to CPCB.
17.	Shakti Nagar, Aligarh	CS	*Site is inspected by UPPCB and accordingly, carried out GW and SW samples from nearest Domestic Drain. However, analysis results is awaited.	<p>*UPPCB has carried out GW and SW samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>(i) Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB.</p> <p>(ii) If analysis results exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.</p>
18.	Kanoria Chemical Renukoot, Renukoot, Sonebhadra, Uttar Pradesh	CS	<p>*Site was inspected by UPPCB and submitted that:</p> <p>i. Mercury bearing sludge has been stored in captive SLF. Presently, the industry is owned by</p>	<p>*UPPCB has carried out only SW samples. However, soil/ waste/ GW/ sediment samples are not carried out.</p> <p>i. Therefore, UPPCB may carry out preliminary site investigation based</p>

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			M/s Grasim industries limited. ii. SW samples collected and analysis results is awaited.	on the reference document of CPCB. ii. If analysis results exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
19.	Barnawa Village, Baghpat, District Meerut (Confluence point of Kali River & Hindon River)	CS	UPPCB has inspected the site followed by GW sampling. However, analysis results is awaited.	UPPCB may submit analysis result of GW samples carried out. i. UPPCB may carry out sampling of soil/SW/ sediment and submit report with analysis results of CoCs, general parameters & heavy metals and visit Photographs. ii. If analysis results exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
20.	Firozabad	CS	*Site was inspected the site by UPPCB and submitted that except drain with piles of MSW, no dumping of hazardous waste is observed.	*UPPCB has not carried out sampling. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB.
21.	Panki Industrial Area, Kanpur	CS	*Site was inspected the site by UPPCB and submitted that scattered dumping of MSW is observed at the site.	If analysis results exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
22.	Jaibheem Nagar, Ward No. 5, Meerut, UdevriP	CS	*Site was inspected the site by UPPCB and submitted that scattered MSW is observed beside sewage drain. The grey	

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			colored water is also observed at the drain.	
23.	Kunrwa, Jirgha Dandi, Sonebhadra District, Uttar Pradesh	PCS	*Site is inspected the site by UPPCB and submitted that sampling of GW is carried out and analysis results are awaited.	*UPPCB has carried out only GW samples. However, soil/ waste/ SW/ sediment samples are not carried out. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB. If analysis results exceed the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
24.	Dabal Village, Muzaffarnagar	PCS	i. UPPCB has inspected the site followed by GW, SW, sediment and soil sampling. ii. Analysis result of GW, SW and soil samples reveals no contamination.	It is proposed that the site may be de-listed .
25.	Jajmau Industrial Area, Kanpur	PCS	*Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	*UPPCB has not carried out sampling. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB. If analysis results exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
26.	Jalalpur Chooiya, Bijnor	PCS	UPPCB has inspected the site followed by GW sampling. Analysis result	UPPCB may carry out soil/ SW/ sediment sampling and submit report with analysis results of CoCs,

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			of GW samples reveal no contamination.	general parameters & heavy metals and visit Photographs.
27.	Chandenamal Village, Block Thana Bhawan, District Muzaffarnagar.	PCS	UPPCB has inspected the site followed by GW, SW, Sediment sampling. Analysis result of GW, SW, Sediment samples reveal no contamination.	It is observed that soil sampling is not done. Therefore, UPPCB may carry out soil sampling and submit report with analysis results of CoCs, general parameters & heavy metals and visit Photographs.
28.	Magarwara Industrial Area, Unnao	PCS	UPPCB was inspected and submitted that: (i) No dumps of hazardous waste are observed. (ii) GW sampling was carried out and analysis results reveal that Color, Magnesium, & TDS are found higher than BIS drinking water acceptable limit.	It is observed that soil, sediment/SW sampling is not done. UPPCB may carry out preliminary site investigation based on the reference document of CPCB including few more GW samples to ascertain GW quality and extent of contamination and submit the report to CPCB. If analysis results of the samples collected exceed the limits/ standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
29.	Chetwa, Meorpur block, District Sonebhadra, Uttar Pradesh	PCS	*Site is inspected by UPPCB and submitted that sampling of GW is carried out and analysis results is awaited.	*It is observed that soil/ waste/ SW/ sediment samples are not carried out. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB. If analysis results of samples collected exceeds the limits/standards, detailed site investigation

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				may be carried out and report of the same be provided to CPCB.
30.	Murdhawa Industrial Area, P.O. Renukoot Dist. Sonebhadra, Uttar Pradesh	PCS	UPPCB has inspected the site followed by GW sampling. Analysis result of GW samples reveal no contamination.	It is observed that soil/ waste/ SW/ sediment samples are not carried out. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB. If analysis results of samples collected exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
31.	Singrauli Super Thermal Power Plant, Singrauli	CS	*Site is inspected by UPPCB and accordingly, carried out GW and SW samples. However, analysis results is awaited.	*UPPCB has carried out GW and SW samples. However, soil/ waste/ sediment samples are not carried out. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB. If analysis results of samples collected exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
32.	Tejab Mill Campus, Anwarganj, Kanpur	CS	*Site was inspected by UPPCB and submitted that scattered dumping of MSW is observed at the site.	*It is observed that UPPCB has not carried out sampling. Therefore, UPPCB may carry out preliminary site investigation based on the

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				reference document of CPCB. If analysis results of samples collected exceeds the limits/standards, detailed site investigation may be carried out and report of the same be provided to CPCB.
33.	Ashapur Village, Fatehpur	PCS	UPPCB has inspected the site followed by GW sampling. Analysis result of GW samples reveal no contamination.	It is observed that soil/waste/ sediment/SW samples are not carried out. Therefore, UPPCB may carry out sampling of soil/sediment/waste and submit report with analysis results of CoCs, general parameters & heavy metals and visit Photographs.
34.	Ranipur Village, Fatehpur	PCS		
35.	Rooma-Treatment Storage Disposal Facility, Kanpur	PCS	Information not submitted by UPPCB.	UPPCB may carry out preliminary site investigation based on the reference document of CPCB.
36.	Hindustan Laboratories, UPSIDC, Industrial Area, Naini, Allahabad	PCS	UPPCB has inspected the site followed by GW sampling. Analysis result of GW samples with CoCs reveal no contamination.	It is observed that soil/waste/ sediment/SW samples are not carried out. UPPCB may carry out preliminary site investigation based on the reference document of CPCB.
37.	Karula Nala (Drain), Moradabad	PCS	<ul style="list-style-type: none"> i. UPPCB has inspected the site followed by GW & SW sampling. ii. Analysis result of GW samples reveals no contamination. iii. Analysis result of SW samples reveals 	It is observed that sediment samples are not carried out. UPPCB may carry out: <ul style="list-style-type: none"> i. few more SW samples to ascertain the quality and submit report to CPCB.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			contamination with Color & COD , as compared to CPCB SW criteria.	ii. carry out sediment sampling and submit analysis results of CoCs, with general parameters & heavy metals.
38.	Babusarai, District Bhadohi	PCS	*Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	*UPPCB has not carried out sampling. UPPCB may carry out preliminary site investigation based on the reference document of CPCB.
39.	Bharat Oil and Waste Management, Kanpur	PCS	*Site was inspected by UPPCB and submitted that dumped hazardous waste was disposed of after stabilization at TSDF.	*UPPCB has not carried out sampling. UPPCB may carry out preliminary site investigation based on the reference document of CPCB.
40.	Gudhrauly Village, Fatehpur	PCS	UPPCB has inspected the site followed by GW sampling. Analysis result of GW samples reveal no contamination.	It is observed that soil/ waste/ sediment/SW samples are not carried out. Therefore, UPPCB may carry out preliminary site investigation based on the reference document of CPCB.
41.	Loni, UP	PCS	i. "New site" , based on complaints received, and inspection carried out by the officials of CPCB on 14.06.2019 & 09.01.2020. ii. UPPCB has inspected the site followed by GW and soil sampling. iii. Analysis results of GW samples reveal that TDS, Chloride,	UPPCB may carry out detailed site investigation and report to CPCB from time to time.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			<p>Sulphate higher than BIS limit</p> <p>iv. Analysis results of soil samples reveal contamination with Copper, Nickel, Lead and Zinc.</p>	
42.	Bank of River Ramganga, Moradabad, UP	CS	<p>“New site”, based on court-matter. As per direction of Hon’ble NGT, O. A. No. 621/2018, e-waste residue (black-powder) had been lifted.</p> <p>UPPCB has inspected the site followed by GW and SW sampling.</p> <ul style="list-style-type: none"> - In GW samples, COD reported. - In SW samples, COD & Lead reported higher than prescribed standards. 	<p>It is observed that soil/ sediment samples are not carried out.</p> <p>UPPCB may carry out detailed site investigation and submit the report to CPCB from time to time.</p>
43	Sansarpur Village, Chutmulpur Road, Saharanpur, Uttarakhand - 247551	PCS		<p>Earlier the site was listed in the state of Uttarakhand. However, as per the investigation by UKSPCB, it is informed that as per geo-coordinates the site is located in UP.</p> <p>UPPCB may carry out preliminary site investigation based on the reference document of CPCB.</p>
44	Mandoli & Seelampur, E-Waste site, Delhi	CS		<p>Earlier the site was listed in Delhi. However, as per the investigation by DPCC, it is informed that as per geo-coordinates the site is located in Delhi.</p> <p>UPPCB may carry out preliminary site</p>

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				investigation based on the reference document of CPCB.

Note: Previous report is referred to CPCB summary report submitted before Hon'ble NGT on 24.06.2020.

Uttarakhand

In Uttarakhand (UK), there are 09 sites; wherein 08 sites identified as PCS and other 01 sites is as CS. Further, 01 PCS namely at 'Sansarpur Village, Chutmulpur Road, Saharanpur, Uttarakhand-247551' pertains to UP state. Hence, the said site is enlisted in the state of UP. Therefore, the total no. of sites in UK is revised to 08. Uttarakhand PCB has communicated action taken reports for following **08** Probable/ contaminated sites vide its email dated 25.11.2020. The reports were examined and following observations and suggestions are made as below:

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
1.	Ibrahimpur Village, Bhadarabad, Haridwar District, Uttarakhand	CS	UKPCB has inspected the site followed by sampling of GW & soil. i) Analysis results w.r.t CoCs of soil samples reveal no contamination. ii) Analysis result of GW reveals contamination with Copper & Chromium.	UKPCB may carry out detailed site investigation based on the guidance document of MoEF&CC and may also refer CPCB reference document.
2.	Village-Tansipur, Roorkee, Uttarakhand-247656	PCS	Due to unavailability of specific location as per geo-coordinates, the site was not inspected.	UKPCB may inspect the site as per given address and carry out preliminary site investigation based on the reference document of CPCB.
3	Kashipur Dist., Udhm Singh Nagar Uttarakhand-244713	PCS	UKPCB has inspected the site followed by sampling of GW & soil. In GW samples, analysis result reveals no contamination	It is observed that soil samples carried out analysis report is not submitted to CPCB. Therefore, UKPCB may submit analysis results of CoCs, general

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPCB	Observations/ Suggestions by CPCB
				parameters and heavy metals. If concentrations levels found above the screening levels in soil samples, detailed site investigation may be carried out.
4.	Moradabad Road , Kashipur Distt US Nagar, Uttarakhand- 244713	PCS	UKPCB has inspected the site followed by sampling of GW & soil. i) In GW samples, analysis result reveals no contamination. ii) In soil samples, analysis result reveals contamination with Copper, Zinc, Nickel & Chromium(T).	UKPCB may carry out detailed site investigation study and submit report to CPCB from time to time.
5.	Selaqui Industrial Area, Dehradun, Uttarakhand- 248197	PCS	UKPCB has inspected the site followed by sampling of GW & soil. Analysis result reveals no contamination.	It is proposed that the site may be de-listed.
6.	Lalkuan Area, Dist- Nanital, Uttarakhand- 262402	PCS	UKPCB has inspected the site followed by sampling of GW & soil. i) Analysis results in GW samples reveal no contamination. ii) Analysis results soil samples reveal contamination with Arsenic, Chromium(T), Copper & Lead.	UKPCB may carry out detailed investigation study and submit the report to CPCB at the earliest.
7.	Jasodhar Industrial area, Distt pauni- 246149	PCS	UKPCB has inspected the site followed by sampling of GW & soil. Analysis result reveals no contamination.	It is proposed that the site may be de-listed.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPCB	Observations/ Suggestions by CPCB
8.	Ramnagar Industrial Area and its adjoining area, Uttarakhand-244715	PCS	UKPCB has inspected the site followed by sampling of GW & soil. i) Analysis results GW samples reveal no contamination ii) Analysis results soil samples reveal contamination with Arsenic, Copper, Chromium(T), Lead, Nickel & Zinc.	UKPCB may carry out detailed site investigation study and submit the report to CPCB from time to time.

West Bengal

WBPCB has informed vide email communication dated 02.12.2020 that the physical inspection of all the 06 probable/contaminated sites could not be carried out due to prevailing Covid-19 pandemic situation in West Bengal. In this regard, WBPCB submitted that inspection of all 06 sites and report can be submitted by 31.03.2021. A copy of email communicated dated 02.12.2020 is annexed at **Annexure-XI**. Status of remediation work is given below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by WBPCB	Observations/ Suggestions by CPCB
1.	Nibra Industrial Area, Howrah, West Bengal	CS	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of WB and WBPCB for execution of Remediation work.	Remediation works as per the DPR may be initiated at the earliest. Further, WBPCB may monitor the remediation works and submit progress report to CPCB from time to time.

Annexure-VII

Details of 20 sites wherein Detailed Project Reports (DPRs) prepared/on-going*:

S. No.	Name of the Site	Status of DPR	Suggestions of CPCB
Kerala (03)			
1.	Kuzhikandom Thodu (Creek), Kerala	DPR is completed under NCEF project of MoEF&CC and CPCB. Tendering process is under progress for execution of remediation work by Kerala State/ Kerala SPCB.	Kerala SPCB may monitor remediation works, once initiated and submit monthly or quarterly progress reports.
2.	Edayar, Edayattuchal Kochi, Kerala (in & around the premises of M/s. Binani Zinc Ltd.)	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of Kerala and Kerala SPCB for execution of Remediation work.	Since hazardous waste is still lying at the site and Remediation work is not yet initiated, Kerala SPCB may direct responsible party to lift and disposed of waste from the said sites in an environmental sound manner followed by remediation as per the DPR prepared by CPCB. Further, Kerala SPCB may monitor the remediation works executed by responsible party and submit monthly or quarterly progress reports.
3.	Edayar, Chakkarachal Kochi, Kerala (in & around the premises of M/s. Binani Zinc Ltd.)		
Madhya Pradesh (03)*			
4.	Sajjan Chemicals - Plot No ; 54 E Dosigoan Industrial Area, Ratlam, Madhya Pradesh	(i) Detailed site investigation completed under NCEF project, wherein CPCB is implementing agency. DPR is under progress. (ii) As per detailed site investigation carried out, it is revealed that GW is contaminated with color, TDS Chloride and Sulphate.	After finalization of DPR, MPPCB may direct responsible party to lift and disposed of the waste laying at pit through environmental safe manner followed by remediation works. Further, MPPCB may monitor the remediation works executed by responsible party and submit monthly or quarterly progress reports.

S. No.	Name of the Site	Status of DPR	Suggestions of CPCB
		(iii) Hazardous waste is still lying at the premises.	
5.	Sajjan chemical Pvt Ltd (Plot No - 61 B, Dosigaon Industrial Area, Ratlam), MP	<p>(i) Detailed site investigation completed under NCEF project, wherein CPCB is implementing agency. DPR is under progress.</p> <p>(ii) As per detailed site investigation carried out, it is revealed that GW is contaminated with color, TDS Chloride and Sulphate.</p> <p>(iii) Hazardous waste had been lifted and disposed through TSDF.</p>	<p>After finalization of DPR, MPPCB may direct responsible party to execute remediation works.</p> <p>Further, MPPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.</p>
6.	M/s Jayant Vitamin, Ratlam, MP	<p>(i) Detailed site investigation completed under NCEF project, wherein CPCB is implementing agency. DPR is under progress.</p> <p>(ii) As per detailed site investigation carried out, it is revealed that GW is contaminated with color, TDS Chloride and Sulphate.</p> <p>(iii) No historical waste dump was found, except old industrial equipments and chemical storage tanks as per detailed investigation report.</p>	<p>After finalization of DPR, MPPCB may direct responsible party to dispose of through environmentally sound mechanism the old industrial equipment and chemical storage tanks from the said premises followed by remediation works.</p> <p>Further, MPPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.</p>
Odisha (01)			

S. No.	Name of the Site	Status of DPR	Suggestions of CPCB
7.	Dumpsite JCL-I (Outside the Premises of M/s Jayshree Chemicals Ltd Near Rushikulya River)	DPR is prepared under NCEF project of MoEF&CC and CPCB. Remediation work has been initiated. Progress is as below:	Odisha SPCB may monitor the remediation works as per the DPR. Responsible party may be directed to submit monthly or quarterly progress reports.
8.	Dumpsite JCL-III (Outside the Premises of M/s Jayshree Chemicals Ltd Near Rushikulya River)	- Unit had constructed new guard pond for storage of treated effluent. - NOC obtained from CGWB for installation of abstraction wells to remediate groundwater as per DPR.	
9.	Jayashree Chemicals, Ganjam	OSPCB has directed unit to set-up New secured landfill to dispose of hazardous waste as a part of remediation activity.	
10.	Site OCL-I, ORICHEM abandoned site (inside the premises of M/s Orichem Ltd and also outside the boundary of wall), Talcher, Odisha	DPR is prepared under NCEF project. Accordingly, CPCB communicated the final DPR along templates of tender document to State of Odisha and Odisha SPCB for execution of Remediation work.	Since hazardous waste is still lying at the site and Remediation work is not yet initiated, Odisha SPCB may direct responsible party to lift and disposed of waste from the site in an environmental sound manner followed by remediation as per the DPR prepared by CPCB at the earliest. Further, Odisha SPCB may monitor the remediation works executed by responsible party and submit monthly or quarterly progress reports.
Tamil Nadu (01)			
11.	TCCL, Ranipet , Tamil Nadu	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of TN and TNPCB for	Since hazardous waste is still lying at the site and Remediation work is not yet initiated, TNPCB may direct responsible party to lift and disposed of waste from the site

S. No.	Name of the Site	Status of DPR	Suggestions of CPCB
		execution of Remediation work.	in an environmental sound manner followed by remediation as per the DPR prepared by CPCB at the earliest. Further, TNPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.
Telangana (01)			
12.	Noor Muhammad Kunta Lake, Katedan Industrial Estate, Hyderabad	Detailed Project Report (DPR) prepared for remediation of Noor Muhammad Kunta (NMK) Lake under Capacity Building for Industrial Pollution Management Project (CBIPMP) by MOEF&CC and TSPCB. However, the remediation works could not be taken-up due to the status quo orders issued by the Hon'ble High Court of Telangana & AP in WP No. 39864 of 2014.	As the DPR prepared, remediation of NMK Lake is required. Further, TSPCB may initiate necessary action to implement remediation works once Hon'ble Court case disposed of.
Uttar Pradesh (07)			
13.	Khanchandrapuri, Rania Kanpur Dehat	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of UP and UPPCB for execution of Remediation work. It was submitted by UPPCB that Tendering process is underway for execution of remediation works by UPSIDA and UPPCB.	It is submitted that Remediation work is not yet initiated and also hazardous waste is still lying at the site. Further, UPPCB may monitor remediation works once executed and submit monthly or quarterly progress reports.
14.	Shivnathpura, Rania, (Kanpur Dehat) Ramabai Nagar, Kanpur, Uttar Pradesh		
15.	Deva Road, Lucknow (Palhauri Village, Deva	DPR is prepared under NCEF project. Accordingly, CPCB communicated final	Remediation work is not yet initiated.

S. No.	Name of the Site	Status of DPR	Suggestions of CPCB
	Road, Chinhat, Lucknow)	DPR along templates of tender document to State of UP and UPPCB for execution of Remediation work.	UPPCB may direct responsible party to initiate remediation works as per the DPR prepared by CPCB at the earliest. Further, UPPCB may monitor the remediation works once executed by responsible party and submit monthly or quarterly progress reports.
16.	India Pesticide Limited, Lucknow		
17.	Uttardhauna, Chinhat Block, Lucknow		
18.	Chakar Village Chinhat, Lucknow		
19.	Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhat, Lucknow)		
West Bengal (01)			
20.	Nibra Industrial Area, Howrah, West Bengal	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of WB and WBPCB for execution of Remediation work.	Remediation works as per the DPR may be initiated at the earliest. Further, WBPCB may monitor the remediation works and submit progress report to CPCB from time to time.

List of 7 sites for which preliminary assessment works are on-going:

S. No.	Name of the Site	Action taken/initiated by SPCB	Suggestions of CPCB
Andhra Pradesh (02)			
1.	Uranium Tailings pond of M/s. UCIL, Tummalapalli, Kadapa District, AP	<p>“New site”, identified through Public complaint.</p> <p>Accordingly, APPCB informed that the study has been awarded to group of Institutions namely, IIT-Madras, Sri Venkateswara Institute of Medical Sciences, ICAR-Indian Agricultural Research Institute & National Research Centre for Banana, TN for identifying source of GW contamination, Environmental epidemiological & toxicology and fact finding survey.</p> <p>However, due to the current Covid-19 pandemic situation, they have been unable to collect additional samples for the past 6 months which has caused unexpected delays for completion of the project and pending work is expected to be completed between 6-8 months from now, if there is no further deterioration of pandemic situation.</p>	APPCB may submit progress report of the site investigation study to CPCB.
2.	M/s L. G. Polymers (I) Pvt. Ltd., R.R. Venkatapuram, Pendurthy Mandal, Vishakhapatnam, AP-530029	<p>“New site”, In reference to the Styrene Leak at M/s LG Polymers Pvt Ltd, Visakhapatnam, Andhra Pradesh, the Hon’ble NGT, Principal Bench, taken up the matter on suo-motu in O.A. No. 73/2020 vide orders dated 08.05.2020.</p> <p>APPCB has informed that in compliance to the Hon’ble NGT order dated 01.06.2020 in O.A No. 73 of 2020, a study on “Assessment of environmental damages and preparation of restoration plan for air, water & soil environment due to styrene gas leakage incident at Visakhapatnam” has been awarded to NEERI, Hyderabad on 09.09.2020 by CPCB.</p>	APPCB may submit progress report of the study to CPCB.

Maharashtra (05)			
3.	Mithi River, Mumbai, Maharashtra	MPCB issued direction u/s 5 of E(P)A 1986 to Municipal Corporation of Greater Mumbai (MCGM). The work of preliminary site assessment is awarded to CSIR-NEERI and proposal is submitted.	MPCB may submit the compliance status of directions issued to MCGM and also submit status report on assessment works to CPCB.
4.	Deonar, Mumbai , Maharashtra 400088	MPCB has awarded the assessment work to CSIR-NEERI. The observation is given as below: (iv) MSW was being dumped at the site. No processing unit, Leachate collection and treatment plant was observed. The said dumping site is surrounded by slums towards the West and Thane Creek towards the East. (v) Sampling of soil, GW and surface-water was carried out. Analysis results are awaited.	MPCB may collect sediment samples from those points wherein SW sampling was carried out and submit analysis results of CoCs, general parameters & heavy metals along of Soil, SW, Sediment & GW samples. Site assessment report is awaited. MPCB may expedite site assessment work and submit the report to CPCB at the earliest.
5.	Tarapur Industrial area, Tarapur, Thana dist.- 401504, 401506	MPCB has awarded the site assessment work to CSIR-NEERI and work is under progress. Further, MPCB requested as below: - Visit to all sites for post monsoon reconnaissance, collection of surrounding details, especially for Kalyan, and Tarapur sites.	Site assessment report is awaited. MPCB may expedite site assessment work and submit the report to CPCB at the earliest.
6.	Nashik, MIDC (Industries located in MIDC Area)	- Post monsoon sampling at all four sites (December 2020-January 2021)	
7.	Karavale village, Kalyan, Maharashtra	- Pre monsoon sampling at all four sites (April-May 2021) - Submission of the final report with a clear and scientific conclusion on the status of contamination and further course of action needed.	

Annexure-IX

A. With regard to directions of Hon'ble NGT that 5 sites should be remediated within a period of 6 months, remediation works have been initiated in 3 sites in Odisha and 2 sites in UP where tendering is underway. In addition, one more site in Kerala has also been initiated tendering process. Details of the 6 sites is given below:

S. No.	Name of the Site	Action taken/Initiated by SPCB	Suggestions by CPCB
Odisha (03)			
1.	Dumpsite JCL-I (Outside the Premises of M/s Jayashree Chemicals Ltd Near Rushikulya River)	DPR is prepared under NCEF project of MoEF&CC and CPCB. Remediation work has been initiated. Progress is as below: <ul style="list-style-type: none">- Unit had constructed new guard pond for storage of treated effluent.	Odisha SPCB may monitor the remediation works as per the DPR. Responsible party may be directed to submit monthly or quarterly progress reports.
2.	Dumpsite JCL-III (Outside the Premises of M/s Jayashree Chemicals Ltd Near Rushikulya River)	<ul style="list-style-type: none">- NOC obtained from CGWB for installation of abstraction wells to remediate groundwater as per DPR.	
3.	Jayashree Chemicals, Ganjam	OSPCB has directed unit to set-up New secured landfill to dispose of hazardous waste as a part of remediation activity.	
Kerala (01)			
4.	Kuzhikandom Thodu (Creek), Kerala	DPR is completed under NCEF project of MoEF&CC and CPCB. Tendering process is under progress for execution of remediation work by Kerala State/ Kerala SPCB.	Kerala SPCB may monitor remediation works, once initiated and submit monthly or quarterly progress reports.
Uttar Pradesh (02)			
5.	Khanchandrapuri, Rania Kanpur Dehat	DPR is prepared under NCEF project. Accordingly, CPCB communicated final DPR along templates of tender document to State of UP and UPPCB for execution of Remediation work. It was submitted by UPPCB that Tendering process is underway for	It is submitted that Remediation work is not yet initiated and also hazardous waste is still lying at the site.
6.	Shivnathpura, Rania, (Kanpur Dehat) Ramabai Nagar, Kanpur, Uttar Pradesh		

S. No.	Name of the Site	Action taken/Initiated by SPCB	Suggestions by CPCB
		execution of remediation works by UPSIDA and UPPCB.	Further, UPPCB may monitor remediation works once executed and submit monthly or quarterly progress reports.



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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, India

No 10901 /IND-IV-HW-MISC-200

Dt 03-11-2020

By E-mail : adaba.cpcb@nic.in / hwmd.cpcb@nic.in

To

The Member Secretary
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi - 110032

Sub: **Minutes of the virtual meeting with SPCBs/PCC held on 02.09.2020 to review the compliance status of Hon'ble NGT in the matter of O.A. No. 804 of 2017 order dated 01.07.2020 (uploaded dated 07.07.2020); Rajiv Narayan & Anr. Vs. UOI & Ors w.r.t contaminated sites in India - reg**

Sir,

With reference to above, it is to intimate you that, we have already submitted the preliminary investigation reports of all the contaminated and probable contaminated sites of Odisha to CPCB, New Delhi. Pursuant to the letter of CPCB, we have again intimated all the Regional Officers to collect samples and submit the samples to Central Laboratory of SPCB, Odisha. However, due to prevailing Covid-19 pandemic the Regional Officers have not complete the work.

Therefore, you are requested to allow us 2 months more time to submit the reports.

Yours faithfully


Member Secretary

Memo No. 10902 Dtd. 03-11-2020 By E-mail: remediation.cpcb@gov.in / grbabu.cpcb@nic.in

Copy forwarded to the Scientist - D (WM - I) & Head, Law Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 for information and necessary action.


Chief Environmental Engineer

Email**gargib.cpcb@gov.in**

Re: Compliance to the directions of Hon'ble NGT, Principal Bench, New Delhi, in the matter of O.A. No. 804/2017; Rajiv Narayan & Anr. Vs. UoI & Ors w.r.t contaminated sites - reg

From : SISIR MONDAL <ae26.wbpcb-wb@bangla.gov.in>

Wed, Dec 02, 2020 01:30 PM

Subject : Re: Compliance to the directions of Hon'ble NGT, Principal Bench, New Delhi, in the matter of O.A. No. 804/2017; Rajiv Narayan & Anr. Vs. UoI & Ors w.r.t contaminated sites - reg**To :** Gargi Biswas <gargib.cpcb@gov.in>, Contaminated Sites <remediation.cpcb@gov.in>**Cc :** cta wbpcb <cta.wbpcb@gmail.com>

Madam,

With reference to order of the Hon'ble NGT, Principal Bench, New Delhi, in the matter of Original Application No. 804/2017, I am directed to intimate you that out of six contaminated sites, most of them are closed or not in operation. Physical inspection of all the contaminated sites could not be made possible due to prevailing pandemic situation in West Bengal. However, efforts are being made to carry out the inspection to understand the present status so that, the compliance report can be submitted to your good office by 31st March, 2021. Delay in submission of the report may kindly be considered.

With Regards,,

S. Mondal,
Waste Management Cell, WBPCB

Email

G Rambabu Scientist D

Compliance to the direction of Hon'ble NGT, Principal Bench, New Delhi, in the matter of O.A. No. 804/2017: Rajiv Narayan & Anr. Vs Ors w.r.t. contaminated sites

From : pspankaj@yahoo.com

Mon, Jan 25, 2021 01:39 PM

Subject : Compliance to the direction of Hon'ble NGT, Principal Bench, New Delhi, in the matter of O.A. No. 804/2017: Rajiv Narayan & Anr. Vs Ors w.r.t. contaminated sites

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Reply To : prem pankaj <pspankaj@yahoo.com>

This has reference to Hon'ble NGT in the matter of Original Application No. 804/2017, it is to intimate that 23 probable contaminated sites/contaminated sites identified in Delhi, physical inspection and sampling of few probable/contaminated sites could not be made due to prevailing pandemic situation./

It is informed that the assessment of contaminated sites is in progress and may take some more time. The assessment report shall be submitted to CPCB by end of March, 2021. Delay in submission of the report may kindly be considered.

With Regards
P.S. Pankaj,
Incharge CMC-I,
Delhi Pollution Control Committee,
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